

C O N T E N T S

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LOK SABHA DEBATES

LOK SABHA

Friday, April 24, 2015/Vaisakha 04, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, a Constitution Amendment Bill has been listed in today's List of Business without having a discussion in the BAC... (*Interruptions*)

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Shri K.C.Venugopal and Shri Tathagata Satpathy.

As regards the notice of Shri K.C. Venugopal, the matter has already been raised in the House yesterday. There was a discussion for two hours on suicide or whatever it is. The Minister of Home Affairs and hon. Prime Minister. दोनों का रिप्लाय भी हो चुका है।

As regards the notice of Shri Tathagata Satpathy, the matter though important enough does not warrant interruption of business of the day.

I have, therefore, disallowed the notices of Adjournment Motion.

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, this is a matter of serious concern and you should at least allow during Zero Hour... (*Interruptions*)

11.01 hrs**ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER: The House will now take up Question Hour. Question No. 441.

... (Interruptions)

(Q. 441)

श्री शान्ता कुमार: अध्यक्ष महोदया, मूल प्रश्न की विस्तृत जानकारी सदन के पटल पर रखी गयी है। ... (व्यवधान) यह सब्सिडी समाज के कमजोर वर्गों के लिए दी जाती है। यह सब्सिडी जिनके लिए है, उन तक पूरी पहुंचे, यह आवश्यक है। इस दृष्टि से सरकार का एलपीजी सिलेंडर के संबंध में निर्णय अत्यंत सराहनीय है। देश में किसानों की स्थिति काफी दयनीय है। सरकार फर्टिलाइजर सब्सिडी के रूप में लगभग 70 हजार करोड़ रुपये देती है, परन्तु उसका सबसे अधिक लाभ बड़ी-बड़ी कम्पनीज को होता है। किसान को उसका कोई सीधा लाभ नहीं होता। इसी प्रकार से सरकार गरीब उपभोक्ताओं को सस्ता राशन देने के लिए लगभग एक लाख 22 हजार करोड़ रुपये खर्च करती है। योजना आयोग की एक जांच के अनुसार लगभग 30 से 40 प्रतिशत लिकेज होती है, जिस कारण वह मिलता नहीं है।

अध्यक्ष महोदया, मैं जानना चाहता हूं कि फर्टिलाइजर सब्सिडी का 70 हजार करोड़ रुपया सीधा इनपुट सब्सिडी के रूप में किसानों के खाते में जमा करवाने और गरीब उपभोक्ताओं के लिए दिये जाने वाला एक लाख 22 हजार करोड़ रुपया डायरेक्ट कैश ट्रांसफर किये जाने का प्रस्ताव क्या सरकार के विचाराधीन है?

श्री अरुण जेटली : अध्यक्ष महोदया, डायरेक्ट बेनीफिट ट्रांसफर एक व्यवस्था है, जिसके लिए पूरा बैकबोन बनाना बहुत आवश्यक है। इसका आईटी बैकबोन बने और जितने भी लोग इससे लाभान्वित होने वाले हैं, उन तक पहुंचने की उसकी क्षमता बने। एलपीजी के संबंध में यह व्यवस्था बनी है। अन्य सब्सिडीज के संबंध में माननीय सदस्य ने प्रश्न उठाया है, सरकार निश्चित रूप से इस पर विचार करेगी। यह वैकल्पिक तरीका है। हो सकता है हम आने वाले समय में इस दिशा में बढ़ें। इसके लिए तैयारी होती है, जब तक तैयारी पूरी न हो जाए तब तक उसे लागू कर पाना संभव नहीं होता।

माननीय सदस्य ने फूड सब्सिडी के बारे में कहा है, इस प्रेमवर्क को 11 राज्यों ने स्वीकार किया है और लागू किया है। अन्य राज्य लागू करेंगे तभी इस प्रकार के सुझावों पर आगे विचार होगा।

श्री शान्ता कुमार: माननीय अध्यक्ष जी, हमारे देश के बजट की मोटी तस्वीर यह है कि देश की कुल आय लगभग 11-11.5 लाख करोड़ रुपए और खर्च लगभग 17-17.5 लाख रुपए है। कुल घाटा 5-5.5 लाख करोड़ रुपए का है। देश की दुर्भाग्यपूर्ण स्थिति है कि राष्ट्रसंघ की रिपोर्ट कहा जाता है कि दुनिया में सबसे

ज्यादा भूखे लोग भारत में रहते हैं। इस दृष्टि से और अधिक साधन जुटाने की आवश्यकता है। आज के प्रश्न के उत्तर में अत्यंत महत्वपूर्ण बात कही गई है, मैं सराहना करता हूँ कि सरकार ने सरकारी विभागों के खर्चों में वित्तीय अनुशासन कठोरता के साथ फाइव स्टार कल्चर को रोकने की बात कही है। मैं सराहना करते हुए पूछना चाहता हूँ कि यह निर्देश विभागों को कब दिए गए और इससे कितनी बचत हुई है?

इस देश के विभिन्न प्रदेशों में गैर योजना व्यय का बहुत खर्च किया जाता है। यदि इसी प्रकार की बचत केंद्र सरकार करती है और प्रदेश भी करते हैं तो अति गरीबी को दूर करने के लिए बहुत से साधन जुटाए जा सकते हैं। क्या सरकार अपने यहां इस प्रकार के निर्देश देने के साथ राज्य सरकारों को सलाह देने की बात सोचती है?

श्री अरुण जेटली : माननीय सदस्य ने प्रश्न पूछा है, वित्तीय अनुशासन, फिसकल डिस्प्लेन में अनुशासन मैन्टेन करने और डेफिसिट को पूरा करने के दो रास्ते हैं या तो सरकार अपना खर्च कम करे या सरकार की आमदनी बढ़े। आपने खर्च कम करने के संबंध में पूछा है, समय-समय पर सरकार अपने विभागों को लिखती है कि कौन से ऐसे विषय हैं जिनमें खर्च कम किया जा सकता है। इसमें एक चैप्टर ऑस्टेरिटी मीजर्स का होता है। आपने जो संकेत किया वह ऑस्टेरिटी मीजर्स के संबंध में है। इसी प्रश्न के उत्तर में मैंने यह भी कहा है कि आटोनोमस बॉडीज़ सेंटर, स्टेट को इस प्रकार के सुझाव दिए जाते हैं। इस बात की सराहना करनी पड़ेगी कि देश के अधिकतर राज्य इसका पालन कर रहे हैं, इसलिए कम्बाइन्ड राज्यों का फिसकल डिफिसिट केंद्र से आज की तारीख में बेहतर है। इस अनुशासन का पालन देश भर में हो रहा है। आने वाले दो-तीन वर्षों में फिसकल डिस्प्लेन और कायम होने से डिफिसिट और कम होगा।

HON. SPEAKER: Shri Kirti Azad – Not present.

SHRI K.N. RAMACHANDRAN: Madam, I would slightly digress now. I would like to make a humble suggestion for an appropriate action of the Government to avoid fiscal deficit.

During the last Lok Sabha, we have witnessed the mother of all scams, namely, the Himalayan 2G Spectrum Scam, causing a loss of Rs. 1.76 lakh crore to the Government exchequer. The day before yesterday, the Union Minister for Communications, Shri Ravi Shankar Prasad, told Lok Sabha that the Government earned Rs. 1.1 lakh crore from spectrum auction. In addition to that, we have also witnessed setting up of illegal BSNL telephone exchange with 323 high speed

lines at the Chennai residence of the former Union Minister, ...*(Not recorded)* causing a loss of Rs. 440 crore to the nation.

HON. SPEAKER: You cannot take names.

SHRI K.N. RAMACHANDRAN: We have also witnessed a scam in the Aircel – Maxis deal made by ... *. It is important. ... *(Interruptions)* These scams lead to widening of gap in the fiscal deficit figures. ... *(Interruptions)* If these moneys come to the Government Exchequer, the fiscal deficit would not have been so large.

HON. SPEAKER: Shri Ramachandran, please listen to me. Please do not take anybody's name. It is not permitted.

... *(Interruptions)*

SHRI K.N. RAMACHANDRAN: Okay.

My question is: Will the hon. Minister take action against the 'white collar economic offenders' – I will never call them 'white collar economic ... *' — so that their properties are attached and the money is brought into the Government coffer? ... *(Interruptions)*

HON. SPEAKER: It should not be so. You ask your question. This is not the way. Nothing will go on record. The word will not go on record.

... *(Interruptions)*

SHRI K.N. RAMACHANDRAN: The Government should impound the passports of these offenders who are trying to flee the country. ... *(Interruptions)*

HON. SPEAKER: It is okay. If the Minister wants to reply, then he can reply.

... *(Interruptions)*

HON. SPEAKER: Nothing is going on record.

(Interruptions) ... *

SHRI ARUN JAITLEY: There are two aspects to the question. The first one relates to the allocation of certain natural resources. The hon. Member has mentioned spectrum. The present Government has a very clear policy that

* Not recorded.

discretionary processes should be completely avoided and it is only the market mechanism which should determine the best available price keeping the larger consumer interest in mind and it should be allocated in that manner. That is the policy, pursuant to which the spectrum has been allocated. Parliament has also then decided that other minerals, coal, etc. should be allocated on that basis.

As far as the second part of the question is concerned, it relates to a criminal investigation which is being handled by one of our premier agencies, which is the CBI. It is for that agency to take action.

HON. SPEAKER: Right. Thank you.

SHRI P. KARUNAKARAN: Madam Speaker, in (e) part of the reply given by the hon. Minister, it is stated that both petroleum and diesel have now been fully decontrolled. The Government has also introduced a scheme for LPG subsidy from 1st January to avoid duplication and to prevent leakages. It is another issue whether they have been able to do it.

I would like to say that most important component for the price rise in our country is the prices of petrol and diesel. Now, the Government has no control at all with regard to the prices of petrol and diesel because it has now been fully decontrolled. Earlier there used to be price stabilisation system which also has been done away with. So, I would like to know whether it is possible for the Government to control it in any way because the power to control price is fully in the hands of the private companies. This mechanism which has been devised to prevent leakages is good. But at the same time, how is it possible for the Government to control such a vast area when the Government does not have any power to control it? Will the Government think about it?

SHRI ARUN JAITLEY: It is based on our experience of various successive Governments as to the extent to which some products have to be subsidised. As far as the products which are entirely used by the weaker sections of society are concerned, what is to be provided to them as food or fertilizer in certain cases, these are subsidies in order to protect the weaker sections of society, which will

ordinarily remain as far as the Indian society is concerned. But based on a collective wisdom of various successive Governments, representing different political parties, some products have been linked to the market. Now, petrol and diesel are amongst those products which have been linked to the market. As they are linked to the market, the Governments do not directly interfere in it. It is the oil companies which deal with it. These are not entirely private companies. Some of them are State sector companies also. Therefore, as far as the price mechanism is concerned, it is normally related to international prices. The only mechanism that the Governments have, both at the Centre as well as at the States, is the fiscal power of taxation. It is only that power of taxation through which the Governments can vary it in order to make sure as to what price addition or alteration can take place. Beyond that, at the moment, there is no other fiscal device that the Governments have. The only other device which we have now discarded after the wisdom of several successive Governments is to subsidise those particular products.

PROF. SUGATA BOSE: I was very glad when I heard the hon. Finance Minister say in his Budget Speech that he was going to give himself three years rather than two years in order to reach his fiscal deficit target. In fact, I would not have minded if he had taken four years instead of two years. Now, the subsidy bill is not the only expenditure which impacts his ability to reach his fiscal deficit target even though we all agree that the subsidies, particularly the fertilizer subsidy, should be better targeted. Austerity measures alone will not help either. We have to understand the Finance Minister's predicament. What he is facing is this. Unfortunately, the Government's corporate friends are not a very public spirited lot and, therefore, they will not adequately invest in infrastructure. Therefore, the Government will have to invest. The Finance Minister has an excellent Chief Economic Advisor. I hope that is the advice he is getting. So, I would like to ask the hon. Finance Minister whether he would give an assurance to this House that he would continue the upward trend in public, Government investment in

infrastructure for the next four years until the end of the term of this Government so that we actually fulfill our needs, the foundation for achieving the economic development of this country.

SHRI ARUN JAITLEY: Madam, for the past year, the 4.1 per cent target on fiscal deficit was fixed by the UPA Government. In order to maintain the credibility of India's economy before the world at large, I had committed myself to accepting the target fully conscious of the fact, I had said so last year, that it is a daunting target to achieve. I am glad we have achieved that target. However, for the next two years, the journey up to three per cent had various challenges. The first challenge was this year when 10 per cent additional amount from the Divisible Pool is going to the States. So, my share of the Central Government is cut down. Secondly, I am expecting the Pay Commission's Report to come this year. Thirdly, we have also to wait for the economy really to prime up. Along with it, additional expenditure is to be spent on infrastructure in order to prime up the economy. If I had started cutting expenditure in that regard, then it would have impacted growth. So, I followed the middle course that the two-year journey to 3 per cent is now a three-year journey. So, I target 3.9 per cent this year, 3.6 per cent next year and three per cent the year thereafter. Therefore, an additional Rs.70,000 crore has been targeted for infrastructure.

The hon. Member wants to know what is the journey as far as future the years are concerned. Certainly, it will depend on the situation as it arises. But for areas like infrastructure, let me say by underlining with special importance in view of the failing situation in the country, for any additionality of resource, I would tend to additionally concentrate on irrigation because that is where the unfinished task of the last 68 years is creating the present *status quo* which is responsible for the current problems.

HON. SPEAKER: Very good. Shri Dushyant Singh.

SHRI DUSHYANT SINGH: Thank you, Hon. Speaker, for giving me a chance to put this question.

I believe the hon. Minister has made a great headway in reining in the fiscal deficit and creating the course to maintain fiscal discipline over the next few years. While keeping the fiscal deficit in check, it is essential to send out market signals of stability to the domestic and the international community and investors stability and fiscal responsibility. Certain schools of economic thought like the Keynesians believe larger deficit does not amount to fiscal imprudence as you are essentially creating money supply and satisfying demands that cannot be matched by private investment. I would like to ask the hon. Finance Minister if he has taken cognizance of these views as his reason for choosing this path of fiscal consolidation as opposed to expansion *via* deficit.

SHRI ARUN JAITLEY: The challenge before any Finance Minister depends on the situation at that given moment of time. Therefore, a balance between the fiscal deficit and growth, an expansion of the economy will always have to be maintained. There can be stages where there is an extreme slowdown. Therefore, during that slowdown period, you can keep aside fiscal discipline for a year or two, you can pause it for a year or two, and thereafter, concentrate on increased public spending so that the economy moves up. We ourselves saw that situation when Shri Pranab Mukherje was the Finance Minister, faced with the global slowdown in the backdrop of the sub-prime situation, he added a fiscal stimulus. That fiscal stimulus was given and that resulted in Government's revenue going down; he sacrificed Government's revenue; fiscal deficit went up. But this was done in order to make sure that economic activity in the country expands. As the hon. Member, Mr. Bose just now said, private sector is normally reluctant to invest in infrastructure. So, world over it is the public spending on infrastructure which has to prime up that particular expenditure, and it is only when it reaches a certain stage, that the PPP participation in it actually increases. Therefore, this balancing act will always have to be maintained by any Finance Minister.

(Q.442)

SHRI ASHOK SHANKARRAO CHAVAN: As the SEBI has mandated that the listed companies should appoint at least one woman Director on their Board, and the guidelines have been laid down in the Act, but in spite of that, it has been observed that a large number of companies have not been able to appoint woman Directors on their Boards. Leave alone the private companies, even many public sector undertakings like the Bharat Petroleum Corporation, the NTPC, the ONGC and several nationalized banks, we see a large number of vacancies of woman Directors in spite of the mandate of the SEBI to the effect that we have to appoint woman Directors within a specific period of time.

In some companies, we could see that mostly relatives of the owners are appointed on their Boards. It is a matter of mere tokenism to show that they have appointed some woman Directors. We already have some specific guidelines regarding fines to be levied on those respective companies who have not been able to make these nominations within this specific period. I would like to know from the Minister as to what are the difficulties being faced by these companies because fine is not the only solution to this issue; fine is the ultimate step to be taken that in spite of the provisions, they have not been able to do so. There is some problem regarding appointment of woman Directors. Has the Government been able to discuss with the concerned organizations? What is the difficulty in appointing woman Directors? What exactly is being done by the Government to enable woman to reach the top slot, to be appointed on the Boards?

SHRI JAYANT SINHA: Hon. Member has asked a relevant question with regard to the functioning of corporate Boards. Of course, the Government has been vigilant in this matter. The SEBI in fact published the guidelines which said that by April 15, all public companies should have at least one woman Director. The facts as of now is, as far as listed companies are concerned, is that we have 1,624 companies that are listed in the National Stock Exchange; and there are now 1,361

companies that have complied with it. So, there is now only 16 per cent of the companies which do not have the woman Directors.

When we look at the Bombay Stock Exchange, which is the other large Stock Exchange in the country, which in fact has a very large number of listed companies – 5,305 – there, the numbers are not quite as good, where we have a 38 per cent vacancy rate in terms of having a woman Director. Of course, the SEBI has levied fines. You have to pay a fine of Rs.50,000, if you do not have a woman Director. Then, by June 30th, those fines increase so that you have to pay a Rs.1,000 a day; and then after, by September 30th, the fines increase again. So, we have sent out a very strong message that this is something which is a matter of public policy, we would like to have woman Directors on Boards. I would like to suggest to the hon. Members that in fact it is very good for India, if we have a lot of other lady Directors on the Boards because all the research the world over has shown is that when we have women Directors on Boards, the functioning of these Boards improve. In fact, there is a research to show that it is in the company's best interests to have diversity, to have women Directors because the performance of these companies improves.

So there is a lot of research, a lot of management experts and academics have studied this and have presented these facts both to SEBI as well as to these companies and because obviously we, in a democracy and in a market economy, can impose these rules and we can impose these penalties. But we hope that it is the good sense of these corporate boards that will prevail and they will very quickly add this very significant source of talent to their boards as well.

SHRI ASHOK SHANKARRAO CHAVAN: Madam, my question was very specific and the Minister has not replied to what I had asked for. What is the difficulty the companies are facing in appointing woman directors in their boards? That was my specific question.

Anyway, the issue is, there is no dearth of talent in this country to appoint women directors. Most of them land up in jobs in HR or PR and CSR. Most of the

time, these are the responsibilities being taken by women. My question would be this. In spite of the talent being available, what policy decision has been taken by the Government to promote this talent and see that women are appointed at the board level?

Secondly, in view of the large number of companies who have still not appointed women directors in their boards, is the Government considering increasing the deadline to see that these appointments are made?

SHRI JAYANT SINHA: Madam Speaker, the hon. Member wants to know what it is that the Government can do and what are the challenges faced by companies to add women to their boards?

Now obviously, as I said, there are a large number of companies. There are 1,600 companies listed on the National Stock Exchange and there are 5,300 companies listed on the Bombay Stock Exchange. Obviously this is a methodical and deliberative process that these companies have to undertake to ensure that they have capable, competent people on their boards.

In addition to that, they have to go through a vetting process because we want to make sure that there are capable directors. This is a lengthy process. Certainly, as far as public sector companies are concerned, we are going through that vetting process because, I think, all hon. Members will agree that we want really eminent, well qualified and capable people with impeccable and high integrity track records on these boards. That process will take some time.

Now, SEBI, of course, has imposed a deadline. It has suggested that this should be done as quickly as possible and there is a sliding scale by which penalties will increase. But I can assure you, having spoken to many people in the corporate sector about this matter, they are charged with this issue, they absolutely want to appoint good people to their boards and they are working very hard to do that.

With each company, with each industry there are different factors that come into play as to whom they want to appoint. But in a market economy it is their

prerogative as to whom they want in their boards and how. When they do so, we can only guide and indicate. After that it is the responsibility of the companies also to do that.

श्री सुधीर गुप्ता: माननीय अध्यक्ष महोदया, सर्वप्रथम मैं सरकार की इच्छाशक्ति पर धन्यवाद प्रकट करूँगा कि एनएसी में लिस्टेड कंपनियों में से 85 प्रतिशत में फौलो-अप कराने का प्रयास किया है। मैं आगे पूछना चाहूँगा कि ये जो कंपनियाँ लिस्टेड हैं, इनके अतिरिक्त जो सौ करोड़ रुपये से अधिक पेड अप कैपिटल पर नियंत्रण रखती हैं, ऐसी कंपनियों में, जैसे दिल्ली मेट्रो है, क्या ऐसी कंपनियों में भी महिला डायरेक्टर के प्रावधान लागू होंगे।

दूसरी बात, मैं यह जानना चाहता हूँ कि ऐसा कोई प्रावधान है, जैसे पब्लिक कंपनियों में तीन डायरेक्टर रहते हैं और प्राइवेट कंपनियों में दो डायरेक्टर रहते हैं और कुछ सिंगल पर्सन कंपनियाँ भी होती हैं। उन कंपनियों में अधिकतम 15 डायरेक्टर होते हैं, तो क्या उनमें एक से अधिक डायरेक्टर के लिए कोई प्रतिशत का निर्धारण करेंगे?

श्री जयंत सिन्हा : माननीय अध्यक्ष जी, माननीय सदस्य ने यह प्रश्न पूछा है कि कई सारी ऐसी पब्लिक कंपनीज हैं, जो लिस्टेड नहीं हैं, जिनकी आमदनी तीन सौ करोड़ रुपये से ज्यादा हो या उनका नेटवर्क सौ करोड़ रुपये से ज्यादा हो, तो उनकी क्या स्थिति है, उन्होंने कितनी महिलाओं को अपने बोर्ड्स में एप्वाइंट किया है।

आपको मालूम है कि हम लोगों ने वीमेन डायरेक्टर्स को एप्वाइंट करने के लिए 15 अप्रैल डेडलाइन दिया था। जो पब्लिक कंपनीज लिस्टेड नहीं हैं, उनसे हमें अभी सूची नहीं मिली है कि कितने लोगों ने अभी वीमेन डायरेक्टर्स को एप्वाइंट किया है। जैसे ही यह सूची हमें मिल जाएगी, यह इंफॉर्मेशन अभी हम लोगों के पास आ रहा है, इसके बारे में हम लोग उनको जरूर बता देंगे और यह भी बताएंगे कि वहाँ इस विषय में कितनी सफलता प्राप्त हुई है। जैसे-जैसे यह सूची आती जाएगी, वैसे-वैसे इसके बारे में हम आपको बताते जाएंगे।

डॉ. उदित राज: धन्यवाद मैडम, आपने मुझे प्रश्न पूछने का मौका दिया।

मैडम, हमारे देश में कंपनीज बहुत रिलक्टेंट होती हैं। जैसे अभी कंपनीज में वीमेन डायरेक्टर्स की नियुक्ति की बात आई है। अभी जर्मनी में जर्मनी सरकार ने, वहाँ की चांसलर यह मॅंडेटरी किया है कि 30 प्रतिशत टॉप रैंकिंग फीमेल कंपनीज में ली जाएंगी। वहाँ की चांसलर मर्कल ने जर्मनी में 30 प्रतिशत रिजर्वेशन लागू किया है। हमारे यहां दिक्कत है कि एक तरह से मॅटल ब्लॉक है, कंपनीज सोचती हैं कि

इससे घाटा होगा, जबकि जर्मनी, अमेरिका आदि सभी देशों में ऐसा होता है। डेढ़-दो साल पहले की फिगर है कि 150 के आस-पास ब्लैक ओरिजिन के चीफ एग्जीक्यूटिव ऑफिसर्स अमेरिका की कंपनी में कार्यरत थे। अमेरिका की बड़ी-बड़ी कंपनीज जब लाभांश डिक्लेयर करती हैं, तब यह भी डिक्लेयर करती हैं कि कितनी महिलाओं, एथनिक ओरिजिन के लोगों, ब्लैक्स, हिस्पैनिक और एबोरिजिन्स को जॉब्स दिए। मैं आपके माध्यम से माननीय वित्त मंत्री जी से अनुरोध करना चाहता हूँ कि लोगों को सेंसिटाइज करें और कंपनीज को कहें कि अगर ऐसे वीमेन डायरेक्टर्स बनाते हैं, शिड्यूल्ड कास्ट्स लोगों को डायरेक्टर बनाती हैं तो इससे कंपनी को घाटा नहीं होगा, बल्कि उनकी स्किल अपग्रेड करके ऐसा किया जा सकता है और इससे उनका काम बढ़ेगा। हाल ही में हुई एक रिसर्च से पता चलता है कि जहां पर वीमेन डायरेक्टर्स हैं, उन्होंने ज्यादा अच्छा काम किया है। इसके लिए उनको सेंसिटाइज करें। मैं सरकार को धन्यवाद देता हूँ कि सरकार एफर्ट कर रही है।

श्री जयंत सिन्हा: महोदया, माननीय सदस्य ने सही कहा है कि विश्व भर में इसके दो मॉडल्स हैं। एक मॉडल यूरोपियन कंट्रीज में है, चाहे आप जर्मनी को देखिए या स्कैंडिनेवियन कंट्रीज को देख लीजिए। जिस प्रकार हमने अपने देश में यह आदेश दिया है कि वीमेन डायरेक्टर्स कंपनी के बोर्ड में होनी चाहिए, उसी प्रकार उन देशों ने भी एक रूल बनाया और एक आदेश दिया है, जैसे स्कैंडिनेविया में दो महिलाओं की नियुक्ति हो या जर्मनी 40 प्रतिशत की नियुक्ति हो, यह चीज इन देशों ने एक नियम जारी करके कहा है कि कंपनीज को ऐसा करना है।

दूसरे देशों में, जैसे आप आस्ट्रेलिया, अमेरिका, यू.के. को देखिए, वहां ऐसा रूल नहीं बनाया गया है, लेकिन वहां एक परम्परा बन गयी है, एक स्टैंडर्ड बन गया है कि कंपनी के बोर्ड में चाहे महिला हों, ब्लैक्स हों या समाज के अन्य वर्ग के लोगों का अच्छा रिप्रजेंटेशन हो। ये दो मॉडल हैं। एक तरफ यह काम वॉलंटरी तरीके से हुआ है और दूसरी तरफ आदेश देकर किया गया है। हम लोगों ने अपने देश में यह कोशिश की है कि यह नियम बना दें कि बोर्ड में एक महिला डायरेक्टर हो। जैसा एक माननीय सदस्य ने पूछा था कि जब हमारे पास इतनी महिलाएं हैं, टैलेंट है, तब भी अब तक आप लोग एक डायरेक्टर को ला रहे हैं, इसमें यह प्रैक्टिकल कंसीडरेशन है कि अगर हम लोगों इस चीज को नियम में कहें कि दो या तीन महिला डायरेक्टर्स की नियुक्ति करें, जब एक में इतनी तकलीफ हो रही है तो दो-तीन में ज्यादा तकलीफ होगी। इसलिए यह जो मामला है, इसके हम लोग इवाल्व करें, इसे हम लोग देखें कि कैसे इसे बेहतर कर सकते हैं। आज आप चाहे कंपनी लॉ देखें या सेबी की गाइडलाइन्स देखें, वहां हमने बड़े पारदर्शी तरीके से यह कह रहे हैं कि कंपनीज को डायरेक्टर्स के बारे में सब कुछ बताना होगा, उनका बैकग्राउण्ड बताना

होगा। इसलिए आज कई एजेंसीज, जो इन चीजों को देखती हैं, जो डाटाबेस बनाती हैं कि हमारे पास बोर्ड में किस तरह के डायरेक्टर्स हैं, उनका बैकग्राउण्ड है तो वहां पर हम लोगों को सामाजिक रूप से यह पता चल रहा है कि हम लोग किस तरीके से इस रास्ते पर चल रहे हैं जिससे हमारे बोर्ड्स ज्यादा रिप्रजेंटेटिव हों।

DR. SATYA PAL SINGH: Thank you, Speaker Madam for allowing me. In a country or in a culture where women are respected so much or where half of the population is women, is it not so disappointing and frustrating asking reservation or appointment of women in every walk of the life? My question to the hon. Minister is this. To really develop woman leaders in the business, has the Government any plan to set up any national financial institute for woman entrepreneurs? Thank you, Madam.

SHRI JAYANT SINHA: Madam Speaker, as you correctly pointed out that this is a question, of course, about woman directors and we are benefiting greatly from your wonderful leadership of this House. I think all of us, as Members of the other sex will acknowledge that women in these leadership roles do a wonderful and terrific job and we would benefit greatly not just in our companies but in all our institutions and in our society if we have more woman leaders. So, I think, that is a goal that all of us aspire to. Of course, as the hon. Member has said, we are certainly trying and should try to ensure that we have more women who come up and are in these very important leadership roles.

As far as entrepreneurship and companies are concerned, we try in all of the policies and all of the institutions that we support as a Government to ensure that there is adequate if not over-representation of women and ladies because as a matter of principle and, I think, as a matter of common sense we would all agree that we would benefit greatly. So, all of our efforts and, in fact, SEBI and the Company Law Board's efforts are definitely in that regard.

(Q. 443)

DR. RAVINDRA BABU : Respected Madam, through you, I would like to ask the hon. Minister some questions. Did he make any attempt to identify the professional blood donors? Whenever there are any blood donation camps, there are certain voluntary organizations which come and give blood. But there are professional blood donors who sell their blood for the sake of money. I would like to know whether there is any attempt made by the Government of India to identify such professional blood donors. What is their socio-economic status? I would also like to know whether any step has been taken by the Ministry of Health along with the Ministry of Social Justice and Empowerment to rehabilitate them and give them jobs.

SHRI JAGAT PRAKASH NADDA: I would like to make it very clear that we do not encourage them and there is no concept of taking blood from the professional donors. The process during the past two-three decades has been such that before that there were professional blood donors. The blood was being collected by them. Now, 84 per cent of the blood that we get is from voluntary donors and from voluntary organizations. We get the remaining 16 per cent blood from non-family members as a replacement of blood. There is no such thing which says that we encourage professional blood donors. All blood banks should see to it. We have also made the counseling process strong to see to it that professional blood donors should not be encouraged. If such cases come, the State Blood Transfusion Councils and the National Blood Transfusion Councils are there to see to it. They keep a regular watch on it. There was a complaint from Kanpur hospital and action was taken. In this process, three people were suspended and booked under various Sections. If any such complaint comes, we see to it and take action accordingly.

DR. RAVINDRA BABU: Madam, my second question is a little bit different but related to blood. The blood is the only thing which shows that we all are equal. सबका खून एक जैसा है। The country where casteism, prejudice, religion and language is afflicting the body of the country like cancer, it is the blood through which we can send a strong message that we all are equal. सबका खून एक जैसा है। I would request the Ministry of Health to organise blood donation camps to collect the blood of Scheduled Castes, Brahmins and other upper castes and send a strong message to the people of the country that our blood is one and we all are equal. We should think about our country as a whole. We should not think caste-wise, language-wise or religion-wise. Please think of this option of blood donation camp as a tool of social change so that the country can be benefited to a large extent.

SHRI JAGAT PRAKASH NADDA: Madam, we respect hon. Member's sentiments. But we have to give the IEC part, the education part in scientific terms. In scientific terminology, whatever we can do best about the blood and about the categorization of blood, that we are doing and we keep on doing this.

SHRI R. DHUVANARAYANA: Madam, hon. Minister, in his reply, says that India needs 12 million units annually but the total collection of blood in the country is about 10 million units. There is a shortage of 20 per cent. As per the data available with the Ministry, there are 48 districts across the country where there is not a single blood bank. In this connection, the presence of a blood bank is absolutely essential so that the blood is available for emergency situations like pregnancy complications, thalassemia patients, etc.

In this connection, does the Government have any plan to encourage setting up of blood banks in these Districts and to ensure that blood is available in these Districts?

SHRI JAGAT PRAKASH NADDA: Madam, this question is very relevant. As per the WHO norms of one per cent population, 12 million units is the estimate, which is required. We collect 10 million units. There is no shortage as such. It

fulfills our requirement. We also have the system of separation of blood. So, one unit of blood is used for two to three patients. Because of the separation of the components, we use it accordingly.

But one thing that is certainly there is that the safe delivery of blood to the remote areas is a question. For the States like Uttar Pradesh, Bihar, Jharkhand, Uttarakhand, Chhattisgarh, a few North-Eastern States and Hilly States, like Jammu and Kashmir, the safe delivery of blood to the distant areas is an issue, which we are addressing. So, what we have suggested and what we are trying to do is that through NHM, we are giving finances and we are funding. The FRUs use to see to it that blood storage systems develop there, blood banks develop there. Whenever the States are demanding, we are giving them funds.

But the Ministry is aware of it. We are going in that direction. There are many new Districts, which have come up. There is a bifurcation of the District. Now, the new District also needs a blood bank. At this point of time, we are catering to the needs from the old headquarters, but in the coming times, we are also seeing to it that the blood bank is also made there.

डॉ. किरिंट पी. सोलंकी: अध्यक्ष जी, मैं मंत्री जी को बधाई देता हूँ कि उन्होंने बहुत विस्तार से रिप्लाइ किया है।

Madam, in regard to blood banks as per the estimation, we have a deficit of two million units. मैं समझता हूँ कि मंत्री जी ने अपने उत्तर में बताया है कि कुछ राज्यों, जिनमें महाराष्ट्र, गुजरात, वेस्ट बंगाल, तमिलनाडु आदि में ब्लड बैंक की एक्टिविटी अच्छी तरह से होती है। मैं जिस राज्य से आता हूँ वहां सेंचुरियन ब्लड डोनर बहुत सारे होते हैं और हमारे वहां लोक-भागीदारी होती है और ब्लड डोनेशन की प्रवृत्ति जनआंदोलन के तौर पर चलाई जाती है। अगर किसी का जन्मदिन होता है या डेथ एनिवर्सरी होती है, तो वह ब्लड डोनेट करके उस दिन को मनाते हैं। मैं मंत्री जी से निवेदन करना चाहता हूँ कि हमें इस तरह की जनभागीदारी को आगे बढ़ाना चाहिए, क्योंकि मंत्री जी ने अपने उत्तर में बताया है कि आपके पास जो रजिस्टर होता है, वह ग्रुप वाइज मेनटेन नहीं किया जाता है। प्रधानमंत्री जी ने डिजिटल इंडिया की मुहिम चलाई है तो ब्लड बैंक में भी डोनेर्स का ब्लड ग्रुप हमें रखना चाहिए। इस तरह से ब्लड ग्रुप रख कर सोशल मीडिया और टेलीविजन के माध्यम से करेंगे तो ठीक रहेगा। मैं स्वयं डाक्टर हूँ

और मैं छोटा-सा उदाहरण देना चाहता हूँ। दस-पन्द्रह साल पहले मैं सर्जरी कर रहा था। उस समय एक ब्लड ग्रुप की जरूरत थी। उस समय सिर्फ डीडी चैनल था। हमने डीडी चैनल पर विज्ञापन दिया। अहमदाबाद में वाडीलाल साराभाई हॉस्पिटल के सामने उस नेगेटिव ब्लड ग्रुप वालों की लम्बी कतार लग गई। हमें कई लोगों को हाथ जोड़ कर बोलना पड़ा कि आप वापिस जाओ। अगर हम ऐसा करेंगे तो इस तरह की प्रवृत्ति को बहुत बढ़ावा मिल सकता है। क्या आप इस तरह से करने के बारे में विचार करेंगे?

श्री जगत प्रकाश नड्डा : अध्यक्ष जी, माननीय सदस्य ने जो सुझाव दिए हैं, वे बहुत ही अच्छे हैं और उन पर विभाग कार्य कर रहा है। उन्होंने गुजरात के बारे में बताया है। वहां अवेयरनेस लेवल काफी है और उस दृष्टि से काफी प्रयोजन और कार्यक्रम लिए गए हैं। इसी तरह के कार्यक्रम अन्य प्रदेशों में स्टेट युनिट्स कर रही हैं, इसमें ज्यादा अवेयरनेस की आवश्यकता है। हम माननीय सदस्य के सुझाव को लेते हुए अवेयरनेस प्रोग्राम को और तेजी से बढ़ाएंगे।

SHRI BHARTRUHARI MAHTAB: Madam Speaker, the hon. Minister in his written reply as also in his verbal reply has admitted that there is a shortage of collection of blood, and it is a challenge before this country. As per the World Health Organization's norms, we are unable to store adequate blood. The figure that has been given here is about 12 million litres of blood and the collection is around 12 million litres of blood. The problem lies with the creation of blood bank. We face that challenge everyday wherever operation takes place in medical units or in medical colleges or institutes require adequate blood and it is not available. We are managing it by asking the concerned family to collect the blood for that operation or for that exigency. Would the Government consider for changing the norms of establishing blood banks? Now, that norm is only confined to respective district headquarters. Even in Delhi, you have to change norms to have another blood bank at a separate place otherwise it will take a lot of time to bring that blood from one place to another place.

In my district headquarters Cuttack, we have paediatric institutes. For the last five to seven, we have been trying to have a blood bank there but the law does not permit. This situation is prevalent everywhere. This norm was finalized fifty or sixty years ago, that in every district headquarters, we will have a blood bank.

Would the Government consider for a change in those norms for creating new blood banks wherever necessary?

SHRI JAGAT PRAKASH NADDA: As the hon. Member has suggested, this can be examined and we will examine it and see to it. As I told that for FRUs also, we are funding them and seeing to it but if their norm is a problem, we shall see to it and examine and do the needful accordingly.

श्री अजय मिश्रा टेनी: अध्यक्ष महोदया, यह सरकार देश के लोगों के स्वास्थ्य के प्रति संवेदनशील है। पिछले दिनों जरूरी दवाओं की उपलब्धता के साथ-साथ मूल्य नियंत्रण, विभिन्न व्याप्त रोगों के लिए अच्छे प्रबंधन, बच्चों की असमय मृत्यु को रोकने के लिए सरकार इंद्रधनुष जैसी योजनाएं लाई हैं, जिसके कारण निश्चित रूप से देश की स्वास्थ्य सेवाओं में गुणवत्तापूर्ण परिवर्तन होने की संभावनाएं बढ़ी हैं। मैं इसके लिए सरकार की सराहना करता हूं।

महोदया, विश्व स्वास्थ्य संगठन की रिपोर्ट के अनुसार देश में बीमारियों से होने वाली मौतों में गुर्दे की बीमारी एक प्रमुख कारण है। पिछले तीन वर्षों में पूरे देश में अस्पताल में रोगियों की संख्या के अनुसार रक्त शोधन करने के लिए जितनी डायलिसिस मशीनों की आवश्यकता थी, उनके मुकाबले इन मशीनों की उपलब्धता नहीं थी। जिसके कारण गरीब लोग, जो प्राइवेट अस्पतालों का खर्च नहीं उठा सकते थे, उनकी या तो मृत्यु हो गई या वे भारी कर्ज के दबाव में आ गये।

मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि देश के सरकारी अस्पतालों में रोगियों की संख्या व आवश्यकता के अनुसार डायलिसिस मशीनों की उपलब्धता सुनिश्चित कराने हेतु सरकार क्या कदम उठायेगी तथा गरीब रोगियों को निशुल्क या वहन कर सकने लायक दरों पर डायलिसिस सुविधा देने हेतु क्या सरकार कोई योजना बनायेगी?

श्री जगत प्रकाश नड्डा : माननीय सदस्य के सुझाव और उनके प्रश्न ध्यान में हैं, लेकिन वह अलग से प्रश्न करेंगे तो मैं इसका उत्तर दूंगा।

डॉ. संजय जायसवाल: महोदया, एक ब्लड से तीन यूज किये जा सकते हैं, उसमें प्लेटलेट्स का अलग, प्लाज्मा का अलग और ब्लड का अलग यूज है और इसका पार्शियल आंसर इन्होंने दिया। लेकिन जब डेंगू की बीमारी का सीजन होता है तो उस समय प्लेटलेट्स की बहुत आवश्यकता होती है और तब हम लोग देखते हैं कि चूंकि प्लाज्मा सैपरेट ब्लड बैंक में नहीं होता है, इसलिए होल ब्लड चलाना पड़ता है और

उससे बहुत सारी अदर प्रब्लम्स होते हैं या डाक्टर उसे नहीं चलाता है, क्योंकि उसका बहुत ज्यादा ब्लड हो जाता है।

मेरा माननीय मंत्री जी से प्रश्न है कि कितने ब्लड बैंक्स में प्लाज्मा सैपरेटर्स अभी भी नहीं लगे हैं और उन जगहों पर लगाने का कोई प्रबंध कर रहे हैं कि नहीं, जिससे कि पूरे देश में प्लाज्मा सैपरेटर्स उपलब्ध हों और डेंगू, हीमोफीलिया, रिसस प्रोटीन फैक्टर इस तरह के मरीजों की जो आवश्यकता है, उन सभी के लिए पूरा का पूरा ब्लड नहीं चलाना पड़े, बल्कि जिस भाग की आवश्यकता है, वह चलाकर मरीजों की जान बचाई जा सके।

श्री जगत प्रकाश नड्डा : माननीय सदस्य ने ठीक सुझाव दिया है। अभी 60 परसेंट इसके कंवर्जन की हमारे पास व्यवस्था है, जिसे हम 2017 तक 80 परसेंट तक ले जाने वाले हैं। इससे बहुत सफलता मिलेगी। हमारे पास ब्लड कम्पोनेन्ट सैपरेशन यूनिट 304 हैं, इनकी संख्या हम बढ़ायेंगे।

श्री ददन मिश्रा : महोदया, एक बूंद खून किसी की जिंदगी बचा सकता है। रक्तदान के प्रति जागरूकता उत्पन्न करने के लिए हमारी भारत सरकार तरह-तरह के प्रचार-प्रसार कर रही है और लोगों को जागरूक करने का काम कर रही है। इसके लिए लाखों-करोड़ों रुपये बहाए जा रहे हैं। लेकिन इस पुनीत अभियान के प्रति उत्तर प्रदेश का स्वास्थ्य महकमा कितना संवेदनहीन है, इसके प्रति उदाहरण देते हुए मैं एक सवाल करना चाहता हूँ। पिछले साल की घटना है कि एक संस्था द्वारा रक्तदान शिविर का आयोजन किया गया था। उसमें करीब 150 से अधिक लोग स्वेच्छा से रक्तदान करने के लिए उपस्थित हुए थे। पंद्रह दिन पूर्व जनपद श्रावस्ती के मुख्य चिकित्सा अधिकारी को सूचना दी गई थी। हमारी भी बात हुई, उन्होंने कहा कि हमने जिला चिकित्सालय के सी.एम.एस. को कह दिया है। 150 से ऊपर लोग वहां रक्तदान करने के लिए पहुंचे, लेकिन वहां पर उन लोगों ने कोई व्यवस्था ही नहीं की, बगैर रक्तदान किए हुए उन लोगों को वापस लौट जाना पड़ा। उत्तर प्रदेश के ऐसे संवेदनहीन स्वास्थ्य महकमे के लोगों को जागरूक करने के लिए क्या भारत सरकार कुछ कदम उठाएगी?

श्री जगत प्रकाश नड्डा : महोदया, जागरूकता अभियान लगातार चल रहा है और जागरूकता अभियान की दृष्टि से विभिन्न कार्यक्रम किए जाते हैं, लेकिन हर जगह की ब्लड कलैक्शन कैपेसिटी होती है, उस कैपेसिटी से ज्यादा जब डोनेर्स आ जाएंगे तो हम ब्लड वेस्ट तो नहीं करेंगे, इसलिए एक कैपेसिटी तक होती है और उस कैपेसिटी तक अगर होता है तो उसको हम जरूर ब्लड डोनेशन कैंप में सम्मिलित करते हैं और उनका ब्लड लेते हैं।

HON. SPEAKER: Q. 444 – Shri Adhalrao Patil Shivajirao – Not present.

Shri Anantkumar Hegde – Not present.

Yes, Mr. Minister.

माननीय अध्यक्ष : श्री मानशंकर निनामा जी, आप प्रश्न पूछिए।

(Q. 444)

श्री मानशंकर निनामा: माननीय अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि क्या अनुसंधानों से यह पता चलता है कि अल्कोहल का सेवन करने से लीवर की बीमारी और कैंसर आदि का खतरा बढ़ जाता है? यदि हाँ तो तत्संबंधी ब्यौरा क्या है? यदि हाँ तो क्या इस तथ्य के प्रसार के लिए कोई मुहिम चलाई जा रही है? इस संबंध में तत्संबंधी ब्यौरा दें।

श्री जगत प्रकाश नड्डा : महोदया, जहां तक इस प्रश्न का सवाल है, टोबैको में स्मोकिंग और चूड़ंग टोबैको दोनों के इंपैक्ट्स के बारे में प्रश्न में बहुत डीटेल उत्तर दिया है कि इसका सीधा संबंध कैंसर से कैसे है, कार्सिनोजेनिक है और कार्सिनोजेनिक होने के कारण उसकी जो प्रिवलेंट रेट है, वह और उसके बढ़ने की, मैरिगनेंट होने की संभावनाएं बढ़ती हैं। हमारी मिनिस्ट्री की तरफ से एक बड़ी डीटेल्ड रिपोर्ट है और यह हमारी मिनिस्ट्री ने ही प्रिपेयर किया है, इसके आधार पर थोट कैंसर, ईसोफेगस कैंसर, लंग कैंसर, स्टमक का कैंसर, हर तरीके के कैंसर की संभावनाएं बढ़ती हैं और ये सारी डीटेल रिपोर्ट हमने "ए" पार्ट में दी है। इस दृष्टि से मंत्रालय सजग है। मंत्रालय ने इस सारे प्रोग्राम को आगे बढ़ाने के लिए नोटिफिकेशंस निकाले थे। वे नोटिफिकेशंस अभी कमेटी फॉर सबऑर्डिनेट लैजिसलेशन के समक्ष हैं और इसलिए वे नोटिफेशंस अभी रूकी हुई हैं।

SHRIMATI SUPRIYA SULE: Madam, this is a very important subject. It has unfortunately been exceptionally controversial when it is a very serious subject. I myself come from a family which has suffered from oral cancer and I really appreciate the reply of the hon. Minister. In the reply, he has connected tobacco to oral cancer. So, I would urge the Minister first to sensitize the Subordinate Committee Members that there is a connection because they constantly raised the issue that there was no connection between cancer and tobacco. So, I think that is the first thing. I think the entire House has to be sensitized because it is a very serious issue. ... (*Interruptions*)

Madam, they have deferred the decision to carry pictorial warnings from 1st of April. At that point of time when it was decided, since, with all the controversies, they were divided on this issue, the hon. Prime Minister very kindly

intervened and had said that it should be at least 65 per cent. So, I urge the Minister to inform the final stand of the Government. A lot of cigarettes, even imported cigarettes which are available, do not have pictorial warnings. So, what are they going to do? Whether there is an Indian cigarette or an imported cigarette, the rule should be the same. So, how will you implement it to make sure that the next generation is aware because we know that this is not the only solution? But what intervention will you make?

SHRI JAGAT PRAKASH NADDA: First of all, I would like to ensure the Members of this House and through this House to the nation that the Ministry is consistent and very crystal clear about it that the consumption of tobacco is to be reduced. For that, a multi-pronged strategy is to be adopted.

One of the strategies is to increase the pictorial warning. That has got a little procedural problem, which we are facing at this point of time. But in coming times, we will see to it. At present, it is with the Committee on Subordinate Legislation. They are going to give the deliberations. But we have been consistent there also in written reply as well as in oral examination. We have told them very clearly that tobacco has got a direct connection with carcinogenic and has a direct connection with cancer.

We will also see to it that all international practices to reduce tobacco have to be undertaken by the Ministry. Not only that but we are also introducing a programme in which school children are to be educated. So, that is an area where we need to address this problem. There are other strategies also, which we are going to adopt. But as the Committee gives its report – we are consistent on it as we have given it in our reply – we will go ahead. That is what we can assure. ...

(Interruptions)

SHRI BHARTRUHARI MAHTAB: But the Committee deals with only rules. It cannot overrule the Act. ... *(Interruptions)*

माननीय अध्यक्ष : यह क्या हो रहा है?

...*(व्यवधान)*...

श्री प्रहलाद सिंह पटेल: महोदया, मैं आपको धन्यवाद देता हूँ कि इस महत्वपूर्ण सवाल पर आपने मुझे मौका दिया और रिपोर्ट का मैं स्वागत करता हूँ। मैं जीवन भर नशे के खिलाफ लड़ता रहा, लेकिन आज मैं सांसद हूँ, चार सांसद बुन्देलखंड से चुनकर आते हैं। वहाँ लाखों की संख्या में बीड़ी मजदूर हैं। उद्योगपति तो दूसरा उद्योग लगा लेगा। इसके अलावा बीड़ी और सिगरेट हम वैधानिक रूप से बनने देते हैं, लेकिन स्मैक, चरस और ब्राउन शुगर जैसी चीजें जिनको हम अवैध रूप से इस देश में देखते हैं और इनके कारण बड़ा नुकसान होता है। सिगरेट और बीड़ी से कितना नुकसान होता है, इसकी रिपोर्ट तो आ गई, लेकिन जो चीजें अवैध रूप से इस देश के भीतर आती हैं, उन पर अभी हमारा फोकस नहीं है, जबकि उनमें तीन साल के भीतर मौत के करीब पहुँच जाते हैं।

हमारी समस्या यह है कि लाखों मजदूर बीड़ी के उद्योग से जुड़े हैं। जैसे ही विज्ञापन का दबाव बना, उद्योगपति तो कोई दूसरा रास्ता निकाल लेगा। हम सारे बुन्देलखण्ड के सांसदों ने इस कारण से लिखकर दिया और हम पर आरोप लगा कि हम बीड़ी लॉबी के साथ हैं, जबकि हम जिंदगी भर नशे के खिलाफ रहे हैं।

मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि जो अवैध रूप से धूम्रपान की वस्तुएं आती हैं, जो ज्यादा नुकसानदेह है, उनकी रिपोर्ट है कि नहीं, उस पर कितनी कार्रवाई होगी? इस लघु उद्योग से जुड़े हुए जो गरीब आदमी हैं, मैं जानता हूँ कि इसके कारण वे मर रहे हैं, लेकिन मैं उसका समर्थन करता हूँ। उनको कोई वैकल्पिक रोजगार के बगैर इसको कहीं न कहीं रास्ता देंगे क्या, यह मैं जानना चाहता हूँ? धन्यवाद।

श्री जगत प्रकाश नड्डा : महोदया, मंत्रालय बड़ा स्पष्ट है कि टोबैको का सेवन कम होना चाहिए। उसके लिए जितनी भी स्ट्रैटिजीज एडॉप्ट करनी हैं, उन्हें हम एडॉप्ट करेंगे, क्योंकि इसका संबंध सीधा-सीधा कार्सिनोजेनिक कैंसर के साथ जुड़ा हुआ है। इसलिए हम इस मामले में उस दृष्टि से आगे बढ़ रहे हैं। जहाँ तक समिति का सवाल है, समिति ने इसी लोक सभा में अपने प्रतिवेदन में यह रिक्वेस्ट की है, उसने इन्टरिम रिपोर्ट दी है और कहा है कि हम आपको फाइनल रिपोर्ट देंगे, तब तक आप रुकें। इस कारण हम रुके हुए हैं। समिति के बारे में इस हाउस को फैसला करना है।

माननीय अध्यक्ष : श्री के.सी. वेणुगोपाल जी अब आप पूछिए, लेकिन आरोप नहीं।

SHRI K.C. VENUGOPAL: As per the reply given by the Minister, 40 to 80 per cent of cancer is caused due to tobacco use. But I am sorry to say that our own Members and our own Chairman of the Committee made a controversy that tobacco is not a reason for cancer.

माननीय अध्यक्ष : उसका जवाब उन्होंने दे दिया है।

SHRI K.C. VENUGOPAL: Being Members of Indian Parliament, we are actually ashamed of that statement. ... (*Interruptions*) My point is that pictorial warning is deferred in waiting for the report of the Committee. How long will it take? It sends a wrong message. ... (*Interruptions*) I again appeal to the Minister to take necessary action to expedite for getting the report. ... (*Interruptions*) Whether the Minister would do it or not? ... (*Interruptions*)

SHRI JAGAT PRAKASH NADDA: It is with the Committee. They have to decide. We are crystal clear about it. We will go forward.

श्री लक्ष्मी नारायण यादव: माननीय अध्यक्ष महोदया, मैं माननीय मंत्री जी की जानकारी में एक बात लाना चाहता हूँ कि जो सिगरेट विदेश से आ रही हैं, उनमें कहीं भी पिक्टोरियल वार्निंग नहीं है। क्या उन पर भी माननीय मंत्री जी बैन लगाएँगे?

श्री जगत प्रकाश नड्डा : हम हरेक तरीके का देश के अंदर आने वाला सिगरेट का जो भी मैटीरियल होगा, उसको एक ही निगाह से देखेंगे और उस पर बराबर की पिक्टोरियल वार्निंग रहेगी।

12.00 hrs**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid on the Table – Shri Arun Jaitely.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Madam, I beg to lay on the Table:-

- (1) A copy of the Rejection of the Award of Board of Arbitration in CA Reference Case No. 2 of 2002 (Hindi and English versions) regarding grant of House Rent Allowance to Central Government employees for the period from 1.1.1996 to 31.7.1997 at pre-revised rates but with reference to the revised pay.

[Placed in Library, See No. LT 2310/16/15]

- (2) A copy of the Statement (Hindi and English versions) regarding rejection of Award of Board of Arbitration in CA Reference Case No. 3 of 2004 relating to the revision of rates to Transport Allowances to Central Government Employees.

[Placed in Library, See No. LT 2311/16/15]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2312/16/15]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research,

Puducherry, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2013-2014.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 2313/16/15]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2013-2014.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 2314/16/15]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, Kolkata, for the years 2012-2013 and 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, Kolkata, for the years 2012-2013 and 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Red Cross Society, Kolkata, for the years 2012-2013 and 2013-2014.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 2315/16/15]

(9) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

- (i) The Drugs and Cosmetics (5th Amendment) Rules, 2014 published in Notification No. G.S.R. 718(E) in Gazette of India dated 13th October, 2014.
- (ii) The Drugs and Cosmetics (7th Amendment) Rules, 2014 published in Notification No. G.S.R. 908(E) in Gazette of India dated 22nd December, 2014.

[Placed in Library, See No. LT 2316/16/15]

(10) A copy of the Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2014 (Hindi and English versions) published in Notification No. F. No. P. 15025/262/2013-PA/FSSAI in Gazette of India dated 5th December, 2014 under Section 93 of the Food Safety and Standards Act, 2006.

[Placed in Library, See No. LT 2317/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND
MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT
SINGH): Madam, I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2015-2016.

[Placed in Library, See No. LT 2318/16/15]

(2) A copy of the Outcome Budget (Hindi and English versions) of the National Institution for Transforming India (NITI) for the year 2015-2016.

[Placed in Library, See No. LT 2319/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2320/16/15]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2013-2014.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 2321/16/15]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Services Exports Promotion Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Services Exports Promotion

Council, New Delhi, for the year 2012-2013.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 2322/16/15]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Services Exports Promotion Council, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Services Exports Promotion Council, New Delhi, for the year 2013-2014.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 2323/16/15]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2013-2014.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 2324/16/15]

- (11) A copy of the Designs (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. No.925(E) in Gazette of India dated 30th December, 2014 under sub-section (3) of Section 96 of the Semiconductor Integrated Circuits Layout-Design Act, 2000, together with a corrigendum thereto published in Notification No. G.S.R.118(E) dated 24th February, 2015.

[Placed in Library, See No. LT 2325/16/15]

(12) A copy of Notification No. S.O. 747(E) (Hindi and English versions) published in Gazette of India dated 13th March, 2015, regarding collection of backlog price and production data for proposed new series of Wholesale Price Index and Index of Industrial Production under sub-section (3) of Section 33 of the Collection of Statistics Act, 2008.

[Placed in Library, See No. LT 2326/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JAYANT SINHA): Madam, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (13th Amendment) Rules, 2014 published in Notification No. S.O. 3168(E) in Gazette of India dated 12th December, 2014, together with an explanatory memorandum.
- (ii) The Income-tax (14th Amendment) Rules, 2014 published in Notification No. S.O. 3169(E) in Gazette of India dated 12th December, 2014, together with an explanatory memorandum.
- (iii) The Income-tax (1st Amendment) Rules, 2015 published in Notification No. S.O. 180(E) in Gazette of India dated 19th January, 2015, together with an explanatory memorandum.
- (iv) The Income-tax (2nd Amendment) Rules, 2015 published in Notification No. S.O. 350(E) in Gazette of India dated 4th February, 2015, together with an explanatory memorandum.
- (v) The Commodities Transaction Tax (First Amendment) Rules, 2014 published in Notification No. S.O. 424(E) in Gazette of India dated 10th February, 2015, together with an explanatory memorandum, and corrigendum thereto published in Notification No. S.O.565(E) dated 18th February, 2015.

[Placed in Library, See No. LT 2327/16/15]

(2) A copy of the Notification No. G.S.R.177(E) (Hindi and English versions) published in Gazette of India dated 10th March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008 under section 159 of the Customs Act, 1962.

[Placed in Library, See No. LT 2328/16/15]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R.189(E) published in Gazette of India dated 13th March, 2015 together with an explanatory memorandum seeking to impose safeguard duty on imports of Saturates Fatty Alcohols of specified carbon chain length into India at the specified rate for period of two years and six months from the date of imposition of the provisional safeguard duty, that is, 28th August, 2014, pursuant to the final findings of investigations conducted by the Directorate General of Safeguards.
- (ii) G.S.R.170(E) published in Gazette of India dated 3rd March, 2015 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of Tyre Curing Presse, except Six Day Light Curing Press for curing bi-cycle tyres, originating in, or exported from People's Republic of China for a further period of one year i.e. upto and inclusive of 7th January, 2016 pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iii) G.S.R.190(E) published in Gazette of India dated 13th March, 2015 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Sheet Glass, originating in, or exported from China PR for a period of five years.

[Placed in Library, See No. LT 2329/16/15]

(4) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Depositories and Participants)(Amendment) Regulations, 2014 published in Notification No. LAD-NRO/GN/2014-15/18/1952 in Gazette of India dated 24th December, 2014.
- (ii) The Securities and Exchange Board of India (Share Based Employee Benefits) Regulations, 2014 published in Notification No. LAD-NRO/GN/2014-15/16/1729 in Gazette of India dated 28th October, 2014.

[Placed in Library, See No. LT 2330/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2331/16/15]

12.01 hrs**ASSENT TO BILLS***

SECRETARY-GENERAL: Madam Speaker, I lay on the Table the following seven Bills passed by the Houses of Parliament during the first part of Fourth Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 24th February, 2015:-

1. The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2015;
2. The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2015;
3. The Appropriation (Railways) Vote on Account Bill, 2015;
4. The Appropriation (Railways) Bill, 2015;
5. The Appropriation (Vote on Account) Bill, 2015;
6. The Appropriation Bill, 2015; and
7. The Mines and Minerals (Development and Regulation) (Amendment) Bill, 2015.

I also lay on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following five Bills passed by the Houses of Parliament and assented to by the President:-

1. The Citizenship (Amendment) Bill, 2015;
2. The Motor Vehicles (Amendment) Bill, 2015;
3. The Insurance Laws (Amendment) Bill, 2015;
4. The Coal Mines (Special Provisions) Bill, 2015; and
5. The Andhra Pradesh Reorganisation (Amendment) Bill, 2015.

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* Laid on the Table and also placed in Library, See No. LT 2332/16/15

12.01 ½ hrs**STANDING COMMITTEE ON AGRICULTURE****8th and 9th Reports**

श्री हुक्मदेव नारायण यादव (मधुबनी) : महोदया, मैं कृषि संबंधी स्थायी समिति (सोलहवीं लोक सभा) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेज़ी संस्करण) प्रस्तुत करता हूँ:-

- (1) खाद्य प्रसंस्करण उद्योग मंत्रालय की अनुदानों की मांगों (2015-16) के बारे में कृषि संबंधी स्थायी समिति (2014-15) का 8वाँ प्रतिवेदन।
 - (2) कृषि मंत्रालय (कृषि और सहकारिता विभाग) की अनुदानों की मांगों (2015-16) के बारे में कृषि संबंधी स्थायी समिति (2014-15) का 9वाँ प्रतिवेदन।
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12.02 hrs**STANDING COMMITTEE ON INFORMATION TECHNOLOGY****5th to 8th Reports**

श्री केशव प्रसाद मौर्य (फूलपुर): महोदया, मैं सूचना प्रौद्योगिकी संबंधी स्थायी समिति (2014-15) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेज़ी संस्करण) प्रस्तुत करता हूँ :-

- (1) संचार और सूचना प्रौद्योगिकी मंत्रालय (डाक विभाग) की अनुदानों की मांगों (2015-16) संबंधी 5वाँ प्रतिवेदन।
 - (2) संचार और सूचना प्रौद्योगिकी मंत्रालय (इलेक्ट्रानिक्स और सूचना प्रौद्योगिकी विभाग) की अनुदानों की मांगों (2015-16) संबंधी छठा प्रतिवेदन।
 - (3) संचार और सूचना प्रौद्योगिकी मंत्रालय (दूर संचार विभाग) की अनुदानों की मांगों (2015-16) संबंधी सातवाँ प्रतिवेदन।
 - (4) सूचना और प्रसारण मंत्रालय की अनुदानों की मांगों (2015-16) संबंधी आठवाँ प्रतिवेदन।
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12.02 ½ hrs**STANDING COMMITTEE ON FINANCE**
10th to 14th Reports

SHRI M. VEERAPPA MOILY (CHIKKABALLAPUR): Madam, I beg to to present the following Reports (Hindi and English versions) of the Standing Committee on Finance (2014 –15):-

- (1) Tenth Report on Demands for Grants (2015-16) of Ministry of Finance (Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment).
- (2) Eleventh Report on Demands for Grants (2015-16) of Ministry of Finance (Department of Revenue).
- (3) Twelfth Report on Demands for Grants (2015-16) of Ministry of Planning.
- (4) Thirteenth Report on Demands for Grants (2015-16) of Ministry of Corporate Affairs.
- (5) Fourteenth Report on Demands for Grants (2015-16) of Ministry of Statistics and Programme Implementation.

12.02 ¾ hrs**STANDING COMMITTEE ON COAL AND STEEL**
7th to 10th Reports

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : महोदया, मैं कोयला और इस्पात संबंधी सथायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेज़ी संस्करण) प्रस्तुत करता हूँ :-

- (1) कोयला मंत्रालय की अनुदानों की मांगों (2015-16) संबंधी सातवाँ प्रतिवेदन।
- (2) खान मंत्रालय की अनुदानों की मांगों (2015-16) संबंधी आठवाँ प्रतिवेदन।
- (3) इस्पात मंत्रालय की अनुदानों की मांगों (2015-16) संबंधी नौवाँ प्रतिवेदन।
- (4) कोयला मंत्रालय से संबंधित “कोयला मूल्य निर्धारण और कोयला रॉयल्टी से संबंधित मुद्दे” के बारे में समिति (15वीं लोक सभा) के 49वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी दसवाँ प्रतिवेदन।

12.03 hrs

STANDING COMMITTEE ON HOME AFFAIRS
185th and 186th Reports

SHRIMATI KIRRON KHER (CHANDIGARH): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) One Hundred and Eighty Fifth Report on the Demands for Grants (2015-16) of the Ministry of Home Affairs.
- (2) One Hundred and Eighty Sixth Report on the Demands for Grants (2015-16) of the Ministry of Development of North-Eastern Region.

12.03 ½ hrs

STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE
82nd to 84th Reports

DR. SANJAY JAISWAL (PASCHIM CHAMPARAN): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) Eighty-second Report on Demands for Grants (2015-16) of the Department of Health and Family Welfare.
 - (2) Eighty-third Report on Demands for Grants (2015-16) of the Department of Health Research.
 - (3) Eighty-fourth Report on Demands for Grants (2015-16) of the Ministry of AYUSH.
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12.04 hrs

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Finance on Demands for Grants (2014-15), pertaining to the Ministry of Planning *

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): Madam, I am laying a statement regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Finance on Demands for Grants (2014-15), pertaining to the Ministry of Planning.

* Laid on the Table and also placed in Library, See No. LT 2333/16/15.

12.05 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): With your permission, Madam, I rise to announce that the Government Business for the week commencing on Monday, the 27th April, 2015 will consist of :-

1. Consideration of any item of Government Business carried over from today's Order paper.
2. Discussion and Voting on Demands for Grants for 2015-2016 under the control of the following Ministries:-
 - (a) Home Affairs;
 - (b) Environment, Forests and Climate Change; and
 - (c) Health and Family Welfare.
3. Submission to the vote of the House of Outstanding Demands for Grants in respect of Budget (General) for 2015-2016 at 6.00 p.m. on 28.04.2015.
4. Introduction, consideration and passing of Appropriation (No. 2) Bill, 2015.
5. Consideration and passing of the Finance Bill, 2015.

माननीय अध्यक्ष : श्री राम टहल चौधरी (राँची) - उपस्थित नहीं।

श्री राजीव सातव (हिंगोली) : महोदया, कृपया निम्नलिखित विषय अगले सप्ताह की कार्य-सूची में शामिल किया जाये-

महाराष्ट्र सरकार द्वारा अरब सागर में हिंदवी स्वराज के निर्माता और इस देश के मानबिन्दु छत्रपति शिवाजी महाराज जी के प्रस्थावित स्मारक के निर्माण में केन्द्र सरकार की भूमिका।

DR. SATYA PAL SINGH (BAGHPAT): Madam, my proposed submission is about the widespread malpractices in the education system starting from admission in KG to professional courses as well as in conducting the examination. It is ruining the career of the youth as well as weakening the foundation of India.

SHRI MULLAPPALLY RAMCHANDRAN (VADAKARA): Thank you, hon. Speaker. I request to include the following subjects in the agenda for next week's business in the Lok Sabha.

1. Deep crisis faced by rubber cultivators due to steady fall in price of natural rubber.
2. The widespread protest among fishing community across the country on the implementation of Dr. Meenakumari Commission Report on deep-sea fishing.

श्री अश्विनी कुमार चौबे (बक्सर) : महोदया, मैं निम्नलिखित दो प्रस्तावों को अगले सप्ताह की कार्य-सूची में जोड़ने हेतु सबमिशन प्रस्तावित करता हूँ-

1. पूर्व मध्य रेलवे के बक्सर एवं चौसा स्टेशन के बीच 664/665 कि.मी. पर रेल समपार (लेवल क्रॉसिंग), जो कृतपुरा गांव को जोड़ता है तथा वहां से 3-4 पंचायतों को पार करते हुए दूसरे जिले रोहतास तक जाता है, की स्वीकृति प्रदान की जाये। ज्ञातव्य हो कि उक्त स्थल पर वर्षों पुरानी एक छोटी सी पुलिया निर्मित है, जिससे वाहन आदि जाने में काफी कठिनाई होती है तथा बरसात के दिनों में पानी भर जाने पर आवागमन पूर्णतः अवरुद्ध हो जाता है।

2. कैमूर जिला अन्तर्गत गर्गा चौबे शाखा नहर कृषि कार्य के लिए असमर्थ हो चुकी है, जो लगभग 160 वर्ष पुरानी है।

अतएव हजारों हैक्टेयर जमीन के पटवन हेतु सिमरिया गांव के पास कुर्दा नदी पर बांध बनाकर पानी को सकरौली नहर फॉल से नीचे गर्गा चौबे शाखा नहर में पानी प्रवाहित किया जाये, जो किसानों के लिए मील का पत्थर साबित होगा।

माननीय अध्यक्ष : प्रो. रविन्द्र विश्वनाथ गायकवाड़ : उपस्थित नहीं।

डॉ. वीरेन्द्र कुमार (टीकमगढ़) : महोदया, कृपया अगले सप्ताह की कार्य-सूची में निम्नलिखित विषयों का समावेश किया जाये-

1. बुन्देलखण्ड में छतरपुर जिले के गांवों में इस वर्ष कम वर्षा से जलस्तर नीचा रहने के कारण हैंडपम्प, कुंओं, तालाबों का पानी कम हो गया है। अतः भीमकुंड से, जिसका सीधा सम्बन्ध समुद्र के पानी से है, सुनामी आने पर ऊपर तक पानी आ गया था। इस स्रोत से बड़ी पाइप लाइनों द्वारा गांवों में पेयजल आपूर्ति की योजना बनाये जाने की आवश्यकता है।
2. टीकमगढ़-छतरपुर संसदीय क्षेत्र से निकलने वाले राष्ट्रीय राजमार्ग क्रमांक 75 पर झांसी-ओरछा-छतरपुर-खजुराहो तक मार्ग के सौन्दर्यीकरण एवं ट्रामा सैण्टर बनाए जाने की आवश्यकता है।

श्री ओम बिरला (कोटा) : महोदया, मैं निम्नलिखित विषयों को अगले सप्ताह की कार्य-सूची में सम्मिलित किए जाने के लिए प्रस्ताव प्रस्तुत करना चाहता हूँ-

1. देश में संगठित एवं अन्तर्राज्यीय स्तर पर अपराधों के नियंत्रण हेतु संयुक्त कार्यबल के गठन की आवश्यकता।
2. फसल बीमा को किसानों के लिए लाभकारी एवं व्यावहारिक बनाए जाने की आवश्यकता।

श्री भैरों प्रसाद मिश्र (बांदा) : माननीय अध्यक्ष जी, मैं लोक सभा की अगले सप्ताह की कार्य सूची में लोक महत्व के निम्नलिखित विषयों को शामिल करने का आपसे अनुरोध करता हूँ-

1. बुंदेलखण्ड में प्रचलित अन्ना प्रथा के कारण किसानों की फसलों का बहुत नुकसान हो रहा है। इस प्रथा में पशुओं को खुला छोड़ दिया जाता है। अतः इस पर रोक लगाने के लिए समुचित उपाय करने हेतु इस पर सदन में चर्चा करा कर इसके निदान के उपाए किए जाएं और इस प्रथा पर रोक लगायी जाए।
2. मेरे संसदीय क्षेत्र बांदा एवं चित्रकूट के सरकारी अस्पतालों, विशेषकर ग्रामीण अस्पतालों में कोई डॉक्टर नहीं है। सभी अस्पताल खाली पड़े हैं। केवल उनके भवन खड़े हैं, लेकिन वहां कोई डॉक्टर नहीं है। अस्तु, इस विषय पर सदन में चर्चा कराकर उन रिक्त पदों पर डॉक्टरों को नियुक्त करके सभी को स्वास्थ्य सेवाओं की सुविधा उपलब्ध कराने की कृपा करें।

SHRI K. PARASURAMAN (THANJAVUR): Madam Speaker, the following items may be included in the List of Business for the next week:-

1. Need to release funds to the tune of Rs. 30 crore as estimated by the Archaeological Survey of India for renovation of world famous Brihadeeswarar Temple known as 'Big Temple' in Thanjavur.
2. Need to provide funds which are pending for upgradation of Music College, Sarboji College and Tamil University in Thanjavur to the tune of Rs. 5 crore.

श्री राम टहल चौधरी (राँची) : माननीय अध्यक्ष महोदया, अगले सप्ताह की कार्यवाही के दौरान मेरे निम्नलिखित एजेंडे को शामिल करने हेतु अनुमति प्रदान करने की कृपा करें -

1. नई दिल्ली से राँची के बीच चल रही राजधानी रेल सेवा को प्रतिदिन चलाने का कार्य करें, क्योंकि इस रेल सेवा की मांग तेजी के साथ बढ़ रही है।
2. देश में गरीबी रेखा के नीचे रहने वाले 60 वर्ष के ऊपर के सभी वृद्धों, वृद्धाओं, विधवा एवं विकलांग लोगों को मासिक पेन्शन दिए जाने के बारे में व्यापक सर्वे करवाने का कार्य किया जाए।

HON. SPEAKER: Now, we will take up the next item 'Motion for Election', Shrimati Nirmala Sitharaman.

... (Interruptions)

DR. M. THAMBIDURAI (KARUR): Madam, Shri Rajiv Pratap Rudy made a statement regarding next week's agenda. ... (Interruptions)

श्री ए.टी.नाना पाटील (जलगाँव) : मैडम, मेरा भी सन्मिशन है।...(व्यवधान)

माननीय अध्यक्ष : सन्मिशन के समय क्या आप नहीं थे? जिनके सन्मिशन थे, मैंने उनका नाम लिया था।

...(व्यवधान)

श्री ए.टी.नाना पाटील: मैं उस समय था। मेरा नाम भी उसमें होगा।...(व्यवधान)

माननीय अध्यक्ष : आपका नाम इसमें नहीं है।

DR. M. THAMBIDURAI: Madam, just now our Minister made a statement about what we are going to discuss next week, and various other Members have also made their submissions. We have decided in the Business Advisory Committee

that we would take up for discussion six Demands of various Ministries. I do not know whether we are going to complete the discussion on all these six Demands. If it is not possible, once again, we have to go for guillotine. This is an opportunity for various Members to participate in the discussion on Demands of various Ministries so that they can express their ideas. Today, for example, we have decided to take up the Demands of the HRD Ministry for discussion. However, we have seen in the Agenda that the GST Bill is coming up for consideration and passing today. If we are taking the Bills, what will happen to the discussion on those Demands? Are we going to postpone the guillotine? If we are going to postpone the guillotine, I have no objection and let the House take up the Bills also.

Madam, this is a very important thing. Since it has been revised, I am raising this issue. How are we going to take up the discussion on Demands, which are also more important? The House has to pass this financial business.

HON. SPEAKER: I know. He has referred to these Demands also. The matter has come to my notice and I will think about it. I will discuss it. Mr. Rudy, do you want to say something on this? The GST Bill was already introduced in the House on 19.12.2014. It was already introduced in the House.

... (*Interruptions*)

माननीय अध्यक्ष : उसका सवाल नहीं है, वह जब आएगा, तभी देखेंगे।

... (व्यवधान)

श्री राजीव प्रताप रूडी : ठीक है। ... (व्यवधान)

HON. SPEAKER: At that time, we will see. Whatever you have said, we will try that all the subjects will be there first. It is all right.

तथागत जी, अभी उसका सवाल नहीं है। अभी निर्मला सीतारमण को करने दीजिए।

... (*Interruptions*)

SHRI TATHAGATA SATPATHY (DHENKANAL): I am on a point of order.

माननीय अध्यक्ष : यह किस बात पर है?

SHRI TATHAGATA SATPATHY: It is about Rule 79. ... (*Interruptions*)

माननीय अध्यक्ष : अभी प्वाइंट आफ आर्डर आया कहां है? यह कौन सी बात पर है?

... (*Interruptions*)

SHRI TATHAGATA SATPATHY: It is about Rule 79. ... (*Interruptions*)

HON. SPEAKER: It is the Report of the Business Advisory Committee. Submissions are there. In the Report of the Business Advisory Committee, all those things are there that we have discussed in the BAC. उसके ऊपर बात में बात करेंगे।

निर्मला सीतारमण जी।

... (व्यवधान)

SHRI TATHAGATA SATPATHY: Rule 79 is very clear. ... (*Interruptions*)

HON. SPEAKER: What are you raising? I am sorry. यह अभी नहीं आएगा। आप उस समय उपस्थित नहीं थे। How can it be? मैं बाद में आपसे चर्चा करूंगी। ऐसा नहीं होता है। अभी कहां से हो जाएगा? At that time, you were not there. I have already given the ruling on your Adjournment Motion. Now you are talking about something. You cannot say something like that.

... (*Interruptions*)

12.16 hrs

ELECTION TO COMMITTEE

Tobacco Board

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): I beg to move:

“That in pursuance of clause (b) of sub-section (4) of section 4 of the Tobacco Board Act, 1975 read with rule 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as Members of the Tobacco Board, subject to other provisions of the said Act and the rules made thereunder.”

HON. SPEAKER: The question is:

“That in pursuance of clause (b) of sub-section (4) of section 4 of the Tobacco Board Act, 1975 read with rule 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as Members of the Tobacco Board, subject to other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

HON. SPEAKER: Now, Item no. 18, Shri D.V. Sadananda Gowda ji.

... (*Interruptions*)

SHRI K.C. VENUGOPAL (ALAPPUZHA): I have given a notice for the Adjournment Motion.... (*Interruptions*)

HON. SPEAKER: What are you talking about? He is introducing the Bill.

... (*Interruptions*)

12.18 hrs

(At this stage, Shri Deepender Hooda, Shri K.C. Venugopal and some other hon. Members came and stood on the floor near the Table.)

... (*Interruptions*)

HON. SPEAKER: He is introducing the Bill. What are you talking about? Something different is going on.

... (*Interruptions*)

12.18 ½ hrs**APPROPRIATION ACTS (REPEAL) BILL, 2015 ***

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Madam, I beg to move for leave to introduce a Bill to repeal Appropriation Acts [including Appropriation (Railways) Acts].

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to repeal Appropriation Acts [including Appropriation (Railways) Acts].”

The motion was adopted.

SHRI D.V. SADANANDA GOWDA: I introduce the Bill. ...(व्यवधान)

माननीय अध्यक्ष : मैं आपको मौका दे रही हूँ। आप चेयर पर तो जाइए। आप बिल इंट्रोड्यूज भी नहीं करने देंगे, क्या बात है?

...(व्यवधान)

श्री दीपेन्द्र सिंह हुड्डा (रोहतक) : महोदया, उसके पहले अलाऊ कीजिए।

माननीय अध्यक्ष : हुड्डा जी, उसके पहले नहीं होता है। इंट्रोडक्शन तो हो ही जाता है। हम कोई डिस्कशन नहीं ले रहे हैं।

...(व्यवधान)

12.19 hrs

At this stage, Shri Deepender Hooda, Shri K.C. Venugopal and some other hon.

Members went back to their seats.

HON. SPEAKER: What is the important matter?

... *(Interruptions)*

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माननीय अध्यक्ष : अब शून्य काल लेना है। इसमें किसका नाम है?

... (व्यवधान)

माननीय अध्यक्ष : आप गड़बड़ मत कीजिए।

... (व्यवधान)

12.20 hrs

OBSERVATION BY THE SPEAKER

Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014

HON. SPEAKER: Item No.19.

Hon. Members, Shri K.C. Venugopal vide letter dated 24th April, 2015 has stated that the Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014 is very important and has far-reaching implications and the Bill should be referred to the Standing Committee for examination and report. He has, therefore, requested me to raise this issue in the House.

I may inform the House that Shri Arun Jaitley, the Minister in charge of the Bill vide letter dated 18th December, 2014 had requested me for not referring the Bill to the Standing Committee on the ground that a Bill, namely, the Constitution (One Hundred and Fifteenth Amendment) Bill, 2011 providing for introduction of GST was introduced in Lok Sabha on 22nd March, 2011 and referred to the Standing Committee on Finance. Hon. Minister had further stated that there had been detailed deliberations with the Empowered Committee of the State Finance Ministers and the present Bill has since been revised based on the recommendations of the Standing Committee and the Empowered Committee. In view thereof, I did not refer the Bill to the Standing Committee.

As I have already taken a decision for not referring this Bill to the Standing Committee, I am not permitting Shri Venugopal to raise the issue of reference of this Bill to the Standing Committee.

... (Interruptions)

12.21 hrs

SUBMISSION BY MEMBERS

Re:Listing of the Constitution (One Hundred and Twenty Second Amendment) Bill, 2014 in List of Business for consideration and passing

SHRI DEEPENDER SINGH HOODA (ROHTAK): Madam, I am on a point of order.

HON. SPEAKER: What is it?

SHRI DEEPENDER SINGH HOODA: Madam, we wanted to raise the important issue of judicial probe into the farmer's suicide. Madam, you did not allow that but in the 'Zero Hour' you please allow us.

HON. SPEAKER: What is your point of order?

SHRI DEEPENDER SINGH HOODA: Madam, my point of order is under Rule No.220 of Rules of Procedure and Conduct of Business in Lok Sabha. I had given a notice also. I seek the indulgence of the Finance Minister also who is present here. Under General Provisions regarding Financial Business, Rule 220 clearly states:

“Notwithstanding that a day has been allotted for financial business under rules 207, 208, 218 or 219, a motion or motions for leave to introduce a Bill or Bills may be made and a Bill or Bills may be introduced on such day before the House enters on the business for which the day has been allotted.”

This is regarding business that can be taken up on a day allotted for financial business. Now we are discussing Demands for Grants. This is financial business. Never a Bill has been introduced for consideration and passing on the day that has been allotted for financial business. Madam, this is absolutely in contravention of Rule 220 and I would seek your ruling on the same.

PROF. SAUGATA ROY (DUM DUM): Madam, I am on the same point. Let me read out Rule 220 which deals with the business that can be taken up on a day allotted for financial business. It says:

“Notwithstanding that a day has been allotted for financial business under rules 207, 208, 218 or 219, a motion or motions for leave to introduce a Bill or Bills may be made and a Bill or Bills may be introduced on such day before the House enters on the business for which the day has been allotted.”

Now Mr. Sadananada Gowda, the Law Minister, has introduced a Bill. We did not object to that because on a day that is allotted for financial business the Government can introduce a Bill. But that is all. It cannot take up for any Bill consideration. The Deputy-Speaker also mentioned the same thing.

The debate on Demands for Grants is going on. After that there will be the Finance Bill and after that there will be the Appropriation Bill. Normal practice in the House is that during financial discussion before the Budget is passed there is no recess. Secondly, during this period no other business can be taken up. So, the House is in possession of the Demands for Grants. The Government cannot take a cavalier attitude and suddenly decide things. We learned from whispers last evening that they were going to bring the Constitution (122nd Amendment) Bill. This is not the way Parliament can be run. Under no circumstances should we allow discussion on the Constitution (122nd Amendment) Bill, that is the GST Bill. Mr. Jaitley will have the Appropriation Bill passed. Only after the appropriation for the whole amount is passed can this Bill can be taken up. Under no circumstances can this be taken up at this time.

Also Madam, we suddenly hear in the evening, as somebody told me, that tomorrow the GST Bill is coming. I said, what is so hush-hush about it? People do not know about it, the Business Advisory Committee does not know about it. Suddenly it is the brainwave of some Minister, maybe the Finance Minister and they decide that they will bring this Bill on Friday.

The Deputy Speaker correctly pointed out that you are curtailing the time allotted for the financial business. That means that some Demands will be guillotined. Members who wanted to speak on those Demands will be deprived of their right. So, I plead with you, please take a firm decision for once. You just say that the House cannot go according to the Government's whims; it will go by the rules and procedures and the conventions of the House. Never before in the history of the House has it happened that while the financial business is on, the Government has introduced legislation for consideration and passing. Madam, you take a stand. You are the guardian of the House; you are the monitor of the House. We shall all stand with you if you establish the parliamentary rules and conventions in this House.

SHRI NISHIKANT DUBEY (GODDA): Madam, I want to quote Rule 389. It says, "All matters not specifically provided for in these rules and all questions relating to the detailed working of these rules shall be regulated in such manner as the Speaker may, from time to time, direct." मैडम, इसमें कोई क्लैरिटी नहीं है। फाइनेंस बिल के बीच...(व्यवधान)

माननीय अध्यक्ष : उन्हें बोलने दीजिए, उनका भी अधिकार है।

...(व्यवधान)

श्री निशिकान्त दुबे: क्या मुझे बोलने का अधिकार नहीं है?... (व्यवधान) आपने अपना प्वाइंट बताया, मैं अपना प्वाइंट बता रहा हूँ। रूल 389 कहता है कि जहां क्लैरिटी नहीं है वहां स्पीकर जिस ढंग से इस हाउस को चलाना चाहती हैं, चला सकती हैं। आपने अपनी बात कही, हमने अपनी पार्टी की तरफ से अपनी बात कही। स्पीकर का डिस्क्रिशन होगा कि यह बिल इंट्रोड्यूस होगा, डिस्कशन होगी या नहीं। मेरा इतना ही कहना है कि रूल 389 स्पीकर को सारा अधिकार देता है और हमें यह अधिकार देना चाहिए!...(व्यवधान)

SHRI TATHAGATA SATPATHY (DHENKANAL): I would like to say that....

माननीय अध्यक्ष : वीरप्पा मोइली जी कुछ कहना चाहते हैं। Tathagat ji, I will allow you also. आप सब वरिष्ठ हैं, मैं सबकी बात सुनूंगी, क्यों नहीं सुनूंगी। आप सब इतने ज्ञाता हैं, मैं आपकी बात सुनूंगी।

SHRI M. VEERAPPA MOILY (CHIKKABALLAPUR): Madam Speaker, when our friends raised the plea that the matter should have gone to the Standing Committee....

माननीय अध्यक्ष : वह डिसेंजन हो गया।

...(व्यवधान)

SHRI M. VEERAPPA MOILY: Madam, I am referring to the same thing. You are kind enough to mention that earlier Bill, that was 115th Amendment Bill to the Constitution in 2011, was referred to the Standing Committee. The Standing Committee gave a report and that report has lapsed after the lapse of the Parliament. They have presented the Constitution Amendment Bill in December 2014. Since then, four months have passed. They could have referred this matter to the Standing Committee and the Committee would have given the report.

Another point is, it is not as if the new Bill is the replica of the 115th Bill. There are ten fundamental differences between the two Bills. Madam, it is just like a cart sunk in the mud. Again it is further sunk with this kind of a Bill because as on today, there is no consensus on various issues among various States. There are issues which have to be deliberated at least by this House. The Standing Committee can deliberate and reflect on that. You can ask the Committee to give a report early so that many of these confusions may be cleared. It should not again get into a mission. This is a Bill which has to be operated upon.

So, this kind of a hastening up of the whole Bill today after presenting it in December without referring it to the Standing Committee is not going to deliver the goods. ... (*Interruptions*) If they are really sincere in presenting the Bill, getting it passed, and also operating or implementing it, I think, there should not be any objection to refer it to the Standing Committee. That is why I can just state, I thought, in a detailed way the ten substantial differences that I have listed out. ... (*Interruptions*)

HON. SPEAKER: Sorry, that is not correct. You are saying that it should be referred to the Standing Committee.

... (*Interruptions*)

HON. SPEAKER: But on that point, I have already made it clear. That is not the question here.

... (*Interruptions*)

SHRI M. VEERAPPA MOILY: Now they say there is no difference but there is a fundamental difference between that Bill and this Bill. ... (*Interruptions*)

HON. SPEAKER: Everybody should not speak. Please sit down.

... (*Interruptions*)

HON. SPEAKER: All learned people should not speak at one time!

... (*Interruptions*)

HON. SPEAKER: Let him complete.

... (*Interruptions*)

SHRI M. VEERAPPA MOILY: For example, a number of substantial provisions in the One hundred and fifteenth Amendment Bill have not been followed up in this present One hundred and twenty-second Amendment Bill. ... (*Interruptions*)

HON. SPEAKER: That is not the issue. We are discussing only on a point of order.

... (*Interruptions*)

SHRI M. VEERAPPA MOILY: I am referring to the Standing Committee. There is a fundamental difference. ... (*Interruptions*)

HON. SPEAKER: On that, I have already given my decision.

... (*Interruptions*)

SHRI DEEPENDER SINGH HOODA: It is not only about the point of order but it is also about propriety. ... (*Interruptions*)

SHRI M. VEERAPPA MOILY: The Government may have a scant respect for the Standing Committee. You have to uphold it. ... (*Interruptions*)

HON. SPEAKER: Again, we are not discussing that point. I am sorry.

... (*Interruptions*)

SHRI K.C. VENUGOPAL (ALAPPUZHA): It is not only a point of order. It is also a question of propriety. ... (*Interruptions*)

HON. SPEAKER: Listen to me.

On 19.12.2014, the Bill was introduced; then again on 14th March, in the BAC also we have discussed and we have allotted four hours. At that time also whatever was said was this. It will not go to the Standing Committee. That decision is given. Now you have given a letter. But that point will not be discussed. I am sorry.

... (*Interruptions*)

SHRI K.C. VENUGOPAL: It was not discussed. I have the BAC Report of 20th April. ... (*Interruptions*)

SHRI TATHAGATA SATPATHY: I am not going into too much of technicalities. I have a very simple point.

In rule 287 about Business Advisory Committee, it is clearly stated:

“At the commencement of the House or from time to time, as the case may be, the Speaker may nominate a Committee called the Business Advisory Committee consisting of not more than fifteen members ...”

It further states:

“It shall be the function of the Committee to recommend the time that should be allocated for the discussion of the stage or stages of such Government Bills and other business as the Speaker, in consultation with the Leader of the House, may direct for being referred to the Committee.”

That is one part.

The second part is this. Rule 292 says:

“No variation in the Allocation of Time Order shall be made except on a motion made, with the consent of the Speaker and accepted by the House: ...”

Therefore, when the personal freedom and the personal involvement of every single Member is concerned, as Prof. Saugata Roy already said earlier, why is there so much hush-hush in a simple thing as the introduction of GST?

Madam, I would like to state right at the very outset that my Government in Odisha is supporting GST. We have no opposition to the idea.... (*Interruptions*) Please listen to me. You are a senior Member. Please have patience.... (*Interruptions*)

HON. SPEAKER: I will allow you to speak after him. Tathagata ji, please conclude.

SHRI TATHAGATA SATPATHY: My point, Madam is, is there something happening for which they want to trample on the individual freedom of every MP? This has nothing to do with the Party. This has nothing to do with the political considerations. The only thing I am saying is why this is happening and why is there so much hush-hush activity. Madam, this is infringing on the Chair. This is affecting your credibility, the credibility of the Speaker.

HON. SPEAKER: There is nothing like that. My credibility is intact. Do not worry about it.

SHRI TATHAGATA SATPATHY: By damaging the Speaker, they are damaging the democracy and damaging all of us. I beseech upon you, Madam, do not allow, like other hon. MPs have said, this kind of a convention to settle in this House.

HON. SPEAKER: Your point is well taken.

DR. M. THAMBIDURAI (KARUR): Madam, the hon. Member Shri Dubey has quoted Rule 389 with regard to your Right. You have every right to take up any Agenda. We have no problem in it. My concern is with regard to the Demands for Grants because guillotine is fixed for 28th April. Will you be able to complete the discussion of all the listed Demands? I have no objection with your right but my only concern is whether you will be able to complete the discussion on all the listed Demands or will you be postponing the guillotine? If you are postponing the guillotine, we have no problem.

HON. SPEAKER: Now, the Finance Minister.

... (*Interruptions*)

HON. SPEAKER: We have heard your Party Member. Otherwise, everybody would like to say something.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, I just need one clarification because on 19th December when the Bill was being introduced, I had raised this matter and suggested why not refer it to the Standing Committee. At that time, the Finance Minister had responded to my query and he said that it will be discussed, decided at a later stage. We have come to that later stage today.

We heard from outside, it was not the property of the House yesterday till the House rose at 6.45 p.m., that this Bill is being listed for tomorrow's business. So, my question is, if I am going to give certain amendments to this Bill will I be able to do that? I was told I have to give it before 6.00 p.m. I said, if I give it after 6.00 p.m. or give it before 10.00 a.m. the next day, it means the same thing. So, both of us, Prof. Roy and myself, tried to draft certain amendments and we have given certain amendments. But it was in a very hurried way that we had to rush through these amendments and give them.

These are constitutional amendments and you understand the exigencies. This has to get the approval of the President. If I have to move certain amendment, it has to get the approval of the President. This is the rule. Is this the way how a Constitution amendment has to be moved?

कौशल विकास और उद्यमिता मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव प्रताप रूडी): आप दिसम्बर से क्या कर रहे थे? ... (व्यवधान)

श्री भर्तृहरि महताब : क्या कर रहे हैं, यह बात आपको नहीं पूछनी चाहिए। You are not supposed to ask that question. The question is, the Minister himself had assured.... (Interruptions) Should we have a debate here?

माननीय अध्यक्ष : अब आप डिबेट मत कीजिए। वे आप सबकी बात सुन रहे हैं।

... (व्यवधान)

SHRI BHARTRUHARI MAHTAB: My question to you, Madam, is if I am moving certain amendments... (Interruptions)

माननीय अध्यक्ष : उन्हें आपकी बात भी समझ में आ गयी है। Now, the Minister will reply..
उन्होंने आप सबकी बात समझ ली है। Let him say something.

... (*Interruptions*)

HON. SPEAKER: Yes, Mr. Minister. Please listen to him. वह भी समझ रहे हैं। हम बाद में कुछ बात करेंगे।

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Madam, just now some queries have been made. In fact, my friend Shri Satpathy went to the extent of saying why there is hush-hush. I do not think, since this Parliament has been constituted, any legislation has been more debated, argued within the political framework of this country before it comes up for final consideration before the House as much as the GST Constitutional Amendment Bill. It has passed through various Governments. Today, we are in 2015. It is also the maturity of our political system as to how we converge to a particular decision and on matters which have an impact on fiscal federalism, how everybody comes together to a particular view point.

If we look back, it was in 2003 that the first NDA Government had appointed the Vijay Kelkar Committee. That Committee had come up with the recommendation. Based on that recommendation of a Committee set up by a previous Government, it was the UPA-1, which in the Budget of 2006-07 said that they will now try and bring the GST in the country. It appointed an Expert Committee... (*Interruptions*)

HON. SPEAKER: Now you listen to him. This is not fair. Saugata Royji, you are such a senior Member.

SHRI ARUN JAITLEY: Mr. Roy, I am only reminding you that you have had various stages of this.

HON. SPEAKER: He is answering for that hush-hush thing.

SHRI ARUN JAITELY: I am going to answer Mr. Roy also. Thereafter, because you are to impact on fiscal federalism, this House alone is not sufficient. Its Standing Committee alone is not sufficient. You have to inter-twine the entire discussion with the States because the rights of the States are also going to be affected. Therefore, a parallel mechanism as far as States are concerned was set up in 2008 by the UPA itself.

From 2008 till 2015, we have had an Empowered Committee which functioned in a completely non-partisan manner. Dr. Asim Dasgupta was the first Chairperson. He belonged to the Left Front. Mr. Sushil Modi was the second Chairperson. He belonged to the BJP, NDA. Mr Abdul Rahim Rather of the National Conference was the third Chairperson and now Mr. K.M. Mani of the UPA is the fourth and current Chairperson.

So you have had across party lines an evolution which has taken place and all the Finance Ministers of all the State Governments sat together. There are sub-Committees comprising of them. Thereafter, finally when the Bill was introduced by the UPA in Parliament, from 2011 to 2013, parallelly the Standing Committee went into every provision. So you have the Empowered Committee going into it. You have the Standing Committee going into it.

SHRI BHARTRUHARI MAHTAB: But both of them also interacted.

SHRI ARUN JAITELY: Yes, both of them also interacted. Mr. Mahtab, I am glad that you have said that. Finally the parliamentary wisdom and the wisdom of the State Finance Ministers converges into a larger consensus or a virtual unanimity whichever word we prefer to use is arrived at. So, we have gone through an evolution of expert committees in the last 12 years. We have gone through three different Governments. We have gone through the Empowered Committee with four different Chairpersons. We have gone through two to two and a half years' of deliberation in the Standing Committee.

Now after this exercise of political wisdom of the entire process, this has now converged in what the consensus is. Even before requesting the hon. Speaker

to take it up and after a consensus had been arrived at in the month of December when we introduced the Bill after the final draft, I again called all the Ministers on two occasions. After all this, the Finance Ministers representing different State Governments and different political parties have all converged on the same question.

I think what is at test today is not merely the advantages of the GST which we can separately discuss when the Bill is taken up in a few minutes for discussion if the hon. Speaker were to permit that but it is also the maturity of the political system that we have spent 12 years and we have come to a consensus, how much more will India wait for the advantages of this?

SHRI TATHAGATA SATPATHY: There is a saying in Odiya which means you do *tapsya* for 12 years and then at the end you fry it, chew it and eat it.

SHRI ARUN JAITLEY: At the end of that *tapsya*, I can assure you that as a consuming State, Odisha is going to be one of the largest beneficiaries. Therefore, the more you delay, the more you are going to hurt the interest of those consuming States... (*Interruptions*). On procedure, we have not had and I say this without fear of contradiction a more extensive debate on all forums including the Standing Committee than we have had on this Bill. There is no other precedent since 1950 of any other legislation to this effect. Nobody has a monopoly in trying to stop the growth of this country. Let us be very clear about it. Now, if State after State says... (*Interruptions*)

PROF. SAUGATA ROY: We are not saying anything against the Bill... (*Interruptions*)

SHRI ARUN JAITLEY: You are only saying that let it be delayed... (*Interruptions*)

SHRI K.C. VENUGOPAL: We are not against the Bill. It is a question of procedure... (*Interruptions*)

SHRI ARUN JAITLEY: Shri Venugopal, please permit me.

HON. SPEAKER: Let him complete.

SHRI ARUN JAITLEY: I am only saying that the UPA must start supporting legislations which it itself introduced. So, the new wisdom that has dawned on you that you have difficulty with legislations which you yourself created. This is the kind of a contradiction which at least I am not able to understand... (*Interruptions*) You should be happy that the good work which was done by your Government, I am accepting that, complimenting you and taking it forward. Therefore, do not try to delay the eventual passage of something which was started by your own Government.

Madam, all that I am saying is that under Rule 220 read with 389, Rule 220 is only a provision with regard to introduction of a Bill. The introduction has already taken place on the 19th of December. Rule 220 does not deal with the passage of the Bill. All that we do is we start the discussion today. I will open the discussion. Obviously today being Friday we do not have adequate time for everybody to speak. We will continue the discussion into the next week and by that time if anybody wants to move an amendment, or seek a clarification, I have no difficulty. We can have a debate. I have no difficulty. I would therefore urge the hon. Speaker to kindly permit the starting of the discussion today.

माननीय अध्यक्ष : कौन बोलेगा, यह बात अब दोनों में से एक ही तय करो। It is not that after Shri Deepender Singh Hooda, again Shri Kharge will speak. If Shri Kharge wants to speak now, you may see to that. खड़गे जी मुझसे नाराज हो जाएंगे। वे बहुत सीनियर हैं।

...(व्यवधान)

SHRI DEEPENDER SINGH HOODA : First of all, while we were on the matter of procedure and on the matter of Points of Order, the hon. Finance Minister has chosen to make and score some political points by saying that it is our party's legislation that he is carrying forward. BJP's record is all too clear, from the nuclear deal to even this piece of legislation which was even opposed by the Gujarat Government. Now they are supporting it. Our record is also very clear.

माननीय अध्यक्ष : दीपेन्द्र जी, इधर-उधर करेंगे तो गड़बड़ होगी। इसी प्वाइंट पर बोलिए।

SHRI DEEPENDER SINGH HOODA: He made some political points and so we have to answer that.

माननीय अध्यक्ष : वे इसी बिल पर बोले हैं। Only on this Bill.

SHRI DEEPENDER SINGH HOODA: Their record is all too clear for everybody to see. The Government of Gujarat opposed this piece of legislation. Now they are championing it. They opposed the civil nuclear deal. It is always the BJP which has taken a U turn. Now they are preaching.

Madam, coming back to this particular point, on the question of the Standing Committee, we are on the principle of propriety. We feel that it is highly improper for the Government not to go the Standing Committee. When we heard the reply of the Finance Minister through you, we did not rise up again.

HON. SPEAKER: Again, it is not the reply. It has been decided by me earlier also.

SHRI DEEPENDER SINGH HOODA: It is improper but the rules permit them and so let them bulldoze the Parliament. On the question of Rule 220, it is impregnable. Rule 220 clearly says that you can introduce a Bill but it is not for consideration and passing. Rule 220 is on the question of financial business. On the financial business, Rule 220 as read with Rule 221 which is provided for the timely completion of financial business. The Constitution makers are very clear on this. This rule is highly impregnable. If the Government, let me give a warning to the Government through you, chooses to ignore this Rule 220 they will have to amend this Rule and for the first time in history the Rule Book will have to be changed for the financial business. This is something we cannot be party to. This is something which we are going to oppose tooth and nail and if the discussion on the GST is going to take place today, then all of us are going to oppose it with all the might at our command.

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam Speaker, I am thankful to you for calling me to speak. Though I have come late, you have given me permission to speak.

माननीय अध्यक्ष : आप लेट आए हैं, लेकिन आप बातों को रिपीट मत कीजिएगा।

श्री मल्लिकार्जुन खड़गे : महोदया, मैं बातों को रिपीट नहीं करता हूँ लेकिन हाउस में बहुत-से लोगों के रहने की वजह से बातें रिपीट हो जाती हैं अगर मैं अकेला होता तो ऐसा नहीं होता।

महोदया, इस कांस्टीट्यूशनल अमेंडमेंट बिल के लिए सबकी सहमति है लेकिन हमारा यह विचार है कि इसमें बहुत से नए अमेंडमेंट्स लाए गए हैं। जब नए अमेंडमेंट्स आते हैं and it is a new Bill because they were referring to our earlier suggestions. जैसा कि होता रहा है इस बिल को स्टैंडिंग कमेटी को भेजा जाना चाहिए था। अगर स्टैंडिंग कमेटी को नहीं भेजना है तो स्टैंडिंग कमेटी को निकाल दीजिए। स्टैंडिंग कमेटी का कोई काम ही न रहे।... (व्यवधान)

माननीय अध्यक्ष : इन बातों पर चर्चा हो चुकी है।

... (व्यवधान)

SHRI MALLIKARJUN KHARGE: Madam, We must also share our views. उन्हें मालूम है कि पहले हर बिल को स्टैंडिंग कमेटी को भेजते थे।... (व्यवधान) हम स्टैंडिंग कमेटी को भेजने के लिए इसलिए कह रहे हैं क्योंकि इसमें बहुत-सी तब्दीलियां हैं। जब बहुत-से चेंजिज होते हैं तो स्वाभाविक है कि डीप डिस्कशन करने की जरूरत है। अगर आप पंद्रह दिन या एक महीने का समय देते हैं, टाइम बाउंड करते हैं इसकी बजाय आप यह पिक्कचर सामने ला रहे हैं कि पूरा विपक्ष इसके विरोध में है और राज्यों की मदद नहीं करना चाहते हैं। फाइनेंस मिनिस्टर ऐसा इम्प्रेशन दे रहे हैं, यह ठीक बात नहीं है।... (व्यवधान) आज का दिन नॉन आफिशियल डे है। आज के दिन फाइनेंस इश्यु पर डिस्कशन करना कहां तक ठीक है। हमारे छोटे-छोटे अमेंडमेंट्स को आपने स्टैंडिंग कमेटी को भेजा है, जिसके मैं दस उदाहरण दे सकता हूँ। अगर आप कोई बिल लाते हैं तो आपके लिए अलग रूल है और अगर हम बिल ले कर आते हैं तो उसके लिए कोई दूसरा बताते हैं। Madam, I agree that you have got the supreme power. Under this Act, you can suspend any law; you can make any law; you can suspend any rule and you can also allow anybody to speak within your discretion. मैं आपसे अपील करता हूँ कि यहां इस वक्त फाइनेंस बिल को इस ढंग से अनुमति देना ठीक नहीं है, आप इसे रोक दीजिए या स्टैंडिंग कमेटी को भेज दीजिए। हम इसके खिलाफ नहीं हैं, लेकिन चर्चा तो कीजिए। अगर आपके पास चर्चा करने के लिए वक्त नहीं है, तो संसद किसलिए है? संसद डिबेट के लिए है, डिस्कशन के लिए है, खामियां बताने के लिए है।... (व्यवधान)

माननीय अध्यक्ष : आप लोग बैठ जाएं, अब मंत्री जी बोलेंगे।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे: खामियां बताने के बाद उसका समाधान निकालना भी जरूरी है। मैं आपसे अपील करता हूँ कि नियम 220 के तहत जो विषय उठाया है।... (व्यवधान) मैं टीवी में आपकी बात सुन रहा था, आप जो कह रहे थे मैं उसे मार्क करके लाया हूँ।... (व्यवधान)

माननीय अध्यक्ष : आप बैठ जाएं, आपने अपनी बात कह दी है।

... (व्यवधान)

SHRI MALLIKARJUN KHARGE : Madam, You can use your own discretion. हर बार ऐसा होता है और अगर इस बार ऐसा हुआ तो यह पार्लियामेंटरी डेमोक्रेसी नहीं है। यह बुलडोजिंग होगा। This is not good. ... (*Interruptions*)

SHRI K.C. VENUGOPAL: Madam, I have also given a notice. ... (*Interruptions*)

HON. SPEAKER: This is not the way. Please sit down. I will not hear anything.

Shri Karunakaran, what do you want to say?

SHRI P. KARUNAKARAN (KASARGOD): I fully respect the Chair and the Chair can take any decision. Before you take a decision, I would like to submit that there was no discussion in the Business Advisory Committee about this Bill. I fully agree that the Finance Minister has made long remarks on this issue. But at the same time, this is a new Bill. So, we want time to study this Bill and also to give our amendments.

The discussions on the Demands for various Ministries are going on. After that the Government can take up this Bill. Otherwise, it can be sent to the Standing Committee. That is our submission.

माननीय अध्यक्ष : प्रेमचन्द्रन जी कृपया बैठ जाइए। इसे सबने देखा है। एक बात सब लोग सुनें। सब हो गया है।

... (व्यवधान)

माननीय अध्यक्ष : मैंने सभी रूल्स देखे हैं, सब प्वाइंट ऑफ ऑर्डर देखे हैं।

... (व्यवधान)

माननीय अध्यक्ष : मुझे बार-बार किताब न दिखाएं। मैंने भी किताब पढ़ी है। मैंने सबकी बात समझ ली, अब सब लोग मेरी बात सुनिए।

... (व्यवधान)

HON. SPEAKER: Nobody will say anything.

... (*Interruptions*)

माननीय अध्यक्ष : मुझे कुछ बोलने देंगे या नहीं? मैंने आपकी बातें सुनीं। आप दो घंटे इसी में लगाएंगे तो कोई बिज़नेस नहीं हो पाएगा।

...(व्यवधान)

HON. SPEAKER: Shri Premachandran, today I will not allow you. I am sorry. I have heard enough. I have heard all of them.

... (*Interruptions*)

13.00 hrs.

माननीय अध्यक्ष : माननीय सदस्यगण, मैंने सबकी बात सुनी है। पहली बात तो मैं इतना ही कहना चाहूँगी कि माननीय श्री खड़गे जी ने जो बात उठायी या सभी लोग जो बोल रहे हैं कि यह नया बिल है, समय की बात है। ऐसा नहीं है। यह बिल 19.12.2014 को इंट्रोड्यूस हुआ था। **Again, I am repeating.** उस समय भी यह तय हुआ था कि यह स्टैंडिंग कमेटी को नहीं जाएगी या जो भी हो। हो सकता है कि ऐसा मैंने कहा हो। उसके बाद 14 मार्च को बी.ए.सी. हुई थी, उसमें इसके लिए समय भी एलॉट हुआ था। आज की परिस्थिति में, मैं एक बात माननीय डिप्टी स्पीकर की भी समझ रही हूँ, जैसा कि श्री सौगत राय जी ने भी कहा कि इतने सारे डिमांड्स पर डिस्कस करना है और हमारे पास समय भी नहीं है, यह बात भी हम समझ रहे हैं। अमेंडमेंट देने की बात भी हम समझ रहे हैं। मैं वित्त मंत्री जी से इतना रिक्वेस्ट करूँगी कि यह बात भी सही है कि बहुत सारे डिमांड्स फॉर ग्रांट्स डिस्कस करने हैं और मैं 28 तारीख को गिलोटिन भी करना चाहती हूँ। इसमें से कुछ तो रास्ता निकालना पड़ेगा। डिमांड्स फॉर ग्रांट्स पर लोग बोलना चाहेंगे। श्री महताब जी ने भी जो अमेंडमेंट देने की बात की, उनकी बात भी सही है, वे देना चाहेंगे। यदि आप इस पर कुछ विचार कर सकें, तो *that will be better.*

SHRI ARUN JAITLEY: I will make my opening comments for a few minutes. It can be taken up thereafter. ... (*Interruptions*) After that, it can continue on Monday. ... (*Interruptions*)

माननीय अध्यक्ष : No, not on Monday. मंडे को डिमांड्स फॉर ग्रांट्स लिये जाएंगे। इसे भी तो पूरा करना है। इसके लिए आपको कुछ सोचना पड़ेगा।

...(व्यवधान)

SHRI ARUN JAITLEY: It has already been introduced on 19th March. ...
(Interruptions)

HON. SPEAKER: It has already been introduced.

... (Interruptions)

SHRI ARUN JAITLEY: The hon. Speaker has allotted four hours for it. I mean the BAC has allotted four hours for it. ... (Interruptions)

माननीय अध्यक्ष : एक बात यह है कि अभी हमें बहुत सारे डिमांड्स ऑफ ग्रांट्स पर चर्चा करनी है।

...(व्यवधान)

SHRI ARUN JAITLEY: Even if it takes more time, we can sit for a little extra time. I will suggest, subject to the flexibility of maintaining the entire time available for the financial business should be given to the hon. Members. There is no difficulty. The Government is prepared for that. Let the discussion start. Thereafter, at any time that you fix for Monday it can be taken up. ...
(Interruptions)

माननीय अध्यक्ष : मेरा निवेदन है।

...(व्यवधान)

HON. SPEAKER: Again I am requesting him. मैं आपकी बात के लिए ही कह रही हूँ तो भी आप टोक रहे हैं।

...(व्यवधान)

माननीय अध्यक्ष : या तो आप इसी में समय लगाएंगे और डिप्टी स्पीकर कह रहे हैं कि डिमांड्स फॉर ग्रांट के लिए समय नहीं है।

...(व्यवधान)

श्री मल्लिकार्जुन खड्गे: मैं आपका समय नहीं लेना चाहता हूँ, मैं इतना ही कहना चाहता हूँ, क्योंकि इसको पोस्टपोन करने के मेरे विचार से आप भी सहमत हैं। रूल 220 क्या कहता है, मैं आपके ध्यान में फिर एक बार ला रहा हूँ।

Rule 220 read with Rule 221. Rule 221 says:

“In addition to the powers exercisable under these rules, the Speaker may exercise all such powers as are necessary for the purpose of the timely completion of all financial business including allotment of time for the disposal of various kinds of such business, and where time is so allotted, the Speaker shall, at the appointed hour, put every question necessary to dispose of all the outstanding matters in connection with the stage or stages for which time has been allotted.”

Therefore, we agree. Suddenly, it has come up. You could have given it in a regular time-table. It has not come. At least, the hon. Finance Minister should agree to your suggestion. Always he obeys the rules. But this is the first time that he is * the Speaker's order. This is the first time..... (*Interruptions*)

HON. SPEAKER: This is not the way. He is not disobeying.

... (*Interruptions*)

माननीय अध्यक्ष : प्लीज खड्गे जी, यह बात रिकॉर्ड में नहीं जाएगी। He has not disobeyed anything. आप ऐसी बात कहते हैं, फिर कहते हैं कि मैं एक्सपंज करने जा रही हूँ। Please do not say that.

... (*Interruptions*)... *

श्री मल्लिकार्जुन खड्गे: एक्सपंज करने का अधिकार आपको ही है।...(व्यवधान) लेकिन वे आपके सजेशन को नहीं मान रहे हैं।

माननीय अध्यक्ष : आप अपने अधिकार का दुरुपयोग न करें।

श्री निशिकान्त दुबे जी, आप बोलिए।

श्री निशिकान्त दुबे: मैडम, कौल एंड शकधर की किताब देखिए। इस हाउस और देश की परम्परा है कि बजट एक ही बार इंट्रोड्यूस होता है, दूसरी बार नहीं होता है। कौल एंड शकधर लिखते हैं, पेज संख्या 740

* Not recorded.

देखिए। In 1985, the two Budgets were presented on 14th and 16th March, 1985. इसकी परमीशन स्पीकर ने कैसे दी? आप किस तरह की बात कर रहे हैं? दूसरे, कोई भी फाइनेंशियल मैटर पहले लोक सभा में आता है। इसी में आगे लिखा गया है : On 5th March, 1975, the Minister of State for Finance apologized to the Lok Sabha on account of presentation of the Gujarat Budget for 1975-76 in the Rajya Sabha before its presentation in the Lok Sabha.

मैं यह कह रहा हूँ कि राज्य सभा में आप फाइनेंशियल बिल लाते हैं, वर्ष 1985 में दो बार बजट पेश कर दीजिए, वह कोई कन्वेंशन नहीं है, लेकिन यदि हम जीएसटी बिल प्रजेक्ट कर रहे हैं तो आप स्पीकर की अँथारिटी को कह रहे हैं। राज्यों को ज्यादा अधिकार देने की बात हो रही है। इसी लोक सभा में आप लोग सब कुछ कर चुके हैं। वर्ष 1985 में दो बार बजट पेश कर चुके हैं।... (व्यवधान)

HON. SPEAKER: I will request him. Let him answer.

... (*Interruptions*)

SHRI ARUN JAITLEY: Madam, I am extremely grateful to Shri Kharje ji. He has drawn your attention to various rules. Now, Rule 220 says.... (*Interruptions*)

SHRI N.K. PREMACHANDRAN (KOLLAM): Rule 221 is very specific.... (*Interruptions*)

माननीय अध्यक्ष : जेटली जी, आप बोलते जाइए, ये ऐसा ही चलेगा। Yes, Mr. Minister, you please go on. Do not hear them.

SHRI ARUN JAITLEY: Rule 220 is an enabling rule which permits introduction during the financial business. There is no prohibition in Rule 220. The prohibition which Shri Hooda is repeating is what he is adding on his own. It does not exist in Rule 220. If you come to Rule 221, in fact, it resolves the entire problem. It gives flexibility to the Speaker. As far as the financial business is concerned, the Speaker will have all the powers to adjust, readjust and ensure timely completion. Rule 221 does not say that any other legislation cannot come up.

On the contrary, Rule 221 gives the flexibility as far as the Speaker is concerned. Now, in exercise of that flexibility, all that I am saying is, the matter has been listed with your directions, there is a sanctity of the matter being listed

today. Therefore, I will make a few introductory comments. I would be as brief as possible. ... (*Interruptions*) I will introduce it. Thereafter, at a time on Monday you fix up, the rest of the discussion can continue. If anybody wants to move his amendments, he also has adequate time.

They had time since the 19th of March. Since the 19th of March, nobody has moved an amendment. I am saying this at the cost of repetition that this is a particular Bill for which we have strived for 12 years, and a lot of good work has been done by various Governments, even in the past. Every day it has evolved. I will explain the circumstances as to what are the two clauses that have evolved. After all, the Standing Committee in 2013 gives a Report, and makes certain recommendations, the Bill which accepts those recommendations will be slightly different from the 2011 Bill because it has accepted the recommendations of the Standing Committee.

One or two suggestions which the Empowered Committee of the State Finance Ministers gave are the ones which have been added to it. Once you allow me an opportunity, I would explain. This is the Bill which the whole country is looking to, which will help the revenue situation of various States as far as the country is concerned. That is why, most States are enthusiastically waiting for it. The entire community in the country, which is the indirect tax paying community, is looking forward to it. Therefore, we should not set negative signals as far as a Bill which is achieved at through a larger consensus is concerned. We can open now and using your flexibility under Rule 221, we can continue on Monday.

DR. M. THAMBIDURAI: Already I have raised some concerns. Today, the Minister is asking for introduction. It is okay. Then, on Monday, he wanted to have discussion. What about the Demands? We are going to have Guillotine on 28th. Where is the time to discuss the Demands? That is why, I am requesting you to postpone the Guillotine. If you accept to our request, we have no objection.

SHRI ARUN JAITLEY: The Speaker would adjust the time. ... (*Interruptions*) Under Rule 221, you have all the flexibility. ... (*Interruptions*)

DR. M. THAMBIDURAI: There is no time limit. ... (*Interruptions*)

SHRI ARUN JAITLEY: The Deputy Speaker would realize that we can sit a few hours extra. All that flexibility is available with you in the rule cited by Shri Kharge. ... (*Interruptions*)

DR. M. THAMBIDURAI: Are you going to allow the discussions on all the Demands? That is all. If you allow discussion on all the Demands, there is no problem for me.

SHRI ARUN JAITLEY: I told you, the Government will cooperate in all the Demands be taken into consideration. That is the end of the matter.

माननीय अध्यक्ष: अब हो गया, बहुत समय इस पर चला गया है।

श्री राजीव प्रताप रूडी: महोदया, सत्ता पक्ष के सदस्यों का कोई मत नहीं आया, सरकार के सदस्यों का कोई मत नहीं बन पाएगा।

माननीय अध्यक्ष: अब कोई भी कुछ न कहे।

श्री राजीव प्रताप रूडी: इनकी बातों को सुन लिया, लेकिन हमारे कई सदस्य भी इस विषय पर चर्चा करना चाहते हैं। महोदया, थोड़ा इधर भी देखा जाए कि सरकार के पक्ष में भी बहुसंख्यक सदस्य बैठे हैं।

माननीय अध्यक्ष: मैं सबको देख रही हूँ।

श्री राजीव प्रताप रूडी: वे इस विषय को आगे लेकर चलना चाहते हैं। कोई संवैधानिक बाधा नहीं है। माननीय मंत्री जी ने यह आग्रह किया है कि मैं इस विषय को रखना चाहता हूँ। विषय को रखने के पश्चात् आपको और भी संशोधन देने में सुविधा होगी, तो वे तमाम चर्चा लाकर रखेंगे और आपके पास वक्त है इसमें भाग लेने का, इसलिए मैं फिर से आपसे आग्रह करूंगा कि इस विषय पर चर्चा प्रारम्भ की जाए और फिर सोमवार को इसे लेंगे।... (व्यवधान)

माननीय अध्यक्ष: एक मिनट मेरी बात भी सुनिए। मुझे भी अधिकार है कुछ कहने का इसलिए मुझे कुछ कहने दें। मेरा इतना ही आप सबसे निवेदन है

... (व्यवधान)

माननीय अध्यक्ष: आप क्यों नाराज हो रहे हैं, माइक ऑन करके बोलिए।

SHRI BHARTRUHARI MAHTAB (CUTTACK): In good faith, the Members agreed for a time. They have never agreed – nowhere it was discussed that this will not be referred to the Standing Committee. That is what I have mentioned in

December. On the 19th of December, when I stood up at the introduction stage, we never objected to the introduction of this Bill.

SHRI ARUN JAITLEY: The Bill has been there for two and a half years before the Standing Committee.

SHRI BHARTRUHARI MAHTAB: At that time, IGST was not part of the Bill. We have understood that the GST would be a single tax, now we have SGST, now we have IGST in this new Bill. This has repercussions. I am not going to the merit of the Bill. It is a game changer no doubt. But this is a different Bill altogether and in a non-partisan way, the Members of Parliament of the Standing Committee should go into this. That is what I have been insisting since December, 2014. Neither was it decided at any level nor any of us were aware about it that this would not go to the Standing Committee. Yesterday when we heard that it is being listed for discussion today, then only we came to know of it. In the month of March when the BAC meeting was held, it was only said that we would allot certain time and we would take it up later. At that time also, it was never said that this Bill is not going to the Standing Committee.

Now I am making our party's view very clear. Hence forward, whenever this type of a request will come and there is a Bill before the Parliament, we will always insist that it should go to the Standing Committee.

SHRI RAJIV PRATAP RUDY: Madam Speaker, allotment of time is for the purpose of discussion, not to send it to the Standing Committee. Otherwise, why will we allot time? When it is to be discussed, then only we put time. So, we have to discuss it and the time allotted for the discussion of this Bill is four hours. Where is the question of sending it to the Standing Committee? ... (*Interruptions*)

माननीय अध्यक्ष : मैंने सभी की बात सुनी है। लेकिन आप भी इस बात को समझिए कि इंट्रोडक्शन के समय ही इस बात को कहा गया था कि स्टैंडिंग कमेटी में यह नहीं जाना है और इसीलिए बिजनेस अडवाइज़री कमेटी में समय भी अलॉट हुआ था। भूतहरि जी आप भी इस बात को जानते हैं।

...(व्यवधान)

SHRI BHARTRUHARI MAHTAB: Madam, I have the record with me. Please go through the record. ... (*Interruptions*)

माननीय अध्यक्ष : आप लोग बैठ जाइए। मेरा इतना ही कहना है कि यह महत्वपूर्ण बिल है। आप सभी लोग जैसा चाहते हैं और आप सभी ने कहा कि बाकी विषयों को लेना चाहिए। साधारणतया चार से ज्यादा विषय आज तक नहीं हुए हैं, लेकिन हमने छः विषयों को लिया। लेकिन हम ज्यादा से ज्यादा चार विषय ही डिस्कस कर पाएंगे, यह हम सभी लोगों को समझना चाहिए। हम इस पर भी विचार कर सकते हैं कि पूरे छः विषयों पर डिस्कशन हो, लेकिन उसके लिए समय कैसे निकाल सकते हैं? मेरा आज आप लोगों से यही निवेदन है और मैं अपना अंतिम निर्णय दे रही हूँ और इस बात पर हम सभी को सहमत होना होगा कि आज यह बिल डिस्कशन के लिए नहीं लेंगे, लेकिन माननीय जेटली जी इसके इंट्रोडक्शन के लिए स्टेटमेंट दे सकते हैं।...(व्यवधान) उसके बाद हम एचआरडी मिनिस्ट्री पर चर्चा शुरू करेंगे।...(व्यवधान) लेकिन इस बिल पर हमें कब और कितने समय चर्चा करनी है, यह हम बाद में आपसे चर्चा करके तय करेंगे।...(व्यवधान)

13.13 hrs**THE CONSTITUTION (ONE HUNDRED AND TWENTY-SECOND AMENDMENT) BILL, 2014**

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Madam, I beg to move:

“That the Bill further to amend the Constitution of India be taken into consideration.”

Madam, this Bill has been introduced in December, 2014. ... (*Interruptions*)
SHRI MALLIKARJUN KHARGE (GULBARGA): Madam Speaker, we do not agree. ... (*Interruptions*) We are walking out in protest.

13.14 hrs

At this stage, Shri Mallikarjun Kharge and some other hon. Members left the House.

... (*Interruptions*)

PROF. SAUGATA ROY (DUM DUM): Madam, we are also walking out. ... (*Interruptions*)

13.14 ½ hrs

At this stage, Prof. Saugata Roy and some other hon. Members left the House.

... (*Interruptions*)

SHRI ARUN JAITLEY: Madam, though this Bill has been styled as the Constitution (One Hundred and Twenty-Second Amendment) Bill, in fact this Bill is the 100th Amendment to India's Constitution. In the matter of revenue and taxation, probably this is the most important Amendment that has ever been taken up in the Constitution itself. Our current structure of indirect taxation empowers both the Central and the State Governments to levy different kinds of taxes. These taxes by the Central Government may be in the form of Excise Duties; they may be in the form of Service Tax, taxes by the State Government or VAT plus other

multiplicity of taxes by the State Government. The object of this Constitution Amendment is to bring about a certain amount of convergence between these taxes so that the taxation mechanism becomes extremely simple. But before I explain that, I would just point out a marginal point which was raised by Mr. Mahtab with regard to the Standing Committee that the IGST was not a part of the 2011 Bill. If Mr. Mahtab checks up – he is very industrious; I am sure he will check up – the IGST was a part of the 2011 Bill. On Page 68 of the Standing Committee Recommendation, the IGST has been specifically discussed, as such.

Madam, as far as the advantages of the GST structure is concerned, the difficulty being faced by the present set up is that there is no uniformity of tax rates and structures across the States. Therefore, different taxation in different States prevents a seamless transfer of goods and services as far as the country is concerned. The second problem which has been noted with regard to the present structure is that if different levies of taxation are made, we have the concept of tax being levied on tax itself. Therefore, if you have Excise Duty in the first instance being levied by the Central Government, and subsequently a VAT, those quantum of fresh taxes which are levied are also levied on the tax input which has already gone into as a result of which both goods and services can become costlier.

Now the advantages that the GST Constitution Amendment will bring about will be that it will simplify harmonise the indirect tax regime as far as the whole country is concerned. It is expected to reduce the cost of production and inflation in the economy thereby making Indian trade and industry more competitive, domestically as well as internationally. It is also expected that the introduction of GST will foster a common or a seamless Indian market and contribute significantly to the growth of the economy. GST will broaden the tax base and result in a better tax compliance due to a robust IT infrastructure. Due to this seamless transfer of input credit from one stage to another in the chain of value addition, there is an inbuilt mechanism in the design of the GST that it

would incentivise tax compliance. Therefore, evasion itself would become difficult.

I mentioned, Madam, during the earlier part of the discussion today that it has a chequered history. In 2003, Kelkar Committee was appointed when the NDA's first Government led by Mr. Vajpayee was in power. Thereafter the proposal to introduce a national level Goods and Services Tax was first mooted by the Finance Minister Mr. Chidambaram in his Budget Speech of 2006-07. Since it involved reforms, not only in the indirect taxes of the Central Government but also in indirect taxes of the State Government, it was necessary that the entire design structure for this taxation be prepared. It is because, by virtue of this Constitution Amendment, ultimately the taxation design structure of the States will also change. Therefore an Empowered Committee of State Finance Ministers was appointed. This Empowered Committee, along with the Parliamentary consensus, both have worked in tandem since then as Mr. Mahtab has very rightly pointed out in the morning today. Based on these inputs and various other Working Groups which were appointed, the Constitution Amendment was framed and in March, 2011 the then Finance Minister, hon. Shri Pranab Mukherjee introduced the Constitution Amendment in Parliament. This Constitution Amendment went to the Standing Committee and the Standing Committee almost for more than two years, for two-and-a-half years, deliberated on it. In August, 2013, the Standing Committee gave its detailed Recommendation as far as the GST structure was concerned. Based on this structure, we went back, re-altered the Bill. This re-alternation took place when UPA-II was in power. So, this went back to the Empowered Committee of the State Finance Ministers. The Empowered Committee of the State Finance Ministers had two doubts in mind. The first doubt was that there are some States which are the manufacturing States.

GST is the destination tax. The goods may be produced in one State, sold in another State or traded in another State and the tax advantage of that will go to the consuming State itself. Therefore, all the consuming States felt that they

would be the beneficiaries in the first instance but the manufacturing States had some doubts that they could lose out. Therefore, when Mr. Hooda, in the morning mentioned, that Gujarat had some reservations, he was absolutely right. Gujarat had some reservations because Gujarat, Tamil Nadu and Maharashtra are the manufacturing States.

DR. M. THAMBIDURAI (KARUR): That is why we are opposing the GST Bill. Other hon. Members are also referring this issue. So, it is better to refer it to the Standing Committee. That is why I stand here. You are also raising this issue now. There are differences of opinion. Even some States are having objection on that. Therefore, I am insisting on referring it to the Standing Committee.

SHRI ARUN JAITLEY: Let me explain this. When the manufacturing States had reservations so, the consensus had to be arrived at. The Empowered Committee of the State Finance Ministers again met. They not only met but they had to go back to their States. Every State – I say this without fear of contradiction – has given its concurrence to those proposals. The change that was made was that, can we for a period of two years on IGST, have an additional levy of one per cent? This was suggested by Gujarat and Maharashtra because these were the manufacturing States and therefore, this was the via media which every other State accepted. After every State accepted this, the only other question was that what will happen if any State stands to lose revenue. This would not happen because this was the fear of the unknown when the VAT came into existence. Therefore, there was some delay in the implementation of VAT. When VAT was implemented, every State's revenue subsequently has gone up. Nobody has to lose. So, the Central Government then took upon itself that for the first five years, we will try in a particular tapering manner underwrite the loss which may be caused to the States. The underwriting procedure is that for the first three years, 100 per cent of the loss, if any State suffers, will be compensated by us. In the fourth year, 75 per cent loss will be compensated by us. In the fifth year, 50 per cent loss will be compensated by us. This became the point of consensus between all States. Therefore, based on

this, the general consensus which emerged between the Standing Committee recommendations and the empowered committee of the State Chief Ministers was that as far as Central Taxes are concerned, the Central Taxes in terms of Excise Duty, Additional Excise Duty, Service Tax, Additional Customs Duty, etc., will all be subsumed. Now, Service Tax is entirely payable to the Centre. As of today, the States do not get it. In this changed design, the States will also be entitled to be a part of this Service Tax. Therefore, this will necessarily push up the revenue. The anticipation is that besides Service Tax, besides easier compliance, besides the ease of doing business in India, expansion of the volumes and the trade itself will grow and, therefore, the taxation of the States will not be lost in any manner.

DR. M. THAMBIDURAI: Already Tamil Nadu had written a letter to you. We are losing Rs. 10,000 crore per year because of this GST introduction. You have said that the States of Maharashtra, Gujarat and Tamil Nadu are objecting to it. It is because we are losing Rs. 10,000 crore per year. How are you going to compensate that? That is what we want to know.

SHRI ARUN JAITLEY: That is exactly what I have explained. The structure is benefiting every State including Tamil Nadu. I have explained it to the leaders of your party also. In the first instance, better compliance takes care of it. In the second instance, there are important centres. The Tamil Nadu is also giving a lot of Service Tax. The Tamil Nadu Government today does not get any benefit out of that Service Tax. Benefit of the Service Tax after GST will also be available to Tamil Nadu. So, that is an additional benefit that you will get. If still after that there is any dip in revenue during the transient stage of any State, for the first five years, we have undertaken as the Central Government to write it off. That is a part of the Constitution Amendment itself. That is how these concerns of the States were taken into consideration.

DR. M. THAMBIDURAI: What will happen after five years?

SHRI ARUN JAITLEY: Let me assure you. You asked about 'after five years.' This was the sole question raised when VAT came into existence – what if the

States were to lose revenue? For a single year, not a single State lost revenue. Every State's revenue increased. Therefore, please do not have this fear that any State is going to lose revenue. After all, every State including the Finance Minister of your State – he was present even the day before yesterday when he came and attended the Empowered Committee Meeting – was represented. He had also made a presentation there. Therefore, as far as the State Taxes are concerned, they will also be subsumed.

Now, in the structure of the GST, we will follow the following procedures. There will be the Central GST; there will be the State GST; there will be the inter-State GST, that is, IGST – Integrated GST, as we call it. Now, after this, what are the rates at which there would be revenue? The experts will decide a revenue-neutral rate. But eventually, the rates will be decided by the GST Council. Who will be the GST Council? This is the Cooperative Federalism in action.

SHRI BHARTRUHARI MAHTAB (CUTTACK): But the Union has the veto.

SHRI ARUN JAITLEY: You have a greater veto. Do you realize that you have a greater veto?

About the GST Council Structure, the Standing Committee has approved it; the Empowered Committee of the Finance Ministers has approved it. So, it is not my structure. The structure is that two-third of the voting right belongs to the States and one-third of the voting right belongs to the Centre. Therefore, as far the Central and State Taxes are concerned, it is this Council which will decide it where the States have a two-third majority. So, this Federalism leans in favour of the States. Every decision is to be taken by a 75 per cent majority. Therefore, the inbuilt consensus is that in terms of Cooperative Federalism, the Centre and the States will then have to work together. That is how India is run. Federalism does not mean trampling the rights of the States. Federalism does not mean India that is a Union of State, the union ceases to exist. So, it does not mean that the Union does not have a say in the taxation structure.

SHRI BHARTRUHARI MAHTAB: Whenever the Union Government wants to have a say will have its way.

SHRI ARUN JAITLEY: No.

SHRI BHARTRUHARI MAHTAB: Despite all States coming together, they cannot withstand the Union Government's position.

SHRI ARUN JAITLEY: Let me answer this. If some of the States come together – let us forget all – they can prevent the Union from taking a decision. Do you accept that as a formula? Because States have two-third majority and therefore, if even half of them come together, they have a veto. About this inbuilt Council, this is not my wisdom, this is not the wisdom of the present Government, this is also the wisdom of the UPA Government, this is the wisdom of all the 27 Finance Ministers taken together. This is the wisdom also of the Standing Committee with their unanimous recommendations that the structure must be such that two-third of the power belongs to the States, one-third of the power belongs to the Centre, and you need a three-fourth majority to approve a decision. That is the decision-making process. That is how they integrated the whole system of the Cooperative Federalism in this taxation structure.

DR. M. THAMBIDURAI: Sir, about the Cooperative Federalism, even the hon. Prime Minister said it. In the Budget Speech also I told that we are losing Rs. 6,000 crore per annum

SHRI ARUN JAITLEY: You are not losing a rupee.

DR. M. THAMBIDURAI :We are also losing Rs. 10,000 crore per year due to GST. So, Tamil Nadu is going to lose nearly Rs. 16,000 crore because of the GST and the Cooperative Federalism. That is how we are suffering.

SHRI ARUN JAITLEY: Sir, may I explain to you as to why you do not lose money? In the course of my reply to the Budget Speech, I said that not a single State has come up and said that it is willing to go back to the 13th Finance Commission. The error in your calculation is because of the following reasons. The UPA, unfortunately they have walked out and they are not here, had a very

interesting method of budgetary presentation. The Budget Estimates were very high. The Revised Estimates were very low. So, what you were spending and actually giving was much lower than what had been proposed in the Budget. When you calculate the amount, the Budget Estimates were nominal and the Revised Estimates were real. So, compare it with the real money you got in the 14th Finance Commission. Every State including Tamil Nadu is going to get much higher. If you are going to compare it with the Budget Estimates of UPA or the 13th Finance Commission, then it was a notional amount. It was never acted upon and the amounts were never paid. Then, that fictional amount may be higher. But the actual amount you got under 13th Finance Commission is much lesser than what every State will get under the 14th Finance Commission. I say that without fear of contradiction. This applies to every State.

Therefore, Madam, GST is going to lead to a win-win situation as far as the Centre and the States is concerned. It is going to up India's GDP, it is going to up India's revenues and therefore, I commend the GST Constitution Amendment to the hon. House for its approval.

DR. M. THAMBIDURAI : Hon. Minister, many hon. Members have expressed their views. This has to be referred to the Standing Committee. Once again we are all requesting let this Bill be referred to the Standing Committee.

SHRI ARUN JAITLEY: It has gone for two and a half years to the Standing Committee.

13.32 hrs**DEMANDS FOR GRANTS (GENERAL), 2015-2016****Ministry of Human Resource Development**

HON. SPEAKER: The House will now take up discussion and voting on demand Nos. 59 and 60 relating to the Ministry of Human Resource Development.

Motion Moved:

“That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2016, in respect of the heads of Demands entered in the Second column thereof against Demand Nos. 59 and 60 relating to the Ministry of Human Resource Development.”

Demands for Grants (2015-2016) in respect of the Ministry of Human Resource Development submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grants submitted to the vote of House.	
		Capital (Rs.)	Revenue(Rs.)
59.	Department of School Education and Literacy	19889,42,00,000	-
60.	Department of Higher Education	4475,88,00,000	-

Hon. Members present in the House whose cut motions to the Demands for Grants in respect of the Ministry of Human Resource Development for the year 2015-2016 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of

which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case members find any discrepancy in the list, they may kindly bring it to the notice of the Officer at the Table immediately.

Now, we go on to the discussion. Shri R. Dhruvanarayana to initiate the discussion.

SHRI R. DHRUVANARAYANA (CHAMARAJANAGAR): Thank you very much for giving me an opportunity to participate in the Demands for Grants for Human Resource Development.

13.33 hrs

(Hon. Deputy-Speaker *in the Chair*)

Education is one of the most important sectors for India today. India's school education is one among the largest in the world. Sir, we have got 1.4 million schools in the country. Twenty five million students are studying in our country. We have got seven million teachers. We have achieved 73 per cent literacy rate. We have achieved nearly universal enrolment in schools, that is 97.4 per cent of enrolment in the primary schools. During the UPA regime, the Right to Education Act was introduced in the year 2010. It has Mid-day Meals Scheme and Sarva Shiksha Abhiyan. Due to these schemes, the enrolment ratio has increased. We need quality education in the Government schools. Especially in the rural areas, the quality of education is very low. As per DISC data 2010-11, the enrolment ratio in private schools is increasing. The enrolment in Government Schools was 69.6 per cent of total enrolment.

This had reduced to 62.8 per cent in 2013-14, whereas in private schools, the enrolment ratio has gone up. In the year 2010-11, the enrolment ratio in the private schools was 28.3 per cent. In 2013-14, it had gone up to 34.5 per cent. In case of higher education, the gross enrolment ratio in developed countries is 60-

100 per cent. In India the enrolment ratio in higher education is only 19.4 per cent, especially in the case of Scheduled Caste students, the enrolment ratio in the country is only 12 per cent, and in the case of Scheduled Tribe students, it is 9.7 per cent. So, in this connection, I urge the Government that there is a need to ensure inclusivity and access to higher education.

Regarding vacancies and training of teachers, we have shortage of teachers, especially in rural areas. Across India, there are about 9.4 lakh vacant posts for teachers; 5.86 lakhs in primary schools and 3.5 lakhs in upper primary schools. Totally, 9.4 lakh teacher posts are vacant in our country.

According to an assessment by the HRD Ministry, there are 1,07,591 single teacher schools in the country, especially in Madhya Pradesh, there are 17,984 single teacher schools and in our State of Karnataka, there are 3,948 single teacher schools. Students from multiple classes have to sit together and study the same thing. This seriously compromises quality education.

Regarding teachers' training, in each district we have got District Institute of Education and Training (DIET). As per studies, 17 per cent of the DIETs do not have their own buildings and 40 per cent do not have their own hostel facilities. There are 80 per cent vacancies in faculty position in some States. Despite this, the Department of School Education is spending only 0.9 per cent of its total money to teachers' training. Teachers' training is very much needed. Only Rs.500 crore has been allocated for teachers' training, especially, for DIETs. So, I urge the Ministry to invest more in teachers' training and aid the State Governments.

I want to raise an important issue. The Government should increase the allocation for Sarva Shiksha Abhiyan and Mid-Day Meal Scheme, especially our UPA Government allocated Rs.26, 608 crore for Sarva Shiksha Abhiyan. Now, the present Government has allocated only Rs.22,000 crore. There is a 17 per cent cut in the Sarva Shiksha Abhiyan Scheme. So, I urge the Minister to enhance, increase the allocation for Sarva Shiksha Abhiyan Scheme.

Regarding Mid-Day Meal Scheme, during our UPA Government it allocated Rs.13,215 crore during the year 2013-14 for Mid-Day Meal Scheme. Now, the present Government has allocated Rs.9,236.4 crore. There is a cut of about 17 per cent. Due to these important flagship programmes, we have achieved 97.4 per cent enrolment at primary school level. So, I urge the Government to increase the allocation for Sarva Shiksha Abhiyan and Mid-Day Meal Schemes.

Regarding Kasturba Gandhi Vidyalaya for girls, these Vidyalayas were established especially for Scheduled Caste, Scheduled Tribe, OBC and minority students. There is a need to have a separate Central administration for Kasturba Gandhi Vidyalayas like Navodaya and Kendriya Vidyalayas because you are providing money for establishment of Kasturba Gandhi Vidyalayas but they are maintained by State Governments.

Lastly, I request you to increase the MP quota in Kendriya Vidyalaya. During the UPA Government, it was six. I request you to enhance it to 15 seats in MP quota in Kendriya Vidyalaya.

With these words, I conclude.

HON. DEPUTY SPEAKER: I want to inform the Members that those who have written speeches can lay their speeches on the Table of the House.

CUT MOTIONS

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): श्रीमन्, मैं आपका आभारी हूँ। मानव संसाधन विकास मंत्रालय का जो यह बजट पेश हुआ है और जो एक के बाद एक अभिनव प्रयोग और नई योजनाओं को समाहित करते हुए शिक्षा के माध्यम से उस हिन्दुस्तान को, जो विश्व में गुरु था, और जिसके बारे में यह कहा गया था-

एतद्देश प्रसूतस्य सकाशादग्र जन्मनः ।
स्वं-स्वं चरितं शिक्षरेण पृथिव्यां सर्व मानवः ॥

सारी दुनिया का मार्गदर्शन करने वाले इस सशक्त और समृद्ध देश में माननीय मंत्री जी स्मृति जी ने जिस तरीके से, जिस भावना से, जिस संकल्पना से इसकी शुरूआत की है, मैं आदरणीय नरेन्द्र मोदी जी के संरक्षण में, स्मृति जी की अगुवाई में होने वाले इस क्रांतिकारी परिवर्तन के लिए माननीय मंत्री जी को बहुत सारी बधाई देना चाहता हूँ।

श्रीमन्, मैं यह कहना चाहता हूँ कि शिक्षा किसी व्यक्ति, परिवार, समाज और राष्ट्र की रीढ़ की हड्डी होती है।

विद्वत्त्वं च नृपत्वं, नैवतुल्यं कदाचना।
स्वदेशे पूज्यते राजा, विद्वान सर्वत्र पूज्यते॥

श्रीमन्, शिक्षा यदि आधाररक्षम है तो उसके लिए देश और दुनिया की सभी सीमाएं ऊपर हैं। इसलिए यदि संस्काररक्षम और शिक्षित परिवार नहीं है, व्यक्ति नहीं है, राष्ट्र नहीं है तो वह किसी भी चौराहे पर खड़ा उस कटी हुई पतंग की तरह होगा, जो आसमान में तो उड़ रहा होगा, लेकिन उसकी परिणति किस गड्ढे में गिरने की होगी, यह उसको भी मालूम नहीं है। इसलिए मैं समझता हूँ कि जिस तरीके से यह काम शुरू हुआ है और अभिनव शिक्षा नीति के रूप में माननीय मंत्री जी ने श्रेष्ठ और समृद्ध भारत की परिकल्पना को साकार करने के लिए एक के बाद एक देश में शिक्षा को सर्वोच्च वरीयता दी है, भारत को विकसित देशों में शामिल करने की कवायद के हिस्से के रूप में मानव संसाधन विकास मंत्रालय और माननीय मंत्री स्मृति ईरानी जी के नेतृत्व में जो नई शिक्षा नीति बनी है, इसके लगभग 13-14 बिन्दु ऐसे हैं जो उस दिशा में देश को, पीढ़ी को, उसके विचारों को, इसकी समृद्धता को लगातार आगे बढ़ाएंगे।

मैं यह देख रहा था कि इन 13 बिन्दुओं में महत्वपूर्ण बातें हैं। इनमें स्थानीय भाषाओं का उन्नयन, शिक्षा का मुक्त विद्यालय, अध्यापक प्रशिक्षण, विज्ञान, गणित शिक्षा सुधार, माध्यमिक और वरिष्ठ विद्यालयों का सुधार, अनुसूचित जाति और अनुसूचित जनजाति तथा अल्पसंख्यकों में वयस्क शिक्षा, कला, क्राफ्ट, शारीरिक शिक्षा, कौशल विकास, परीक्षा सुधार इत्यादि ऐसे महत्वपूर्ण मुद्दे हैं जो शिक्षा की रीढ़ की हड्डी और आधारशिला बनेगी। इसलिए उच्च शिक्षा में गुणात्मक सुधार लाने के लिए उच्च शिक्षा नीति में जिन

बिन्दुओं का उल्लेख किया है, जैसे शिक्षा का गुणवत्ता सुधार, संस्थानों की मान्यता एवं रैंकिंग, केन्द्रीय संस्थानों की महत्वपूर्ण भूमिका, राज्य विश्वविद्यालयों का उन्नयन, क्षेत्रीय विषमता को दूर करना, शोध तथा अनुसंधान को बढ़ावा देना, शिक्षा का अन्तरराष्ट्रीयकरण करना, निजी क्षेत्र के साथ सार्थक भागीदारी, उच्च शिक्षा एवं सामाजिक संबंध, नियामक व्यवस्था में सुधार, मुक्त एवं ऑनलाइन शिक्षा को बढ़ावा, शिक्षा में प्रौद्योगिकी, कौशल विकास और उच्च शिक्षा में समन्वय आदि पर जिस तरीके से ध्यान केन्द्रित किया गया है और जिस रास्ते से उनको आगे बढ़ाने की कवायद की जा रही है, मेरा भरोसा है कि इन नई पहलों से हमारा मानव संसाधन विकास मंत्रालय इस देश को उसके शिखर तक पहुंचाने में निश्चित रूप से सफल होगा। मैं समझता हूँ कि जिस तरीके से समृद्ध भारत और श्रेष्ठ भारत के निर्माण के लिए विद्यार्थियों, अध्यापकों और अभिभावकों के कल्याण की अभिनव पहल की है, सबके बीच अभिनव समन्वय किया है। जैसे कौशल योजना, इसके लिए मैं मंत्री जी को बधाई देना चाहता हूँ कि पहली बार सरकार ने समूचे देश के अन्दर 100 ज्ञान उन्नयन केन्द्रों की स्थापना की है, जिसमें कौशल विकास को बढ़ावा दिया जाएगा, विश्वविद्यालय अनुदान आयोग की देखरेख में ये केन्द्र संचालित होंगे। इसलिए प्रधानमंत्री जी का मेक इन इंडिया और स्किल इंडिया जैसी महत्वाकांक्षी योजनाओं को यह सफलीकृत करेगा और निश्चित रूप में उसको एक दिशा देगा। ऐसे ही अन्तर्राष्ट्रीय शैक्षणिक नेटवर्क की स्थापना भी बहुत महत्वपूर्ण निर्णय है। इसके लिए भी मैं मंत्री जी को बहुत बधाई देना चाहता हूँ।

पहली बार सरकार ने यह महसूस किया कि भारत में शिक्षा, उच्च शिक्षा और शोध के स्तर पर अपेक्षित प्रगति होनी चाहिए। यह देश वह देश है, जहाँ सारी दुनिया के लोग शोध करने के लिए आते हैं। यदि पीछे के दशकों में देखा जाए तो वही देश जो विश्व गुरु था, वह देश ऐसे स्थान पर खड़ा हुआ, जिसकी चर्चा करना भी मैं उचित नहीं समझता हूँ। इसलिए पुनः उस देश को उसके शिखर तक पहुँचाने की जो यह कवायद है, इसमें उसकी श्रेष्ठता सिद्ध करनी होगी और इसी मंशा से मंत्रालय अन्तर्राष्ट्रीय वैज्ञानिकों, विद्वानों को देश में आमन्त्रित करने और अन्तर्राष्ट्रीय शैक्षणिक नेटवर्क की जो स्थापना की है, जहाँ विदेशी विशेषज्ञों को देश में कार्य के लिए बुलाया जाएगा और यहाँ के जो विशेषज्ञ हैं, वे बाहर जाएंगे। हम लोग पारस्परिक हस्तांतरण शिक्षा की नीतियों और उनकी तकनीकियों का कर सकेंगे।

बालिकाओं को विद्यालय में शौचालय उपलब्ध कराने की दिशा में पहली बार, मैं समझता हूँ कि शायद पहली बार किसी के मन में ऐसा विचार आया होगा। औद्योगिक क्षेत्र के लोगों का सामाजिक दायित्व का जागरण हो और वे औद्योगिक क्षेत्र के घराने यह संकल्प लें कि वे एक लाख से अधिक शौचालय विद्यालयों में बनाएं। इसके लिए मैं मंत्री जी को बहुत सारी बधाई देना चाहता हूँ कि सामाजिक दायित्वों का जागरण उनमें किया है और यह एक अभिनव पहल है, जो एक लाख से अधिक शौचालयों का निर्माण

करेंगे। उन्नत भारत अभियान, जो आईआईटी द्वारा दस गाँवों को, पहले शायद किसी को समझ में आया होगा कि जो आईआईटी हमारे विभिन्न स्थानों पर हैं, उनके इर्द-गिर्द आइना दिखना चाहिए कि मेरे क्षेत्र में यह आईआईटी है। उदाहरण के लिए मेरे हरिद्वार लोक सभा के अन्दर रूड़की आईआईटी है तो आसपास के 10-20 गाँवों को लगना चाहिए, उन्हें गौरव महसूस होना चाहिए कि उसकी जो छाप है, उसका जो संरक्षण है, उसकी जो चमक है, वह उन तक और आसपास में पड़ रही है। यह जो पहल की है कि हर आईआईटी को दस ग्रामों का चयन करने का जो निर्णय लिया है और उसमें प्रौद्योगिकी के माध्यम से विकास करने का जो संकल्प लिया है, उससे निश्चित रूप में उसके आसपास के गाँवों का बहुत विकास होगा और वे मुख्यधारा से जुड़ सकेंगे। यह देश के लिए अभिनव प्रयोग होगा, एक अलग उदाहरण होगा।

श्रीमन्, स्वतः कार्यक्रम, स्वयं कार्यक्रम वाला जो अनूठा कार्यक्रम है, यह भी आईआईटी, केन्द्रीय विद्यालयों के प्रोफेसर, देश के नागरिकों को ऑनलाइन कोर्स प्रदान करेंगे। यह योजना भी मंत्रालय की एक अभिनव योजना है, नई योजना है। इससे उन लोगों को सहायता मिलेगी जो किसी कारणवश नियमित शिक्षा-संस्थानों में नहीं पहुँच पाते हैं। लोग बहुत प्रतिभाशाली हैं, कुछ करना चाहते हैं, लेकिन उनकी विवशताएं हैं। उनकी विवशताओं में भी उनको उन स्थानों पर सहयोग मिलेगा और वे अपनी प्रतिभा को निखार सकेंगे। देश के निर्माण में उनका योगदान हो सकेगा।

ईशान विकास एक अभिनव योजना है। संवेदनशील और सामरिक रूप से महत्वपूर्ण पूर्वोत्तर राज्यों की समृद्धि से यह संबंधित है। जो पिछड़े क्षेत्र हैं, जब उनकी समृद्धि होगी, जब वे सशक्त होंगे, वे विकास में आगे आएंगे, शिक्षा में समृद्ध होंगे तो देश समृद्ध होगा। इसी भावना से आईआईटी, एनआईटी और अन्य शैक्षणिक संस्थानों के विद्यार्थी पूर्वोत्तर राज्यों में अवकाश के समय जाकर उनको शिक्षा प्रदान करेंगे। मैं समझता हूँ कि यह भी उन बच्चों के लिए, उन छात्रों के लिए जो उन संस्थानों में अध्ययनरत हैं, उनके लिए और जिन स्थानों पर वे जाएंगे, उन बच्चों और छात्रों के लिए, दोनों के लिए उन्नत शिखर पर पहुँचने का एक बहुत अच्छा रास्ता है। इसके लिए भी मैं मंत्री जी को बधाई देना चाहता हूँ कि उन्होंने यह बिल्कुल एक अभिनव प्रयोग किया है।

सक्षम योजना के तहत देश में पहली बार शारीरिक रूप से जो सक्षम नहीं हैं, उनके लिए कुछ करने का प्रयास हो रहा है। उन विद्यार्थियों को तकनीकी शिक्षा और उच्च शिक्षा से जोड़ने के लिए ए.आई.सी.टी. ई है। अक्षम लोगों को तकनीकी शिक्षा, हर स्थान पर चाहे बच्चों, पिछड़े लोगों या अक्षम छात्रों का हो, ऐसे छात्रों पर भी मंत्रालय की नजर गयी है, उन्होंने अपनी योजनाओं में उनके लिए एक अभिनव प्रयोग किया है, इसके लिए मैं सरकार को बहुत-सारी बधाई देना चाहता हूँ।

श्रीमन्, 'उड़ान', देश की महिलाओं की शिक्षा एक बहुत बड़ी चुनौती है। होनहार बालिकाएं उच्च शिक्षा और तकनीकी शिक्षा से वंचित रह जाती थीं। बालिकाओं को तकनीकी संस्थानों में प्रवेश के लिए यह मदद करेगी। 'उड़ान' बालिकाओं की शिक्षा में बालिकाओं के उन्नयन में एक मील का पत्थर साबित होगा।

हमारी सरकार की 'स्वामी विवेकानंद छात्रवृत्ति' योजना भी बिल्कुल नयी पहल है। मैं इसके लिए मंत्री जी को बधाई देना चाहता हूँ कि बालिका शिक्षा और परिवार कल्याण को बढ़ावा देने हेतु मानव संसाधन विकास मंत्रालय ने उन अभिभावकों की मदद करने का निर्णय लिया है जिनकी मात्र एक ही बालिका है, मात्र एक ही संतान है। इस उद्देश्य से स्वामी विवेकानंद छात्रवृत्ति शुरू की गयी है। जहां एक बालिका है, एक ही संतान है, उस संतान को भी इस देश के लिए एक निधि के रूप में किस शिखर तक पहुंचाया जा सकता है, इस तरह की जो योजना बनायी गयी है, निश्चित रूप में यह भी एक स्वागत योग्य कदम है। मैं इसके लिए भी उनको बधाई देना चाहता हूँ।

उच्च शिक्षा में 13.1 प्रतिशत की वृद्धि हुयी है। मैं आंकड़ों के मामले में नहीं जाना चाहता हूँ, केवल बहुत पैसे व्यय करके उसकी गुणवत्ता और उसे शिखर पर पहुंचाने का कोई मानक भी नहीं हुआ करता है, उसके एक नहीं सैकड़ों उदाहरण हैं, लेकिन तो भी उच्च शिक्षा के बजट में मंत्री जी ने 13.1 प्रतिशत की वृद्धि की है। मैं यह समझता हूँ कि उच्च शिक्षा के लिए बजट में 26,855 करोड़ रुपये का प्रावधान किया है, जो पिछले वर्ष के मुकाबले में 13.1 प्रतिशत अधिक है। मुझे पूरा विश्वास है कि सरकार उच्च शिक्षा पर पूरा ध्यान केन्द्रित करेगी और निश्चित रूप में जिस तरीके से यह देश अपनी प्रगति की दौड़ में आगे बढ़ रहा है और आदरणीय मोदी जी की अगुवाई में देश पूरी दुनिया की नजरों में आगे बढ़ते हुए दिखाई दे रहा है, हम उन भावनाओं का सम्मान भी कर सकेंगे और सफलता का अर्जन भी कर सकेंगे।

सरकार को मैं इसके लिए भी बधाई देना चाहता हूँ कि सरकार द्वारा पांच किलोमीटर के अंदर 'वरिष्ठ विद्यालय' का प्रावधान किया गया है। अब पांच किलोमीटर के अंदर निश्चित रूप में वरिष्ठ माध्यमिक स्तर की शिक्षा उपलब्ध हो सकेगी। इसके लिए 80,000 हाई स्कूलों का उन्नयन और 75,000 मिडिल स्कूलों का उच्चीकरण होगा। उनसे गांव के गरीब लोगों को सहायता मिलेगी। मैं तो गांव का रहने वाला हूँ, मुझे मालूम है कि कक्षा 5 के बाद हम लोग 8 किलोमीटर खड़ी चढ़ाई पार करके पढ़ने के लिए जाते थे। बहुत सारे ऐसे बच्चे होते थे, लगभग 50 प्रतिशत बच्चे जो 5वीं क्लास के बाद पढ़ नहीं पाते थे। आठ किलोमीटर जाना और आठ किलोमीटर आना, यह बहुत लम्बा रास्ता होता है। मैं मंत्री जी को बधाई देना चाहता हूँ कि उन्होंने ग्रामीणों और दूरस्थ क्षेत्रों के लोगों की भावना का भी सम्मान करते हुए, उन बच्चों के विकास और उनकी शिक्षा के लिए सरकार ने जो यह चिंता की है, उनके लिए 80,000 हाई स्कूलों का

उन्नयन और 75,000 मीडिल स्कूलों के उच्चीकरण का संकल्प लिया गया है और उन्हें पूरा करने का जो लक्ष्य है, उसके लिए भी मैं सरकार को बधाई देना चाहता हूं।

प्रधानमंत्री विद्या लक्ष्मी कार्यक्रम, मैं इस सदन के माध्यम से निश्चित रूप से मंत्री जी को बधाई देना चाहता हूं कि भारतीय इतिहास में यह पहली बार विद्यार्थियों की छात्रवृत्ति एवं ऋण प्रक्रियाओं का सरलीकरण करते हुए अतिपारदर्शी और जवाबदेही बनाया गया है। चुस्त-दुरुस्त निगरानी तंत्र स्थापित करते हुए ऑनलाइन हस्तांतरण करने की महत्वकांक्षी योजना है। अभी तक होता यह था कि हम जाते थे, आंकड़े होते थे, सब्सिडी कहां जा रही है, छात्रवृत्ति कहां जा रही है? वह उन्हें समय पर नहीं मिलती थी। छात्रों को वह मिलती नहीं थी। छात्र उनके लिए दर-दर की ठोकरे खाते थे और उन्हें समय पर सुविधायें नहीं मिलने के कारण उनकी शिक्षा आगे नहीं बढ़ पाती थी। इसलिए यह अच्छा प्रयोग किया गया है। जो अपंगता विश्वविद्यालय बनाया गया है, यह सारे विश्व का अपने प्रकार का एक अभिनव प्रयोग है। इसलिए अंतर्राष्ट्रीय स्तर पर अपंगता विश्वविद्यालय की स्थापना के लिए मैं सरकार को बहुत बधाई देना चाहता हूं। इसके लिए पाठ्यक्रम कोर्स तैयार किए जाने की योजना है। अंतर्राष्ट्रीय सहयोग में सफलता के कुशल नेतृत्व अनुसंधान और विकास को बढ़ावा देने की है। जर्मनी, नार्वे, अमरीका, इजराइल और जापान के साथ द्विपक्षीय शोध कार्यक्रमों के क्रियान्वित किए जाने का जो निर्णय सरकार ने लिया है, यह भी बहुत अभिनव है। नेपाल, भूटान और बंगलादेश के साथ शैक्षणिक सहयोग के अनुबंध किए गए हैं। इसके लिए मैं बधाई देना चाहता हूं।

स्वयं मूल्यांकन को बढ़ावा देने का भी एक अभिनव प्रयोग है। भारत के इतिहास में संभवतः पहली बार स्वयं मूल्यांकन को बढ़ावा देने के लिए दो करोड़ से अधिक छात्र-छात्राओं एवं डेढ़ लाख से अधिक अध्यापकों को मूल्यांकन प्रक्रिया से जोड़ने का व्यापक कार्यक्रम है। यह इस देश का ही नहीं बल्कि विश्व का अद्भुत उदाहरण होगा।

मैं सोचता हूं कि जिस तरह मंत्रालय काम कर रहा है, मैं माननीय मंत्री जी से अनुरोध करना चाहता हूं कि उच्च शिक्षा में जितने भी कुलपतियों के पद रिक्त हैं, उन्हें जरूर भरा जाना चाहिए। रजिस्ट्रार के बहुत सारे पद रिक्त हैं। वे भी भरे जाएं। मैं इस मंत्रालय के काम करने के तरीके का एक छोटा सा उदाहरण देता हूं। यहां आदरणीय अनंत कुमार जी नहीं हैं। मेरे लोक सभा क्षेत्र ऋषिकेश में आईडीपीएल में पचास वर्षों से एक स्कूल चल रहा था। वह आईडीपीएल का भवन था जिसमें केन्द्रीय विद्यालय चलता था। निर्णय हो गया क्योंकि भवन जर्जर अवस्था में था, वह बंद हो जाएगा। वहां अभिभावक धरने पर बैठे थे। एक-डेढ़ हजार छात्रों का भविष्य अधर में लटका हुआ था। मैं जब मंत्री जी के पास गया और सारी बात

रखी तो उन्होंने वहीं से टेलीफोन किया। मैं इस सदन में यह उदाहरण इसलिए देना चाहता हूँ कि यदि काम करने की मंशा, इच्छा शक्ति, प्रखरता और मन में ललक हो तो ऐसे भी काम होते हैं कि उसी समय टेलीफोन किया। दो दिन के अंदर सारी जमीन स्थानांतरित हुई, नए कलेवर के साथ वह स्कूल वहीं जीवित हुआ। इसलिए मैं आपको अपने क्षेत्र की जनता की ओर से बधाई देना चाहता हूँ। उच्च शिक्षा, माध्यमिक शिक्षा और प्रारंभिक शिक्षा, मैं मंत्री जी से अनुरोध करना चाहता हूँ, क्योंकि यदि शिक्षा संस्कार शम नहीं होगी तो उसके अभाव में आदमी मरी हुई लाश की तरह है। यह प्रारंभिक शिक्षा से शुरू होगी। इसमें कुछ आमूलचूल परिवर्तन करने की जरूरत है। यदि बच्चा बिना परीक्षा के आठवीं क्लास तक पास होता है, जब हम पांचवीं की परीक्षा देने के लिए दस किलोमीटर दूर जाते थे तो लगता था कि तैयारी करनी है। मैं निवेदन करना चाहता हूँ कि परिवर्तन के लक्षण अच्छे नहीं हैं। बच्चों को आठवीं क्लास में जाने के बाद भी लिखना नहीं आता। इसमें आमूलचूल परिवर्तन किया जाए ताकि प्रारंभिक शिक्षा मजबूत हो सके। बहुत-बहुत धन्यवाद।

***SHRI M. UDHAYAKUMAR (DINDIGUL) :** People of Tamil Nadu consider our leader and “Makkalin Mndhalvar “Idhaya Deivam Manbumigu Puratchi Thalaivi Amma as their mother so only a mother knows what a child wants, and proving to be a good mother. The policy of our holy mother is that “ Nothing can be achieved by pursuing a policy of confrontation and extract maximum for the development of Tamil Nadu.

Education is the single most important instrument for social and economic transformation. A well educated population adequately equipped with knowledge and skill is not only essential to support economic growth, but is also a precondition for growth to be inclusive.

Higher Education is a very important sector for the growth and development of human resource which can take responsibility for social, economic and scientific development of the country. Higher education in India is passing through a phase of unprecedented expansion, marked by an explosion in the volume of students a substantial expansion in the number of institutions and a quantum jump in the level of public funding.

Access to higher education is still less than the minimum international threshold levels, distribution of institution is skewed, enrolment in public universities is largely concentrated in the market-driven disciplines, whereas in the private self financed institutions, the student enrolment is overwhelmingly in the market driven disciplines.

A mission mode national programme called *Rashtriya Uchcha Shiksha Abhiyam (RUSA)* geared to achieve 25% national level Gross Enrollment Ratio. The GER in higher education in India (13.2%) is just about half the world's average (24%) and about two thirds that of the developing countries (18%), and scandalously below that of the developed nations (58%). With enrollment already exceeding two million in the universities and 13 million in colleges, a massive expansion in infrastructure and investment would be

* Speech was laid on the Table.

required. The initiatives proposed to achieve the desired levels of GER between 23.5 and 27% would need an amount of Rs. 1,84,740 crore, the document states.

- The committee was set up by the planning Commission under N R Narayana Murthy, founder of Infosys Technologies in January 2012 to examine and provide recommendations on potential and modalities for corporate sector participation in higher education. The committee observed that existing higher education system in India lags in comparison to global standards and is inadequate to meet the demand. There is a need to engage the corporate sector to invest in existing instituting institutions and step up new ones. I request the ministry to accept the reports of the committee on corporate sector participation in higher education.
- A committee was constituted by the Ministry of Human Resource Development (MHRD) vide its order F. No. 193/2009TS 1 of 3 February 2010 to suggest a roadmap for the autonomy and future of the Indian Institutes of Technology (IITS) as world class institution for research and higher learning. The committee recommended bringing Amendments to the (IITs) Act. I urge upon the Ministry to accept the recommendations.
- It is highly regretted that not a single Indian university finds a place in the top World Reputation Ranking List. We need to build world-class educational institutions in the country.
- The United Nations Development Program (UNDP) introduced a new way of measuring development by combining indicators of life expectancy, educational attainment and income into a composite human development index, the HDI. The breakthrough for the HDI was the creation of a single statistic which was to serve as a frame of reference for both social and economic development. India's International human Development Indicator is 0.554. Since it is far below the maximum which is 1.
- Indian government can improve Gross enrolment ratio by increasing public spending on education. Public expenditure on education in India is only 3.1

- % of GDP which is comparatively low when compared to developed countries and around 15% in USA.
- Although Indian universities have been hosting foreign students and scholars on their campuses for many years, “internationalization” of higher education has not been discussed specifically in India until recently. I request the MHRD to evolve a policy to promote the free flow of students from other nations to India as well as allow Indian students to get educated in other countries for globalization of Indian Education.
 - I welcome the government allocation of Rs. 356 billion (\$ 6 billion) for research to various departments in the ministries of science, atomic energy defence, health, earth sciences, new and renewable energy and space. This allocation is 17.2 percent more than last year’s but is still a mere two percent of the total Rs. 17,775 billion available with the government for expenses this year. The scientists, who were expecting some big bang announcements and a huge for scientific research are depressed that no cause for such celebration. Science and technology does not get the prominence it deserved. The hike in allocation this year is only slight, and our science spending is still hovering around 0.8 percent of the GDP- for short of the two percent target.
 - The Finance Minister’s announcement in the union budget that the government will set up one more IIT in Karnataka and six more institutions of the All India Institute of Medical Science-type has brought cheer.
 - The government’s move to establish an Innovation Promotion Platform involving academics, entrepreneur, and researchers and another mechanism called SETU(Self-Employment and Talent Utilisation) to support all aspects of start-up businesses in technology-driven areas has been widely welcomed.

- For the year 2015-2016, the government allocated Rs 26,855 crore to the department of higher education under the human resource development (HRD) ministry compared to Rs. 23,700 crore in 2014-2015, registering an increase of 13.31 percent is a welcoming step.
- Upgrading over 80,000 secondary schools and upgrade 75,000 junior/middle to the senior secondary level, new Education loan Scheme: Pradhan Mantri Vidya Lakshmi Karyakram are good steps.
- The schemes aim at providing educational loan for higher education Deendayal Upadhyay Gramin Kaushal Yojana: For which Rs. 1,500 crore has been set apart. It will be used to enhance the employability of rural youth.
- Atal innovation Mission (AIM): With an initial fund of Rs. 150 crore for research and development and also to promote a network of world-class-innovation.
- Sarvashiksha Abhiyan(SSA): It has been allocated Rs 100 crore as compared to Rs 93.14 crore last year. Establishment of new institutions:
- AIIMS in Tamil Nadu, Jammu and Kashmir, Punjab, Assam, Bihar, IIT in Karnataka ISM to be upgraded into IIT IIMs to be set up in Andhra Pradesh & Jammu and Kashmir Center for Film Production and Animation in Arunachal Pradesh
- There has been a marginally reduce on the overall allocations towards education. About 22% increase towards higher education, this indicated the shift in focus from school to higher education.
- The government has set aside Rs. 42,219.5 crore for the department of school education for 2015-2016, as compared to Rs. 46,805 crore last year. Allocations to the school sector was cut by around 10% in its planned outlay from Rs. 43,517.9 crore in the last budget to Rs. 39,038.5 crore in the year that begins on 1 April.

- The mid-day meal scheme suffered a drastic fund cut from Rs.1,296.5 crore last year to Rs.132 crore this year.
- Basic education ignored the highlights of the government's vision for the year 2022, which focused on provision of a senior secondary school, within every five kilometers of every child and the need for up-gradation of 80,000 secondary schools, as well as making provisions for more schools across the country. The need for improvement in quality of education as well learning outcomes was also stressed upon. However, many thought there was little or no mention of how to make education accessible to all at the grass-root level.
- The Budget did not get into the 'Digital India' initiative, whose goal is to enhance digital infrastructure, deploying e-governance and e-services. There were expectations on substantial budgetary allocations to further the digital education agenda.
- Visa-on-arrival from 150 countries will help attract researchers, academics and students. This could further help to create India as a global hub education.
- Start-ups in service sectors like retail, e-commerce, training, education, etc. are excluded from the CGTMSE scheme of the Indian banking system. They would receive great encouragement and support if such facilities are extended to
- In my Dindigul Constituency, the Gandhigram Rural University may be upgraded to Central University which is the ancient and popular University of the Country.
- Our sincere thanks to the finance minister for having responded positively to our leader's request by announcing the setting up of an AIIMS in Tamil Nadu. Our leader had written in July, 2014, offering land at their

alternative sites for the AIIMS in Tamil Nadu and requested that it may be set up in the current year itself.

***श्री पी.पी. चौधरी (पाली) :** मैं सरकार का ध्यान केंद्र व राज्य सरकारों द्वारा चलाई जा रही विभिन्न गरीब कल्याणकारी योजनाओं के प्रति जागरूकता की ओर आकर्षित करते हुए बताना चाहूंगा कि अधिकांश योजनाओं का लाभ पात्र लाभार्थी तक नहीं पहुंच पा रहा है। सरकारें गरीबों के कल्याण की योजनाएं बनाती रहती हैं, लेकिन उनका लाभ लाभार्थी को नहीं मिलने के कारण अनेकों महत्वपूर्ण योजनाओं के परिणाम नगण्य हैं। जिनका प्रभाव आगामी योजनाओं को बनात वक्त भी पड़ता है। सरकार के आंकड़ों के अनुसार कई गरीबों को विभिन्न योजनाओं से लाभान्वित किया जा चुका होता है, लेकिन धरातल पर स्थिति कुछ और होती है। पिछली सरकारों के मुखियाओं का समय-समय पर यह कहना रहा है कि केंद्र सरकार जब 1 रुपया जारी करती है तो नीचे केवल 10 पैसे ही पहुंचते हैं। ऐसी योजनाओं का लाभ गलत एवं समर्थ लोग उठा रहे हैं।

इस विडंबना को दूर किया जाना आवश्यक है। देश के गरीब से गरीब लोगों तक सरकारी योजनाओं की जानकारी पहुंचाने के साथ-साथ आगामी पीढ़ी को इनके बारे में अध्ययन के माध्यम से जानकारी कराये जाने की भी आवश्यकता महसूस होने लगी है। भ्रष्टाचार पर लगाम लगाने के लिए सरकारी योजनाओं की विस्तृत जानकारी प्रत्येक नागरिक को होनी चाहिए। इस क्रम में मेरा भारत सरकार से अनुरोध है कि जन-कल्याणकारी योजनाओं की जानकारी स्कूलों के पाठ्यक्रमों में शामिल की जाए, जिससे हमारी नई पीढ़ी तो इनके बारे में जानेगी ही इसके साथ-साथ योजनाओं की जानकारी को देश के प्रत्येक घर-घर तक विद्यार्थियों द्वारा पहुंचाया जा सकता है। योजनाओं की जानकारी आम जन तक पहुंचाने का यह सबसे सुगम माध्यम है। विद्यार्थी इनको पढ़कर, समझकर अपने परिवारजनों को इसकी जानकारी दे सकते हैं। इससे पारदर्शिता बढ़ने के साथ-साथ भ्रष्टाचार पर लगाम लगाने व योजनाओं का लाभ पात्र व्यक्ति तक पहुंचाने में मदद मिलेगी।

अतः मेरा भारत सरकार के मानव संसाधन विकास मंत्री जी से अनुरोध है कि स्कूलों के पाठ्यक्रम में भारत सरकार की सभी गरीब व जनकल्याणकारी योजनाओं की जानकारी का समावेश कर जन-जन तक इसकी जानकारी पहुंचाने की कृपा करें, ताकि पात्र व्यक्तियों को उनके लिए बनाई जाने वाली इन योजनाओं का लाभ मिल सके।

मैं सरकार को यह भी बताना चाहूंगा कि आज पूरा देश जनसंख्या और जनसंख्या में पुरुष एवं महिलाओं के अनुपात को लेकर चिंतित है। हाल में की गई जनगणना-2011 में 1000 पुरुषों पर केवल 940 महिलाएं हैं। यह अनुपात अत्यंत गंभीर है। इससे भी ज्यादा गंभीर पुरुषों की अपेक्षा महिलाओं की

* Speech was laid on the Table.

शिक्षा दर है। जनगणना 2011 के अनुसार 65.46 प्रतिशत महिलाएं ही शिक्षित हैं, कुछ जिलों में तो 15 से 20 प्रतिशत महिलाएं ही शिक्षित हैं, जबकि 82.14 प्रतिशत पुरुष शिक्षित हैं और भी चौंकाने वाली बात यह है कि देश के सर्वोच्च शिक्षण संस्थानों में लड़कों के मुकाबले लड़कियों की शिक्षा औसतन अत्यधिक कम है। देश की 50 प्रतिशत जनसंख्या को इन प्रतिष्ठित संस्थानों में केवल 20 प्रतिशत ही भागीदारी मिली, यह चिंता का विषय है। महिलाओं की उच्च शिक्षा दर में वृद्धि करने के लिए हर संभव प्रयास करने संबंधी कदम उठाए जाने की आवश्यकता है।

मैं सरकार का ध्यान देशभर के ग्रामीण क्षेत्रों के गरीबों व किसानों के परिवारों की उन बेटियों की समस्या की ओर आकर्षित करना चाहूंगा, जिनको छात्रावासों के अभाव में शिक्षा को बीच में ही छोड़ना पड़ता है।

भारत के अधिकांश गांवों में स्कूल तक की शिक्षा की सुविधाएं उपलब्ध हैं, गांवों में रहने वाले प्रत्येक छात्र-छात्राओं को कॉलेज शिक्षा व उच्च शिक्षा के लिए नज़दीकी शहर या जिला मुख्यालय पर जाना होता है। देश के किसान और गरीब आर्थिक दृष्टि से अत्यंत कमजोर हैं। अपने बच्चों को पहले ही शिक्षा देने में असमर्थ हैं और यदि उस पर छात्रावास न मिलने की स्थिति में किराए पर कमरा लेकर बच्चे को पढ़ाने का बोझ और बढ़ जाता है तो उस परिस्थिति में या तो छात्र/छात्रा को पढ़ाई बीच में ही छोड़नी पड़ती है या आय के लिए शिक्षा के अतिरिक्त पार्ट टाइम नौकरी ढूँढनी पड़ती है, जो कि बहुत मुश्किल है। यदि छात्राओं की बात करें तो छात्रावास न मिलने पर उनके परिवारजनों में हमेशा असुरक्षा का भाव बना रहा है। यही कारण है कि 12वीं कक्षा के बाद कॉलेज शिक्षा में सिर्फ 9 प्रतिशत ही ग्रामीण छात्राओं को पंजीकरण हो पाता है।

ग्रामीण स्तर पर कॉलेज खोले जाए तथा जिन जिला मुख्यालयों पर शहरों में कॉलेज हों, वहाँ ग्रामीण क्षेत्रों से आने वाली गरीब व किसानों की बेटियों के लिए निःशुल्क आवास उपलब्धता सुनिश्चित की जाए, जिससे महिलाओं में शिक्षा का प्रतिशत भी बढ़ेगा।

पूरे देश में केंद्रीय विद्यालयों द्वारा शिक्षा के क्षेत्र में महत्वपूर्ण भूमिका निभाई जा रही है। मैं सरकार का ध्यान अपने लोक सभा क्षेत्र पाली की ओर आकर्षित करते हुए बताना चाहूंगा कि मेरे लोक सभा क्षेत्र में एक भी केंद्रीय विद्यालय नहीं है। पश्चिमी राजस्थान के रेगिस्तानी क्षेत्र का जिला पाली की जनसंख्या लगभग 21 लाख है तथा यहाँ की शिक्षा दर 63.23 है। पाली जिला अपने उद्योगों विशेषकर टैक्सटाईल के लिए प्रसिद्ध है। यहाँ केंद्र सरकार सहित अनेकों राज्य सरकार के कार्यालय भी उपस्थित है। अभी तक पाली जिले में एक भी केंद्रीय विद्यालय नहीं है। अतः मेरा माननीया मानव संसाधन विकास मंत्री जी से अनुरोध है

कि देश के प्रत्येक जिले में केंद्रीय विद्यालय खोलने के निर्देश जारी करे, जिसमें पाली जैसे भौगोलिक विषमताओं वाले जिलों को भी प्राथमिकता दी जाए।

अंत में मैं मानव संसाधन विकास मंत्रालय के नियंत्रणाधीन अनुदानों की मांगों समर्थन का करता हूँ।

***श्री अजय मिश्रा टेनी (खीरी) :** सामान्य बजट 2015-16 की मानव संसाधन विकास मंत्रालय की अनुदान मांगों का समर्थन करता हूँ तथा कटौती प्रस्ताव का विरोध करता हूँ।

मेरे लोक सभा क्षेत्र लखीमपुर खीरी में साक्षरता का प्रतिशत 60 प्रतिशत से कम है तथा महिलाओं का साक्षरता प्रतिशत 50 प्रतिशत के लगभग है एवं सरकारी प्राइमरी जूनियर व हायर सैकेण्ड्री स्कूलों में शिक्षकों की कमी व शिक्षा का स्तर बेहद खराब है। महिला महाविद्यालय सहित उच्च शिक्षा के विद्यालयों की बेहद कमी है। एकमात्र केन्द्रीय विद्यालय भी किराये के स्थान पर चल रहा है।

मैं मानव संसाधन विकास मंत्री जी व सरकार से अपेक्षा करता हूँ कि मेरे लोक सभा क्षेत्र में प्राइमरी, माध्यमिक व उच्च शिक्षा, महिलाओं की उचित शिक्षा, कृषि शिक्षा तथा तकनीकी शिक्षा हेतु शिक्षा संस्थानों का निर्माण किया जाए तथा मेरे क्षेत्र को एक नया विश्वविद्यालय दिया जाए, क्योंकि हमारे क्षेत्र को कानपुर विश्वविद्यालय से संबद्ध किया गया है, जो काफी दूर (लगभग 300 कि.मी.) है, जिससे कई परेशानियाँ होती हैं। अतः मेरी मांग है कि प्राइमरी विद्यालयों में शिक्षकों की नियुक्ति की जाए, जिससे साक्षरता का प्रतिशत भी बढ़े व स्तर भी ठीक हो, मध्याह्न भोजन की उचित व्यवस्था की जाए। प्रत्येक प्राइमरी, जूनियर हाईस्कूल में शौचालयों का तथा बाउंड्री वॉल का निर्माण किया जाए।

मेरे क्षेत्र की बालिकाओं व महिलाओं के लिए प्राइमरी व उच्च शिक्षा की व्यवस्था हेतु विशेष कार्यक्रम बनाए जाए। महिलाओं के लिए लखीमपुर जिले के सभी विकास खंडों में महाविद्यालय बनाए जाएं। मेरे क्षेत्र में जनजाति की एक बड़ी जनसंख्या रहती है, अतः उक्त जनजातीय क्षेत्र में प्राथमिक व उच्च शिक्षा हेतु विद्यालयों की स्थापना की जाए। महिलाओं, अनुसूचित जाति व अनुसूचित जनजाति के लोग जो बीच में ही अपनी शिक्षा छोड़ देते हैं, उनकी जानकारी करके शिक्षा जारी रहे, ऐसी विशेष व्यवस्था की जाए। सभी शिक्षा संस्थानों को पक्की सड़क से जोड़ा जाए। प्रत्येक विद्यालय में पीने का साफ पानी व बिजली या सौर ऊर्जा पैनल लगाए जाने की व्यवस्था की जाए। सर्व शिक्षा अभियान व प्रौढ़ शिक्षा के लिए विशेष व्यवस्था की जाए।

मेरे क्षेत्र में चल रहे केंद्रीय विद्यालय के भवन का निर्माण किया जाए। चूंकि लखीमपुर भौगोलिक दृष्टि से उ.प्र0 का सबसे बड़ा जिला है, इसलिए निघासन व पलिया वि.स. में एक और केंद्रीय विद्यालय बनाया जाये। 2 नये नवोदय विद्यालय शुरू किए जाए। पाठ्य पुस्तके, ड्रेस आदि का समय पर वितरण सुनिश्चित किया जाए। व्यवसायिक महाविद्यालय शुरू किए जाएं तथा उक्त विद्यालयों में कौशल विकास के कार्यक्रम व रोज़गार देने वाले कार्यक्रम भी चलाए जाएं। बी.पी.एल. श्रेणी के विद्यार्थियों की आर्थिक

सहायता हेतु विशेष कार्यक्रम बनाये जायें। विद्यार्थियों के माध्यम से जागरूकता फैलाने वाले कार्यक्रम जैसे सर्वशिक्षा अभियान, बेटी बचाओ-बेटी पढ़ाओ, भारत स्वच्छता मिशन, सुकुन्या समृद्धि योजना, कन्या भ्रूण हत्या आदि का प्रचार-प्रसार किया जाये, इसका व्यापक प्रभाव समाज पर पड़ेगा तथा निश्चित ही अच्छे परिणाम प्राप्त होंगे।

मैं पुनः मानव संसाधन विकास मंत्रालय की अनुदान मांगों का समर्थन तथा कटौती प्रस्ताव का विरोध करता हूँ।

***SHRI RABINDRA KUMAR JENA (BALASORE):** At the very outset, I would like to highlight the importance of this Ministry, because it constitutes the backbone of the enormous plan chalked out by the Government to make the country self-sufficient. One brief look at the link between the other sectors that need Government focus and this sector of education, show us clearly the importance of debating for a high budgetary allocation for the Ministry of Human Resource and the effective utilisation of the same by the ministry as well.

To begin with, one can look at the project of skill development as an example. The dream of skill development that this government has built is not just very necessary but also, by realistic estimates, very ambitious. According to the National Skill Development Corporation's estimates, currently, 47.8% of India's population is below 29 years of age, and the proportion of people within this demographic, i.e. below the age 29 years, will, it is estimated, increase to 49.9% by 2021. So, by 2022, India will have a population of about 1.45 billion, 900 million whom will be graduates, and the other 700 million, who have not completed any form of higher education in the country, will precisely be the "demographic dividend, whose potential the government and the skill development ministry in particular would like to harness. However, one jarring fact in this calculation is also that only 200 million out of the entire workforce of the country will be graduates by 2022. Thus, skill development must go hand in hand with leaps in higher education in order to truly utilize the potential of our demographic dividend, otherwise we will only be staring at an economic hurdle.

One crucial point to remember about the system of education is that only by strengthening the area of primary education can we truly bring about significant changes in higher education that will reflect on the overall level of education of the average Indian

The Government must take note of the fact that education spending in India has been lower than the world average. Globally, 4.9% of GDP was spent

* Speech was laid on the Table.

on education in 2010 while India spent only 3.3% of GDP, according to World Bank data. Compared to BRICS nations, India's literacy rate is only 74% while that of these economies is equivalent to that of the developed world. The BRICS economies are similar to India, but in terms of education, they are closer to more developed economies with literacy rates of more than 90%

While the government is stressing on skill development, the spending on school education and literacy has been reduced by Rs. 12,895.6 crore. The Finance Minister has promised a school within a 5 km radius of every child but the fall in allocation, many believe that it may be a difficult target to achieve. Total Allocation for School education and literacy also has come down drastically, by 16% from 51828 crores to 39038 crores.

That fact that the total allocation for secondary education has been reduced, can be explained away with the discussion on devolution of more funds to the states under the recommendations of the fourteenth Finance Commission, and the fact that for the same reason, schemes like Rashtriya Madhyamik Shiksha Abhiyan have been put under the budget head of 'Schemes to be run with the changed Share Pattern', and its allocation has been almost halved, from Rs. 2109.2 crores in 2014-15 to 1060 crores in 2015-16. However, it is significant, that the Sarva Shiksha Abhiyan has been kept as a scheme that will still be fully sponsored by fully the centre, and the bulk of the allocation under SSA is in form of grants to the states, from the Prarambhik Shiksha Kosh and yet, while the allocation just to SSA has increased, (from 18841 crores to 19800 crores in 2015-16) this money is from the total funds of the Prarambhik Kosh of Rs. 27575 crores, and thus is cancelled out.

Coming to secondary Education, while 51% of the total allocation has been made for the RMSA, the funding pattern by the Government as well as the utilization pattern by the department, show a faulty mechanism. The scheme has suffered from several problems with respect to fund flows. In financial year 2010-11 only 30% of the approved GOI share had been released. However, the rate of

releases has improved of late. In FY2014-15,GOI had released 51% of its approved share by November 2014. However, there are delays in spending. Of the total funds available with states, only 50% were spent in FY 2013-14.

Again, as on March 31,2014 the total unspent balances with states were 5,194 crore (more than RMSA allocations for FY2014-15). This includes advances given to construction agencies, which are often reported as expenditures by states. A large of the problem is the fact that there is no proper monitoring system for this scheme. And it is extremely important to acknowledge, that while India has finally managed to register most of its children in schools, maintaining them in school, and not letting them drop out in secondary education is a difficult task, so the success of the Sarva Shiksha Abhiyan is only a half success, if it is not followed by an equally successful scheme that can keep the children in school for them to complete their secondary school education.

Finally, it must be pointed out, that the total allocation for elementary education, has decreased, again, from 42696.15 crores to 32517.5 crore, and the total allocation for secondary education has decreased from 55115.1 crore to 42219.5 crore.

As far as Higher education allocations are concerned, it is appreciable that there has been an increase in allocation for Open and Distance education (form 593 crore to 635.5crore). Again, though, while there has been a leap in allocations for setting up of IITs and IIMs (from 450 crores to 1000 crore), it is significant to not that the Revised Estimates for 2014-15 under this head show only 15 crores. Thus, while a lot of such instituted have gotten newly declared, if the funds are left unutilised, the purpose of this allocations is lost. However, total allocation has decreased form 27656 crores in 2014 in 2014-15 to 26855.26 crores in 2015-15.

It is significant again that last year the Government of India has signed an agreement with World bank to provide financial assistance upto US \$ 500 million to support the Rashtriya Madhyamik Shiksh Abhiyan (RMSA) for a period of four years (2012-2016). The funds resourced form the World Bank are taken Towards

the Central Share of the RMSA and passed on to the States as part of the Central Share, Yet, this increase in funds is not reflected in increased allocation under this Department's head.

By estimates available, India has 282 million illiterate people. But despite a growing annual budget, 2014-15 as well, Ministry of Human Resource Development received only about less than 5% of the Government's expenditure, while Ministry of Finance topped the list (with 35%), followed by the Ministry of Finance topped the list (with 35%), followed by the ministry of Defence (16%), ministry of Food (6%) and Ministry of Rural Development (4.7%) .

The Honourable Minister, Smt. Smriti Z. Irani had, upon entering the office at the beginning of the term, assured that India would soon meet the global ideal, as far as education expenditure goes, and spend at least 6% of India's of India GDP on education. We currently spend only about 3.3% of our GDP on education, far from the global average.

To say that no improvement has happened in India's education sector would be false. However, in spite of making quantifiable progress, India is still not close to competing with other countries of comparable economic statues, in terms of educational development.

As per the District information system for education (DISE) , the average annual drop-out rate among girl students at upper primary level has decreased to 4.01% in 2013-14 from 6.08% in 2011-12 India's Gross Enrolment Ratio (GER) . and net Enrolment Ratio (NER) continue to be low. In 2013, the national GER stood at 77 and NER at 46. NER in kerala was 74, while that of Bihar was 36, in 2013, 79% of boys and 80% of girl passed the Class X exams. The annual dropout rate for class IX and X was 14.5% in 2012 .

Another issue is that of quality of education. Over the years, government surveys as well as government schemes and policies in education have mainly focuses on our country's input into the system-in terms student inflow as seen through increase of enrolment ratio, checking the percentage of dropouts at each

level and in terms of inflow of infrastructure, seen through statistics on the number of toilets built, the number of school with minimal facilities and so on.

However, 67 years after independence, our focuss in education needs to changer from merely inputs made to facilitate learning to focusing on target learning outcomes. At present, the Annual Survey of Education Report (ASER) is the only survey that charts learning outcomes of children across India, and the data that has been reported in the latest 2015 report shows how obysmal the condition of primary education in the country truly is, especially for the children in rural India. While almost 97% of the children between ages of 6 to 14 are enrolled, thus showing an extremely high enrolment ratio, but 19.5% children all over India in Standard II cannot recognize numbers, only 25 % of all children surveyed across India Standard V could read simple English sentences. This numbers has remained unchanged since 2009. 15.1% of total children in Rural Indian, from Class I to VIII couldn't even indentify a single alphabet, even in their Mother Tongue. Only 19.8% of the total children in rural India could divide while only 18.6% of them could Subtract. Even in the highest class surveyed, standard 8, the number of children who could divide was only 44.1%

This is only the surface of the dismal conditions of the actual outcomes of the education system at the primary level currently. This calls for an immediate shift in focus on part of the Government in order to effectively assess and target learning outcomes as a part of the government's core policy in education.

It 's worth mentioning, however, that in the period between 2001 and 2011, the increase in male literacy was just 6.88%. similarly, the rate at which male and female literacy levels increased between 1991and 2001-male by 12% and female by 14.4% --has slowed down . therefore, total literacy growth of 12.6% (from 1991-2001) has declined to 9.21%.

Again, government data also shows 38% vacancies in central government universities across India.

Another major source of concern is the shift from public to private education. Many in the country cannot afford private education, and trends show the increase in the quality of the latter implying that the poorest are also left with the worse facilities of education, just initiating a vicious cycle. According to figures provided in the District Information of School Education, of the total number of primary schools in India, 80.51% are government-run and 19.49% are private. In 2010, of the total number of admissions to Classes 1-5 72.13% were in government schools and 27.87% in private schools. Similarly, of the total number of admissions to Classes 6-8, 63.10% were in government schools and 36.90% were in private schools. Thus, 69.51% of children in Classes 1-8 were in government schools and 30.42% took admission in private schools. Government schools remain greater, their declining popularity and the simultaneous growth of private schools is an early warning of the country deteriorating education system.

To conclude, education for all is also one of the Millennium Development goals that India is signatory to. A lot more clearly needs to be done, and while Skill Development and Make in India show a shining picture of the future, this future cannot be achieved till the basics are met.

***SHRIMATI KIRRON KHER (CHANDIGARH)** : Education is the most important ingredient for the future of our great nation. We have a rich history and culture of teaching and learning, a guru-Shishya Parampara that continues to this day in various forms of art, and in our day to day lives-formally and informally. As the famous Sloka goes : Guru Brahma, Guru Vishnu, Gurudevo Maheshwara!

The teacher-the guru- has been equated with God in India because we have always realized the importance of a good teacher in our lives. I'm sure no one in this August House will disagree with me when I say that a teacher is one of the biggest influences in any human being's life.

Yet, today, in many of our Govt. schools – the teachers who are supposed to guide young minds into a bright and liberated future are shying away from doing their job.

The biggest chunk of Sarva Shiksha Abhiyan, as everyone is aware, is set aside for teachers' salaries. Yet the absenteeism among teachers in Govt. schools has never been higher. A World Bank report puts the number of teachers bunking school on any given day at 25%. If that wasn't bad enough, the number of teachers who are actually teaching on any given day is at 50%.

So, when we talk about improving learning levels – which is indeed a massive challenge for India right now – how do we fix that when the most important person in the process – the teacher – is not invested enough in the future of a child? What do we need to do to ensure that teachers do their primary job of teaching?

I believe that it is not enough to give good salaries as incentives to teachers: we need to concentrate on training the teachers properly, we need to periodically

* Speech was laid on the Table.

test their performance, and in the event they do not perform, we need to take action to improve their performance. In some cases, it might mean more training. In other cases – where the discipline and the motivation levels of the teacher are the core problem – we need to send out a message that a Govt. job is not a holiday from actually working, and take disciplinary action against these erring teachers. We need to make better allocations for training our teachers, therefore, and to monitor their performance.

Not just teacher performance, but monitoring the system as a whole needs to be concentrated on. I had raised a question earlier on the number of private schools being shut down under Section 18 of the Right to Education Act – I was shocked to learn that the Govt. does not know how many such schools have been shut down across India. While I understand that RTE is implemented by the State Govts – I want to stress on the fact that education is on the concurrent list in the constitution, and the Central Govt. has as much responsibility for the future of India's children as the state Govts do. Why are we not asking the states to constantly update the Centre on how many schools are shut down by them, and getting a clear picture of the reason for the same? Is it because they were not teaching the children properly, is it because they were indulged in some wrongdoing, or is it because of some arbitrary reason like the land on which the school was built was rented and not owned by them.

We keep talking about how our enrolment rates have increased – and that is a good thing! But how do we account for children who are affected by these schools shutting down? In Govt. schools, while enrolment is high, student absenteeism is also high. What about the education of those children?

What we also need to do is concentrate on inclusive education for disabled children. We need to ensure that our schools have the right infrastructure and the

right teaching methodology and the right curriculum to ensure that the disabled are not left behind.

I'm happy to see that the allocation for Madhyamik Shiksha has increased in the current budget – it is a welcome move, and I think I say this on behalf of all the members of this House. However, there seem to be delays in the spending of these funds, and I request the Govt. to streamline that process so that, the way we have done with primary education, we can get more and more children to enroll and to stay in secondary school.

In Higher Education, I strongly believe that we need to focus on research and innovation. There is not a single Indian University in the Top 200 list and that is a baffling fact, considering our great intellectual history.

I want to bring your attention to access to higher education in India, which I believe is the biggest challenge facing us today.

The Gross Enrolment Ratio in Higher Education in India today is less than 20%. Which means a large majority of our youth – who should be in colleges and universities in India, are missing from these institutions of higher learning... So today, while India has achieved great success in getting children into schools – with our enrolment rates in the high nineties when it comes to primary education – why is it that we are not able to convert those numbers when it comes to higher education?

While considering the devolution pattern, the cut in Higher Education is not large – I believe we need to do more to ensure that enrolment increases.

But while we address the problem of access, we must simultaneously ensure that the quality of education we provide is top notch... Once again, I reiterate – why are Indian Universities not in the Top 100 in the world?

When we look at what University should do, what it should give to its students and what it should expect from its students, we can perhaps think of three basic kinds of Universities... The first are those that provide the foundation – which give basic higher education to their student. The second are the institutions that are focused on the job market – that produce graduates who are ready to enter the professional world and succeed in their chosen careers and the third kind are those that improve our knowledge base – the universities and institutions focused on research and innovation, without which we cannot move forward as a society.

In India today, we see a lot of colleges and universities that focus on the so-called 'professional courses'. We have hundreds of engineering colleges that have mushroomed across the country – but there is very little focus on holistic education in many of these newer institutions and original research is something that India needs to concentrate on, in every field – whether it is science and technology, or liberal arts.

The pedagogy that we follow in our universities is too focussed on teaching – which is important – but we must give our students and professors some incentives to foray into the field of research...

I request the Govt. to take that into consideration in the Revised Estimates, because there's a spending cut on institutes of innovation and research – including the IITs and the Indian Institute of Science.

*** SHRI K. PARASURAMAN (THANJAVUR) :** Under the able guidance of our hon. Makkalin Muthalvar Puratchithalaivi Amma, I would like to express my views on Demand for Grants with regard to Human Resource Development.

First of all, I would like to thank our Minister for Finance for having allotted Rs.68,968 crore for education in the Budget 2015-16. Also, it is heartening to know about the steps to be taken by the Government of India to start a High School in each of 5 km distance. Definitely, this will help the rural students who face lot of hardships in getting education. It is also mentioned in the Budget that separate Commission will be launched to look after the problems of getting education loans.

I humbly request our hon. Minister for Human Resource Development to give more attention in this regard as many students are facing lot of hardships in getting education loans and there will be many confusions regarding interest on education loan as each bank has its own criteria in fixing the rate of interest or cancellation of interest on education loans. This should be seriously looked into by our hon. Minister for Human Resource Development.

I am proud to say that our Tamil Nadu stands first in the field of education. Government of Tamil Nadu under the able guidance of hon. Makkalin Muthalvar Puratchithalavi Amma has allotted one seventh of total budget of Tamil Nadu for the cause of education. In Tamil Nadu A to Z is free for students from primary school to college education. This is due to our hon. Makkalin Muthalvar Puratchithalavi Amma's vision for the development of education and that is why, the students from the state of Tamil Nadu are doing many laudable achievements. Hence, I request our hon. Minister for Human Resource Development to allocate more funds through UGC to Tamil Nadu Universities and colleges to achieve many more achievements by our students.

* Speech was laid on the Table.

Already I made a plea in the hon. House to start basic science courses in the languages universities which are promoting cultural heritage research studies. For a development of the country, both culture and science should go together. So, I request our Minister for Human Resource Development to take immediate steps to start basic science courses in Tamil University, which is in my constituency, which would help many poor students from rural areas to know deeply about science subjects.

I request our hon. Minister for Human Resource Development to take some urgent steps for permanent building and adequate appointment of permanent staff for Kendriya Vidyalaya at Airforce station, Thanjavur which is also in my constituency. Also, I request that this Kendriya Vidyalaya is situated in Air Force station which give many hardships to general public to reach the school as it is meant mainly for the students of three services such as Airforce, Army and Navy. So, it is essential to have another Kendriya Vidyalaya in my constituency which comprises of six assembly constituency each having more than 18 lakhs of people. It may be either in Pattukottai or Orathanadu and this help many rural students and the Government employees who admit their students. With regard to admissions in Kendriya Vidyalaya Schools, the people's representative, Member of Parliament may give recommendation for admission only to six students and in order to help of the poor students this should be increased to at least 10 to 15. And I hope that this is the desire and demand Members of the Parliament.

Agriculture is our primary source of economy. Thanjavur is rice bowl of Tamil Nadu. So, it is essential to start a Central Agricultural University, in Thanjavur which will help the farmers of Cauvery Delta who are not only cultivating paddy but also sugarcane, banana, coconut, oilseeds and grains etc.,. In Thanjavur there is the Indian Institute of Crop Processing Technology which may be upgraded as Central Agricultural University.

It is sad to note that 65% of our youth are having less ability in skill activities. So, it is essential to increase the skill development of your with necessary steps and more allocated funds.

Again, it is the worrying factor to note that less number of students are going for higher education and research in our country whereas in USA 53% of students, 35% of students in China pursuing higher education. But in India only 13% students opt for higher education, this should be changed and more facilities are to be given for higher education.

The Government and our hon. Prime Minister always speak about "Make in India" concept. But in the field of education, our students are going to foreign countries for research and higher education, because our educational institutions are lacking behind in the infrastructure facilities for research. If the Government is sincere and serious, then the situation is changed and the students are willing to do research in our country itself. For this, our hon. Minister for Human Resource Development should take immediate steps and allocate more funds for research facilities.

In our days, the schools are providing place and time for sports or physical education which helped the students for physical, mental health. But, today sports facilities are not given to all students. Scoring high marks in the examination become the aim of students because of the current situation in the society and because of this students are suffering from mental stress and it will affect him whole career and life. This should be stopped, by introducing and encouraging sports and yoga from school education upto university education. For this, more funds to be allocated.

Also, now a days education becomes memory based textual content only. This theory based education must be changed to practical one. From 9th standard itself, professional courses are to be introduced and encouraged.

* **SHRIMATI RITA TARAI (JAJPUR) :** If we look at the budget, there has been an increase in the amount allocated to higher education this year by nearly 22%. But it is disappointing that this is being done at the cost of a reduction in the funds allocated to primary education. There has even been a marginal reduction in the overall funds for HRD Ministry, since it has been proposed to set aside Rs.69,074.76 crore for education in 2015-16, as against Rs.70,505 crore in the revised estimate in 2014-15. It is vital that we increase the funding for this sector if we expect to become a recognised country in the area of education.

There are several shortcomings in higher education. Technology firms complain that graduate recruits are not up to scratch. Only 25% students with technical degrees are considered employable, according to a report by ASSOCHAM. An immense amount of money is spent by companies to train the fresh graduates in order to make them employable. From the perspective of the Government, this expenditure should be avoidable for companies and the government should be made responsible for such trainings.

It is important to increase the quality of higher education in India so that we attract more students from other countries to study, at the same time we should ensure that Indian students don't have to go to other countries to get good higher education. Why can't we have an equivalent of Harvard or Cambridge in India? We have the teachers and the talent required to do it, all we need is political will to push it through.

Six years ago, a Minister from the previous government launched a plan to create 14 world class universities or "universities of innovation" which would be "unencumbered by history or culture of the past" . But those efforts came to a standstill almost immediately. It is for the previous government to explain what happened to that program and for this government to answer whether they are

* Speech was laid on the Table.

taking it forward or not. We desperately need such universities which allow, not just promote, innovation in research.

Recently, there was a big protest which went largely unnoticed. It was a protest by research students demanding an increase in their stipend. The researchers had demanded a stipend hike for junior research fellows from Rs.16,000 to Rs.25,000 and an increase from Rs.18,000 to Rs.28,000 for senior research fellows. The government partially yielded after the protest reached its peak. I thank the government for that. But I would also like to say that this situation should not have arisen in the first place. Is this how we treat our young researchers? When they want a fellowship hike, should they go on another protests a few years from now? There needs to be an annual and timely hike, instead of announcing hikes through notifications.

The Minister need to answer some uncomfortable questions about what she is planning to do with regard to encouraging these students to stay on and continue their research in India. After how they have been treated, I wouldn't be surprised if they opt to study abroad.

SHRIMATI V. SATHYABAMA (TIRUPPUR): I thank the Chair for giving me an opportunity to participate in the discussion on the Demands for Grants pertaining to the Ministry of Human Resource Development.

I feel the Indian children are not that unfortunate at the hands of this Government because the HRD allocation has not been drastically cut this year. But still, the usual cut that has been applied to all the Ministries has fallen upon HRD too. As far as School Education and Literacy are concerned, the revised budget estimates for the year 2014-15 were Rs. 43,000 crore, scaled down from Rs. 51,828 crore, which was initially allotted in the Budget in the same year. When many other Ministries have faced huge budgetary cuts to the tune of 71 per cent and even 91 per cent, the allocation for HRD has been kept at a level of Rs. 39,038.50 crore.

This has not seen any major shift from the previous way of funding for Human Resource Development.

14.00 hrs

The Centre is very enthusiastic in bringing about introducing the new Government's avowed policy of promoting certain programmes of its own. I need not mention about the promotion of Hindi and Yoga here. The Centre has enacted legislations like the Right to Education Act, the Central Universities Act and even several laws pertaining to professional education in the country. But still when the States ask for funds related to enhancing the quality of skill building measures, the Centre comes with a standard reply that education is a State Subject and the State Governments must fend for themselves.

First and foremost, I would like to bring to your notice the failure on the part of the Centre to provide funds for the Post-Matric Scholarship Scheme meant for SC students to pursue higher education after their completing matric level education. In Tamil Nadu, under the guidance of our dynamic leader, *Makkalin Mudalvar Manbumigu Amma*, the enrolment of students from rural areas especially girl students among them are on the increase. Our Government of Tamil

Nadu comes out with several incentives to encourage students to continue with higher education. Free laptops, free distribution of cycles for students especially in rural areas, free distribution of text-books for under-privileged and children from rural areas, free distribution of uniforms in certain identified areas have all helped the younger generation to complete education up to a minimum level of Class XII. Girl students are motivated further to get at least a degree as children from the poor and deprived sections are even offered by our State Government 'gold for *mangal sutra*, the *thali* besides Rs.50,000 for sanctifying the marriage. Enough care has been taken to extend this incentive to girls hailing from such poor background even if they could not go for degree course.

That way, girls who have completed Class X and girls who have completed Class XII are also given gold and cash by the Government based on a reduced slap to a level of Rs. 25,000 along with half a sovereign of gold.

The percentage of allocation to education from the total Central Revenue has to be increased drastically. Considering the fact that capabilities to acquire skills are inherent in the Indian minds, our professional degree holders and skilled workers are in great demand world over. I am afraid our Human Resource Development Ministry has not woken up as yet to make the best use of this capability in our younger generation. This is evident from the non-increase of fund allocation for education sector. There is no denying of this fact.

The Fee Fixation Committees pertaining to professional education have fixed a higher amount. Even this fee structure is on the increase due to various cost escalation factors including periodical price rise of several materials and commodities. Ignoring this aspect, the Centre has allocated more or less the same amount for higher education. It was Rs.14,637.16 crore during 2014-15 and in 2015-16, it is fixed at Rs.15,034.97 crore. I would like to seek an assurance from the Minister that it would not be reduced to a final level of Rs.13,445.65 crore witnessed last year.

When it comes to the Department of Women and Child Development, the Centrally Sponsored Schemes have been more or less stopped overnight in this year's Union Budget. The State Governments have been put to a rude shock to continue with the much needed scheme like the ICDS.

Through the Chair, I would like to draw the attention of the hon. HRD Minister that ensuring health and providing nutrition to children below three years is the first stage and children from three to 13 years is the second stage. This is necessary to enhance the IQ level and healthy growth of children. Instead of strengthening and continuing with this thrust area programme, the Centre has given up its responsibility towards the nurturing of the national assets called the younger generation.

The flagship programmes for women and children both in the Ministry of HRD and in the Ministry of Health and Family Welfare have been drastically reduced this year both up to a level of -51 per cent. So is the case with the fall in allocation for Sarva Shiksha Abhiyan and Support to Teacher Training which is -20 per cent and -36 per cent respectively. When it comes to the scheme for setting up 6000 model schools at the block level, the fall in allocation is 99.9 per cent.

When it comes to Mid-day Meal Scheme, our Tamil Nadu has a promising history in successfully implementing it over the year. The scheme was strengthened as a very popular scheme in all the schools all over the State when our founder leader Puratchi Thalaivar Dr. MGR took it up as a mission. UN body like UNICEF appreciated and observed this successfully implemented scheme to be followed in certain other developing countries. Our leader Amma, in order to pursue this mission with a vision, has given greater importance to this mid-day meal scheme as nutritious noon-meal scheme. Our Government of Tamil Nadu provides variety of cereals along with eggs to ensure that young children maintain not only physical health but also a good brain growth. This is a real investment for a bright future with a promising next generation. I am afraid the Union

Government is losing sight of it. I urge upon you to follow the Tamil Nadu model and implement it all over India.

At a time when there is progress of enrolment in elementary schools all over the country, instead of giving a boost to elementary education as done in Tamil Nadu, the Centre is taking its hands off from elementary education. Next to literacy programmes, this sector needs to be strengthened. This is necessary to groom skilled and unskilled labour for the envisioned Make in India programme and also to create awareness for Swachh Bharat Programme. I hope the Union Government will reconsider its financial withdrawals for education in the country and will come out with a more vigorous coordinated measure.

Last but not least, I would like to lay stress on Research and Development coordination between academic bodies and industry. More than the Ministry of Science and Technology, the Ministry of HRD must also come forward to make positive moves to give a pep to this need of the modern scientific era.

Urging upon the Union Government to invest more in shaping the minds of the younger generation to shape a better future for India, I conclude. Thank you.

PROF. SUGATA BOSE (JADAVPUR): Mr. Deputy-Speaker, Sir, I rise to take part in the discussion on the Demands for Grants of the Human Resource Development Ministry. Once upon a time it used to be called the Education Ministry.

This Government, through the President's Address at the beginning of this Session, had declared that education was going to be the priority of priorities. But from the allocations that we see in this budget it appears that education is the least of the priorities of this Government. There have been savage cuts in the allocations for both the Department for School Education and Literacy as well as the Department of Higher Education.

The Standing Committee Report of the HRD Ministry, which was tabled in Parliament yesterday, has shown that the plan allocation for School Education and Literacy has been reduced by "a whopping 24.68 per cent." The non-plan allocation has also come down. So far as the Department of Higher Education is concerned, the plan allocation has been reduced quite dramatically and there is a marginal increase in the non-plan allocation. The Standing Committee Report shows that overall there has been a decrease of Rs.799.74 crore in the budget of the Department of Higher Education.

Now, I was wondering why this is happening. Why is the Government acting against its declaratory promises? It seems to me that the Finance Minister was punishing the Human Resource Development Ministry. I cannot understand why the children and youth of our country are being punished for the poor functioning of the Human Resource Development Ministry. I know that this Government will say that some allocations have been cut because following the recommendations of the 14th Finance Commission, more funds have been devolved to the States. But that does not justify the slashing of the Budget for flagship schemes in the field of education, such as Sarva Shiksha Abhiyan, Mid-day Meal Scheme etc. If you look at the per centage cuts in these sectors, the

budget in Sarva Shiksha Abhiyan has been cut by more than 20 per cent and in the Mid-day Meal, the cut is more than 30 per cent.

HON. DEPUTY SPEAKER: Let the Minister intervene as she wants to say something.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): Hon. Deputy Speaker, Sir, I request the hon. Member to not give an indication that this Government is at loggerheads within itself as was in the case of the UPA. I would humbly request him to take back that statement or the aspersion that has been cast that the Finance Ministry is punishing the Human Resource Development Ministry. Let me say this here today as a part of the Government that we are keeping our promises on education. If he has any part by part observation, I would welcome that because in a democracy, it is not necessary to possibly agree on anything but we can mutually disagree respectfully.

PROF. SUGATA BOSE: Sir, I was not showing any disrespect and there is no question of taking back what I have said. I have actually read the reports of the Standing Committee very carefully. Do you know what the Standing Committee has said? It has said that it has found that the Human Resource Development Ministry was helpless. These are not my words. I am not casting any aspersion. They seemed helpless in the face of the cuts imposed by the Finance Ministry. I am going by what this Parliamentary Standing Committee has said about the Demands for Grants of the Human Resource Development Ministry.

Unfortunately, I have to say that the catchphrase 'cooperative federalism' is being reduced to a convenient pretext for the complete abdication of the responsibility by the Centre in fulfilling its commitment in the social sector.

So far as school education and literacy is concerned, the flagship programmes have been cut. I know that in past few years, we have had success in terms of enrolment; our children are being enrolled but they are not being educated. We have cause to worry about the quality of education because the outcomes in terms of language and arithmetic skills are extremely poor once you

reach the upper primary level and the drop-out level is also alarming from the upper primary level onwards. Also, I should point out, again from the Standing Committee's report, that over 60 lakh children are out of school and this is worrisome because the majority of these out-of-school children belong to the disadvantaged communities like Scheduled Castes, Scheduled Tribes, Minorities, Migrants and so on.

It is incumbent on this Government that instead of being defensive, it should take this into account and address these major problems. The Human Resource Development Ministry could be renamed the bricks and mortar Ministry excepting that it has failed to build proper infrastructure as well.

If one looks at the sector of higher education, in the last two years there are 14 new IITs and IIMs that have been announced and yet we find that a foundation stone has been laid for one IIT. Now, this is a completely wrong-headed policy to go ahead and announce new institutions particularly IITs and IIMs in a formulaic manner and as a result tarnishing the brand name image that the IITs and IIMs have. If you are going to establish new IITs and IIMs, you should have the allocations to support them. We know that these IITs do not have permanent buildings. Even if you look at the IISERs, they do not have permanent campuses. That is hampering the research of the talented scientists who have come to the IITs and IISERs.

Why do I want the Human Resource Development Ministry to focus on human resources rather than buildings? If you look at the vacant faculty positions, in Central institutions, Central universities and also State universities and institutions, it is staggering. In Central universities alone, the number of vacant positions is 6,107 out of 16,339 faculty positions. We have to really re-orient our priorities. How are we going to fill up these faculty positions? Mr. Deputy-Speaker, Sir, we have to be innovative. We must even be open to inviting qualified foreign nationals to come and take up some of these positions. I am an Indian citizen and Prof. Amartya Sen is an Indian citizen but we have no difficulty in

holding professorship positions in a university in the United States of America. Do you know what happens here? We can take Assistant Professors in contractual posts up to a period of five years but the Home Ministry has a minimum threshold in terms of salary so that if a State university or even an IISER appoints an Assistant Professor who is a foreign national at the lowest grade which falls below the minimum threshold, that person cannot be appointed. I would urge the HRD Minister – and I do respect her greatly – who is present here to take up this matter with the Home Ministry so that we do not suffer this kind of a shortage of faculty due to lack of co-ordination between Ministries.

I would also like to point out that we have to re-think how we deal with the balance between Central and State universities. Approximately 80 per cent of our students who go to universities attend State universities; about 20 per cent attend Central universities. If you look at the funding, particularly from the Central Government source, 80 per cent goes to the Central universities and 20 per cent goes to the State universities. If I give an example, from my own State, there is of course, only one Central university, Viswa Bharati. It is facing all kinds of problems in recent times. I would hope that without interfering the Government would play an enabling role and a facilitating role towards solving some of the problems so that the university established by none other than Rabindranath Tagore is able to achieve the eminence that it deserves in our country and worldwide.

HON. DEPUTY SPEAKER: Most of the State universities are funded by the State Governments also but the Central universities have to depend only on the Centre. Still you have suggested they have to give more funds to the State universities.

PROF. SUGATA BOSE: State universities are under the regulatory bodies of the Centre including the UGC.

We have three universities in West Bengal with great potential: Presidency University which has been rejuvenated in the last three years; Calcutta University; and Jadavpur University. But we have a difficulty, Deputy-Speaker, Sir, because

our State has such a big debt burden. Our dearness allowance at the State level is not as high as the Central dearness allowance. So, the total remuneration of the faculty who are probably better than those who are serving in Central universities is much lower and the Centre should devise a formula so that we can provide some incentives to outstanding researchers and faculties who happen to be in State universities. The Centre has a regulatory role to play and we have to think in new ways.

I am also rather sad to note that there is a lot of discussion and public debate about how some of our premier scientific institutions and technological institutes are being adversely affected from meddling and unwarranted interference in appointments. I think the Ministry should be respectful to our eminent scientists. We know that the Director of the IIT Delhi resigned. We know that the Chairman of the Board of Governors of IIT Mumbai also refused to take part in the appointment process of three new IIT Directors. Interviewing 36 candidates in six hours is no way to actually create fine new leadership for the new IITs that are coming up. If we go on that route we will never be able to get any of our higher educational institutions to break into the top 100 or even the top 200 of the world's universities and higher educational institutions. That should be our ambition. That should be our goal. And, I would want the Government to be an enabler and not interfere in the autonomous working of these institutions.

Also, we are very concerned to hear reports that the most competent bureaucrats who know something about education have been fleeing from the HRD Ministry. I would like to know the reasons why this is happening.

As a historian I am dismayed to find that the Indian Council of Historical Research has been packed by ideologues rather than scholars. I would wish that until a moment comes that we have genuine historians on the Committee of ICHR, the Council deserves no funding from the Central Government, which of course comes out of the taxes paid by the ordinary citizens of this country.

So, I think we have a lot of work to do, Mr. Deputy Speaker, Sir, in the field of education, in the field of human resource development in the proper sense of that phrase, to make sure that what we talk about as our demographic dividend, our huge youthful population, does not turn into a demographic disaster.

If one looks at the attitude of the current Government, we know that the current Government is very friendly towards the corporates. We know that this Government is hostile to the farmers... (*Interruptions*) Let me come to what I feel is the attitude towards our children and youth and towards our students and teachers. I think it is one of plain indifference and that attitude has to change. We have to give top priority to our young population and we have to introduce a great deal of respect for students and teachers.

Finally, I will have to say that our Prime Minister, borrowing from two words used by the US President, had talked a great deal during his campaign about change and hope. We are still waiting to see real qualitative change, particularly in the field of education and human resource development. So far as hope is concerned, I hope that this Government will not dash the hopes and aspirations of our young generation in the way that they have dashed the hopes and aspirations of poor people who live in the rural areas of our country.

So, I would urge this Government to change course. I would urge this Government not to perpetuate an atmosphere of disenchantment and disillusionment. Let us actually remember the true meaning of the word aspiration. We have to allow our young generation to have high aspirations, not to be satisfied with mediocrity. And, therefore, I would urge the HRD Ministry to battle with the Finance Ministry, if necessary, to restore some of the cuts that have taken place. Certainly the Mid Day Meal and the Sarva Shiksha Abiyan ought to be funded at the same level at least that it was last year. We need to rethink our higher education policy and it is only by doing so, by bringing about genuine change, genuine innovation that we will be able to serve the young generation of Indians in the way that they deserve. Thank you, Mr. Deputy-Speaker, Sir.

*DR. J. JAYAVARDHAN (CHENNAI SOUTH): I would like to thank hon'ble Makkal Mudhalvar Puratchi Thalaivi Amma for giving me this opportunity. I would like to bring it to the notice of the Government regarding an important issue highlighted in the memorandum submitted by our hon'ble Makkal Mudhawar Puratchi Thaliviamma to hon'ble Prime Minister pertaining to the Ministry of Human Resource Development namely (1) the total number of admissions under the Right to Education Act in private schools for 2013-2014 is 49,864 and for 2014-2015 is even more higher, the reimbursement amount for 2013-2014 works out to Rs. 25.13 crore. The Government of India is requested to release this sum of Rs. 25.13 crore at the earliest.

In 2010-2011, the Project Approval Board sanctioned 344 Infrastructure works for Rashtriya Uadhyamik Shiksha Abhiyan at a cost of Rs. 499.20 crore. The amount received by the State from Government of India was only Rs. 310.52 or even though the Centre had to put 75 per cent share of the Project which works out to Rs. 374.40 crore. This Rs. 63.88 crore already incurred from the State Government funds is yet to be received. In addition, an amount of Rs. 29.45 crore is pending for the Model schools sanctioned in the year 2010-2011. For the year 2011-2012, the revised PAB approval is Rs. 675.05 crore and entire Central Government share of Rs. 506.29 crore is yet to be released. Therefore, the Government of India is requested to reimburse the total pending claims of Rs. 599.62 crore for the year 2010-2011 and 2011-12. Grants for post matric scholarships for scheduled caste students for Rs. 1104.20 crore including 2013-14 arrears of Rs. 451.41 crore are yet to be released and may be released at the earliest.

* Speech was laid on the Table.

* **SHRI SANKAR PRASAD DATTA (TRIPURA WEST)** : I would like to express my views on the Demand for Grants of the Ministry of Human Resource Development.

It is a pride for the people of Tripura that it has achieved the first position in literacy with 94.65% beating Kerala which is having a 93.91%. From the 12th position in 2001 census and the 4th position in the 2011 census it could reach in this first position in the year 2013.

In this respect I strongly demand that the State of Tripura should be provided with national level institutions like IIT, IIM, AIIMS, IISER (Indian Institute of Science Education and Research) etc. in view of Tripura's prospect as an Asian corridor.

The Government of India should take the initiative to introduce such courses as would facilitate the job prospects of unemployed youth through utilization of local natural resources like natural gas, rubber, jute, bamboo etc.

The activities of the Ministry of DoNER are to be strengthened to cater to the needs of the north eastern states especially in respect of vocational education.

In this connection, I would like to place some hurdles which are being faced by the only general central University in our state of Tripura.

TU Executive Council consists of 11 members including 5 nominees of the hon. Visitor of which 2 are from amongst 31 members of the Court of the University and the remaining 3 are from outside. The term of three outside nominees on the EC expired in May, 2014 and the MHRD was informed of this status in early May, 2014. While the names of two nominees of the hon. Visitor from out of the Court members have just been received names of three outside nominees are not yet received.

Although Tripura University was converted to a Central University in 2007, the first College Development Council of Tripura University, to be set up by the Government of India, has not been done as yet.

* Speech was laid on the Table.

With the approval of the UGC, Tripura University introduced M.P. Ed. Course in 2012-13 and two batches have been admitted in 2012-13 and 2013-14. Tripura University failed to apply to National Council for Teacher Education in time. Students are suffering. Appeal has been made by the Government of Tripura to NCTE. Tripura University also made appeals to NCTE, Hon. President of India and Minister for HRD but no result seen as yet.

Tripura University has 268 teaching posts sanctioned by the UGC till the 12th Plan of which 140 positions are filled in. Since the posts of Professor and Associate Professor could not be filled in spite of repeated advertisements, the Government of India should seriously think of devising some method so that the students do not suffer. One positive step may be to sanction additional posts of Assistant Professor.

Three years of 12th Five Year Plan is already over but fund flow is very irregular particularly during the last one year in respect of fund for plan expenditure.

I hope, sufficient fund will be given to the state of Tripura which is having an excellent performance in the field of total literacy.

SHRI TATHAGATA SATPATHY (DHENKANAL): Sir, how much time do I have?

HON. DEPUTY SPEAKER: You have a maximum of 10 minutes. Education is an examination and time limit is fixed. Therefore, you cannot exceed. Therefore, you have to conclude in 10 minutes.

SHRI TATHAGATA SATPATHY: Thank you, Mr. Deputy Speaker, Sir, for being so kind.

While taking part in the discussion on the Demands for Grants under the control of the Ministry of Human Resource Development, we heard learned professors. I thought I could tell that there is a clash of interest because he is a Professor and he is speaking on education. So, there are very many vested interests that come into play.

PROF. SUGATA BOSE: There are no vested interests here.

SHRI TATHAGATA SATPATHY: I know and I understand. I am praising you.

Sir, you have been in this House for so long. The Governments come and go but you have stayed on for a long time. You must have noticed that even in the last two Governments as also during Vajpayeeji's time when you were a Minister that everybody was talking about IITs and IIMs. We want them in our States. We want them in Bhubaneswar. We want them in Chennai. We want them in Tiruchirappalli. Everywhere there were demands for higher education.

At the same time, if we go to any builder from Mumbai to Bhubaneswar or from Srinagar to Trincomalee, he will tell you that unless the foundation of the building is strong, it is not going to stand. You build an Empire State building on a weak foundation, what will happen is that the building will come collapsing down on all of us, that means on society, on system, on democracy and on this very august House.

We have completely ignored primary elementary level education. I am for one not at all interested in advocating higher education because people who go in

for higher education are already considered rich people who can afford higher education. They can go and study wherever they like. It is the child who is the hardest to reach and who matters. I would like to quote a gentleman who has worked wonders in this country but we would not have ever heard of him also had he not been given a Nobel Laureate by some white people living in Europe. His name is Kailash Satyarthi. What does Mr. Satyarthi say? He says:

“Education is under threat because donor Governments have failed our children time and again. Is it not a pity that in today’s knowledge driven world, less than four per cent of global aid goes for education? I was one of the founding members of the high level group on education in UNESCO in 2001. I underlined again and again that until we address the issues of hardest to reach children, we cannot achieve the rest of the Millennium Development and Education for All Goals.”

Today, what do we see? We see images of parents trying to scale up two floors and three floors also. It has happened not only in Patna, Bihar but it has also happened in Odisha and all across the country. Parents are scaling up the walls to pass on cheat slips - some people call them cheat slips – so that the kids can pass. The desire is somehow to pass. We see over and over again in many States how Question Papers are being leaked.

Education has become a multi-billion, Indian rupee has been banned, dollar business in India all over. What we see is a complete lack of road map, a complete lack of vision as to how we want to address this problem. We only talk about India being a very youthful country and by 2020 or by 2025 we will have 65 per cent of people who will be below the age of 35. That kind of a situation is not exclusive to India. If you go to Vietnam, if you go to Malaysia, if you go to African country, everywhere the youth is very visible. It is not something very exclusive to us. We are just happening to have a huge population. That could be a major drawback for us because the whole hoard of young boys and girls completely uneducated and unaware and completely conscious will become a social problem, not a social

asset. Owing to this refusal to understand, consecutive Governments have not tried to address the problem with any policy guidelines.

Sir, if you see, this country has Excise Officers on a Central Service, you have the Income Tax Officers on the Central Services, you have the IAS officers, the IPS officers. All these are in the Central Services. You have a whole hoard of these people which are in the Central Services. But somehow our Founding Fathers never thought it fit that teachers could also probably be part of a Civil Service where a certain level of training and re-training would keep them up to the mark of at least the national standards, if not international standards. We would need teachers to be trained in effective ways where they can encourage curiosity and not just rote learning. What is happening in our schools today? Whether it is the ICSE Board or the CBSE Board, it is just a question of whether you want to be an officer or a job seeker, or in other words you want to be a servant. In that case you get into this system where you are forced to learn and remember things. Once you give an examination and if you manage to pass, then that is the end of education for our children. That is primarily because we are not training teachers *per se* on how to impart such a feeling to students so that they feel encouraged in posing questions, in challenging everything – not challenging the law or this Narendra Damodardas Modi Government – challenging nature, challenging society, challenging set beliefs and wanting to discover life for themselves. We are completely doing away that kind of a thing.

A few Members of this House, not many from the Treasury Benches ... (*Interruptions*) I am impartial and therefore I am in a more elevated position than them, apart from that everything is alright. I accept your point.

SHRI ARJUN RAM MEGHWAL (BIKANER): His name is Tathagata and Tathagata is always impartial.

SHRI MALLIKARJUN KHARGE (GULBARGA): Tathagata is always blessed with closed eyes... (*Interruptions*)

SHRI TATHAGATA SATPATHY: *Tathasthu*. I would like to say that against this kind of an education system that we are seeing in India where we are making our children learn by rote, learn, remember and then once you give the examination and pass and then you can forget that, we have a system which is already in vogue. The hon. Minister is a young person and has a vision and she has the tenacity to fight for her cause, not that there is any injustice towards her, we agree with her. But she has the ability and can probably project a different image to this whole system. She can study the Finnish school system which is a very interesting case study. This system gives the children the freedom to study what they want and in a way they want to learn. That country, Finland, is changing the way it teaches students. Finnish schools will be placing less emphasis on individual subjects like Maths, History and Geography and will instead focus on broader and more interdisciplinary topics. The goal, according to Finnish educational leaders, is to provide students with necessary skills for a more technological global society. Their hon. Prime Minister has been emphasising very much that they need to change the way that people see this country and how people in this country behave. So, this is a system which is already in place and it does not require much imagination to go and study how they are doing it. We are just ending up by giving money for Sarva Shiksha Abhiyan where all that you do is to build school rooms, build boundary walls, courtyards. But you are not actually investing in the HR part of the Ministry. You are only investing in infrastructure. I understand that there is a craze for infrastructure. But by building these infrastructure, you are not really giving anything substantive to the children.

I would like to refer to UNESCO's Education for all (EFA) Report released by the HRD Minister on 9th April. It mentions:

“There is a strong preference of parents for their children to go to private schools to learn in English for better job and life opportunities. It also notes the disparity across States in the learning outcome. This finding is supported by the National Achievement

Survey of Grade 3 students released by the Ministry of HRD in 2014.”

Another problem that we have is this. In my State also, we have had an instance of a young lady called Etishree. She faced many troubles and she lost her life because of them. The swelling number of contract teachers and teacher absenteeism has been something to which nobody is paying attention to. Contract teachers are - no offence to any group - generally undertrained and they do not have any ability to teach as they are not trained.

I would like to quote here:

“Contract teachers have poorer working conditions, job security and salaries than permanent teachers. They are more likely than civil servant teachers (permanent) to have either no training or less than one month training.”

In this sort of a situation, I would like to again quote from UNESCO Report.

“In 2013-14, 47 per cent teachers in Jharkhand were on temporary contracts compared to less than two per cent in Karnataka. The rate of teacher absenteeism in primary education exceeded 20 per cent during 2004-11. There has been substantial expansion of low cost private schools in developing countries including India with little evidence that private schools offer innovative ways to improve quality.”

So, private schools do not necessarily mean that kids coming out of those schools are better.

Sir, before you ring the bell and ask me to wind up - you know how disciplined I am - I would like to mention one thing.

On the concepts of Hindi and Sanskrit that the Minister is so passionate about, I appreciate that it is an Indo-Germanic language. It is an Aryan language and many of us who are not Aryans are not bothered so much about Sanskrit. We would prefer that, first of all, you let our children choose the language they want

to learn. Do not dump any language on them. I do not believe that there is any *Rashtra Bhasha*. Hindi is not my language and neither is it your language.

You know that the first language based riots in India for which many people had to sacrifice their lives started in the Dravidian Empire of Tamil Nadu before it was named as Tamil Nadu.

It was an eye opener for the rest of the country because we realised the importance of our mother tongue. Now, what is happening is that there is no investment going in to improve the quality of education of different Indian regional languages. There is no investment going in to improve on the quality of tools, such as books and other aids to education, which are complementary to regional languages. Therefore, we are very surreptitiously trying to kill regional languages in such a manner that there is no further investment. State Governments whatever little they are able to give, they give it. But Centrally we are not encouraging regional languages.

I would be very happy if the Central School quota is deleted. It is a big head ache. There are 362 applicants applying to me this year, where as I have only six quota. Then they bring their tiny children. They tell me, “You do not like me. What has this child done to you? Why do you hate the child? Please put the child in the Central School.” So, I would request that this quota should go. I abhor this Central School quota.

Secondly, I would say that the Minister must concentrate on finding sources to fund regional languages. ... (*Interruptions*)

श्री अर्जुन राम मेघवाल: आप केन्द्रीय स्कूल में एमपी कोटा बढ़वाना चाहते हैं या खत्म करवाना चाहते हैं?

श्री तथागत सत्पथी : मैं चाहता हूँ कि यह कोटा बंद हो जाए।

That is my opinion. I am speaking for myself.

I would also request that special emphasis must be placed so that children upto class VII are made to learn at their own pace the subjects they like and their mother tongue must be made attractive to them. The Central Government must not invest money in creating infrastructure, not buildings, roads and class rooms, but

by bringing out books which have no religious tilt or involvement. No religion is greater or inferior to any other religion. It is all the same sham.

I would suggest that there has to be investment on regional languages starting with Tamil, which is an international language – you have such a wonderful Conference there – with Oriya, Bengali, Assamese, Marathi, Gujarati – because everything is now a Gujarat model -- ... (*Interruptions*) Kannada, Telugu, Malayalam -- so that tools are improved. We can actually improve education at the elementary and primary level. ... (*Interruptions*)

श्री लक्ष्मी नारायण यादव (सागर): आप सभी लेंग्वेज को लिंक लेंग्वेज के रूप में नहीं रख सकते हैं। कोई न कोई लिंक लेंग्वेज तो होनी चाहिए।

SHRI TATHAGATA SATPATHY: The link language has to be English. Link language cannot be any Indian language. English is no more a foreign language. India has an edge today in the world because we know English. You cannot go to North-East and speak in some Indian languages. You cannot go to Odisha or Tamil Nadu and speak in some north Indian language. English can be accepted. That is why China, whom we keep on referring to in this country, starting from GST to every other subject, is compelling its youngsters to learn English in a massive way. Today they are saying that the number of Chinese students learning English is greater than the population of the United Kingdom.

I would wind up by saying that there has to be more investment in Indian languages. Steps have to be taken that within a period of two years we produce books and materials whereby children can be taught their mother tongue in a much better way and do not allow any one north Indian language to kill and stifle all other languages. Please pay attention to the elementary and primary school education. Thank you.

HON. DEPUTY-SPEAKER: Regarding the Central School admission quota, some Members want it to be increased and some Members want it to be abolished. I want to make some observations. In the same way, in regard to the MPLAD Fund, the same problem is coming up. You want to increase it. Sometimes, you say that if the Government is not increasing it, it has to abolish it. We cannot abolish certain things. Why we are giving a certain quota is to give something to the deprived people to help them because many people will come demanding it. Even in regard to railway tickets, we are having the reservation system. Some quota is there. This quota cannot be abolished. Do you say that also should be abolished?

... (*Interruptions*)

HON. DEPUTY-SPEAKER: These are emerging things. I am telling it. It is your view. All the hon. Members cannot accept it because they want certain things. Certain privileges cannot be taken away. If you want more, that is a different issue. It is all right.

* **SHRI NISHIKANT DUBEY (GODDA)** : Free and compulsory education to all children up to the age of fourteen years is the constitutional commitment in India. At the time of adoption of the Constitution in 1950, the aim was to achieve the goal of Universalization of Elementary Education (UEE) within the next ten years i.e. by 1960. Keeping in view the educational facilities available in the country at that time, the goal was far too ambitious to achieve within a short span of ten years. Hence, the target date was shifted a number of times. Till 1960, all efforts were focussed on provision of schooling facilities. It was only after the near realization of the goal of access that other components of UEE, such as universal enrolment and retention, started receiving attention of planners and policy makers. It is the quality of education, which is at present in the focus in all programs relating to elementary education in general and primary education in particular.

Significant efforts have been made in the last ten months to universalize elementary education. Since 1950, impressive progress has been made in every sphere of elementary education. In 1950-51, there were about 210 thousand primary and 14 thousand upper primary schools. Their numbers are now increased to 627 thousand and 190 thousand respectively as in the year 1998-99; thus showing an average annual growth of 2.30 and 5.58 per cent per annum. As many as 83 per cent of the total 1,061 thousand habitations have access to primary schooling facilities within 1 km and 76 per cent habitations to upper primary schooling facilities within a distance of 3 km. About 94 and 85 per cent of the total rural population is accessed to primary and upper primary schools/sections. The ratio of primary to upper primary schools over time has improved which is at present 3.3. More than 84 per cent of the total 570 thousand primary schools in 1993-94 had school buildings. The number of single-teacher primary schools has also considerably declined.

* Speech was laid on the Table.

- Enrollment in the 6-14 age group continues to be very high, with more than 96% of children enrolled in school.
- The proportion of out of school girls in the 11 to 14 age group has declined since last year.
- Overall, enrollment numbers remain very high. Over 96% of all children in the age group 6 to 14 years are enrolled in school. This is the fifth consecutive year that enrollment levels have been 96% or more.
- At the All India level, the proportion of girls in the age group 11 to 14 who are not enrolled in school dropped from 6% in 2012 to 5.5% in 2013. The greatest progress is visible in Uttar Pradesh, where this percentage dropped from 11.5% in 2012 to 9.4% in 2013.
- The proportion of schools with a total enrollment of 60 students or less has increased steadily since 2010, from 27.3% in 2010 to 33.1% in 2013. This means that almost a third of all government primary schools in India are "small schools".
- Since 2010 there has been a significant increase in the proportion of schools with a useable toilet, from 47.2% in 2010 to 62.6% in 2013. In 2010, 31.2 % of all schools visited did not have a separate toilet for girls. This number has declined to 19.3% in 2013. The percentage of useable toilets for girls has also increased from 32.9% in 2010 to 53.3% in 2013.
- Over the last ten months, there has been a steady increase in the provision of libraries in schools that have been visited. The All India figure for schools with no library provision dropped from 37.4% in 2010 to 22.9% in 2013.

- Nationally, mid day meal was observed being served on the day of the visit in 87.2% of schools. This year, in 14 states, mid day meals were seen in more than 90% of schools visited.
- Compliance with most measurable Right to Education (RTE) norms continues to grow. The proportion of schools that comply with RTE pupil teacher ratio (PTR) norms has increased every year, from 38.9% in 2010 to 45.3% in 2013. The proportions of schools with an office/store, a playground, and a boundary wall have increased slightly over 2012 levels.
- However, in some states the proportion of out of school girls age 11 to 14 rose for the second year in a row, from 8.9% in 2011 to 11.2% in 2012 to 12.1% in 2013.
- Teacher attendance in both primary and upper primary schools shows no change over the 2012 level of 85%. But student attendance shows a slight decline, especially in upper primary schools from 73.1% in 2012 to 71.8% in 2013.

In summary, there has been remarkable progress in increasing access to pre school and elementary education in rural areas, particularly over the past ten years or so. Of course, several problems such as irregular attendance of children and teachers, low levels of time on task and gaps in provision still persist and the issue of how to ensure a quality education for all is paramount. But these challenges are being addressed and there are positive signs that the emphasis in major government programs such as SSA is shifting from universal enrolment to universal retention and quality. In tandem with this, there is also increasing attention being given to the governance of schools with the formation and functioning of VECs and more transparent processes for managing school resources. The next most pressing challenge is to increase access in rural areas to secondary education, particularly for girls, SC, ST and minorities as well as

improve access in rural areas to technical and vocational education and skills. At this level of the education system, the private sector is growing rapidly and playing the major role of service provider. But in both elementary and secondary education better services will only come about with greater expansion of infrastructure, both within and around schools. This will require, in part, larger allocations to education, but probably not more than the already stated goal of 6 per cent of GDP, but these increases will need to be accompanied by appropriate reforms and strategies. It will also require the continuation of strong central support for policy, strategy, technical assistance, and monitoring and evaluation combined with increased decentralization within government, stronger public private partnerships, and improved accountability relationships between the service providers, policy makers and consumers.

Education infrastructure broadly includes teachers, teachers' guides to the curriculum and syllabus, non-consumable learning materials (such as curriculum materials for students, textbooks, visual aids, and equipment), consumable learning materials (such as chalk, paper, pencils, exercise books), school buildings, including water facilities, latrines and school furniture.

A highly qualified, experienced and competent teacher could probably be an effective educator with fewer resources than an untrained, poorly educated and inexperienced teacher.

To be effective teachers must be competent and knowledgeable about the subjects that they teach. But they must also love learning and be able to pass on skills and knowledge to their students. In countless assessments of furniture, in India, is not provided to primary schools as a matter of policy and it seems to have wide acceptance among teachers, students and parents. However, in many developing countries furniture is used and is often badly designed, badly made and maintained, and of the wrong size. Good furniture will assist the learning process but poor furniture and especially, the wrong size furniture can actually be a barrier to learning education systems in developed and developing countries

conclusive evidence has been established that shows the critical role of the teacher in ensuring positive learning outcomes for students.

The present state of higher education of the neglected Santhal Pargana region/Jharkhand, is pathetic, Sathal Pargana is a schedule 5 area and constitutionally it is the responsibility of the central government to take care of the education needs of poor and neglected people of this region.

I may mention here that the important document of 12th Five Year Plan (chapter 11) specifies the criteria of social equity, backwardness, border and remote areas for acceleration of growth in all sectors including education Santhal Pargana fulfills all these criteria unfortunately.

Also as you are aware that Jharkhand is a poor state in terms of finances and out of 600 districts, Godda (my parliamentary constituency) is one of the last on the index of education.

I may also add that the latest national accreditation bill, how will a rural university like Sidhok anho without proper upgradation to central university compete with Central Universities like Delhi and Mumbai?

As the guardian of the nation, you have to undertake several crucial steps to expand and develop the educational structure of the state. However, the continuing neglect of the state with the respect to the setting up of a Central University schools. Jharkhand has little access to quality educational infrastructure.

You know well that the large part of state are afflicted by Naxalism. The spread of Naxalism is an indication of the sense of desperation and alienation that is sweeping over of large sections of Jharkhand's Santhal Pargana region, which have been not only systematically marginalized but cruelly exploited and dispossessed.

The state is known as a vast reservoir of natural resources in terms of forests as well as minerals. It contributes to the nation's development and is one of the top exporters of raw materials.

Santhal Pargana districts Deoghar, Godda, Jamtara, Pakur, Sahibganj and Dumka count amongst the socially, educationally and economically backward districts of the country. A look at the statistics of health, literacy, education, income, etc., gives an appalling picture of the poor state of the people.

Jharkhand is a rich state of poor people. It possesses 40% of India's mineral resources but the access to resources has made little difference to the lives of ordinary people. Poverty and ignorance are still causes for low literacy rates, poor school attendance and large-scale drop outs.

I, therefore, seek your personal attention to need to set up a Central tribal University in the state/upgradation of present Sidhokanho Murmu University (Dumka) and make proposal for KG to PG colleges and new IIT, IIM, LAW University, Model college, skill centers, model schools in blocks in the Santhal Pargana region.

I am hopeful that you would consider my request.

HON. DEPUTY-SPEAKER : Now, Shri P.K. Biju to speak.

SHRI P.K. BIJU (ALATHUR): Hon. Deputy-Speaker, Sir, I am very much happy to take part in the discussion on the Demands for Grants pertaining to the Ministry of Human Resource Development. Education is a tool to develop a society; to develop a man. I would like to quote what Dr. Radhakrishnan has said:

“The main function of a University is not to grant degrees and diplomas, but to develop the University spirit and advance learning. The former is impossible without corporate life, the latter without honours and post-graduate.”

But, nowadays, education is going to be a big business in our country.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Is it going to be? It is already there.

SHRI P.K. BIJU: Sir, we have placed so many Bills in our Parliament, sent them to the Standing Committee. The Standing Committees made their comments and placed the Reports on the Table of this august House. But I would like to ask the Minister what happened to those Bills which we have passed in our Parliament to curtail the marketing methodology and to safeguard our institutions. What is the present status of those Bills which we have presented in our Parliament? Those Bills are: The Foreign Educational Institutions (Regulation of Entry and Operation) Bill, 2010; the Educational Tribunal Bill, 2010; the Prohibition of Unfair Practices in Technical and Medical Educational Institutions and Universities Bill, 2010, and so on.

Now, I would like to go through the Budget allotment of this year. Coming to the Budgetary allocation for School Education, the Plan fund is Rs.39,038.50 crore. There is a reduction of 24.68 per cent. The Non-Plan fund is Rs.3181 crore. Again, there is a reduction of 3.23 per cent. In the case of Higher Education also, the Government has reduced a sum of Rs.799.40 crore comparing the previous year. We have projected so many ambitious projects. Without money, how can we strengthen the educational sector in our country? The projected estimate is

Rs.85,237 crore in 2013-14 for the improvement of school education. But, as we know, the allotment is very meagre. Also, the allotted amount is not spent. I was a Member of the MHRD Committee for five years. Every year, we have seen that at the end of the financial year we could see a lump sum of unspent balance in all the Departments. I would like to know from the hon. Minister as to what steps need to be taken to utilise the allocated funds in education sector.

We have passed in this august House the Right to Education Bill in 2009. Now, we have the Right to Education. In regard to the implementation of the Right to Education, the former HRD Minister, Shri Kapil Sibal had pointed out that a minimum of Rs.1.74 lakh crore is required every year. How can it be possible to implement the Right to Education in a proper manner in our country?

The enrolment ratio for students, at the primary level, is 118.9 per cent; at the upper primary level, it is 86.5 per cent. The net enrolment ratio was 19.98 per cent in primary level; and at the upper primary level, it is 64.7 per cent. But the rate of dropout is still persisting in the school education. In the case of Standard 1st to 5th, in Meghalaya, it is 58.4 per cent; in the case of Standards 1st to 8th, it is 70 per cent. In Bihar, it was 35.7 per cent and in the case of Standards 1st to 8th, it is 58.3 per cent. I am not stating the details of all the States.

It is evident that the dropout rates are alarming – it is between 50 and 70 per cent in North Eastern States. We have pointed out from the MHRD Report but still we are not rectifying the dropout problem in the North Eastern States. When it comes to the SCs and the STs population in the North Eastern Region, as we know, it is sizeable. Hence, I urge upon the hon. Minister to look into this matter. This matter of dropout needs correction; there is a need to curtail the dropout ratio in the North Eastern State, particularly in the SCs and STs population of our country.

Enrolment of SCs and STs has improved a little bit, that is 20.09 per cent and 9.86 per cent respectively but the dropout rate is 43.30 per cent and 55 per cent respectively. We have laid a special focus on Special Focus Districts (SFD) to

check out and to main the situation. We have taken a sizeable SCs and STs population districts for pilot projects. But what is the status of those SFDs?

The second major flagship programme is *Sarva Shiksha Abhiyan*. In that, we are thinking to increase the access of primary institutions and upper primary institutions; strengthening infrastructure, student-teacher ratio is to be increased. The ratio at present in RTE is 27:1. At present, it has to be 48:1. We have to increase the student-teacher ratio in RTE level at the school level. We are planning to construct 6,97,511 additional classrooms. What is the present status of that? We have decided to increase the number of classrooms and toilets in our schools so as to improve the enrolment of students.

Sir, some hon. Members have already pointed out that the Government has reduced the budget allocation for the Mid-Day Meal Scheme. This scheme is not only meant to increase the attendance of students in schools but it is also aimed at preventing classroom hunger and also to act as a supplement for nutrition among our school children. But the budget allocation to this scheme has been reduced drastically. I would like to urge upon the Minister to look into this.

In 2008, we have announced setting up of eight additional IITs and IIMs in our country. Some of them have already started functioning and in 2014 we have announced opening of some more institutions. But we have to seriously look at the condition of these IITs and IIMs. Even after the passing out of two or three batches, they still do not have permanent buildings.

Sir, another important issue is that in most of our higher educational institutions, we do not have enough staff and many faculty positions in our colleges and universities are vacant. About 34 per cent staff vacancies still exists in our schools. Hence I would like to urge upon the Minister to look into this and take appropriate measures to increase the strength of teaching staff and also take measures to immediately fill up the existing vacancies.

With these words, I conclude. Thank you.

DR. RAVINDRA BABU (AMALAPURAM): Hon. Deputy Speaker, Sir, it is a coincidence that whenever I speak in the House, hon. Deputy Speaker is always in the Chair.

HON. DEPUTY SPEAKER: Today at 3.30 p.m. we have to take up Private Members' Business. Some Members wanted to speak in this debate and that is why I am requesting you to speak briefly.

DR. RAVINDRA BABU: Sir, my wife asked me one question. Why are you so unfortunate to get only hon. Deputy Speaker in the Chair and he does not allow you to speak for more than two or three minutes? Sir, today please show me relaxation and give me one or two minutes more at least to satisfy my family members and to satisfy the people of my constituency.

HON. DEPUTY SPEAKER: All right.

DR. RAVINDRA BABU : Sir, in the history of education in post-Independent India, two unfortunate events have taken place. One is privatization of education and another privatization of medical education and health. Due to these two events, the country has been clearly divided into rich people and poor people. There are certain schools in our country where students go in air-conditioned buses, study in air-conditioned classrooms, have five star hotel food and come back home again in air-conditioned buses. They do not realize what rural India is, what real India is and what poverty is. There are students in villages studying in municipal and Panchayat schools where there are no tables, no chairs and no teachers and they are facing the fate as determined by God.

But most fortunately in India, in spite of this lopsided policy and in spite of the rich-poor divide, Government-run educational institutions like IITs, IIMs and AIIMS are producing great luminaries every year. The type of competition our IITs, IIMs and AIIMS have is unparalleled and unprecedented. I congratulate the Ministry of Human Resource Development for this and urge upon them to maintain that kind of autonomy and the type of merit these great institutions have.

In the vast ocean of private educational institutions in India, their autonomy, merit and identity are unsurpassed.

15.00 hrs

For example, for studying in the private schools and colleges, a person does not have money also. He would either sell goods or sell his movable properties like car and scooter. Some people sell their properties to buy a seat in an engineering college, a medical college and they pursue higher studies. Those people who are unlikely to get admission to Government colleges, they always go through this route. Ultimately what happens, it becomes an investment. After graduating from these institutions, they heavily indulge in major social evils like dowry. When such a person becomes an engineer or a doctor, his demand for dowry increases by leaps and bounds. This social evil should be curbed. I do not know what is the plan of the HRD Ministry, whether HRD Ministry is aware of this social evil spreading in the higher educational institutions. It is spreading specially in civil services also. When they qualify for IAS, IPS, IRS and various other services, their demand for dowry increases to unbelievable figures.

HON. DEPUTY SPEAKER: That is more in your State; I think so.

DR. RAVINDRA BABU: There are people who demand hundreds of crores of rupees to buy a bridegroom from the IAS circle. I urge upon the HRD Ministry to please have a link with the DoPT. Please try to curb this social evil, this arrogance, this thinking that they are an elite class. Though they have a social responsibility, they never exhibit these qualities. Rather they behave like British East India people. Civil Services are such services, even now it is very difficult to walk into a Secretary's room, an Additional Secretary's room, an Under Secretary's room because he or she is never told about giving respect to the Parliamentarians. It is very easy to walk into a Minister's room than walking into a Secretary's room. It is because, there is no accountability. They think they are there for 35 years and MPs and MLAs have to be there for only five or six years. We have to go back; naturally we have to be very humble.

HON. DEPUTY SPEAKER: You come to the education.

DR. RAVINDRA BABU: Sir, my point is that HRD Ministry has an immense role in mid-term appraisal of the Civil Services. Not only Civil Services, even the doctors, engineers, IIT Professors, IIM Professors are totally unethical to the extent of not giving any respect to the democratically elected people. The HRD Ministry should also inculcate this type of behaviour among these high-paid professionals.

Another thing is this. After the invention of penicillin, the incidence of sexually transmitted diseases has increased because of the confidence. In the same way, after the introduction of higher education system, the social evils have increased. For example, untouchability increased, caste discrimination increased, dowry system increased. All these things are increasing correspondingly with the higher education system. I urge upon the HRD Ministry, please have a curriculum on the moral values as a part of higher education especially in IITs, IIMs and in Civil Services also. In Lal Bahadur Academy, in Police Academy, in NADT, in all such institutions there should be such a system that if any educated person going into the Civil Services either demands a dowry or indulges in any arrogant behaviour, he should be immediately punished and taken to task.

HON. DEPUTY SPEAKER: Already, law is there. Do not particularly attribute it to only Civil Service.

DR. RAVINDRA BABU : HRD means human resource development. Human resources have to be addressed. It should not be confined only to education. I thank the Minister for making MPs as Chairpersons for implementing the Sarv Shiksha Abhiyan and Rashtriya Madhyamik Sarv Shiksha Abhiyan and Mid Day Meals. I appreciate it and thank her. But I also urge upon the Minister, as you are increasing MPLAD fund from Rs. 5 crore to Rs. 25 crore, please increase seats from 10 to 25. It will go a long way. We always highly regard you. Among so many Ministries, we always would like to come to the HRD Ministry.

Lastly, Andhra Pradesh being the residuary state after bifurcation, thank you very much for allotting us IITs and IIMs. The speed at which you are implementing it is also highly appreciable. But I want that the speed be increased further so that it can be implemented and admissions can be started this year.

Thank you very much, Sir. Jai Hind.

***श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह) :** आज़ादी के 63 वर्षों के बाद जो देश में शिक्षा की स्थिति होती, उस अनुरूप में नहीं है, परंतु आज वर्तमान प्रगतिशील सरकार के नेतृत्व में शिक्षा के क्षेत्र में जो कार्य हो रहे हैं, वह काबिले तारीफ है, तभी तो हमें प्राथमिक शिक्षा और बच्चों के ग्रुप आउट रेट में गिरावट के कारण अंतर्राष्ट्रीय मंच पर ख्याति मिली है। इस ख्याति के लिए मैं माननीय मंत्री महोदया और उनके सहयोगियों क साथ-साथ भारत के माननीय प्रधानमंत्री जी का हृदय से आभारी हूँ।

आज हमारी सरकार ने देश में शिक्षा को सुलभ बनाने के लिए प्रत्येक बच्चे के लिए 5 कि.मी. के भीतर एक सीनियर सैकेण्ड्री स्कूल की स्थापना, 80,000 माध्यमिक विद्यालयों का उन्नयन करने तथा 75,000 जूनियर/मिडिल स्तर तक के विद्यालयों का स्तर बढ़ाकर सीनियर माध्यमिक स्तर तक करने की परिकल्पना की है और देश के विद्यालयों में शौचालयों के निर्माण के लिए जो परियोजनाएँ शुरू की गई है, और पूरा हो रही हैं, वह वास्तव में देश की स्कूली शिक्षा के लिए क्रांतिकारी कदम है। उसे सरजमीं पर उतारने के लिए नियमित निगरानी और अनुश्रवण की व्यवस्था होनी चाहिए। आज विभिन्न शिक्षण संस्थाओं में शिक्षकों की भारी कमी है और विभिन्न शिक्षा परियोजनाओं में कार्यरत शिक्षक और गैर-शिक्षण संवर्ग के लोग हैं, उनकी स्थिति पर भी हमें विचार करना होगा और पूरे देश से वित्त रहित शिक्षा को समाप्त किया जाए।

आज देश में निजी विद्यालयों की संख्या बढ़ रही है, परंतु हम सरकारी शिक्षण संस्थाओं में गुणवत्तापूर्ण शिक्षा देने में कामयाब नहीं हो रहे हैं। परन्तु कुछ ऐसी व्यवस्था है, जिसे हम अपग्रेड करके शिक्षा की गुणवत्ता में सुधार कर सकते हैं। जैसे झारखण्ड में दिसंबर, 2011 की स्थिति के अनुसार कुल स्वीकृत पद 28,836 के विरुद्ध 21,591 पारा टीचर बच्चों को शिक्षा देने में काफी स्तर तक कामयाब हो रहे हैं, जो विलेज एजुकेशन कमेटी के नियंत्रण में कार्य करते हैं और झारखण्ड में ऐसे शिक्षकों-विद्यार्थियों का अनुपात 1:40 है। यानी इन शिक्षकों के सहारे सरकारी विद्यालयों में बच्चों की पढ़ाई हो रही है, इनका कोई भविष्य नहीं है। हमारे पास संसाधनों की कमी जरूर है, परंतु हमें गुणवत्ता पर भी ध्यान देना होगा। ऐसी स्थिति में पारा टीचरों की सेवाएँ नियमित करने के पश्चात् हम झारखण्ड या देश में नियमित शिक्षा व्यवस्था की ओर अग्रसर होंगे।

स्वच्छ भारत अभियान- इस अभियान के तहत शौचालय निर्माण का कार्य काफी सराहनीय रहा। देश के कई पी.एस.यूज. इस प्रोजेक्ट का कार्यान्वयन सुनिश्चित करने के लिए बेहतर कार्य कर रहे हैं। इस कार्य हेतु सी.आई.एल./एन.टी.पी.सी./एस.एस.ए. कंपनियाँ झारखण्ड के कुल 893 विद्यालयों में से 530

* Speech was laid on the Table

विद्यालयों में शौचालय निर्माण की योजना बनाई गई है और इस कार्य को प्रत्येक संसदीय क्षेत्र में संपन्न किया जाएगा। परंतु इस कार्य में कुछ तकनीकी गड़बड़ियाँ हैं। सर्वप्रथम संबंधित पी.एस.यू. क्षेत्र के माननीय सांसदों से संपर्क कर उनके क्षेत्र के जिला एवं प्रखण्डों को चिन्हित करें, क्योंकि सामान्यतः एक लोक सभा निर्वाचन क्षेत्र में लगभग तीन जिले होते हैं और उन जिलों में अन्य लोक सभा निर्वाचन क्षेत्र का क्षेत्र भी पड़ता है। ऐसी स्थिति में यह मॉनिटरिंग करने की आवश्यकता है कि प्रत्येक जिले में एक लोक सभा के कितने विद्यालयों में शौचालय का निर्माण हो रहा है, परंतु पी.एस.यू. जिलावार स्कूलों का आंकलन कर रहे हैं। अतः पी.एस.यू. को लोक सभा संसदीय क्षेत्रवार आंकलन कर संबंधित सूचना सांसदों को उपलब्ध करानी चाहिए।

आज हमारे संसदीय क्षेत्र में गिरिडीह जिला अविभाजित बिहार का ही सबसे पुराना जिला है और जैन तीर्थस्थल, अभ्रक और कोयला खदान के लिए विश्व प्रसिद्ध है। उक्त जिला में केंद्रीय विद्यालय की स्थापना का प्रस्ताव कई वर्षों से लंबित है। मेरा आग्रह है कि गिरिडीह में केंद्रीय विद्यालय की स्थापना की जाए।

मिड-डे मिल की जांच के लिए कई एजेंसियाँ नियुक्त हैं तथापि बच्चों को बेहतर भोजन उपलब्ध नहीं कराया जा रहा है और डिब्बा बंद भोजन उपलब्ध कराने की व्यवस्था की जा रही है। अतः मेरा आग्रह है कि डिब्बाबंद भोजन के स्थान पर परंपरागत भोजन ही उपलब्ध कराया जाए और इसके लिए सुदृढ़ निगरानी तंत्र की व्यवस्था की जाए।

आज झारखण्ड के कई क्षेत्रों में पेयजल में आर्सेनिक, फ्लोराइड और जहरीले पदार्थों की मात्रा पायी जाती है। ऐसी स्थिति में प्रत्येक विद्यालय में पीने के पानी की नियमित जांच की व्यवस्था सुनिश्चित कराकर शुद्ध पेयजल उपलब्ध कराया जाए। आज कई बच्चे अर्थाभाव में स्कूल छोड़ देते हैं और कुछ बच्चे शुरू से ही खेलों में रूचि रखते हैं, परंतु उचित मार्गदर्शन नहीं मिलने के कारण अपनी प्रतिभा का समुचित विकास नहीं कर पाते हैं।

मेरा सरकार से आग्रह है कि स्कूलों में कौशल विकास के अंतर्गत इच्छुक विद्यार्थियों को पाठ्यक्रमों एवं प्रयोगशाला के माध्यम से प्रशिक्षित किया जाए ताकि वह स्कूल छोड़ भी देते हैं तो अपने हुनर को आगे बढ़ा सकें। इसी प्रकार आज स्कूलों में खेलों के विकास हेतु पर्याप्त साधन उपलब्ध नहीं होते हैं और प्रतिभावान खिलाड़ी बच्चों को उच्च स्तरीय खेलों में भाग लेने के लिए स्कूल स्तर पर जानकारी और सुविधाएं उपलब्ध नहीं होती है।

अतः सरकार से मेरा आग्रह है कि इस दिशा में प्रभावी कदम उठाए जाएं और विशेष बजटीय उपबंध की व्यवस्था की जाए।

***श्री राम टहल चौधरी (राँची) :** भाई नरेन्द्र मोदी जी की अगुआई में माननीया मानव संसाधन विकास मंत्री जी ने जो अनुदानों की मांगों को सदन में प्रस्तुत किया है, वह अत्यंत ही सराहनीय है। इन्होंने पिछड़ा वर्ग, अनुसूचित जनजाति, अनुसूचित अल्पसंख्यक अर्थात् सभी वर्गों के बच्चों पर ध्यान दिया है। इससे कौशल विकास, मेक इन इण्डिया पर ज़ोर दिया गया है, जिससे युवाओं को रोज़गार उपलब्ध होगा। आई.टी.आई. का जाल बिछाने का संकल्प आदि क्रांतिकारी कदम है। शिक्षा में गुणवत्ता पर भी ज़ोर दिया गया है। विद्यार्थियों की छात्रवृत्ति में भी दुगनी वृद्धि की गयी है, इससे गरीब छात्रों को काफी लाभ मिलेगा, छात्रों को ऋण सुविधा भी दी गई है। हर स्कूल में शौचालय की व्यवस्था स्वच्छ भारत की परिकल्पना है। सर्वशिक्षा के प्रति व्यापक कार्यक्रम चलाना बहुत ही सराहनीय कार्यक्रम है। इसके साथ-साथ मेरा सुझाव है कि शिक्षा विभाग में खासकर गाँवों के विद्यालय में प्राइमरी से लेकर उच्च विद्यालयों में एवं महाविद्यालयों में शिक्षकों की भारी कमी है, जिसके कारण छात्र संख्या भी घट गई है और इससे गाँव, गरीब के बच्चों को अच्छी शिक्षा नहीं मिल पा रही है। शिक्षक न रहने से छात्रों की संख्या सरकारी विद्यालयों में घटती जा रही है। इसलिए शिक्षकों की कमी को दूर किया जाए और शिक्षकों की बहाली पहले राज्य सरकार और केंद्र सरकार करे तभी सर्वशिक्षा अभियान सफल होगा। छात्रों को जो भोजन दिया जाता है, उसमें सुधार की जरूरत है। शिक्षकों की कमी के कारण बच्चे भोजन कर घर चले आते हैं। शिक्षा में गुणवत्ता के लिए हर वर्ग में परीक्षा आवश्यक है। बिना परीक्षा के पास करना कतई उचित नहीं है। ज्ञान देना है तो परीक्षा आवश्यक है। झारखण्ड में शिक्षकों की भारी कमी है।

अन्त में, मैं इस अनुदान माँग का समर्थन करता हूँ एवं मानव संसाधन विकास मंत्री जी को बधाई देता हूँ और इसका सारा श्रेय प्रधानमंत्री एवं मंत्री जी को देता हूँ।

***श्री सुमेधानन्द सरस्वती (सीकर) :** मैं मानव संसाधन विकास मंत्रालय की अनुपूरक मांगों का समर्थन करता हूँ। हम सभी इस बात को जानते हैं कि किसी भी देश में सामाजिक, आर्थिक और राजनैतिक बदलाव लाने में शिक्षा सबसे सशक्त जरिया होती है। आर्थिक एवं सामाजिक बदलाव के लिए संबंधित ज्ञान, दृष्टिकोण एवं कौशल प्राप्त श्रमशक्ति होना आवश्यक होता है।

वर्ष 2015-16 के बजट में यह आशा व्यक्त की गयी है कि हमारी आर्थिक विकास दर 8 से 8.85 प्रतिशत तक होगी। हम इस विकास दर को प्राप्त कर सकते हैं। यह बात मैं इसलिए कह सकता हूँ कि माननीय प्रधानमंत्री श्री नरेन्द्र मोदी की सरकार बनने के बाद आर्थिक माहौल तो देश में काफी बेहतर बना है। देश में जो निराशा के बादल छाए हुए थे, वे अब छंट गए हैं। कोयला खदानों की नीलामी में पूर्ण पारदर्शिता एवं साथ ही साथ स्पैक्ट्रम की नीलामी में हुई पूर्ण पारदर्शिता मेरे विश्वास को आधार प्रदान करते हैं। सकल आय की दृष्टि से भारत विश्व की बड़ी आर्थिक शक्तियों में गिना जाने लगा है। लेकिन शिक्षा के क्षेत्र में भारत अभी भी काफी पिछड़ा हुआ है। इस क्षेत्र में वास्तविक बदलाव लाने हेतु बहुत कुछ किया जाना शेष है।

शिक्षा पर इस वर्ष के बजट में कटौती की गयी है। वर्ष 2014-15 की तुलना में 2015-16 के लिए शिक्षा हेतु लगभग 13 हजार करोड़ रूपए कम आवंटित किए गए हैं। इस कटौती की मुख्य वजह केंद्रीय कर्षों में राज्यों की भागीदारी अधिक होना रहा है। इस कटौती का सबसे ज्यादा असर विद्यालयी शिक्षा पर पड़ेगा। यह हमें मानना चाहिए कि बजट धनराशि बढ़ाने के बजाय धन के बेहतर इस्तेमाल पर जोर दिया गया है। सर्वशिक्षा अभियान पर होने वाले खर्च में राज्यों की ओर से होने वाले अंशदान में वृद्धि की गयी है। राज्यों को इस अंशदान में वृद्धि से समस्या नहीं पैदा होनी चाहिए, क्योंकि वित्त आयोग की सिफारिश के बाद राज्यों का हिस्सा लगभग 10 प्रतिशत बढ़ा है।

सरकार शिक्षा के लिए निर्धारित किए गए बजट का उपयोग करने में थोड़ी पिछड़ती नज़र आ रही है। पिछले वर्ष विद्यालयी शिक्षा के लिए कुल लगभग 55 हजार करोड़ रूपए की व्यवस्था की गई थी। मगर खर्च लगभग 47 हजार करोड़ रूपए ही हो पाए। उच्चतर शिक्षा की भी कमोवेश स्थिति यही है। जहाँ पिछले वर्ष आवंटन इसके लिए लगभग 28 हजार करोड़ था, वहीं खर्च 24 हजार करोड़ ही हो पाए।

हमारे देश की एक समृद्ध विरासत है। हमारे प्राचीन ग्रंथ जो ज्ञान का अथाह भण्डार हैं, वे संस्कृत भाषा में लिखे हुए हैं। संस्कृत भाषा के दो प्रमुख संस्थान हैं, पहला राष्ट्रीय संस्कृति संस्थान एवं दूसरा

* Speech was laid on the Table

राष्ट्रीय संदीपनी वेद विद्या प्रतिष्ठान। इन संस्थानों के लिए कुछ भी आवंटन नहीं किया गया है। मेरा निवेदन है कि अनुपूरक अनुदानों की मांगों के समय इन संस्थानों के लिए पर्याप्त धनराशि की मांग की जाए।

भारत में अंतर्राष्ट्रीय स्तर में शैक्षणिक संस्थानों की भारी कमी है। लगभग सभी अंतर्राष्ट्रीय रैंकिंग में भारतीय विश्वविद्यालयों की स्थिति में लगातार गिरावट देखी जा रही है। उदाहरणार्थ 50 वर्ष से पुराने विश्व के शीर्ष 100 विश्वविद्यालयों में वर्ष 2013 टी.एच.आई. रैंकिंग में भारत का एक भी विश्वविद्यालय नहीं था। 400 विश्वविद्यालयों की 2012 की रैंकिंग में जहाँ एक तरफ चीन के नौ विश्वविद्यालय थे वहीं भारत का केवल एक ही विश्वविद्यालय था। हमारे प्रतिष्ठित आई.आई.टी.ज एवं आई.आई.एम.स भी उत्कृष्टता के अंतर्राष्ट्रीय मानदंडों पर खरा नहीं उतर रहे हैं। भारत विश्व की तीसरी सबसे बड़ी शैक्षणिक प्रणाली है। यहाँ पर लगभग 600 विश्वविद्यालयों सहित लगभग 35,000 कॉलेज हैं। भारत को उच्च शिक्षा के संस्थान की और अधिक आवश्यकता है, क्योंकि छात्र उच्च शिक्षा के क्षेत्र में आयेंगे। ऐसी स्थिति में मौजूदा विश्वविद्यालयों के स्तर को उन्नत बनाना और गुणवत्ता संस्थानों की स्थापना, हमारी प्रथम प्राथमिकता होनी चाहिए।

अब मैं युवाओं के रोज़गार के बारे में कहूँगा। एक ओर तो कौशल विकास करने और दूसरी ओर उन कौशल का प्रयोग करने की दोहरी चुनौतियाँ हैं, क्योंकि कौशल का उपयोग नहीं करने का अर्थ यह होता है कि उन्हें गवां देना। श्रम ब्यूरो रिपोर्ट, 2014 के अनुसार भारत में औपचारिक तौर पर कुशल कार्यबल का आकार लगभग 2 प्रतिशत ही है, जोकि बहुत ही कम है। जबकि यही आंकड़ा दक्षिण कोरिया एवं जापान में क्रमशः 96 व 80 प्रतिशत है। अखिल भारतीय स्तर पर 15 वर्ष या इससे अधिक आयु वर्ग के करीब 6.8 प्रतिशत लोग ही हैं, जो व्यावसायिक प्रशिक्षण प्राप्त कर चुके हैं या प्राप्त कर रहे हैं।

वर्ष 2013 और 2022 के बीच की अवधि के लिए राष्ट्रीय कौशल विकास निगम द्वारा कराए गए अध्ययन के अनुसार गैर कृषि के लिए 120 मिलियन कार्यकुशल लोगों की जरूरत होगी। यह सरकार कौशल विकास के लिए कितनी गंभीर है, इसका अंदाजा इस बात से ही लगाया जा सकता है कि सरकार ने इस उद्देश्य के लिए एक नया मंत्रालय का भी गहन अध्ययन किया है। मंत्रालय रोज़गार उपलब्ध कराने के उद्देश्य से कौशल विकास पर 1500 करोड़ खर्च करेगा। अब गाँव-गाँव में कौशल विकास की बात हो रही है। योजना के उद्देश्य बहुत अच्छे हैं, लेकिन इस बात को भी नकारा नहीं जा सकता है कि गाँवों में सरकारी स्कूलों की स्थिति अभी भी दयनीय है। अध्यापकों की कमी तो है ही, कहीं कहीं तो विद्यालय भवन भी नहीं है। शहरों में पब्लिक स्कूलों की भरमार होती जा रही है। लोग सरकारी स्कूलों में बच्चों को भेजना पसंद नहीं करते हैं, क्योंकि उनमें पढ़ाई का स्तर चिंताजनक है और सुविधाओं का अभाव है। जबकि योग्य शिक्षक सरकारी स्कूलों में हैं। स्कूलों में कौशल विकास के प्रशिक्षण के लिए प्रशिक्षित अध्यापकों की बड़ी

पैमाने पर आवश्यकता होगी। बजट में इसके लिए कोई प्रावधान नहीं किया गया है। जबकि पिछले बजट में प्रशिक्षकों के प्रशिक्षण के लिए महामना मदन मोहन मालवीय प्रशिक्षण संस्थान की व्यवस्था की गई थी। जिसका उद्घाटन माननीय प्रधानमंत्री जी कर चुके हैं।

छात्र, धन के अभाव में उच्च शिक्षा से वंचित न रहें। अतः पहली बार प्रधानमंत्री विद्या लक्ष्मी कार्यक्रम शुरू किया गया है, इसके तहत निम्न एवं मध्यम वर्ग के छात्रों को छात्रवृत्ति एवं शिक्षा ऋण उपलब्ध कराया जाएगा।

नई सरकार ने एक और महत्वपूर्ण कार्यक्रम की शुरुआत की है, जिसका नाम है, “बेटी बचाओ-बेटी पढ़ाओ”। इस कार्यक्रम की सफलता हमें बहुत आगे ले जा सकती है। इसकी सफलता से न केवल देश में लिंगानुपात की जो चिंताजनक स्थिति बनी हुई है, वह दूर होगी एवं साथ ही हमारा नारी समाज भी शिक्षित होगा।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करना चाहता हूँ और एक बार पुनः मानव संसाधन विकास मंत्रालय की वर्ष 201 5-16 की अनुदानों की मांगों का समर्थन करता हूँ।

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Thank you very much. I thank the Chair before getting into this lighter discussion. I thought I could share with the august House where hon. Minister is present. All of us know the importance of education. It is a like a magic key where disparity is so much. Poor is the poorest who cannot be compared on the earth and the rich is the richest. Except with education, India can never be made socially equal. Therefore, if at all any importance has to be given for any particular thing in India, it is education. It is extremely a serious business and cannot be attempted with half-hearted ideas.

The present system is mostly memory oriented. It gives less importance to the creativity and independent thinking. Therefore, to inculcate the creativity in the minds of the people, the HRD should evolve a system where ultimately the creativity and independent thinking is given to the child. What is now lacking in the system is the political will. I am not pointing out to the present politics. It is there right from the beginning. If adequate importance is given to education, things would have been far improved. So, the political will is lacking. Accountability on the part of the educational functionaries is also lacking now. We do not have a longer perspective. Every time, we think for one year rather than thinking for the next 20 to 25 years. If these things are taken into consideration and if education system is improved, the country will automatically improve.

We are still talking of enrolment, literacy and all that. Those days have gone now. We have to get into the next step of the quality education. Let us not still harp on these things like enrolment, literacy etc. Fifty percent of the drop-outs take place before the child reaches the tenth class. Therefore, the very idea of talking about the literacy, the very idea of talking about this enrolment is meaningless. Drop-out aspect is an extremely important issue which needs to be considered. There are a number of cases where fifth standard children cannot read even the second standard books. The Government of India unfortunately has

wound up as many as twelve central schemes of which one is extremely important where hon. Minister should fight and get back. That is the scrapping of 6,000 model schools at block level. That is extremely important. We should get it back. What exactly is required is the model schools and modernized schools at the block level which is extremely important.

On the infrastructure issue, many hon. Member have spoken. I am not talking about the infrastructure at the higher level of development. I am talking about the infrastructure at the school level like drinking water, school buildings, toilets, libraries etc. Thirty-five per cent of the schools do not have proper libraries. Computer access has to be created because India is fast growing as far as IT is concerned. If you are able to provide computer access even to the small kids, it will go a long way. Unfortunately, thirty per cent of school teachers are undergraduates. They do not have proper training. Many unprofessional teachers are there. That aspect has to be considered. There is a disconnect in elementary school, secondary school and the vocational training. They are all independent. If you can have an integrated approach with the elementary schools, secondary schools and the vocational, which we call tertiary, it would be extremely useful. Generally, we follow the trickle-down theory. Unfortunately, in education, it does not happen. A majority of the people are going abroad for pursuing higher studies. Since we are neglecting secondary school and vocational education, perhaps, what we have to consider is the trickle up theory rather than the trickle down theory. Please strengthen the broader pyramid in the education system.

It is good that a lot of IITs and IIMs are coming up. We are extremely thankful to the hon. Minister. Recently, the hon. Minister has laid the foundation for one IIT. But one point here is that a majority of the students from the IITs and IIMs are going abroad. After having such a good education at the cost of the society, they are going abroad. I do not say that they should not be permitted. They should be permitted to go but the cost of education that was incurred on them, by way of fees or by way of an alumni payment or by way of something, should come

back to the country. That is extremely important because as much as 30 per cent of the students are going abroad.

Secondly, by opening up more IITs and IIMs, one important thing that we are forgetting is that the challenge of the GATE is coming down. The aspirants are coming down year after year. It is like familiarity breeds contempt. So, the more number of IITs, the more its importance is coming down. Therefore, the Government may go in a little phased manner of opening up of the great institutions of IITs and IIMs.

Regarding skill development, we must thank the present Government. The hon. Prime Minister himself is stressing on that. He has created a Ministry exclusively for skill development. We really thank the hon. Prime Minister on behalf of the House for focussing on skill development. But the link, connection has to be done right from the beginning, between elementary schools, skill development and tertiary level. So, that connection is extremely important. It is because practically what I want to convey to the hon. Minister here is that we have one small difficulty. A lot of SEZs are coming up. A lot of industries are coming all over the country. Unfortunately, the rural people, who are highly educated, are remaining unemployed for the simple reason that the information about employment is not going to them. These people, after having education, thanks to the system, are not able to go for proper jobs. The Government system is providing free education and all that. So they are becoming engineers, graduates and management students. They are not able to go for proper jobs to the cities for the simple reason that they do not have adequate economic cushion to go in search of jobs. Therefore, what I request is that in rural areas, some allowance may be given for them to find a proper job. Till they get a job, these unemployed youths in the villages should be considered for some allowance. In all the companies, which are coming at the village level and all that, adequate representation should be given to the local people.

I have been telling that the focus should be on rural areas. Along with rural areas, the economically weaker sections should also be considered so that the gap between the rich and the poor should not increase further and there will be no different economic strata. I do not think after Independence of 70 years, the gap between the rich and the poor, as far as the social aspect is concerned, has bridged in any way.

Coming to the investment part of it, unfortunately the GDP that we are now spending is only 3.2 per cent as against the required GDP of six per cent. We need to have six per cent of the GDP for the public expenditure on education. Some small countries like for example, Mexico, and all that, are able to spend 2900 dollars, which is 10 times more.

At the same time, I would like to appreciate some of the schemes of the Government like Nai Manzil, Kaushal, Atal Innovation Mission, SETU, Student Financial Aid Authority and all that. Some of them are really interesting. I must appreciate that also.

With regard to the budget, there is one small point. We all have tremendous confidence in the young Minister. We have been supporting her all along. But she should take up the cuts in the allocation to these schemes so that further cuts should not take place. Unfortunately, I am sorry to point out that there is a drastic cut in the allocation for school education. Similarly, regarding Swachh Bharat which we have been talking about, there is a 50 per cent cut. There is a cut in the allocation to the ICDS. Allocation to the Mid-Day Meal Scheme has been cut. Allocation to NREGA has also been cut. So, it is very unfortunate that we should fight out. All along people have been telling the hon. Minister to take up the cause. It is not because of herself but it is because of school education which requires more importance.

Last but not least, I would urge that priority to woman and girl child should be given.

HON. DEPUTY SPEAKER: Please conclude.

SHRI VARAPRASAD RAO VELAGAPALLI: Sir, I finish with one last suggestion, which is in respect of foreign universities. Since the world is becoming a global village, we should take into consideration the advanced technology being used in some foreign universities. Thank you, Sir.

***डॉ. किरिट पी. सोलंकी (अहमदाबाद) :** शिक्षा सबसे बड़ा विषय है , मेरा मानना है कि देश के विकास के लिए शिक्षा, एक अहम आयाम है । आजकल शिक्षा संस्थाएं , जो सेल्फ फाईनेन्स है, उनमें शिक्षा का व्यापारीकरण रोकने पर जरूरी प्रावधान करने के लिए प्रार्थना करता हूँ । जो शिक्षा संस्थान डोनेशन या अलग अलग नामों पर वित्तीय उपार्जन करते हैं, उन पर कड़े कदम उठाने चाहिए । पीपीपी मोड पर चलनेवाले कई शिक्षा संस्थान बड़ा कार्य करते हैं, उनको हमे बढ़ावा देना चाहिए, मगर जो शिक्षा संस्थान शिक्षा में व्यापारीकरण करता है, उस पर रोक लगनी चाहिए । लोगों को शिक्षा का निःशुल्क अधिकार मिला है, मगर अभी भी जमीनी हकीकत कुछ अलग ही है । शिक्षा संस्थानों में 25 फीसदी गरीब बच्चों को दाखिला करने पर बल देना चाहिए और वह सही तरीके से संपन्न हो उसका निश्चित करना चाहिए ।

जहाँ तक अनुसूचित जातियों/जनजातियों का सवाल है, उन वर्ग के बच्चों के लिए कई प्रकार की मुसीबतें रहती है । ट्यूशन फीस की प्रथा के कारण उनके बच्चे उच्च कोर्स जैसे कि एमबीए , एन्जीनियरिंग मैनेजमेंट में दाखिला नहीं ले सकते हैं । उन बच्चों को अवसर प्रदान करना जरूरी है ।

आज जब डा. बाबा साहब अम्बेदकर जी की 125 जन्म जयंति हम सब मना रहे हैं तब मेरा आपके माध्यम से निवेदन है कि, जिस तरह केन्द्रीय विद्यालय चलाए जाते हैं, बस उसी तर्ज पर अनुसूचित जातियों/जनजातियों की बस्तियों हर जिला का मुख्यालय पर " डा. अम्बेदकर शिक्षा संस्थान " शुरू करना चाहिए, जहां पढ़ने के साथ साथ उनके लिए छात्रावास भी चलाने चाहिए । यह सब केन्द्रीय विद्यालय के स्टैंडर्ड का होना बेहद जरूरी है ।

शिक्षा संस्थान एवं विश्वविद्यालयों में अनुसूचित जातियों/जनजातियों के कर्मचारियों के लिए कड़े आरक्षण का प्रावधान करवाने चाहिए । स्पीकर महोदया, आप के माध्यम से मेरा निवेदन है कि केन्द्रीय विद्यालय संस्थानों में हर सांसद को सिक्स दाखिला कराने का प्रावधान है । मैं अहमदाबाद शहरी विस्तार का प्रतिनिधित्व करता हूँ तथा मेरे क्षेत्र में तीन केन्द्रीय विद्यालय स्थित है । मेरे पास सैकड़ों की संख्या में लोग दाखिले के लिए आते हैं । मेरी प्रार्थना है कि ऐसे क्षेत्रों में और भी दस दाखिले देने का प्रावधान करना चाहिए । चुने हुए प्रतिनिधि के रूप में लोगों की अपेक्षाएं पूर्ण करने पर निर्णय करना चाहिए ।

* Speech was laid on the Table.

***श्री भैरों प्रसाद मिश्र (बांदा) :** मैं मानव संसाधन विकास मंत्रालय द्वारा प्रस्तुत अनुदानों की मांगों का समर्थन करता हूँ। माननीय प्रधानमंत्री जी की सोच के अनुरूप माननीय मंत्री जी ने बजट में प्राथमिक शिक्षा से लेकर उच्च शिक्षा तक के लिए जो प्रावधान किये हैं, वे स्वागतयोग्य हैं। पिछली सरकार की गलत नीतियों के कारण शिक्षा के स्तर में गिरावट आई थी, उसे इस बजट में दूर करने का प्रयास किया गया है। जिससे आने वाले समय में सुखद परिणाम आएगा। मेरा सुझाव है कि मध्याह्न भोजन के अंतर्गत अध्यापक की भूमिका को बिल्कुल अलग रखा जाना चाहिए, जिससे वह केवल शिक्षा में ध्यान रख सके। रसोईघर क्लासरूम से दूर होना चाहिए, जिससे छात्र व छात्राओं का ध्यान उस ओर न जाकर अपने क्लासरूम तक ही केंद्रित रहे। मध्याह्न भोजन की दरों को भी वर्तमान महंगाई दरों के हिसाब से संशोधन की जरूरत है, जिससे बच्चों को पर्याप्त पौष्टिक भोजन मिल सके। स्कूलों में स्थित शौचालयों की व्यवस्था के लिए भोजन बनाने वाली आया की तरह, पार्ट टाइम सफाई कर्मी की नियुक्ति की जानी चाहिए। हर न्याय पंचायत स्तर पर जूनियर से उच्चकृत कर हायर सैकेण्ड्री स्कूल बनाने की जो केंद्र सरकार की योजना है, वह बहुत ही स्वागतयोग्य है, लेकिन इसके लिए और बजट बढ़ाकर यथाशीघ्र उन्हें उच्चकृत कर सभी विषयों के अध्यापकों की नियुक्ति करनी चाहिए। उच्च शिक्षा के क्षेत्र में हमारे संसदीय क्षेत्र बांदा-चित्रकूट में एक केंद्रीय विद्यालय स्थापित कर बुंदेलखण्ड क्षेत्र की इस कमी को दूर किया जाए। इसके लिए यहां पर्याप्त संसाधन मौजूद हैं। कौशल विकास के लिए नये संस्थान खोलकर यहां से रोजगार हेतु पलायन कर रही श्रमशक्ति को रोकने की व्यवस्था की जाए, जिससे उनकी श्रमशक्ति का उपयोग यहीं क्षेत्र के विकास में हो सके। मेरे संसदीय क्षेत्र में स्थित बांदा जिले के केंद्रीय विद्यालय को शीघ्र शुरू किया जाए। चित्रकूट जिले में स्थित केंद्रीय विद्यालय के लिए जमीन लेकर यथाशीघ्र उसे व्यवस्थित किया जाए। सांसदों के लिए विभाग द्वारा प्रदत्त केंद्रीय विद्यालय के 6 छात्रों के कोठे को बढ़ाकर कम से 50 किया जाए, क्योंकि एक संसदीय क्षेत्र में कम से कम 5 से 6 विधान सभाएं होती हैं और 2 से 3 जिले तक आते हैं। एक जिले के जिलाधिकारी को 15 छात्रों का कोटा होता है, लेकिन जो सांसद 2 से 3 जिलों से चुनकर आते हैं, उनके लिए यह कोटा बहुत ही असंगत है और उन्हें अपने मतदाता की नाराज़गी का सामना करना पड़ता है। इसी के साथ ही मैं अनुदान मांगों का समर्थन करता हूँ।

*DR. MAMTAZ SANGHAMITA (BARDHMAN DURGAPUR): Education is an important pillar of uplifting of any society, specially education of child and youth is important for productive economy and social life. Primary school enrollment have increased in this decade but most often it is in paper. Sometimes for getting Government aids, many times enrollment may be true but many pupil are coming for mid day meal only and there are dropouts due to socio-economic condition. There is dearth of teacher and in many places proper teaching is not done. Government should look into the matter seriously and introduce proper monitoring system.

This year, budget have been drastically cut due to lack of fund. It is a shameful thing when Modi Government's slogan is '*Pade Bharat Bade Bharat*'. If fund is a problem instead of giving free education up to 14 years to all students it can be offered to economically deprived pupils and in subsidized rate to female students.

In the name of nutritious wholesome food in Mid Day Meal Scheme, teachers and other staff are more busy to maintain the system, supervising cooking, whereas part of food and other materials go somewhere else. They get less time to teach and look after children. Instead of cooked meal etc. can be supplied with egg, Banana, bread and similar food of good nutritional value. The *per capita* expense on mid day meal must be increased.

In SSA school, education is given up to class eight, usually many pupil drop out after that level. If Government can introduce skill development courses in different vocational training according to local demands and continue with mathematics, regional language and workable English teaching and give a special certificate in this respect that may be helpful for their future life. Regular evaluation system for teachers may be useful to improve teaching level.

So far as general degree colleges are concerned, it has almost at the verge of going down and down. Teacher student ratio usually not fit for proper teaching.

* Speech was laid on the Table.

Enrollment are beyond capacity. Dearth of teachers leads to duplication, triplication of teachers in different colleges. Standard teaching is almost impossible for various reasons. UGC should have more fund for distribution for development of infrastructures, teaching facilities and residential facilities.

SHRIMATI SUPRIYA SULE (BARAMATI): I stand on behalf of my party for Demands for Grants of HRD Ministry. A lot has been said about the cuts and the Minister did make an intervention. So, I hope in her reply, she will explain at length how she is going to manage the economics of this Department.

Being a woman, it is always good because we know how to manage our money. With less money, we have done a lot. As a woman is at the helm of affairs, I am very hopeful that she will find solutions for most of our financial situations, which earlier Members have already brought up. I would not take the time of the House regarding that but there are a few very short points that I will have to ask her to make some interventions on.

A number of colleagues have talked about the quality of education. Education is one topic and I do not think it as UPA verses NDA. There is a topic like malnutrition across board. Whichever party is in power, we all agree that education has to be the top priority of any Government of any State. It is the aspiration of today. Every parent today wants their children to have quality education and, I think, it is the right which our Constitution has also given to them.

The biggest problem which I feel even as a parent sometimes is the exams. Most children today do not give exams and are pushed ahead all the way till 8th Standard. There is a lot of debate about this in society because every time in my constituency when I go to any school and ask them whether we should take exams or not, most parents and children say that they want exams because the new assessment policy is not helping the cause. That is why children go up to the 8th Standards and after that most children fail, especially in English and Mathematics. So, what really is the view of the Ministry in this respect and how are we going take this forward because exams could be one way of assessing and making sure that our children are doing a good job?

We have started an intervention in our district where the Collector has made a lot of efforts. He has taken the Mathematics as universal reading – at one time in one day in all the schools, which has given us an idea of where really the

intervention is required? Sir, you will be surprised, even I was very much surprised that most advanced blocks have done badly and blocks which were away from highways have done much better in our school education system, especially the Jila Parishad schools. So, what is the plan for quality education?

Fortunately, the State where I come from, education has been the priority of any Government, whoever has been in power. We have given a lot of good schooling and things like cycles to encourage girls. We have made a lot of interventions. But what we really lack is that we have not been able to manage to incentivize and motivate the teacher who goes into the class. You have given Sixth Pay Commission to teachers; we have given good infrastructure; there are books and nobody can say that there is no infrastructure available. But that is not really easy. Only giving them more training is not going to help because every resource person in every training programme is not necessarily highly qualified. In a magnitude of the kind of resource persons that we, I am sure, what we need is very hard to find in every village from Kashmir to Kanyakumari. This is something that we really need to innovate in Sarva Shiksha Abhiyan by motivating teachers to give us better results. So, whether exam is a solution or not is something for which she will have to put through all the experts in education and find out the answer.

Many Members have said about IITs, which is also a concern to us because we know what the numbers are. But I would like to make one more intervention to her because her Government is constantly talking about more quality or equal quality education for girls, since the drop out rate of girls is much higher. The Government of Maharashtra has started a scheme for free education for girls, which many States are doing. But can we expand this?

The Kasturba Gandhi Balika Vidyalaya Scheme was launched five years ago. It is one of the nicest ways of including girls from adivasis. But the problem of that scheme is – what would happen after the 8th Standard? We bring in girls from Zila Parishad's schools from the 5th Standard and after the 8th Standard, they are absolutely left on their own. There are some private schools which teach them.

But there is no access to higher school education to the girls from Kasturba Gandhi Vidyalayas. I urge the hon. Minister to expand the Kasturba Gandhi Balika Vidyalaya Scheme all the way up to 12th standard because it is very unfair to these girls as they come from adivasi areas. We bring them into modern India and then in the 8th Standard say that nothing more can be done. So, if you could urge that to the 12th standard and add a skill development quotient, which most of the schools are doing privately, it will really be a great service and an opportunity for all these girls.

PROF. SUGATA BOSE: Since she has raised a very important point about the Kasturba Gandhi Balika Vidyalayas named after the *sahadharmini* of the Father of our Nation, I really want to highlight for the hon. Minister what the all-party Standing Committee has said. The overall enrolment percentage of the minorities and the BPL girls in KGBVs is abysmally low. Further, even in Muslim-concentration districts, the enrolment percentage of Muslim girls is very low. I think, this is a problem which needs to be addressed at the level of the schools.

SHRIMATI SUPRIYA SULE: Sir, another thing is early childhood education. What happens is that all the anganwadis are taking care of 0-3 years old children which only talks about health and nutrition. Nobody is talking about education. Then, from 3-6 years, the child is completely at a loose end because RTE only covers children from 6-14 years. So, from 3-6 years, there is a very nice intervention. One of our corporations, Navi Mumbai Corporation, in Maharashtra has done a very nice thing. They pay for the cost of three. If you could kindly ask corporations which have enough money to get this three to six, even if your Government does not have funding, it would be a very good thing. But a lot of corporations do have this opening. If they could add some value to this – because three to six years of age is very critical – it would be better. If we could take eventually RTE from zero to fourteen or fourteen to sixteen to eighteen, I think, that really should be our ambitious plan to make this whole thing really work.

Another thing the RTE, unfortunately, has done is that in the Right to Education Act, you have stopped all schools from migrating children. We had two proposals in Maharashtra which were working. One was for all these sugarcane labourers, all these people who are migrants and travel from one district to another for cutting sugarcane. The others are the people who are involved in the work of brick-making or work in quarries. None of these children get an opportunity. Nobody is driving them in a school bus to go to the local Zila Parishad schools. Because of RTE, a lot of these kinds of schools, which had different methodologies to make inclusive education, are no more there, unfortunately. Could the Minister kindly intervene at this level and see what can we do? There is data which she would validate, if it is true. I have got it from the net and in various articles that are two crore children, who are migrant children, who are out of our education system. At one time, we are very proud. These are all NGOs' numbers. That is why, I said that you will be able to throw more light on it. But they say that these are the migrant children. So, if they are enrolled in one school and they are really not going to schools, then there is really a gap here. So, I would definitely seek her help in allowing specially these schools, which we have done for different methodologies, to keep more flexibility.

Shri Tathagata Satpathy rightly said in his speech that our children are into rote learning. We are not looking at different methodologies of learning. So, having either exams or looking at other ways of doing it would help. We all talk about autonomy. I think, Shri Bose talked about autonomy of colleges. I think, autonomy is not about universities and people; the autonomy should be to the child. Let the child have the autonomy of his education, especially in higher education. If that has more flexibility, this entire skill mission programme, which they are talking about, and if we can connect it with autonomy of these children in education, like foreign countries do, I am sure that it will be a great service to the nation.

Sir, for some reason, I would definitely like to highlight another programme which this Government has talked about – Digital Classroom. We have a very successful one even in Maharashtra, but it is only in pockets. It is very hard to get infrastructure. With no power available, it is a very ambitious programme which looks wonderful on paper, but it is very difficult to implement it. How are they going to look at these digital classrooms? There is constant innovation with technology going on. Technology has to be used for different methodologies in education, but we really need to look at the autonomy point of students. So, I would urge upon the hon. Minister to study all these various success stories and see how we can have a realistic view.

Like most of my colleagues say, unfortunately this Department has gone through a little bit of stormy weather. So, I think, let us all clear the air because it is not about the personal agenda. Education is a very serious subject; it is not about making a political score. If there are some good success stories, we will be glad to help the Minister to look for solutions, to build a good nation and an educated nation.

I still remember Shri Pranab Mukherjee saying on the floor of the House that we have a very robust and energetic youth in this country. If at all, he is not challenged properly, taught properly and educated, it will be a sitting time bomb. So, I would urge upon the hon. Minister to think of all these solutions and we will be more than happy to help her as long as we know that the common agenda is to build a strong nation, which is above caste, creed, language and religion.

I would like to mention one last point regarding the aspirations of English. Whether we like it or not, today, even a helper in all our homes wants to send his child to a school where he learns English. It is because they feel that it gives you much better opportunity. We are very proud of our own mother tongues. I would like to ask the hon. Minister to make one more intervention. Most of our ICDS programmes are only in the local language. I would like to give you an example of Pune, which I represent. In Pune, there are Hindi schools, Gujarati schools, Urdu

schools and so on. In ICDS, when we do it, most of these children -- who do not understand the mother tongue -- have very great difficulty learning Marathi. Suppose, a Urdu-speaking family or a Gujarati kid comes into Marathi-speaking area, then they are completely lost in that Anganwadi. Is there a possibility to try out something different like this where we could get various languages included? Perhaps, corporations could start it because we in Pune are trying to do it. If you could give us more flexibility in running this, then it will be much appreciated. Thank you very much, Sir.

***श्री विद्युत वरन महतो (जमशेदपुर) :** मेरा संसदीय क्षेत्र जमशेदपुर एक आदिवासी, दलित एवं आर्थिक रूप से पिछड़े लोगों का क्षेत्र है। यह क्षेत्र नक्सल प्रभावित है। जहाँ बच्चों की पढ़ाई के लिए कोई उत्तम शिक्षा संस्थान नहीं है। मेरे संसदीय क्षेत्र के अंतर्गत जमशेदपुर शहर में बहुत सारे कार्यालय एवं फैक्ट्री हैं, लेकिन वहां पर बच्चों को पढ़ने के लिए केवल एक ही केंद्रीय विद्यालय है। लेकिन इसमें ज्यादातर केंद्रीय सरकार के कर्मचारियों के बच्चों को प्राथमिकता मिलती है और हमारे क्षेत्र के मूल निवासियों के बच्चे प्रवेश से वंचित रह जाते हैं। लोग हमारे पास एक सांसद के रूप में प्रवेश कोटा के तहत अपने बच्चों के एडमिशन हेतु आते हैं। हमारी मर्यादा छः एडमिशन की है, जबकि मांग करने वालों की संख्या दो सौ के आस-पास होती है। हम सभी बच्चों को न्याय नहीं दे सकते और प्रवेश न मिलने पर लोग हमसे नाराज़ हो जाते हैं।

यह क्षेत्र नक्सल प्रभावित है इसलिए यहाँ शिक्षा की बहुत आवश्यकता है। अगर लागों के बच्चे पढ़े-लिखे होंगे तो नक्सल समस्या बहुत हद तक सुधरेगी तथा यह क्षेत्र विकास के पायदान पर आगे दौड़ेगा। यहाँ पर ग्रामीण बच्चों को पढ़ने के लिए केवल एक ही जवाहर नवोदय विद्यालय है, जिससे ग्रामीण बच्चों की पढ़ाई पूरी नहीं हो पाती। आबादी के अनुसार इसे बदले जाने की जरूरत है। गाँवों के यदि प्रतिभाशाली बच्चे, जवाहर नवोदय विद्यालय में शिक्षा ग्रहण करते हैं तो नक्सली गतिविधियों को ये बच्चे पढ़-लिखकर दूर करेंगे तथा गुमराह युवकों को देश की मुख्यधारा में लाने का काम करेंगे तथा यह क्षेत्र फिर से विकास की पटरी पर दौड़ने लगेगा। इसलिए मैं सरकार से मांग करता हूँ कि क्लासरूमों की संख्या एवं प्रवेश के लिए निर्धारित छात्रों की संख्या को बढ़ाया जाए तथा मेरे संसदीय क्षेत्र के अंतर्गत पटमदा एवं बहरागोड़ा प्रखंड में एक केंद्रीय विद्यालय एवं एक जवाहर नवोदय विद्यालय की स्थापना करायी जाए।

KUMARI SUSHMITA DEV (SILCHAR): Thank you, Deputy-Speaker, Sir. I take your permission to speak from here.

I would like to start by saying that for the last several days in this Budget Session we have all debated the agrarian crisis, and the consensus that arose in this Parliament is that agriculture is one of the backbones of this nation. I do not think that any one of us present here in this august House can deny the fact that education is equally the backbone of this nation.

The Right to Education Act was enacted by the UPA Government, but education still remains a challenge. Despite that landmark legislation, the Government of India and the various State Governments have to work towards making education a right and a ground reality. The Kothari Commission in 1966 had emphasized the fact that they wish to see 6 per cent of the national income of this country should be invested in education. It does not matter how many years which Party has ruled this country, but there is no doubt that today India has one of the lowest adult literacy rate and general literacy rate even amongst the BRICS nation.

Given the recommendations of Kothari Commission and given the fact that this nation agrees that education is the backbone of this country, the present Government, I am sad to say, has deprived the Human Resource Ministry of allocations. Figures have been presented before this House and I would not like to take too much of the time reiterating that, but the Demands for Grants by the Department of School Education and Literary under HRD is some Rs. 69,794.50 crore. I know that there is a marginal increase, but I would request the Finance Ministry to give it a better increment so that we can see improvement in this sector.

Unfortunately, I have heard various Ministers of this Government repeatedly mentioning about the North-Eastern States. But I am sad to see that the Demands for Grants of the North-Eastern Regions has declined to Rs. 3,925.20 crore in 2015-2016 Budget Estimate as opposed to Rs. 4,351 crore in 2014-2015.

I am happy to see that the Department of Higher Education Demands for Grants has gone up, but should it be at the cost of school education and universal literacy that this nation believes in? Does it not reflect the Government's negligence towards education in the rural and remote areas? In the case of Central Assistance to State Plans, all nine schemes related to education have seen a decline. Mid-Day Meal scheme and Sarva Shiksha Abhiyan have seen a decline of Rs. 9,566.31 crore from the 2014-2015 Budget Estimate.

I would like to ask the hon. Minister that my understanding of the Mid-Day Meal schemes was to incentivize children to get into the main stream education. Are we, today, encouraging greater dropout rates in the education system by reducing the allocation of Mid-Day Meal? Today, the RMSA has seen a decline of 29 per cent, and 48 per cent lower allocation in the *Rashtriya Uchchatar Shiksha Abhiyan* (RUSA). Allocation for the Technical Education has been reduced by 2 per cent, this is my understanding.

Today, we do not mind that the UPA's Teacher Education Scheme has been rehashed and renamed as the Madan Mohan Malviya Teachers Training Programme and Rs. 500 crore has been allocated by this Government. But may I take the liberty to point out that the UPA Government in 2012-2013 had released Rs. 395 crore to the States and Union Territories for the programme. In addition, proposals aggregated to an investment of Rs.692 crore. ... (*Interruptions*)

HON. DEPUTY SPEAKER: It is now 3.30 p.m. We have to take the Private Members' Business. If you can finish it in one or two minutes, you can take, otherwise if you want to continue, you can continue on Monday.

KUMARI SUSHMITA DEV: I will finish it in two to three minutes.

HON. DEPUTY SPEAKER: All right, you take two, three minutes.

KUMARI SUSHMITA DEV: I thank you Deputy Speaker, Sir.

As I was preparing for this speech, and as many of my learned colleagues pointed out in the House that several Central Universities do not have Vice Chancellors. Those posts are lying vacant. I would request her to look into this

matter. I would like to say something with a lot of emotions and a personal request. Today, an average school fee for a special child in Vasant Valley School or the Goenka School is beyond the reach of an average man. Can this Government make a special effort to make schools or sections in Government schools for special children? It is a huge challenge in this country. Earlier this provision was there. Let it go to smaller towns; let it go to remote areas so that those children do not get deprived there.

I remember in the first Session when she stood up to answer a question, I was one of the first women Parliamentarians who, across party lines, supported you as a Minister. But today when I started my search on the HRD Ministry, I was sad to see that it almost looked like a charge-sheet against her. That has been repeatedly coming in the media whether it is about the retirement of the NCERT Chairman; whether it is about the Director of the IIT, Delhi; whether it is about the FYUP; whether it is about the autonomy of the UGC, autonomy of the Central Universities or whether it is about the MoUs for foreign collaboration being referred to the Home Affairs Ministry. Today I do not say it as a criticism. But politics is about perception.

Yesterday I got a call from my constituency that a new Registrar is going to be appointed in Assam University, Silchar. The first thing that the Press reported is that he is the Assam State President of the ABVP. That may not be the reason why the Assam University, Silchar has done it. But sitting here, she may not be aware, but these accusations are following her. So, it is my humble request and I do not say it to put her down. Today, she has helped my Kendriya Vidyalaya in Hailakandi District, which is a remote area. Despite the fact that they owe money to the Kendriya Vidyalaya Sangathan, she has allowed the admission process to continue. मैं आपकी तारीफ कर रही हूँ। I thank the Minister that today despite the fact that a Kendriya Vidyalaya in a remote area could not pay its dues to the Ministry, she decided to continue the admission of young children in the Kendriya Vidyalaya. I express my faith in her. I want her to tell this nation that there is no

saffornization. It is not good enough to go on a prime time talk show. She has to say it on the floor of this Parliament that she takes this responsibility that the education system will not be a victim of saffornization. I thank you hon. Deputy Speaker.

***श्री देवजी एम. पटेल (जालौर) :** भारत में शिक्षा के क्षेत्र का क्या महत्व है, ये किसी को बताने की जरूरत नहीं है। हमारे देश के करोड़ों बच्चे हर सुबह अपना बस्ता लेकर स्कूल जाते हैं। हर माता-पिता की तमन्ना रहती है कि उनका बच्चा पढ़-लिखकर खूब बड़ा बने और दुनिया में खूब नाम रोशन करे। इन स्वप्नों को पूरा करने में स्कूल और हमारे देश की शिक्षा व्यवस्था बहुत बड़ी भूमिका निभाती है।

भारत में स्टेट पीरियड यानी आज़ादी के पहले स्थापित हुए कुछ स्कूलों का आज भी बहुत नाम है। ये स्कूल अपनी उच्च स्तर की शिक्षा के लिए देश में ही नहीं पूरी दुनिया में अपना नाम बनाए हुए हैं। इन स्कूलों की लिस्ट में कुछ स्कूल आज़ादी के बाद भी जुड़े हैं। इन स्कूलों को शान से कॉलेज भी कहा जाता है। लेकिन आम बातचीत में इन्हें पब्लिक स्कूल कहा जाता है। इनकी संख्या देश में नौ है। ये पब्लिक स्कूल हैं ग्वालियर का सिंधिया स्कूल, कोलकाता का बिशप स्कूल, राजकोट का राजकुमार कॉलेज, अजमेर का मेयो कॉलेज, इंदौर का डेली कॉलेज, देहरादून का दून स्कूल, दिल्ली का दिल्ली पब्लिक स्कूल आदि। इन स्कूलों में प्रतिवर्ष फीस प्रति छात्र एक लाख से दो लाख रूपए है। ये स्कूल पब्लिक स्कूल जरूर है, लेकिन ये पब्लिक के लिए हैं नहीं, आम लोगों को इन शानदार स्कूलों से दूर ही रखा गया है, बस पब्लिक सिर्फ नाम के साथ, और नाम के लिए ही जुड़े हुए हैं। इन स्कूलों में क्या कुछ नहीं है। कई वर्ग किलोमीटर क्षेत्र में ये स्कूल फैले होते हैं। इनमें पढ़ने के साथ-साथ संगीत, कला के साथ ही घुड़सवारी, तैराकी, ग्लाइडर और छोटे हवाई जहाज उड़ाने से लेकर विदेशों की ट्रिप तक शामिल होती है। ये स्कूल पढ़ने वालों के लिए जन्मत हैं और हमारी पहुँच से बहुत दूर हैं, इसलिए हम इनकी ज्यादा बात नहीं करेंगे। मैं सिर्फ यह कहूँगा कि इनमें पढ़ना और अपने बच्चों को यहाँ पढ़ाना दोनों ही स्टेटस सिंबल हैं और पूरी जिंदगी ये बताने के काम में आते हैं कि हमारी पढ़ाई इन स्कूलों से हुई।

स्कूलों ने काली कमाई कर-करके नाक में दम कर दिया है। जो स्कूल कुछ साल पहले कुछ कमरों में चल रहा था, वह आज एकड़ों में फैले कैम्पस और कई हज़ार बच्चों की स्ट्रेन्थ के साथ सिर उठाए खड़ा है और शहर के कई नामी-गिरामी लोग अपने बच्चों को वहाँ एडमिशन करवाने के लिए लाइन लगाकर खड़े हुए हैं।

कालांतर में इस व्यवसाय बनती शिक्षा का क्या होगा, मैं नहीं कह सकता, लेकिन इतना तय है कि सरकारी स्कूल अपनी सिकुड़ती भूमिका में है और जिस देश के सरकारी स्कूलों में 18 करोड़ से ज्यादा बच्चे पढ़ रहे हों, उस देश में सरकारी स्कूलों में पढ़ाई करने वाले बच्चों को नकारा करार दे दिया जाता है, ये निहायत ही दुख वाली बात है। हम मानते हैं कि हमारी सरकार शिक्षा को राज्य स्तर में बाँटने के कारण

स्कूली शिक्षा का स्तर बनाए रखने में पिछड़ गई, लेकिन केंद्रीय विद्यालयों की सफलता बताती है कि स्कूली लेवल पर शिक्षा का अच्छा स्तर बनाकर रखा जा सकता है, बशर्ते इसकी मंशा हो।

किसी भी देश की संपन्नता उस देश की जनसंख्या के साक्षरता अनुपात पर निर्भर करती है। यद्यपि संपन्नता के लिए साक्षरता के अलावा अनेकों अन्य कारण भी होते हैं, लेकिन यह पूर्ण विश्वास के साथ कहा जा सकता है कि बिना शिक्षा के किसी देश, राज्य या परिवार की प्रगति संभव नहीं है। शिक्षा के बिना मानव पशु के समान है, क्योंकि शिक्षा ही सभ्यता एवं संस्कृति के निर्माण में सहायक होती है और मानव को अन्य प्राणियों की तुलना में श्रेष्ठ बनाती है। शिक्षा के प्रति केंद्र तथा राज्य सरकारों को मिलकर एक अच्छी नीति बनानी होगी, जिससे शिक्षा सर्व सुलभ हो सके।

भारत के संविधान में नीति निर्देशक तत्वों में सरकार को यह निर्देश दिया गया था कि वह 14 वर्ष तक के सारे बच्चों के लिए मुफ्त शिक्षा देने की व्यवस्था 26 जनवरी, 1960 तक करेगी। यदि इस तारीख के लगभग 50 वर्ष बीतने के बाद भी यह काम नहीं हो पाया है, तो यह दुख की बात है।

आज हमारी सरकार ने शिक्षा के क्षेत्र में अनेक क्रांतिकारी कदम उठाये हैं। विशेषकर स्कूलों की मूलभूत समस्याओं पर ध्यान दिया है। माननीय प्रधानमंत्री जी ने बालिका शिक्षा पर ज़ोर दिया है। स्कूलों में नामांकन तो हो रहा था, लेकिन सबसे ज्यादा बालिकाओं द्वारा बीच में ही स्कूल छोड़ने पड़ रहे थे, इसलिए हमारी सरकार प्राथमिकता के साथ सभी विद्यालयों में छात्राओं के लिए अलग से शौचालय बनाने का कार्य हाथ में लिया है। हमारी सरकार ने 'बेटी बचाओ-बेटी पढ़ाओ' अभियान की शुरुआत की है।

शिक्षा के अधिकार विधेयक में किसी भी छात्र को फेल नहीं करने का प्रावधान है। इसमें कक्षा 8 से पहले कोई बोर्ड परीक्षा नहीं होगी। इस प्रावधान के चलते सरकारी स्कूलों में पढ़ाई की हालत और बिगड़ती चली जा रही है। परीक्षा नहीं होने के कारण छात्रों की पढ़ाई में रूचि भी कम हो गई है। कई राज्यों में आठवीं के बच्चे अपनी पुस्तक को ठीक से पढ़ नहीं सकते हैं। अतः विद्यालयों में फेल न करने की नीति पर पुनः विचार करने की आवश्यकता है।

शिक्षा से संबंधित मेरे कुछ सुझाव इस प्रकार हैं:- (1) पूर्व प्राथमिक से लेकर कक्षा 12 तक की शिक्षा का पूरा खर्च सरकार उठाए। स्कूलों में पर्याप्त शिक्षक, भवन, शौचालय, पेयजल, खेल का मैदान, प्रयोगशाला, पुस्तकालय, शिक्षण सामग्री, खेल सामग्री, उपकरण, छात्रावास, छात्रवृत्तियों आदि की पूरी व्यवस्था के लिए सरकार जरूरी संसाधन उपलब्ध कराए; (2) मध्याह्न भोजन की जिम्मेदारी शिक्षकों को न देकर दूसरों को दी जाए व कर्तव्य निर्वाह न करने वाले शिक्षकों पर कार्यवाही की जाए; (3) शिक्षा का माध्यम मातृभाषा हो, शिक्षा और सार्वजनिक जीवन में अंग्रेजी का वर्चस्व खत्म किया जाए; (4) स्कूलों का प्रबंध स्थानीय स्वशासन संस्थाओं द्वारा और जनभागीदारी से किया जाए; (5) प्रतिस्पर्धा का गलाकाट एवं

दमघोटू माहौल समाप्त किया जाए, निजी कोचिंग संस्थाओं पर पाबंदी हो, प्रतिस्पर्धाओं के द्वारा विद्यार्थियों को छान्टने के बजाय विभिन्न प्रकार की उच्च शिक्षा, प्रशिक्षण पर रोज़गार के पर्याप्त अवसर उपलब्ध कराये जाएं; तथा (6) शिक्षा को मानवीय, आनंददायक, संपूर्ण, सर्वांगीण, बहुमुखी, समानतापूर्ण एवं संवेदनशील बनाने के लिए शिक्षण पद्धति और पाठ्यचर्चा में आवश्यक बदलाव किए जाएं। बस्ते का बोझ कम किया जाए। किताबी एवं तोतारटंत शिक्षा को बदलकर उसे ज्यादा व्यवहारिक, श्रम एवं कौशल प्रधान, जीवन से जुड़ा बनाया जाए। बच्चों के भीतर जिज्ञासा, तर्कशक्ति, विश्लेषणशक्ति और ज्ञानपिपासा जगाने का काम शिक्षा करे। बच्चों के अंदर छुपी विभिन्न प्रकार की प्रतिभाओं व क्षमताओं को पहचानकर उनके विकास का काम शिक्षा का हो। शिक्षा की जड़ें स्थानीय समाज, संस्कृति, देशज परंपराओं और स्थानीय परिस्थितियों में हो। शिक्षा को हानिकारक विदेशी प्रभावों एवं सांप्रदायिक आग्रहों से मुक्त किया जाए। संविधान के लक्ष्यों के मुताबिक जागरूक नागरिक तथा एक अच्छे इंसान का निर्माण का काम शिक्षा से हो।

*SHRI T.G. VENKATESH BABU (CHENNAI NORTH): I would like to express my views on the Demands for Grants for the Ministry of Human Resource Development for the year 2015-16.

The Ministry of Human Resource Development comprises two Departments viz. the Department of School Education and Literacy and the Department of Higher Education.

The Budget Estimates for the Department of School Education and Literacy stands at Rs. 42,219.50 crores out of which Rs. 39,038.50 crores for Plan outlay and Rs. 3,181.00 crores for Non-Plan outlay. The total Budget Estimates for this Department has been reduced from Rs. 55,115.10 crores for the fiscal year 2014-15 to the present Rs. 42,219.50 crores. The Government intends upgrading over 80,000 secondary schools and add or upgrade 75,000 junior/middle to the senior secondary level to ensure that there is a senior secondary school within 5 km reach of each child. Considering the necessity of achieving universal school education and continuing the many ongoing schemes under this Department, the Budget allocation for the year 2015-16 should have been increased from the previous fiscal. We hope necessary steps would be taken in this direction.

It would be also prudent if the outlay for this Department is hiked to meet the such school education related issues including mid-day meals. The example of the State of Tamil Nadu in providing mid-day meal to the school children with balanced nutrition and also providing the students free of cost with all necessary things like bicycles, books, mathematical instruments, atlas, uniform, bags, shoes etc. to all school going children and even laptop computers to higher secondary, ITI, Polytechnic and College students should be supported by Central Government for replication universally.

The Budget Estimates for the Department of Higher Education stands at Rs. 26,855.26 crores out of which Rs. 15,855.26 crores for Plan outlay and Rs. 11,000.00 crores for Non-Plan outlay. The total Budget Estimates for this

* Speech was laid on the Table.

Department has been reduced from Rs. 27,656.00 crores for the fiscal year 2014-15 to the present Rs. 26,855.26 crores.

There are proposals for setting up of a new IIT in Karnataka and upgradation of Indian School of Mines, Dhanbad into full-fledged IIT, setting up of Institutes of Science and Education Research in Nagaland and Odisha, a Centre for Film Production, Animation and Gaming in Arunachal Pradesh and Apprenticeship Training Institute for Women in Haryana and Uttarakhand setting up All India Institutes of Medical Sciences (AIIMS) in Jammu and Kashmir, Punjab, Tamil Nadu, Himachal Pradesh and Assam.

While welcoming the announcement of setting up of new Institutes and upgradation of one present Institute, we will be happy if setting up of a All India Institutes of Medical Sciences (AIIMS) in Tamil Nadu is honoured in this year itself.

In all, put together, the school education and literacy department and higher education department have got a total of approximately Rs. 69,074 crores. The revised estimate for 2014-15 was approximately Rs. 70,505 crores. In brief, the total slash in the education sector as compared to the revised allocation in 2014-15 fiscal is 2.02%. The cut is, however, about 16.54% if compared with actual outlay the 2014-15 fiscal.

The reduction in the outlay for both the school education and literacy department and higher education department will not help in achieving the objectives of providing a better school education and higher education.

I would urge the Government to rethink on the present allocation and substantially enhance it to such levels which will help in serving the important sector.

* **SHRI P.R. SUNDARAM (NAMAKKAL):** I would like to make suggestions on behalf of my party All India Anna Dravida Munnetra Kzhagam on the demands of grants for the Ministry of Human Resource Development for the year 2015-16. Education is the key for a development of not only for an individual but also for a society having potentially to remove people from various kinds of clutches like poverty, ignorance, etc. As such, you will appreciate that giving importance for the education is major responsibility of the government. Particularly, for women education of the protector to lead a successful life and I thank the government for having given more importance for the girls education and higher education.

Hon. Minister during his budget speech ensured in this House that there is a secondary school within five km reach of each child and assured upgradation of 80,000 secondary schools and upgrade 75000 middle to the senior secondary level. While upgrading the senior secondary schools, the government should also include some of flagship schemes being implemented in the state of Tamil Nadu by the guidance of our dynamic leader Dr. Puratchi Thalivi Amma especially laptop have been provided to the senior secondary schools to increase their reading power and exposure to the advanced study. Such kind of schemes should be supported by the government to cover more students every year.

Particularly, the budget allocation of Rs.26855 crore to the department of higher education, plan for setting up of major central institute in every state is a welcome move. But, I am disappointed on the reduction of 9.79% decrease for the department of school education comparing to the year 2014-15 and the government has announced only Rs.42,219.5 crore for the current year.

School education is the main base for the higher education and majority of schools in the country do not have adequate infrastructure. Even though, the government is implementing Serva Siksha Abhiyan with the aim of universalization of elementary education in a time bound manner, if failed to develop basic infrastructure of elementary education. Particularly, still the rural

* Speech was laid on the Table.

schools are witnessing shortage of adequate teachers and the pupil teacher ratio is very low.

As far as the state of Tamil Nadu is concerned, I would like to inform this august house that above 25000 teaching posts have been filled during the last four years under the golden leadership of our hon. Puratchi Thalivi Amma. I assure you that the Central is aware about the appointment of those teachers which have been achieved by the Government of Tamil Nadu through proper examination procedure so as to achieve better pupil teacher ratio in the state. Thus, the basic objective of Right of Education Act has been implemented in the state.

Therefore, I would like to urge the government to allocate special fund for development of school infrastructure and also provide special grant to the state of Tamil Nadu as it is the only state which appointed a major number of teachers in primary and middle level schools across the state.

In conclusion, I raise my concern here that there is a drastic cuts in the current budget outlay some important schemes like mid-day meal scheme and Sarva Shiksha Abiyan. Further, I recognise that the government has been giving limited importance for SSA scheme by reducing the allocation to Rs. 22000 crore from Rs.27,758 for the year 2014-15. We are all aware that the SSA scheme was initiated by the Central government mainly to develop infrastructure in rural schools. But, I do not know, how can the need of rural schools would be fulfilled by this amount.

Therefore, I once again urge the government to increase the allocation for SSA Scheme and increase the central share for this scheme.

* **SHRI PREM DAS RAI (SIKKIM)** : I support the demands for grants of the Human Resource Ministry, my party the Sikkim Democratic Front Party, led by the hon. Chief Minister, Pawan Chamlingji supports the NDA Government.

The President Pranab Mukherjee mentioned education as a "priority of priorities" for the government in his address at the start of the budget session. The Finance Minister in his speech also assured that the government will continue its actions to reform the education sector.

In the last one year, the Ministry of HRD has announced over 20 schemes for the education sector. The setting up of student Financial Aid Authority to administer and monitor scholarship as well educational loan schemes, through Pradhan Mantri Vidya Lakshmi Karyakram will enable poor and middle class students to pursue higher education. The "Ishan Uday" and "Ishan Vikas " schemes are a welcome announcement, and need to be expanded, bearing in mind the large share of youth with lack of access to quality education and academic and industrial exposure in the NER.

Furthermore, the steps taken by the government to sensitize students on NER's culture, history and traditions will help in breaking stereotypes and promoting greater understanding of NER.

In addition to the large number of schemes, the government has announced its intention to frame a New Education Policy, India's first in 29 years, to frame a new roadmap for the education sector aimed at meeting the challenges posed by lack of quality, research and innovation in educational institutions and make India a knowledge superpower.

All these are the steps in the right direction. However, I would also like to flag a few concerns and suggest some proposals.

Decline in Budgetary Allocation : Onus on State Governments. The budgetary allocation for school education and higher education declined by 2.02% compared to 2014-15 RE & by 16.54 % compared to 2014-15 BE.

* Speech was laid on the Table.

- The change comes in view of enhanced resources available with the states based on the recommendations of the 14th Finance Commission.
- The total allocations for SSA and MDM shows a reduction of 28.5% and 41% from the 2014-15 BE. As part of rationalization of CSS, SSA and MDM financed from cess is marked as 'schemes fully supported by Union Government.'
- The fund sharing pattern of SSA indicates that the government is shifting its responsibility to roll out RTE through SSA towards State Governments as 90% of the SSA allocation is now coming from the 'Prarambhik Shiksha Kosh' and only 10% as Gross Budgetary Support (GBS).
- The budget allocation under RMSA decreased by 57% and RUSA by 47% from the 2014-15 (BE) and these schemes will run with a changed sharing pattern.
- The scheme for setting up of 6000 model schools has been delinked from central support.
- All these actions indicated that the larger financial responsibility is to be borne by the State Governments to implement the promises made by Union Government. This indicates that the implementation of these schemes will depend on states net increase in spending capacity.

Proposal : Need to strengthen higher education infrastructure in NER. Although there is a high level of literacy and access to school education in the region, the avenues for higher education in the region continue to remain low.

- According to the UGC, in 2013-14 more than 5 lakh students from NER left the region for other parts of the country due to the absence of quality higher education facilities.
- As recommended by the Bezbaruah Committee, there is a need to undertake a socio-economic study of the nature of student's migration from the North-East to plan for higher education institutes in NER. There is a need to

establish new institutions and strengthen the existing institutions in the region.

- The NER region lags behind the rest of the country with respect to scientific and technical education. There is only one functional IIT (at Guwahati) and one functional IIM (at Shillong) in the region. I urge the HRD Minister to create IIT and IIMs in all the States in the NER, including Sikkim, to promote the development of the region.

Proposal : Need to create more Skill Development Centres in NER. Lack of employable skills among students is a national concern. This has been further accentuated in the NER by the lack of skill development centers and institutions - the number of ITIs per million population in all the states of the region is lower than the national average. This has affected the economic productivity of the region.

- Skill development in NER should be given special emphasis to improve employment opportunities for the youth and ensure economic development of the region.

Proposal : Need to promote value-based and peer-to-peer learning. Emphasis on value-based learning is needed to ensure that the creative energies of the youth are directed to meaningful participation in the society , and ensure that they do not fall prey to substance abuse and violence (both as victims and perpetrators)

- Educational programmes should emphasize on "peer-to-peer education", to limit substance abuse and generate awareness about the health, social and economic implications of the drug and substance use. I would like to mention here that the Sikkim government has started the SAATHI initiative under the CM's youth empowerment and self reliant mission to prevent drug and substance use. There is also a need to establish school based programmes against bullying through in school counselling services.

Proposal : Education for Sustainable Development (E4SD) as the way forward under New Education Policy. Sustainable development of a society is a continuous learning process which requires greater understanding of the economic, social, cultural and environmental aspects of development.

- Education can be a powerful tool for this, by providing the youth the necessary knowledge and skills to participate in national development and create a sustainable future for all.
- As the world discusses the Sustainable Development Goals, I believe the concept of E4SD should form the bedrock of the New Education Policy.
- Education systems should provide both education about sustainability and education for sustainability to empower youth to contribute towards sustainable development, both now and in the future.
- Teachers must be equipped with the required competences to impart knowledge to the youth which could address sustainability challenges.
- Adequate human, infrastructural and financial resources is required to support such efforts.

Faculty shortage : There exists acute shortage of faculty in higher educational institutions across the country, right from Central Universities to institutions such as IITs, IIMs. Out of the total sanctioned teaching posts of 16339, 6107 teaching posts were lying vacant (1273 Professor, 2193 Associate Professor, 2641 Assistant Professor) in Central Universities. In IITs 2,636 out of 6,944 sanctioned posts continue to be vacant.

- This has a great bearing on the quality of education imparted at such institutions. Although the government has taken steps such as providing financial incentives and increasing retirement age, more steps are required to enhance the prestige of teaching profession.

Out of school children: Educational programmes should be structured to maximize inclusion of vulnerable groups, including youths with special needs, youths living in disadvantaged circumstances and youths belonging to different ethnic groups.

- Even today, over 60 lakh children are out of school. This issue needs immediate attention. Inclusive education will lead to equal opportunities and reduce social inequalities, thereby creating sustainable societies.
- New approaches must be identified to attract such children to school.

Finally, the Navodayavidyalaya being set up in Pakyong in East Sikkim has been completed. Due to the earthquake of 2011 September one unit of the staff quarters has tilted. However, all the other buildings are all right. I would like to inform the hon. Minister that this matter needs closure and the CPWD needs to hand over these buildings to the Ministry so the students who are studying in tin sheds right now under inhuman conditions can be moved to these wonderful premises. I have already brought this matter to the notice of the hon. Minister several times. I hope that this will meet with success in the near future. Many parents and teachers, for no fault of theirs are suffering. All matters related to the earthquake in other areas are all sorted out. Why this is pending is a moot question.

15.34 hrs

**MOTION RE: NINTH REPORT OF COMMITTEE ON
PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

SHRI RATTAN LAL KATARIA (AMBALA): Sir, I beg to move:

“That this House do agree with the Ninth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 22nd April, 2015.”

HON. DEPUTY SPEAKER: The question is:

“That this House do agree with the Ninth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 22nd April, 2015.”

The motion was adopted.

15.35hrs

PRIVATE MEMBERS' BILL -Introduced

HON. DEPUTY SPEAKER: The House will now take up Private Members' Business – Introduction of Bills.

Dr. Kirit P. Solanki.

(i) HIV/AIDS BILL, 2015*

डॉ. किरिट पी. सोलंकी (अहमदाबाद) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत में एचआईवी महामारी का निवारण, नियंत्रण और प्रबंधन करने; एचआईवी/एड्स से ग्रस्त या प्रभावित व्यक्तियों के मानवाधिकारों का संरक्षण और प्रवर्तन करने; ऐसे अधिकारों का प्रवर्तन करने के लिए राष्ट्रीय, राज्य, संघ राज्यक्षेत्र और जिला स्तर पर प्राधिकरणों की स्थापना करने तथा एचआईवी/एड्स के फैलाव को नियंत्रित करने के लिए इसके निवारण, इसके प्रति जागरुकता, देखभाल, संभाल, उपचार कार्यक्रमों का प्रवर्तन करने और उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for prevention, control and management of HIV epidemic in India; protection and promotion of human rights of persons living or affected by HIV/AIDS; for establishment of Authorities at the National, State, Union territory and district level to promote such rights and to promote prevention, awareness, care, support, treatment programmes to control the spread of HIV/AIDS and for matters connected therewith or incidental thereto.”

The motion was adopted.

डॉ. किरिट पी. सोलंकी: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित ** करता हूँ।

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 24.04.2015.

** Introduced with the recommendation of the President.

HON. DEPUTY SPEAKER: Item No.23, Shri Kalikesh Narayan Singh Deo. - Not present.

15.36 hrs

(ii) FARMER'S WELFARE BILL, 2015*

श्री राकेश सिंह (जबलपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि कृषकों के कल्याण के लिए एक राष्ट्रीय आयोग की स्थापना और उससे संबंधित मामलों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for establishment of a National Commission for the welfare of farmers and for matters connected therewith.”

The motion was adopted.

श्री राकेश सिंह: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

15.36 ½ hrs

(iii) GIRLS (FREE AND COMPULSORY) EDUCATION BILL, 2015*

श्री राकेश सिंह (जबलपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि प्रत्येक कन्या जिसके माता-पिता गरीबी रेखा के नीचे जीवनयापन कर रहे हैं, को निःशुल्क और अनिवार्य शिक्षा प्रदान करने का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for free and compulsory education to every girl whose parents are living below poverty line.”

The motion was adopted.

श्री राकेश सिंह: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 24.04.2015

15.37 hrs**(iv) UNIFORM EDUCATION BILL, 2015***

श्री राकेश सिंह (जबलपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि देश में प्राथमिक स्तर से उच्च माध्यमिक स्तर तक सभी विद्यार्थियों को एक समान शिक्षा प्रदान करने का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for uniform education to all the students from primary level to senior secondary level in the country.”

The motion was adopted.

श्री राकेश सिंह: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

HON. DEPUTY SPEAKER: Item No.24, Shri Kalikesh Narayan Singh Deo – Not present.

15.37 ½ hrs**(v) HIGH COURT OF PUNJAB AND HARYANA (ESTABLISHMENT OF A PERMANENT BENCH AT GURGAON) BILL, 2015***

SHRI DUSHYANT CHAUTALA (HISAR): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Punjab and Haryana at Gurgaon.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Punjab and Haryana at Gurgaon.”

The motion was adopted.

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SHRI DUSHYANT CHAUTALA: I introduce the Bill.

HON. DEPUTY SPEAKER: Item. No.26, Shri Pankaj Chaudhary. – Not present.

15.38 hrs

(vi) NATIONAL COMMISSION FOR FARMERS BILL, 2015*

श्री देवजी एम. पटेल (जालौर): उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि कृषकों के कल्याण और समग्र विकास के लिए राष्ट्रीय कृषक आयोग की स्थापना करने तथा उससे संसक्त विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the constitution of National Commission for Farmers for their welfare and overall development and for matters connected therewith.”

The motion was adopted.

श्री देवजी एम. पटेल: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

15.39hrs

(vii) FODDER WAREHOUSE BOARD BILL, 2015*

श्री देवजी एम. पटेल (जालौर): उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि अकाल, सूखा या बाढ़ जैसी प्राकृतिक आपदा से प्रभावित स्थानों में पशुओं के लिए चारा और पानी उपलब्ध कराने के लिए चारा भाण्डागार बोर्ड की स्थापना करने और उससे संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the establishment of a Fodder Warehouse Board for making available fodder and water to animals in places affected by natural calamities

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like famine, draught or flood and for matters connected therewith or incidental thereto.”

The motion was adopted.

श्री देवजी एम. पटेल: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

15.40 hrs

**(viii) CONSTITUTION (SCHEDULED TRIBES) ORDER
(AMENDMENT) BILL, 2015***

श्री विष्णु दयाल राम (पलामू) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि संविधान (अनुसूचित जनजातियाँ) आदेश, 1950 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.”

The motion was adopted.

श्री विष्णु दयाल राम: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

15.41 hrs

**(ix) CONSTITUTION (SCHEDULED CASTES) ORDER
(AMENDMENT) BILL, 2015*
(Amendment of the Schedule).**

श्री हरिनारायण राजभर (घोसी) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि संविधान (अनुसूचित जातियाँ) आदेश, 1950 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

HON. DEPUTY SPEAKER: The question is:

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“That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950.”

The motion was adopted.

श्री हरिनारायण राजभर: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

15.41 ½ hrs

(x) PROHIBITION OF INTERFERENCE WITH FREEDOM OF MATRIMONIAL ALLIANCES IN THE NAME OF HONOUR AND TRADITION BILL, 2015*

SHRI RABINDRA KUMAR JENA (BALASORE): I beg to move for leave to introduce a Bill to provide for, in the interests of protecting individual liberty and preventing victimisation, prohibition of unlawful assemblies and other conduct interfering with freedom of matrimonial alliances in the name of honour and tradition and for matters connected therewith or incidental thereto.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for, in the interests of protecting individual liberty and preventing victimisation, prohibition of unlawful assemblies and other conduct interfering with freedom of matrimonial alliances in the name of honour and tradition and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI RABINDRA KUMAR JENA: I introduce the Bill.

15.42 hrs

(xi) SPECIAL MARRIAGE (AMENDMENT) BILL, 2015* *(Amendment of section 5)*

SHRI RABINDRA KUMAR JENA (BALASORE): I beg to move for leave to introduce a Bill further to amend the Special Marriage Act, 1954.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 24.04.2015

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Special Marriage Act, 1954.”

The motion was adopted.

SHRI RABINDRA KUMAR JENA: I introduce the Bill.

HON. DEPUTY SPEAKER: Item No. 33, Shrimati Darshana Vikram Jardosh. Not present.

Item No. 34, Shrimati Darshana Vikram Jardosh. Not present.

15.42 ½ hrs

(xii) TRANSGENDER PERSONS (PROVISION OF SOCIAL SECURITY) BILL, 2015*

श्री महेश गिरी (पूर्वी दिल्ली) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि ट्रांसजेंडर व्यक्तियों को सामाजिक सुरक्षा प्रदान करने तथा इससे संसक्त विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for social security to transgender persons and for matters connected therewith.”

The motion was adopted.

श्री महेश गिरी: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित** करता हूँ।

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 24.04.2015

** Introduced with the recommendation of the President.

15.43 hrs**(xiii) PREVENTION OF BEGGING AND REHABILITATION OF BEGGARS BILL, 2015***

डॉ. किरिट पी. सोलंकी (अहमदाबाद) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि देश में भिक्षावृत्ति का प्रतिषेध तथा भिखारियों का पुनर्वास करने और उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for prevention of begging and rehabilitation of beggars in the country and for matters connected therewith or incidental thereto.”

The motion was adopted.

डॉ. किरिट पी. सोलंकी: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

15.43 ½ hrs**(xiv) NATIONAL COMMISSION FOR FARMERS' INCOME BILL, 2015***

SHRI R. DHROVANARAYANA (CHAMARAJANAGAR): I beg to move for leave to introduce a Bill to provide for the constitution of a National Commission for Farmers' Income and for matters connected therewith and incidental thereto.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the constitution of a National Commission for Farmers' Income and for matters connected therewith and incidental thereto”

The motion was adopted.

SHRI R. DHROVANARAYANA: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 24.04.2015

HON. DEPUTY SPEAKER: Item No. 38, Shrimati Poonam Mahajan. Not present.

15.44 hrs

(xv) CONSTITUTION (AMENDMENT) BILL, 2015*
(Amendment of the Eighth Schedule).

श्री अश्विनी कुमार चौबे (बक्सर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

श्री अश्विनी कुमार चौबे: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 24.04.2015

15.44 ½ hrs**(xvi)MEDICAL DEVICE REGULATORY AUTHORITY BILL, 2015***

DR. SANJAY JAISWAL (PASCHIM CHAMPARAN): I beg to move for leave to introduce a Bill to provide for the establishment of the Medical Device Regulatory Authority to regulate and monitor manufacturing, packaging, labeling, advertising, sale, use and disposal of medical devices and ensure availability of safe medical devices in the country and for matters connected therewith.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the establishment of the Medical Device Regulatory Authority to regulate and monitor manufacturing, packaging, labeling, advertising, sale, use and disposal of medical devices and ensure availability of safe medical devices in the country and for matters connected therewith.”

The motion was adopted.

DR. SANJAY JAISWAL : I introduce the Bill.

HON. DEPUTY SPEAKER: Item No. 41, Shri Prahlad Joshi. Not Present.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 24.04.2015

15.45 hrs**(xvii)MARTYRS (PAYMENT OF ADEQUATE COMPENSATION) BILL, 2015***

SHRI DEEPENDER SINGH HOODA (ROHTAK): Mr. Deputy-Speaker, Sir, I beg to move for leave to introduce a Bill to provide for payment of adequate compensation by the Central Government to the dependents of deceased personnel of the Indian Armed Forces, Paramilitary Forces, Central Armed Police Forces and the State Armed Police Forces, who sacrifice their lives in the line of duty.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for payment of adequate compensation by the Central Government to the dependents of deceased personnel of the Indian Armed Forces, Paramilitary Forces, Central Armed Police Forces and the State Armed Police Forces, who sacrifice their lives in the line of duty.”

The motion was adopted.

SHRI DEEPENDER SINGH HOODA : I introduce the Bill.

15.45 ½ hrs**(xviii)BOSE REGIMENT BILL, 2015***

SHRI DEEPENDER SINGH HOODA (ROHTAK): Sir, I beg to move for leave to introduce a Bill to provide for the constitution and regulation of a new army regiment to be known as the Bose Regiment for ensuring the security of the Indo-Myanmar, Indo-Nepal and Indo-Bangladesh borders, ensuring the security of India's north-eastern frontiers and for other matters connected therewith.

HON. DEPUTY SPEAKER: The question is:

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“That leave be granted to introduce a Bill to provide for the constitution and regulation of a new army regiment to be known as the Bose Regiment for ensuring the security of the Indo-Myanmar, Indo-Nepal and Indo-Bangladesh borders, ensuring the security of India's north-eastern frontiers and for other matters connected therewith.”

The motion was adopted.

SHRI DEEPENDER SINGH HOODA : I introduce the Bill.

15.46 hrs

(xix) CONSTITUTION (AMENDMENT) BILL, 2015*
(Amendment of the Eighth Schedule)

श्री भैरों प्रसाद मिश्र (बांदा) : माननीय उपाध्यक्ष जी, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to amend the Constitution of India.”

The motion was adopted.

श्री भैरों प्रसाद मिश्र: माननीय उपाध्यक्ष जी, मैं विधेयक पुरःस्थापित करता हूँ।

15.46 ½ hrs

**(xx) CONSTITUTION (SCHEDULED TRIBES) ORDER
(AMENDMENT) BILL, 2015***
(AMENDMENT OF THE SCHEDULE)

श्री आलोक संजर (भोपाल) : माननीय उपाध्यक्ष जी, मैं प्रस्ताव करता हूँ कि संविधान (अनुसूचित जनजातियाँ) आदेश, 1950 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 24.04.2015

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.”

The motion was adopted.

श्री आलोक संजर: माननीय उपाध्यक्ष जी, मैं विधेयक पुर:स्थापित करता हूं।

15.47 hrs

(xxi) WRITERS AND ARTISTS' SOCIAL SECURITY BILL, 2015*

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर) : माननीय उपाध्यक्ष जी, मैं प्रस्ताव करता हूं कि लेखकों और कलाकारों की सामाजिक सुरक्षा और कल्याणकारी उपायों तथा उससे संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for social security and welfare measures for writers and artists and for matters connected therewith or incidental thereto.”

The motion was adopted.

श्री दिलीपकुमार मनसुखलाल गांधी: माननीय उपाध्यक्ष जी, मैं विधेयक पुर:स्थापित करता हूं।

15.47 ½ hrs

(xxii) CULTURAL HERITAGE CONSERVATION BILL, 2015*

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर) : माननीय उपाध्यक्ष जी, मैं प्रस्ताव करता हूं कि सांस्कृतिक और प्राकृतिक धरोहर का संरक्षण करने के लिए एक बोर्ड का गठन करने तथा उससे संसक्त विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 24.04.2015

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the constitution of a Board for the conservation of cultural and natural heritage and for matters connected therewith.”

The motion was adopted.

श्री दिलीपकुमार मनसुखलाल गांधी: माननीय उपाध्यक्ष जी, मैं विधेयक पुरःस्थापित करता हूँ।

15.48 hrs

**(xxiii)COW AND OTHER MILCH ANIMALS
(PROHIBITION OF SLAUGHTER, CRUELTY AND
OTHER PROVISIONS) BILL, 2015***

श्री निशिकान्त दुबे (गोड्डा) : माननीय उपाध्यक्ष जी, मैं प्रस्ताव करता हूँ कि गाय एवं इसकी संतति और अन्य दुधारू पशुओं के मांस के उपभोग या इसके निर्यात अथवा किसी अन्य प्रयोजन के लिए उनके वध का प्रतिषेध करने और पशुओं के साथ बरती जाने वाली निर्ममता एवं उन्हें दिए जाने वाले आघात, पीड़ा या यातना का निवारण तथा कल्याणकारी उपायों एवं पशुओं की तंदुरुस्ती सुनिश्चित करने के माध्यम से उनके प्रति मानवीय दृष्टिकोण अपनाने और उससे संसक्त तथा आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the prohibition of slaughter of cow and its progeny and other milch animals for consumption of meat or its export or for any other purpose, cruelty and inflicting of trauma, pain or suffering on animals and for humane approach towards them through welfare measures and the well being of animals and for matters connected therewith and incidental thereto.”

The motion was adopted.

श्री निशिकान्त दुबे: माननीय उपाध्यक्ष जी, मैं विधेयक पुरःस्थापित करता हूँ।

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 24.04.2015

15.49 hrs

**(xxiv) DROUGHT AFFECTED AND DROUGHT PRONE AREAS
(SPECIAL PROVISIONS) BILL, 2015***

श्री निशिकान्त दुबे (गोड्डा) : माननीय उपाध्यक्ष जी, मैं प्रस्ताव करता हूँ कि संघ सरकार द्वारा देश के सूखा प्रवण क्षेत्रों के लिए दीर्घावधि कार्य योजना के रूप में मानव उपयोग के लिए खाद्य और पेयजल तथा किसानों के मवेशियों के लिए चारे की आपूर्ति अनिवार्य रूप से बनाए रखने, देश के सूखा प्रभावित क्षेत्रों में किसानों की नष्ट हुई फसलों के लिए संघ सरकार द्वारा वित्तीय सहायता जैसे विशेष प्रावधानों के लिए और झील, तालाब, कुएं जैसे जल स्रोतों के निर्माण, वर्षा जल संचयन, पानी की ज्यादा जरूरत रखने वाली फसलों का पानी की कम जरूरत रखने वाली फसलों के रूप में विविधीकरण, सामुदायिक वानिकी कार्यक्रम इत्यादि तथा उससे संसक्त और उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the special provisions such as compulsory maintenance of food and potable water supplies for human consumption and fodder for livestock of the farmers, financial assistance for lost crops to farmers in drought affected areas of the country; creation of water bodies like lakes, ponds, wells, rainwater harvesting, diversification of water intensive crops to low water intensive requirement crops, community afforestation programmes and other action plan for the drought prone areas of the country and for matters connected therewith and incidental thereto.”

The motion was adopted.

श्री निशिकान्त दुबे: माननीय उपाध्यक्ष जी, मैं विधेयक पुरःस्थापित करता हूँ।

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 24.04.2015

15.50 hrs

(xxv) UNDERPRIVILEGED, ORPHAN, VAGABOND AND OTHER STREET CHILDREN (PREVENTION OF ABUSE, REHABILITATION AND WELFARE) BILL, 2015*

श्री निशिकान्त दुबे (गोड्डा) : महोदय, मैं प्रस्ताव करता हूँ कि अनाथ, आवारा, घर से भागे हुए और अन्य निराश्रित बालकों के साथ दुर्यवहार और उनके शोषण का उल्लंघकर्ताओं के लिए भयकारी दंड का उपबंध करके निवारण करने और संघ तथा राज्य सरकारों द्वारा ऐसे बालकों, जो सामान्यतः कूड़ा बीनकर, भीख मांगकर, जूते पॉलिश करके, कुम्हार के रूप में कार्य करके, कलाबाजी करके अपना निर्वाह करते हैं अथवा जो चोरी, जेबतराशी, झपटमारी, तस्करी, वेश्यावृत्ति जैसे अपराधों में संलिप्त होने तथा अप्राकृतिक कार्य करने को विवश हैं, को अपनी, अभिरक्षा में ले कर और उन्हें आश्रय, देखभाल, संरक्षण, शिक्षा, चिकित्सीय देखभाल, व्यावसायिक प्रशिक्षण इत्यादि प्रदान करते हुए उनके लिए पुनर्वास और अन्य कल्याणकारी उपाय किए जाने तथा उससे और उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the prevention of abuse and exploitation of orphan, vagabond, runaway and other street children by providing deterrent punishment for the violators and for rehabilitation and other welfare measures to be undertaken by the Union and the State Governments for such children who usually subsist on rag picking, begging, shoe polishing, working as potters, performing acrobatics or who are forced to indulge in crimes like stealing, pick pocketing, snatching, smuggling, prostitution, education medical care, vocational training, etc., and for matters connected therewith and incidental thereto.”

The motion was adopted.

श्री निशिकान्त दुबे: महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 24.04.2015

15.51 hrs**COMPULSORY VOTING BILL, 2014 – Contd.**

HON. DEPUTY SPEAKER: The House shall now take up Item No. 54. Shri Janardan Singh Sigriwal you can continue.

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : उपाध्यक्ष महोदय, मैं आपके प्रति आभार व्यक्त करता हूँ कि आपने मुझे अनिवार्य मतदान विधेयक, 2014 पर चर्चा करने की अनुमति प्रदान की है। यह सर्वविदित है कि भारत दुनिया का सबसे बड़ा लोकतांत्रिक देश है और समय के साथ इसकी जीवंतता में उत्तरोत्तर वृद्धि हुई है। भारत निर्वाचन आयोग एक स्वतंत्र संवैधानिक संस्था है। जिसने देश के लोकतांत्रिक जरूरतों के अनुसार समय-समय पर अनेक चुनाव सुधार किए हैं, लेकिन अभी और भी बड़े सुधार चुनावों में किए जाने की आवश्यकता है। इन्हीं महत्वपूर्ण चुनाव सुधारों में अनिवार्य मतदान भी एक है।

महोदय, देश में पहला आम चुनाव वर्ष 1952 में हुआ था, जिसमें 61.17 प्रतिशत मतदाताओं ने अपने मताधिकार का प्रयोग किया था। तब से लेकर आज तक यह प्रतिशतता कभी 55 प्रतिशत रही तो किसी आम चुनाव में यह 66 प्रतिशत हो गयी। वर्ष 2014 में हुए आम चुनाव में देश की जनसंख्या 1,23,63,44,631 थी। उस समय कुल पंजीकृत मतदाताओं की संख्या 83,41,01,479 थी। जिसमें से केवल 55,38,01,801 मतदाताओं ने अपने मताधिकार का प्रयोग किया। यह हालांकि आज तक का सर्वाधिक मतदान प्रतिशत है जिसमें 66.40 प्रतिशत लोगों ने अपने मताधिकार का प्रयोग किया। फिर भी लगभग 34 प्रतिशत मतदाता देश की सरकार चुनने की प्रक्रिया से अलग-थलग रहे। यह तथ्य हमें आत्म मंथन करने पर विवश करता है और यही कारण है कि इस देश में मतदान को अनिवार्य करने की बात बड़ी मजबूती से उठती रही है। मुझे लगता है कि हमारे देश में लोकतंत्र को और जीवंत बनाने तथा और मजबूत करने के लिए अनिवार्य मतदान को कानूनी अमलीजामा पहनाने के लिए सरकार को गंभीरता से विचार करना चाहिए। हमारे देश में मौलिक और नागरिक अधिकारों की बात पुरजोर तरीके से की जाती है जो किसी भी लोकतंत्र को जीवंत और सफल बनाने वाले अतिआवश्यक और अतिमहत्वपूर्ण कारकों में से एक है।

लेकिन जब मौलिक और नागरिक-कर्तव्यों के पालन की बात आती है, तो एक नागरिक के रूप में हम कहीं न कहीं पिछड़ते हुए नज़र आते हैं। यही कारण है कि हमारे देश के 34 प्रतिशत मतदाता सरकार चुनने की प्रक्रिया से अलग हैं। वे अपने मौलिक कर्तव्य का पालन नहीं करते हैं। आज़ादी के बाद हुए प्रथम आम चुनाव से लेकर आज तक 16 बार लोक सभा के चुनाव हो चुके हैं, इन सभी चुनावों में कमोबेश एक-सी ही स्थिति रही है। किसी चुनाव में 40 प्रतिशत मतदाता अपने मताधिकार का प्रयोग नहीं करते, तो किसी चुनाव में इसकी प्रतिशतता 34 हो जाती है। लेकिन पिछले 62 वर्षों में इसमें कोई बड़ा परिवर्तन देखने को नहीं मिला है। यही कारण है कि पूर्ण जनादेश प्राप्त करने वाले राजनीतिक दल को भी देश के बड़े मतदाता वर्ग के समर्थन से वंचित रहना पड़ता है। यह समावेशी लोकतंत्र की मूल भावना के विरुद्ध है और इसका कहीं न कहीं समावेशी विकास पर भी प्रतिकूल प्रभाव पड़ता है। यही कारण है कि इससे सम्मानित सदन में मतदान को अनिवार्य करने के लिए समय-समय पर मांग उठती रही है। जिस प्रकार हम अन्य कर्तव्यों, जैसे- टैक्स देना, न्याय में सहयोग देना, शिक्षा प्राप्त करना और उसके प्रचार-प्रसार का पालन करते हैं, उसी प्रकार मतदान करना भी एक नागरिक कर्तव्य है, जिसे हम सही तरीके से पालन नहीं कर पाते हैं, जिसका हमें पूरी निष्ठा से पालन करना चाहिए। लेकिन पिछले 62 वर्षों के अनुभव से हमें पता चलता है कि हम स्वप्रेरणा से आज तक इस कर्तव्य का पालन नहीं कर पाए हैं। इसीलिए इसे कानूनी रूप देना अनिवार्य हो गया है।

ऐसा कहा जाता है कि मतदान का अधिकार अन्य अधिकारों की तरह ही है। लेकिन ऐसी बात नहीं है। मैं यह मानता हूँ कि मतदान का अधिकार एक असमान अधिकार है। हम कह सकते हैं कि यह सभी अधिकारों की आधारशिला है। आपके अधिकार आपके हैं। यह तभी संभव है, जब लोकतंत्र हो। लेकिन सामंतवाद या तानाशाही में शासन के द्वारा नागरिक अधिकारों की कोई मान्यता नहीं है। इसके विपरीत लोकतंत्र एक उत्तरदायी शासन है। अच्छा लोकतंत्र वही है, जिसमें शत-प्रतिशत मतदान होता है यानी सरकार बनाने में हर व्यक्ति की भागीदारी होती है। यदि यह स्वेच्छा से हो, तो सर्वश्रेष्ठ है। यदि 80-90 प्रतिशत लोग वोट कर रहे हों, तो भी चलेगा। लेकिन रजिस्टर्ड मतदाताओं में से केवल 50-60 प्रतिशत मतदाताओं का ही मतदान करना किसी भी तर्क से स्वीकार्य नहीं है।

गुजरात हमारे देश का एक मात्र राज्य है, जहाँ स्थानीय निकाय के चुनाव में अनिवार्य मतदान संबंधी कानून वहाँ की विधान सभा द्वारा वर्ष 2009 में पारित किया गया था। तब हमारे प्रधानमंत्री आदरणीय श्री नरेन्द्र मोदी जी गुजरात के मुख्यमंत्री हुआ करते थे। हालांकि तत्कालीन राज्यपाल ने इस व्यवस्था को संविधान के अनुच्छेद 21 का उल्लंघन मानते हुए विधेयक को वापस लौटा दिया था। राज्यपाल का यह तर्क था कि ऐसा करना लोगों पर मतदान को थोपना होगा, जो संविधान के विरुद्ध होगा। जबकि तत्कालीन

मुख्यमंत्री आदरणीय श्री नरेन्द्र मोदी जी ने इसे अनुशासन के जरिये लोकतंत्र को मजबूत करने के लिए उठाया गया कदम बताया था। उनकी मान्यता है कि यह इसलिए भी जरूरी है क्योंकि राजनीति और राजनेता वोट बैंक की राजनीति से ऊपर उठकर सोच सकें और मतदाताओं को लुभाने के लिए अपनाये जाने वाले भ्रष्ट तौर-तरीकों पर रोक लग सके।

आज कालेधन का भी प्रयोग मतदाताओं को मतदान केन्द्र पर लाने, मतदाताओं को लुभाने, मतदाताओं को जाति और धर्म के आधार पर बांटने के लिए बड़े पैमाने पर किया जाता है। मेरा यह मानना है कि यदि कालेधन को चुनावों में प्रयोग होने से रोकना है, तो हमें अनिवार्य मतदान पर गंभीरता से विचार करना चाहिए।

आज हम अपने ही देश में यह चर्चा नहीं कर रहे हैं, बल्कि आज पूरे विश्व के 32 देशों में अनिवार्य मतदान संबंधी कानून बने हुए हैं। वे देश हैं- आस्ट्रिया, अर्जेंटिना, आस्ट्रेलिया, बेल्जियम, बोलिविया, ब्राजील, चिली, साइप्रस, मिस्र, फिजी, फ्रांस, ग्रीस, इटली, मेक्सिको, फिलिपींस, सिंगापुर, स्वीट्जरलैंड, थाईलैंड, तुर्की आदि देशों में अनिवार्य मतदान के कानून बने हुए हैं।

16.00 hrs

वहां अनिवार्य मतदान की व्यवस्था लागू है और लोग सही मायने में इसका प्रयोग कर रहे हैं। जो लोग मतदान नहीं करते हैं, उनके ऊपर जुर्माना या सामुदायिक सेवा का प्रावधान भी वहां किया गया है। इसके साथ ही, वहां 18 वर्ष से 70 वर्ष तक के लोगों को अनिवार्य मतदान करना होता है, 70 वर्ष से ऊपर के मतदाताओं को अनिवार्य मतदान से छूट दी गयी है। जो मतदाता बीमार हों या 500 किलोमीटर से अधिक दूर रहने वाले हैं, को भी इससे छूट दी गयी है। इस कानून को लागू करने के लिए अन्य उपाय भी किए गए हैं, जैसे मोबाइल मतदान केन्द्र। वहां पर मोबाइल मतदान केन्द्रों की व्यवस्था की गयी है, जो व्यक्ति किसी विशेष कारण से मतदान केन्द्र तक नहीं जा सकता, मतदान केन्द्र ऐसे लोगों के पास जाता है। इससे मतदान के विषय में वहां की सरकार की गंभीरता का पता चलता है। जहां तक भारत में इस कानून को लागू करने की बात है, हमारे समक्ष कुछ चुनौतियां आएंगी, क्योंकि हमारे देश में करोड़ों मतदाता आंतरिक पलायन के शिकार हैं, जो रोजगार की तलाश में अपने मूल निवास को छोड़कर दूरदराज शहरों में चले जाते हैं। इस प्रकार के मतदाता कैसे मतदान करेंगे, इस पर गंभीरता से विचार करना होगा। जो मतदाता किसी भी कारण से असमर्थ हैं, उन्हें भी मतदान से छूट देने का प्रावधान करना होगा। जिन देशों में अनिवार्य मतदान संबंधी कानून लागू है, वहां मतदान नहीं करने पर दण्ड का भी प्रावधान किया गया है। मेरा सुझाव है कि अपने देश में इसके लिए दण्ड की व्यवस्था हो, इस पर लोकतांत्रिक तरीके से विचार किया जाना चाहिए, क्योंकि लोकतंत्र को मजबूत करने की प्रक्रिया अलोकतांत्रिक नहीं होनी चाहिए। समाज के

सभी वर्गों के लोगों को किस प्रकार इस प्रक्रिया से जोड़ा जाए, सरकार को इस पर गंभीरता से विचार करना चाहिए। कभी-कभी हम यह देखते हैं कि अनिवार्य मतदान का प्रावधान करने से हम समाज के उन तमाम वर्गों को राष्ट्र की मुख्यधारा से जोड़ पाएंगे जो अभी तक उससे अलग रहते हैं। ऐसा देखा जाता है कि समाज के वंचित वर्ग के लोगों को आज भी कई स्थानों पर मतदान केन्द्रों तक नहीं जाने दिया जाता है। कानून बन जाने से यह सरकार की जिम्मेदारी होगी कि ऐसे लोगों को किस प्रकार मतदान केन्द्र तक पहुंचाया जाए और उनका मतदान सुनिश्चित करने की व्यवस्था सरकार करेगी। दूसरा एक वर्ग ऐसा भी होता है जो खासकर किसी विषय पर मतभेद के कारण, जैसे दक्षिणपंथी, उग्रवादी, माओवादी और उत्तर-पूर्व के अन्य अलगाववादी लोग, जो यह घोषणा कर देते हैं कि हमारी यह मांग मानिए अन्यथा हम मतदान नहीं करेंगे, उन लोगों को भी मुख्यधारा में जोड़ने के लिए यह एक बड़ा अस्त्र होगा। जो लोग अपनी विचारधारा के कारण मतदान से बहिष्कार करते हैं, कानून बन जाने से उन लोगों को राष्ट्र की मुख्यधारा में हम जोड़ सकेंगे। जब ये लोग सरकार बनाने की प्रक्रिया में जुड़ेंगे तो उनका शासन व्यवस्था से लगाव बढ़ेगा और सरकार के जनादेश का आधार भी व्यापक होगा। ऐसे लोग जो सरकार बनाएंगे, उसको चलाने में और पूरी व्यवस्था को सुधारने में अपना सहयोग दे सकेंगे।

मेरा आग्रह है कि लोकतंत्र की अनेक विशेषताओं में से दो विशेषताएं विशेष रूप से महत्वपूर्ण हैं - विकल्प चुनने का अधिकार और विरोध व्यक्त करने का अधिकार। जो लोग अनिवार्य मतदान को अलोकतांत्रिक बताकर उसका विरोध करते हैं, उनका तर्क है कि प्रत्याशियों की पूरी सूची से विरोध करने वाले के पास क्या विकल्प है, लेकिन चुनाव आयोग ने चुनाव सुधार के क्रम में ही, नोटा यानि **None of the above** का विकल्प पिछले आम चुनाव से दिया है। इसका अर्थ है कि आप विरोध भी व्यक्त कर सकते हैं और अपने मताधिकार का प्रयोग भी कर सकते हैं। विरोध के साथ अपना मत भी डाल सकते हैं। नोटा के माध्यम से अनिवार्य मतदान को पूरी तरह से लोकतांत्रिक बना दिया गया है। नोटा के सफल प्रयोग से अनिवार्य मतदान को कानूनी रूप देने में कोई दिक्कत नहीं होगी, यह मेरा सदन से और सदन के माध्यम से सरकार से आग्रह है। अनिवार्य मतदान को व्यावहारिक रूप से लागू करने के लिए ई-वोटिंग की शुरुआत की जानी चाहिए।

16.05hrs

(Shri Hukmdeo Narayan Yadav in the Chair)

महोदय, चुनाव आयोग ने भी इसे काफी गम्भीरता से लिया है और ई-वोटिंग के लिए उसने भी अपने तरीके से तर्क दिए हैं। चुनाव आयोग का यह भी कहना है कि आने वाले दिनों में मतदाताओं की संख्या बढ़ेगी और 2030 तक भारत में एक अरब से अधिक मतदाता होंगे। इन सबका ब्यौरा रखना

नामुमकिन होगा इसलिए चुनाव आयोग ने ई-वोटिंग पर चर्चा शुरू कर दी है। हमें ई-वोटिंग का प्रावधान करके अनिवार्य मतदान करने में कोई कठिनाई नहीं होनी चाहिए।

शहरी क्षेत्र में रहने वाले दो प्रकार के मतदाता मतदान में भाग नहीं ले पाते। पहली श्रेणी में वृद्ध और बीमार लोग आते हैं, जो मतदान के समय लम्बी कतार में खड़े रहकर अपनी बारी की प्रतीक्षा करने में असमर्थ होते हैं और दूसरी श्रेणी में वे युवा आते हैं जो सॉफ्टवेयर कम्पनीज से या इस लाइन से जुड़े होते हैं। उन्हें अपना प्रोजेक्ट पूरा करना होता है, हालांकि मतदान के दिन सरकार द्वारा सार्वजनिक अवकाश घोषित किया जाता है, लेकिन अधिकांश युवा जो इस श्रेणी में आते हैं, वे छुट्टी के दिन भी अपने निजी कार्य में लगे रहते हैं। इस कारण मतदान के दिन सार्वजनिक अवकाश जो घोषित होता है मतदान करने के लिए, उसका इन युवाओं द्वारा सदुपयोग चुनाव के लिए होना चाहिए, वह नहीं हो पाता है।

महानगरों में यह भी देखने में आता है कि काफी संख्या में नौकरशाह मतदान के दिन मिले सार्वजनिक अवकाश का उपयोग मतदान करने की बजाए सैर-सपाटों के लिए करते हैं। इन सबको देखकर ई-वोटिंग का प्रावधान करने के लिए चुनाव आयोग ने जो अपने तर्क दिए हैं, वे काफी हद तक सही हैं, क्योंकि इसके होने से कोई भी व्यक्ति कहीं भी रहकर मतदान कर सकता है। इस कारण मतदान के प्रतिशत में भी गुणात्मक सुधार होगा और अनिवार्य मतदान को प्रभावी और लोकतांत्रिक तरीके ले लागू करने में बल मिलेगा।

भारत के साथ-साथ दुनिया के अन्य विकसित देशों में भी अनिवार्य मतदान पर गम्भीरता से विचार किया जा रहा है। दुनिया के जो विकसित देश हैं, जैसे अमेरिका है, ब्रिटेन है और अन्य देश हैं, वहां भी अनिवार्य मतदान पर चर्चा की जा रही है। इसके अलावा चाहे वैचारिक विश्लेषक हों, वे लोग भी अनिवार्य मतदान के बारे में अपने विचार और विश्लेषण व्यक्त कर रहे हैं कि क्यों अनिवार्य मतदान जरूरी है।

अनिवार्य मतदान का प्रावधान होने से भारत जैसे देश में जहां हमें कई कुरीतियों का सामना करना पड़ता है, उन्हें भी दूर करने में मदद मिल सकती है और उन पर अंकुश लगाने का काम हो सकता है। इसलिए हम आपसे आग्रह करेंगे कि अन्य देशों में ई-वोटिंग और अनिवार्य मतदान के बारे में वहां की सरकारें अपना कानून बना रही हैं, यहां भी कानून बनाना चाहिए। देश में चुनावी प्रक्रिया की सहभागिता सुनिश्चित करने के लिए बड़े पैमाने पर इलेक्ट्रॉनिक्स और प्रिंट मीडिया के माध्यम से देश भर में प्रचार-प्रसार किया जाता है, जिससे चुनाव पर काफी खर्चा होता है। देश में 1952 से लेकर अभी तक जितने भी चुनाव हुए हैं, चुनाव खर्च में बढ़ोत्तरी होती गई है और यह काफी हुई है। आप मतदान करने जाएं, इसके लिए चुनाव आयोग भी बड़े पैमाने पर अपना धन खर्च करने को विवश होता है और देश का हर व्यक्ति वोट करे, इस बात को लेकर वह बार-बार प्रचार करता है। सन् 1952 में जब पहली बार देश में लोक सभा

चुनाव हुए तो उस समय 10 करोड़ 45 लाख रुपए खर्च हुए थे, वहीं 2014 में लोक सभा के हुए चुनावों में, आपको सुनकर आश्चर्य होगा, करीब 18,000 करोड़ रुपए सरकारी स्तर पर खर्च हुए हैं। यह मीडिया का अपना विश्लेषण है और उसने कहा है कि हो सकता है खर्च इससे भी अधिक हो। जहां तक इस चुनाव में काले धन की बात है तो उसका समावेश इस खर्च में शामिल नहीं है, अगर वह भी शामिल करें तो यह खर्च बहुत ज्यादा हो सकता है। इसलिए हम अनिवार्य मतदान कानून के रूप में पारित करेंगे तो इस पर भी रोक लगेगी। इसके लिए मेरा विशेष रूप से आग्रह है।

महोदय, आज देश भर में प्रचार-प्रसार पर काफी धन खर्च होता है, लेकिन मतदान के प्रतिशत में वृद्धि नहीं होती है। इतना धन खर्च करने के बाद भी सबसे अधिक मतदान 66 प्रतिशत वर्ष 2014 में हो पाया है। महोदय, यह पैसे किसके हैं? यह पैसे देश के सवा सौ करोड़ नागरिकों के हैं और उस पैसे का हम चुनावों के लिए उपयोग करते हैं, लेकिन फिर भी इसका प्रतिशत बढ़ाने में पिछड़ रहे हैं। मुझे लगता है कि कानून के अभाव में लोग इसे गम्भीरता से नहीं लेते हैं। यदि किसी प्रकार का दण्ड न भी दिया जाए, लेकिन कानून बन जाने से लोगों में काफी परिवर्तन आएगा। इससे मतदाताओं की मतदान केन्द्रों पर पहुंचने की संख्या बढ़ जाएगी।

महोदय, वर्ष 1952 से 2014 तक के चुनाव खर्च का मैंने आंकड़ा दिया है। लेकिन इस खर्च के बाद भी हम चाह कर 66 प्रतिशत से ऊपर नहीं बढ़ पाए हैं। चुनाव के प्रतिशत को सौ प्रतिशत लेकर जाना भारत के लोकतंत्र के लिए आवश्यक है, जिसको हम बढ़ा नहीं पाए हैं। इसलिए मेरा विशेष रूप से आग्रह है कि हम चुनावों में काले धन को भी इससे कम करेंगे और जो धन चुनावों में खर्च होता है, उसका अपव्यय होता है, जो कि भारतवासियों का है, उस पर भी हम अंकुश लगाने का काम करेंगे। मेरे कहने का तात्पर्य यह है कि देश की सरकार चुनने के लिए करदाताओं की इतनी बड़ी रकम खर्च हो रही है, लेकिन भारत के मतदाताओं का 34 प्रतिशत आज भी इस प्रक्रिया से अलग है, जो हमारे लोकतंत्र के लिए अच्छा नहीं है। इस दूरी को पाटने का एकमात्र उपाय है अनिवार्य मतदान को कानूनी रूप देना। इसके साथ ही चुनावों में काले धन का बढ़ता प्रयोग भी चिंता का विषय है। विदेशों में जमा काले धन को वापस लाने के लिए हमारे प्रधानमंत्री जी ने और सरकार ने पहल शुरू की है। यदि हम अनिवार्य मतदान करेंगे तो काले धन कमाने वालों पर भी अंकुश लगेगा। उसी प्रकार से आम चुनावों में और विधान सभा चुनावों में काले धन का बढ़ता प्रयोग भी चिंता का विषय है। यही कारण है कि समय-समय पर स्टेट फण्डिंग ऑफ इलेक्शन की बात उठती रही है। इस पर भी सरकार को गम्भीरता से विचार करना चाहिए। हालांकि चुनाव सुधार से संबंधित एक अहम किन्तु पृथक मुद्दा है, जिस पर अलग से कानून बनाए जाने की आवश्यकता है। मैं विशेष रूप से सदन के माध्यम से सरकार से आग्रह करना चाहता हूं और विशेष रूप से निवेदन भी करना

चाहता हूँ कि सरकार की स्थिरता, वैधता, वास्तविक जनादेश के आधार को व्यापक बनाने के लिए और समाज के सभी वर्गों के लोगों की देश और राज्यों की सरकार चुनने में सक्रिय भागीदारी सुनिश्चित करने के लिए अनिवार्य मतदान को कानूनी रूप दिया जाना चाहिए। इससे हमारा लोकतंत्र और जीवंत होगा

महोदय, मैं यह भी कहना चाहता हूँ कि मतदान बूथों पर मतदाताओं की रक्षा और सुरक्षा के लिए भी उपबंध किए जाएं। आप जहां से आते हैं और आप इन सभी चीजों को बरसों से जानते हैं कि किस तरह से कमजोर लोगों को बूथ तक नहीं जाने दिया जाता है। सरकार को उनकी सुरक्षा के प्रबंध करने चाहिए। जिन मतदाताओं ने अपना मतदान नहीं किया है, उनके नामों की सूची सरकार को भेजी जानी चाहिए। यह भी प्रबंध हो कि कितने मतदाता मतदान नहीं कर पाए हैं, इसकी एक सूची सरकार को और संबंधित व्यवस्था को भेजी जानी चाहिए। पर्याप्त संख्या में मतदान बूथ खोले जाएं और मतदाताओं और मतदान केन्द्रों के बीच की दूरी कम की जानी चाहिए। कहीं-कहीं तो मतदाताओं को मतदान केन्द्रों तक पहुंचने के लिए नदियों में से होकर जाना पड़ता है। सामने से वह दूरी भले ही दो या तीन किलोमीटर की हो, लेकिन यदि कोई नदी या नहर पार करनी हो तो उनको बहुत दिक्कतें आती हैं। मेरा मानना है कि पांच सौ मीटर से अधिक दूरी मतदान केन्द्रों की नहीं होनी चाहिए। मतदान केन्द्र लोगों के घरों के नजदीक होना चाहिए या ई-वोटिंग की सुविधा होनी चाहिए। जिससे वह मतदाता सुगमता से वोट देने का काम कर सके। मतदान कर्मचारीवृंद के लिए भी विशेष व्यवस्था की जाए। मेरा यह कहना है कि आज सिर्फ शिक्षक ही कमजोर कर्मचारियों में क्यों गिने जाते हैं कि कोई भी चुनाव हो तो शिक्षकों को लगा दो। उनकी ज्यूटी लगाने से प्राइमरी शिक्षा बंद होती है और सिर्फ उन्हीं पर यह जिम्मेदारी क्यों दी जाती है। आज इस देश में जो भी काम करने वाले लोग हैं, उन सबको भागीदार क्यों नहीं बनाया जाता है। चाहे मतदाताओं के गिनने की बात हो, जनगणना करने की बात हो, पशुओं को गिनने की बात हो, बस शिक्षक को लगा दो। शिक्षक मतदान भी करायेंगे, पशु गणना भी करेंगे और इस कारण वे शिक्षा व्यवस्था का काम ठीक से नहीं कर पायेंगे। इसलिए शिक्षा व्यवस्था को भी दुरुस्त करने के लिए मेरा आपके माध्यम से अनुरोध है कि इसमें सबका सहयोग हो और सब लोग इस काम में लगाए जाएं तथा कानून के तहत इसकी व्यवस्था की जाए।

इसके अलावा वरिष्ठ नागरिकों के लिए विशेष व्यवस्था की जाए। जैसा मैंने पहले ही कहा कि बुजुर्ग लोग, खासकर हमारी माताएं, बहनें जो 60-70 साल की उम्र पार कर चुकी हैं, अगर उन्हें घंटों मतदान केन्द्र पर खड़ा होना पड़ता है तो वे वहां लाइन में खड़ी नहीं रह पाती हैं। इसलिए ई.वोटिंग से लेकर अगर अनिवार्य वोटिंग हो तो अनिवार्य वोटिंग करने की व्यवस्था सरकार कानून के तहत बनाये और चुनाव आयोग उस व्यवस्था को करने का काम करे। चुनाव आयोग ने अपने वक्तव्य में तय किया है कि किसी भी मतदाता, जिसकी उम्र 18 साल हो गई है, उसे बाहर नहीं जाना पड़ेगा, उसके पास से उसका

वोटिंग कार्ड पहुंच जायेगा, यानी इससे मतदाताओं की संख्या और बढ़ेगी। जब मतदाताओं की संख्या और बढ़ेगी तो मतदान करने की व्यवस्था को भी और सुदृढ़ करना होगा। इस तरफ मैं सदन का ध्यान दिलाना चाहता हूं और चुनाव आयोग भी इस पर विवश है और बार-बार अपने विचार भी दे रहा है। चुनाव आयोग ने स्पष्ट किया है कि जैसे किसी मतदाता की उम्र 18 साल हो जायेगी, ऐसे मतदाताओं के घर पर हम वोटर आई.डी. पहुंचाने का काम करेंगे और जब यह होगा तो हमें लगता है कि युवा मतदाताओं की जो जागरूकता है, उसकी संख्या भी और बढ़ेगी और 2030 तक एक अरब से ज्यादा मतदाता होंगे, हमें लगता है कि जल्द ही वे एक अरब से ज्यादा पहुंच जायेंगे। इसलिए आज ऐसी व्यवस्था करने की आवश्यकता है।

महोदय, मेरा आपके माध्यम से पुनः सरकार से यह निवेदन है कि सरकार और सदन इस पर गंभीरता से विचार करें और देश और दुनिया में आज यह जो लागू किया गया है, उसे अपने यहां भी लागू करें। दुनिया के इस सबसे बड़े लोकतंत्र से हम दुनिया को यह संदेश देने का काम करें कि हम भारत में जब मतदान अनिवार्य करने का कानून बना सकते हैं, जिससे कि यहां के शत-प्रतिशत लोग अपनी सरकार चुनने में सहभागी होंगे, दुनिया के अन्य देशों में भी हमारी कम्पलसरी वोटिंग का संदेश जायेगा और इससे दुनिया में और अपने देश में इसका लाभ मिलेगा।

यही बात कहकर मैं आपको धन्यवाद देता हूं कि आपने मुझे ऐसे प्रमुख मुद्दे जिसमें कम्पलसरी वोटिंग के लिए चर्चा हो रही है, उस पर आपने मुझे विस्तार से बोलने का समय दिया। इसी के साथ मैं अपनी बात समाप्त करता हूं। जय हिन्द, जय भारत।

माननीय सभापति : प्रस्ताव प्रस्तुत हुआ:

“कि देश में मतदाता द्वारा अनिवार्य मतदान तथा उससे संबंधित मामलों का उपबंध करने वाले विधेयक पर विचार किया जाए।”

आगे के वक्ताओं से मेरा अनुरोध है कि इस विषय पर काफी सदस्य बोलना चाहते हैं, इसलिए कोई भी सदस्य बोले तो वह कोशिश करे कि दस मिनट के अंदर ही अपनी बात को समाप्त करे, जिससे मुझे घंटी बजानी न पड़े। श्री सत्यपाल सिंह जी, आप बोलिये।

डॉ. सत्यपाल सिंह (बागपत) : सभापति महोदय, आपने मुझे इस महत्वपूर्ण विषय पर बोलने का अवसर दिया, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ। अभी सम्मानीय सदस्य, श्री सीग्रीवाल जी ने कम्पलसरी वोटिंग, अनिवार्य मतदान के लिए जो अपना प्रस्ताव किया है, वह इस देश के लिए और किसी भी प्रजातंत्र के लिए बहुत सुखदायक चीज है। दुनिया के अंदर 32 देशों ने अनिवार्य मतदान का प्रावधान किया था। उसमें केवल 11 ने उसे फोर्स के जरिये, छोटी-मोटी सजा के जरिये या फाइन के जरिये एनफोर्स करने की कोशिश की और चार देशों ने उसे एक्सपैरीमेंट करने के बाद, प्रयोग करने के बाद छोड़ दिया। इसलिए यह प्रयोग भारत जैसे इतने बड़े प्रजातंत्र के लिए कितना ठीक होगा, इसके ऊपर गम्भीरता से विचार करने की जरूरत है। हम लोग कहते हैं कि प्रजातंत्र उस चीज का नाम है, जहां पर लोग कहते हैं कि *government of the people, for the people and by the people*. सरकार लोगों के द्वारा चुनी जाए, वे उसे चुनें और अपने लिए चुनें। अगर सब लोग, सारी की सारी जनता उसके लिए वोट नहीं डालती, उसे नहीं चुनती तो हम कह सकते हैं कि हमारे देश में प्रजातंत्र ठीक से नहीं बना है। लेकिन बहुत बार कहा जाता है कि हमारे देश के अंदर जिस प्रकार का प्रजातंत्र है, उस प्रजातंत्र के बारे में बहुत पढ़े-लिखे लोग बोलते हैं कि हमारे देश के अंदर डेमोक्रेसी इज़ मोबोक्रेसी है। जिसके पास ज्यादा भीड़ है, जिसके पास ज्यादा वोट है, वही चुना जाता है। ये ज्यादा वोट वाले कहां से आते हैं, कैसे आते हैं? अच्छे लोग, पढ़े-लिखे लोगों को बहुत बार देखा जाता है कि वे वोट नहीं डालते हैं।

आप शाम के समय देखेंगे कि लंबी लाईन में लगने वाले लोग, झोपड़पट्टी के लोग वोट डालने के लिए लगे हुए हैं। कई शहरों के अंदर मेरा खुद का अनुभव है, जहां मैं पुलिस कमिश्नर था, मैं जा कर के देखता था कि शाम के पांच बज रहे हैं और झोपड़पट्टी के लोग लंबी लाइनों में, हज़ारों की संख्या में खड़े हैं। पता चलता था कि इसके पीछे दूसरा कारण है। वोट डालने की उनकी कोई मंशा नहीं थी। लेकिन वोट उनसे डलवाई जा रही थी। वोट कैसे डलवाई जा रही थी? उनको पैसे दे कर वोट डलवाई जा रही थी। अंतिम रूप से कितने पैसे में उनका हिसाब होगा, इसका बाद में फैसला होता है। आज इस देश का दुर्भाग्य है कि जिसको दुनिया का सबसे बड़ा प्रजातंत्र हम कहते हैं, उसमें जिसके पास वोट खरीदने की ताकत है, वह चुन कर आ जाता है। लेकिन एक बात यह है कि जहां मैजोरिटी जिसके पास हो, मुझे याद आता है कि रामायण के अंदर यह बात आती है कि जब भगवान राम वनवास में जाते हैं और भरत उनको मनाने के लिए जाते हैं, तो राम उनको समझाते हुए कहते हैं, राजतंत्र के बारे में जब बात करते हैं तो कहते हैं कि - हे भरत! मुझे यह बताओ कि एक तरफ एक हजार मूर्ख खड़े हैं और एक तरफ एक विद्वान खड़ा है, तो तुम विद्वान की बात मानते हो या मूर्खों की बात मानते हो? अच्छी राजसत्ता कहती है कि

विद्वान की बात माननी चाहिए, मैजोरिटी की बात नहीं माननी चाहिए, बहुसंख्यक लोगों की बात नहीं माननी चाहिए। क्या प्रजातंत्र में यह बात सही है? अगर हम लोग अपना इलाज कराना चाहते हैं, एक तरफ दस एवरेज़ काइंड के मैडिकल डॉक्टर हैं, कौन होगा, कौन माँ-बाप होगा जो अपने बच्चे का इलाज एक साधारण डॉक्टर से कराएगा या एक एक्सपर्ट से कराना चाहेगा। कौन अपने बच्चे को दस साधारण टीचरों से पढ़वाना चाहेगा या एक अच्छे मास्टर से पढ़वाना चाहेगा। अगर हम एक प्रोजेक्ट बनाना चाहते हैं, एक रिपोर्ट तैयार करना चाहते हैं, वह रिपोर्ट हम एक इंजिनियर से तैयार कराना चाहते हैं, जो हाईली क्वालिफाईड इंजिनियर है या हम सौ टैक्निशियंस से तैयार कराना चाहते हैं? इस पर गंभीर रूप से बात करने की जरूरत है। जब देश के जनप्रतिनिधि चुनने की बात है, क्या उसमें सब लोग जब वोट डालेंगे, उस आधार पर किया जाए, मैजोरिटी के आधार पर उसको किया जाए या कैसे उसको किया जाए?

प्लेटो ने एक बात कही थी। प्लेटो बहुत बड़े दार्शनिक थे। उन्होंने यह कहा था कि अगर हम पॉलिटिकल प्रोसेस में, इलैक्टोरल प्रोसेस में भाग नहीं लेते हैं तो हमें क्रिटिसाइज़ करने का, कंडम करने का कोई अधिकार नहीं है कि हमारे जनप्रतिनिधि अच्छे नहीं हैं। अगर हम लोग वोट नहीं डालते हैं तो हमको यह कहने का अधिकार भी नहीं है कि हमारा जनप्रतिनिधि कैसा है। इसलिए पढ़े-लिखे लोगों को समझना पड़ेगा। इस बार के इलैक्शन में मैं तो पहली बार चुनाव के मैदान में आया हूँ। मुझे मालूम पड़ा है कि हमारे बड़ौत के अंदर जो बिज़नस करने वाले लोग हैं, एक कम्युनिटी के लोग हैं, जिस दिन वोट डलते थे, उस दिन वे तीर्थ यात्रा के लिए निकलते थे। मैंने उनसे मीटिंग की, बात की, उन्होंने कहा कि हमको क्या लेना-देना, इस तरह के लोग चुने जाते हैं, जिनको न हमारे बारे में कुछ लेना है, न देश के बारे में उनको कुछ लेना-देना है। बड़ी मुश्किल से लोगों को सझाया तो लोग मानते हैं। मेरा कहने का मतलब है कि आज हमारे पास यह साधन है कि जिस प्रकार से कौटिल्य कहता था कि - सर्वे धर्मा, राजधर्मणी परिवसंते। दुनिया के सारे धर्म राजधर्म के अंदर परिवर्तित हो जाते हैं। लेकिन राजधर्म कैसा हो? हमारी राष्ट्रनीति कैसी हो? राष्ट्रनीति अगर अच्छी होगी तो शिक्षा नीति अच्छी हो सकती है। राष्ट्रनीति अगर अच्छी है तो कृषि नीति अच्छी हो सकती है। राष्ट्रनीति अच्छी है तो अर्थनीति अच्छी हो सकती है। राष्ट्रनीति अच्छी है तो विदेश नीति अच्छी हो सकती है। राष्ट्र नीति अच्छी है तो हमारी दूसरी जितनी भी नीतिया हैं, सब ठीक हो सकती हैं। इस राष्ट्र नीति को ठीक करने की जरूरत है कि हमारे जनप्रतिनिधि ठीक प्रकार से चुने जाएं। मुझे तो इस बात का बड़ा दुख होता है कि एक मूर्ख आदमी, एक गुंडा और बदमाश आदमी के वोट लेने के लिए जनप्रतिनिधि को उसके हाथ जोड़ने पड़ते हैं, क्योंकि उसकी वोट की कीमत भी उतनी ही है जितनी सज्जन और एक विद्वान आदमी की वोट की कीमत है। क्या हमें सुधार नहीं करना चाहिए?

जब हम इलैक्टोरल प्रोसेस की बात करते हैं, मैं तो इलैक्शन कमीशन और भारत सरकार से निवेदन करूंगा कि इसके बारे में भी सोचा जाए कि विद्वान और सज्जन आदमा के वोट की कीमत एक मूर्ख और क्रिमिनल की वोट से कम से कम दस गुना ज्यादा होना चाहिए। उसके वोट की कीमत क्यों नहीं हो सकती है? इस बात पर सोचने की जरूरत है। आज डिजिटल का जमाना है। जैसे सिग्रीवाल जी बोल रहे थे कि अगर हमारे पास ई-वोटिंग हो सकती है, अगर हमारे पास मोबाईल बूथ हो सकते हैं, हम एसएमएस से अपनी वोटिंग कर सकते हैं, हम पोस्टल बैलेट से अपनी वोटिंग कर सकते हैं, तो इस वहीं उसी बूथ पर जा कर वोटिंग की जाए, यह कंप्लसरी करने की मुझे जरूरत लगती नहीं है। निश्चित रूप से अगर हम ये सुविधाएं देंगे तो बहुत से लोग आगे आएंगे और वोट डालेंगे। डेमोक्रेसी, प्रजातंत्र, लोकतंत्र उसे कहते हैं, जहाँ लोगों के पास स्वतंत्रता हो, लोगों के पास आजादी हो, लेकिन हर एक बात पर अगर सरकार उनको इनफोर्स करे कि नहीं तुम्हें यह करना ही होगा, तो मुझे लगता है कि लोकतंत्र के अंदर कुछ कमी आ जाती है।

जैसा मैंने पहले कहा था, एक आस्ट्रेलिया को छोड़ दीजिए, आस्ट्रेलिया की जनसंख्या केवल चार करोड़ है, ब्राजील को छोड़ दीजिए, ब्राजील की जनसंख्या ज्यादा है, ऐसे छोटे-छोटे देश हैं, जिनका 90 परसेंट लोग नाम तक नहीं जानते, जहाँ कंप्लसरी वोटिंग है। दुनिया के बड़े-बड़े देश, चाहे यूरोप हो, अमरीका हो, चाइना हो, जहाँ पर इतनी बड़ी संख्या है और जो अच्छे एडवांस कंट्रीज हैं, उनके अंदर कंप्लसरी वोटिंग नहीं है। जिस देश के अंदर 83 करोड़ वोटर्स हैं, मान लीजिए अगर उसके दस परसेंट लोगों को भी फाइन करना पड़े, अगर कल को सरकार यह तय करे कि जो कंप्लसरी वोटिंग नहीं करेगा, उसको हम कोई न कोई सजा देंगे, उसको हम कोई न कोई फाइन करेंगे। क्या हम दस करोड़ लोगों को फाइन कर सकते हैं, क्या हमारे पास वह मैकेनिज्म है? आस्ट्रेलिया के अंदर यह बात आई कि 50 डॉलर का फाइन लेने के लिए उन्हें तीन हजार से ज्यादा डॉलर खर्च करने पड़ते हैं। क्या भारत जैसा विकासशील देश इतना पैसा कंप्लसरी वोटिंग के लिए खर्च कर सकता है? इन बातों पर भी विचार करने की जरूरत है।

मैं पुनः आपसे निवेदन करूंगा कि आज इन्फार्मड वोटर्स बनाने की जरूरत है, पढ़े-लिखे लोगों की जरूरत है। मैं तो यह भी कहूंगा कि आज हमारे देश के अंदर 18 साल की आयु के ऊपर मतदान का अधिकार है, बहुत देशों के अंदर ऐसा है कि जो 18 साल से जो ऊपर हैं, उन्हें मतदान करने का अधिकार है। मैं तो यह कहूंगा कि जो बच्चे पढ़ते हैं, जो कॉलेजों के अंदर पढ़ते हैं, यूनिवर्सिटीज के अंदर पढ़ते हैं,

वहाँ पर स्टूडेंट यूनियन के इलेक्शन होते हैं, चुनाव होते हैं। क्या शिक्षा संस्थानों के अंदर हमें चुनाव की राजनीति को लाना चाहिए? इसके ऊपर भी गंभीर जायज चर्चा करने की जरूरत है। जो बच्चे पढ़ते हैं, उनको पढ़ने का वातावरण देना चाहिए या उनको राजनीति का वातावरण देना चाहिए। इस पर भी हमें गंभीर विचार करने की जरूरत है। इतनी बात कहकर मैं आपका बहुत-बहुत धन्यवाद अदा करता हूँ। धन्यवाद।

श्री प्रहलाद सिंह पटेल (दमोह) : महोदय, सबसे पहले मैं सीग्रीवाल जी को धन्यवाद दूँगा कि वे एक अच्छा विषय सदन में चर्चा के लिए लेकर आए हैं। भारत का लोकतंत्र परिपक्व है। पूरी दुनिया अधिकारों के लिए संघर्ष करती रही है। जो भी सरकार या समाज देने का काम करता है, उसका सम्मान सदैव होता रहा है और वह समाज मजबूत होता रहा है। सीग्रीवाल जी ने यह नहीं कहा है कि कानून केवल दण्ड के लिए बना दिया जाए। उन्होंने अपने भाषण में भी इस बात को साफ कहा है कि इस पर विचार होना चाहिए।

भारत एक बड़ा लोकतंत्र है। मुझे लगता है कि इस लोकतंत्र में हम सबके अपने नजरिए हो सकते हैं। मैं गाँव से आता हूँ, थोड़ा-बहुत पढ़ा-लिखा भी हूँ, लेकिन जो अनुभव आता है, वह अनुभव ऐसा है कि जो पढ़े-लिखे, ताकतवर और सुविधा प्राप्त लोग हैं, वे लोकतंत्र के प्रति न तो उतने जवाबदेह हैं और न उनकी वोट डालने में उतनी रूचि है। मैं यह नहीं कहता कि पूरी तरह से वे रूचि नहीं रखते हैं, लेकिन जो आँकड़ा मैं देख रहा था, इसमें मैंने देखा कि जो हमारे कर्मचारियों का मत है, वह 13 लाख 65 हजार 625 है, जो वर्ष 2014 का आँकड़ा है। जो पोस्टल बैलेट प्राप्त हुए हैं, वे 11 लाख, 54 हजार, 607 हैं। उसके बाद में जो वोट डला, उसमें भी अवैध हुए, 2 लाख 25 हजार, 300 अवैध हुए हैं। आप कल्पना कर सकते हैं कि पढ़े-लिखे लोग जो पोस्टल बैलेट लेते हैं, उसमें इतनी बड़ी संख्या निरस्त होने वाले अवैध मतों की है। उसमें नोटा के लोग भी हैं, जो 8 हजार 524 हैं। मैं उनकी बात कर रहा हूँ, जो पढ़े-लिखे कर्मचारी हैं, जिन्होंने अपना बैलेट इश्यू कराया।

महोदय, मैं तो सिर्फ इतना ही कहूँगा कि हम दो-तीन चुनौतियों को देखें, जो लोकतंत्र में विश्वास नहीं करते, जो बुलेट की बात करते हैं, लेकिन बैलेट पर विश्वास नहीं करते। क्या इससे उनका जवाब निकल सकता है, अगर कंपल्सरी वोटिंग होगी, तो लोकतंत्र को न मानने के बावजूद भी चाहे वे नोटा का प्रयोग करें, उन्हें वोट के दायरे में आने के लिए मजबूर होना पड़ेगा और मुझे लगता है कि यह देश के लिए बेहतर और बड़ी जरूरत है। जो अपने आपको रसूखदार मानते हैं, जो पैसे के दम पर या ताकत के दम पर मतदान को प्रभावित करने का काम करते हैं, ये परिणाम को बदलने की ताकत रखते हैं, यह हमारे लोकतंत्र की कमजोरी है, जहाँ जिन क्षेत्रों में ऐसा है, शायद इस पर भी प्रतिबन्ध लग सकता है।

तीसरी बड़ी समस्या इस देश के भीतर घुसपैठ की है। आजकल तो वोटर आईडी बड़ी आसानी से बन जाता है। इसलिए मुझे लगता है कि खाली इतना ही नहीं है, हमारे यहाँ अपने मतदाता को चिह्नित करने के परिणाम आपको देखने को मिलेंगे जब लोकतंत्र और मजबूत होगा। जब से देश आज़ाद हुआ है, लोक सभा में अभी तक प्रतिशत में कोई बहुत बड़ा परिवर्तन नहीं आया है। 1977 को छोड़ दीजिए, 1989 को छोड़ दीजिए, 2014 का आपने देखा। इसके कारण हैं और अगर हम उसके पक्ष और विपक्ष को देखें तो

बहुत बड़ा वोटों का परिवर्तन या स्विंग रहा हो, ऐसा मुझे नहीं लगता जैसा देश के आँकड़े बताते हैं। लेकिन एक तरफ कहा जाता है कि बहुत पढ़े लिखे लोगों की ज़रूरत लोकतंत्र के लिए है लेकिन पंचायत का चुनाव देश के किसी भी राज्य में हो, किसी भी सूबे में हो, ग्राम पंचायत के पंच से लेकर सरपंच तक वोटिंग का परसेंटेज कभी 90 प्रतिशत से कम नहीं होता है। क्या इस पर विचार किया है? जब हम लोक सभा के चुनावों में जाते हैं तो वोटिंग का प्रतिशत गिर जाता है। मुझे लगता है कि ये ऐसी बातें हैं जिन पर कहीं न कहीं नियम और कानून बनाने की ज़रूरत है। मैं नहीं कहता कि दंड इतना सख्त हो कि उसमें आर्थिक दंड हो। यह चर्चा का विषय है कि हम तरीका क्या अपना सकते हैं। हम किसी को प्रोत्साहित करें जो मतदान करने के लिए जाता है या किसी को हतोत्साहित करें, यह भी एक रास्ता हो सकता है, इसमें कोई दंड जैसी बात मुझे नहीं लगती। लेकिन अगर कोई आंशिक रूप से चरणबद्ध कार्यक्रम हम बनाएँ, जैसे सीग्रीवाल जी ने कहा है कि वास्तव में कुछ देश ऐसे हैं जो वृद्धों को इस बात की छूट देते हैं। हम भी ऐसा कर सकते हैं। बीमार लोगों को छूट देते हैं, ऐसा हम भी दे सकते हैं। जहाँ पर भौगोलिक रूप से ऐसी परिस्थितियाँ हैं कि जहाँ पर आसानी से आया और जाया नहीं जा सकता, हम वहाँ पोलिंग बूथ पहुँचाते हैं, वह हम करते हैं। लेकिन इस सबके बावजूद भी लोग वोट डालने में रुचि नहीं रखते। इसलिए मुझे लगता है कि यह बहस बेहतर बहस है। मैं उन चुनौतियों से रूबरू होता रहा हूँ इसलिए मैं मानता हूँ कि निश्चित रूप से कोई न कोई ऐसा नैतिक कानून ही सही, कोई ऐसी नैतिक ताकत हमारे सामने खड़ी होनी चाहिए। एक होता है कि नेता और पार्टी जिसको जागरूकता का काम करना चाहिए।

सभापति महोदय, आपका अनुभव इतना विशाल अनुभव है कि आप इस बात को स्वीकार करेंगे। हमारी विचारधारा, हमारा नेतृत्व, हमारा राजनीतिक संगठन, उनकी जो गतिविधियाँ हैं या उनके जो काम करने के तरीके हैं, मुझे लगता है कि पहले हम जैसे लोग जब आए थे तो हम विचारों के आधार पर पार्टियों में आए थे। लेकिन आज जो परिस्थितियाँ हैं, वह आंदोलन खड़ा करने में विफल रही हैं, यह इस देश की सच्चाई है। इसलिए कानून की बात आ रही है। ऐसा नहीं है कि अचानक चर्चा सदन में आई है। यह परिस्थितियाँ इसलिए आई हैं कि जब कभी नेतृत्व इतना ताकतवर रहा कि जिसने समाज को आंदोलित किया, तो लोग उसके साथ चलकर सड़क पर भी आए हैं, और मतदान केन्द्रों तक भी जाने की कोशिश की है। या तो फिर पार्टी का विचार इतना ताकतवर होता है कि जब कभी समाज आंदोलित होता है तो वह सड़क पर भी आता है और मतदान केन्द्र पर जाने के लिए भी उत्साह के साथ और पूरे गौरव और गरिमा के साथ जाता है। आज वह परिस्थितियाँ हैं। कैंडर हो, संगठन का तंत्र हो जो विचारधारा से अभिप्रेत हो, जब तीनों चीज़ें गिरावट की तरफ महसूस होती हैं, तब यह चर्चा आती है कि कहीं न कहीं किसी कानून की ज़रूरत है। वह कानून नैतिक मूल्यों पर आधारित होगा, वह दंडात्मक कार्रवाई आर्थिक रूप से करेगा या

कोई नया कानून बनाएगा, मुझे लगता है कि इस पर ज़रूर बहस होनी चाहिए। बहुत सारे हमारे माननीय सदस्य जो तमाम जगहों से आते हैं, इस पर ज़रूर अपनी बात कहेंगे। मैं तो आपसे सिर्फ इतना ही आग्रह करूंगा कि मैं यह मानता हूँ कि निश्चित रूप से देश में मतदान अनिवार्य होना चाहिए। क्योंकि हमारा देश भारत 60 प्रतिशत नौजवानों का देश है जिनकी उम्र 35 वर्ष से कम है। इसलिए शिक्षा का सवाल हमारे सामने नहीं है। हमारे सामने सवाल है कि वह देश की नीतियों के प्रति रुचि रखते हैं या नहीं। वह देश की राजनीतिक पार्टियों के प्रति विश्वास रखते हैं या नहीं। वह देश की उन्नति में हिस्सेदार बनना चाहते हैं या नहीं। मैं मानता हूँ कि बुजुर्गों को तो रिलैक्सेशन मिलना ही चाहिए, लेकिन जो 60 प्रतिशत आबादी है, जिनकी उम्र 35 वर्ष से कम है, मैं मानता हूँ कि उनमें से अधिकांश पढ़े लिखे हैं और हो सकता है कि पाँच प्रतिशत पढ़े लिखे न हों। अधिकांश लोग इतने पढ़े लिखे ज़रूर हैं कि जो अखबार पढ़ सकते हैं, जो टीवी देखते हैं, जो देश की नीतियों पर विचार कर सकते हैं, दिलों के विचारों को आत्मसात कर सकते हैं या उसकी आलोचना कर सकते हैं, संगठन में हिस्सेदारी कर सकते हैं। ज़रूरी नहीं है कि सारे लोग प्रोफ़ेशनल तरीके से राजनीति करें। जो कुछ लोग कहते हैं, मैं उनको सिर्फ इतना ही कहूँगा कि चाहे लोहिया जी हों या दीनदयाल जी हों, उन्होंने कभी उपाधि के आधार पर नेता बनाने की बात नहीं की है। जिन्होंने ज़मीन पर दर्द को देखा और अपने आपको समाधान के रूप में प्रस्तुत किया, वे राजनीति करें। यह प्रबंधन की राजनीति दो दशकों की राजनीति है। इसके पहले की राजनीति नहीं है। इसलिए राजनीति की परिभाषा को बदलने की गलती कोई न करे। हिन्दुस्तान की धरती पर खड़े होकर यदि कोई ईमानदारी के साथ समस्या को आत्मसात करेगा तो मेरा विश्वास है कि वह उसका निदान ज़रूर देगा। उसको किसी उपाधि की आवश्यकता नहीं है। इसलिए मतदाता हो या राजनीतिक कार्यकर्ता हो, उसकी हैसियत को कम करके आँकना, उसको किसी दायरे में बाँधकर चलना कि कौन बुद्धिमान है और कौन कम बुद्धिमान है, यह फैसला करने का अधिकार हिन्दुस्तान का समाज नहीं देता।

मैं इतना ज़रूर मानता हूँ। मैं इस अवसर पर सीग्रीवाल जी को धन्यवाद दूँगा और मैं इस विधेयक का समर्थन करते हुए अपनी बात समाप्त करता हूँ कि निश्चित रूप से इस देश में अनिवार्य मतदान की प्रणाली होनी चाहिए। सरकार इस पर ज़रूर विचार करे।

बहुत-बहुत धन्यवाद।

माननीय सभापति: आपको भी धन्यवाद कि समय के अन्दर अपना वक्तव्य समाप्त कर दिया। श्री जगदम्बिका पाल।

श्री जगदम्बिका पाल (डुमरियागंज): अधिष्ठाता महोदय, मैं आपका अत्यन्त आभारी हूँ कि आपने एक अत्यन्त महत्वपूर्ण विषय पर, जिसके सम्बन्ध में माननीय सदस्यों ने बहुत सारगर्भित और बहुत महत्वपूर्ण सुझाव दिये हैं, मुझे बोलने का अवसर दिया है।

मेरे हाथ में इलैक्टोरल कमीशन की एक रिपोर्ट भी है। मैं उसके बहुत विस्तार में नहीं जाना चाहता हूँ, लेकिन आज पूरी दुनिया में डिबेट हो रही है कि जिस तरह से डैमोक्रेसी की बात है, जो भी आज पार्लियामेंटरी डैमोक्रेसी की दुनिया में सबसे अच्छी एक गवर्नेंस की बात है, सुशासन की बात किसी भी देश में है, सभी मुल्कों में आज यह सबसे अच्छी प्रबन्धन व्यवस्था मानी जाती है। अगर दुनिया में डैमोक्रेसी एक सबसे अच्छी प्रणाली है और उस प्रणाली को दुनिया के अधिकांश देश स्वीकार कर रहे हैं तो निश्चित तौर से वह डैमोक्रेसी किसके द्वारा है, *For the people, by the people, of the people*, अगर देश की जनता के द्वारा चुनी हुई सरकार देश की जनता के लिए या देश की जनता के द्वारा है तो आज निश्चित तौर से जब देश की जनता का पार्टीसिपेशन होगा, तभी किसी देश की सरकार के बारे में उसकी जनता की भावनाओं का रिफ्लैक्शन होगा। इस देश में बहुत सी महत्वपूर्ण बातें उठाई गईं, मैं उन महत्वपूर्ण बातों में नहीं जाना चाहता हूँ कि आज इंग्लैंड में क्या डिबेट हो रही है, आस्ट्रेलिया में तो निश्चित तौर से पिछले 1924 के चुनाव से लेकर 90 प्रतिशत वोट लगातार पड़ रहे हैं, मैं उस पर भी नहीं जाना चाहता। मैं तो अपने मुल्क के परिप्रेक्ष्य में बात कहना चाहता हूँ कि अपने मुल्क में जिस समय आजादी की लड़ाई हो रही थी, हमारे स्वतंत्रता संग्राम सेनानी लड़ रहे थे तो आखिर क्या वे सत्ता के लिए लड़ रहे थे या इस देश की व्यवस्था के लिए लड़ रहे थे। गुलामी की दासता की जंजीरों से मुक्ति के लिए वे फांसी के फंदे को चूम रहे थे, हंसते-हंसते अपने जीवन का बलिदान कर रहे थे, बहनें अपने भाई को राखी बांधकर के स्वतंत्रता संग्राम की लड़ाई में विदा करती थीं और मां अपने बेटे को बलिदान देने के लिए, अपना सर्वस्व न्यौछावर करने के लिए तैयार थीं, पत्नियां अपना सुहाग का बलिदान देने के लिए तैयार थीं। अगर देश को इतनी बड़ी कुर्बानियों के बाद आजादी मिली है तो क्या अब हम उस देश की आजादी के बाद 2015 में इस बात की भी चिन्ता करें, इलैक्शन कमीशन इस बात की चिन्ता करे कि लोग मतदान के दिन अधिक से अधिक मतदान करें।

अगर किसी सरकार से आप अपेक्षा करते हैं, गुड गवर्नेंस की अपेक्षा करते हैं, सरकार से सुशासन की अपेक्षा करते हैं तो सरकार से तभी आपको कम्प्लेंट करने का अधिकार है, जब कम से कम आप अपने

मतदान का प्रयोग करें। आज देश में जिस तरह की परिस्थितियां हैं, उनमें लगातार पूरी सरकारें इस बात का प्रयास करती हैं, इलैक्शन कमीशन इस बात का प्रयास करता है कि टर्नआउट ज्यादा से ज्यादा हो, लेकिन तब भी आप देखते हैं कि 50 प्रतिशत, 55 प्रतिशत, 60 प्रतिशत, जिस तरीके का मतदान होता है तो उस मतदान में अगर लोग किसी भी राज्य में या देश में 30 परसेंट, 35 परसेंट या 40 परसेंट लोग मतदान नहीं कर रहे हैं और उसके बावजूद एक राइट टू कम्प्लेंट का अधिकार प्रयोग करना चाहें कि हमारा तो अधिकार है कि हम सरकार के खिलाफ कम्प्लेंट करें तो मैं समझता हूं कि उनको अपने दायित्व का भी निर्वहन करना चाहिए, उनको अपने कर्तव्य का भी बोध होना चाहिए कि अगर किसी सरकार से हमें कम्प्लेंट करने का अधिकार है तो उस सरकार को बनाने में भी उनकी सहभागिता होनी चाहिए, सरकार को बनाने में उनकी निश्चित तौर से भागीदारी होनी चाहिए।

हम यह कहना चाहते हैं कि अगर लोगों ने उस आजादी की लड़ाई में इन्फ्यूमरेबल सैक्रीफाइसेज किये, जो हमारे स्वतंत्रता संग्राम सेनानियों ने किया था तो उनकी इच्छा यही रही होगी कि जब देश आजाद होगा तो निश्चित तौर से लोगों को एक लिबर्टी होगी और लोग अपनी सरकार को स्वयं चुनेंगे तो वह एक परिकल्पना रही होगी कि देश का एक-एक व्यक्ति जो हमारा संविधान है, उस संविधान के आर्टिकल 19 में जब हर व्यक्ति को समानता का अधिकार है, **Right to freedom of speech and expression, right to liberty to settle anywhere, right to adopt any job.** जब हिन्दुस्तान के हर व्यक्ति को संविधान के एक नागरिक के रूप में उस समतामूलक समाज की बराबरी का अधिकार है तो स्वाभाविक है कि हमारे स्वतंत्रता संग्राम सेनानियों ने यही कल्पना की होगी कि एक-एक व्यक्ति का विचार किया होगा, जिसमें हैव या हैव नॉट की बात नहीं रही होगी, जिसमें गरीब और अमीर का सवाल नहीं रहा होगा। वज़ीर और फकीर का सवाल नहीं रहा होगा। आप तो उन संघर्षों से निकले हैं। आपने खुद कई बार इसका उल्लेख किया है कि अगर आप यहां मौजूद हैं तो यह उसी संविधान की देन है या उसी प्रजातांत्रिक प्रणाली की देन है। यह स्वाभाविक है कि अगर उस प्रजातांत्रिक प्रणाली में देश के सभी लोगों की सहभागिता होगी तो सही मायने में उसका प्रतिनिधित्व होगा। चाहे महात्मा गांधी जी रहे हों, भगत सिंह जी रहे हों, नेहरू रहे हों, उन लोगों ने ब्रितानिया हुकूमत से लड़ाई लड़ी और जाने-अनजाने कितने लोग शहीद हुए। अंडमान-निकोबार के सेल्यूलर जेल में वीर सावरकर से लेकर कई लोगों ने अपनी जिंदगी दे दी। मैं कहना चाहता हूं कि इसे आज एक सिविक ड्यूटी के रूप में लेना चाहिए।

यह ठीक है कि इस पर बहस हो रही है कि मतदान को कम्पलसरी किया जाए, लेकिन मैं एक नागरिक के रूप में समझता हूं कि जो व्यक्ति इस देश का नागरिक है, तो नागरिक होने के नाते उसकी

सिविक ड्यूटी क्या है? अगर वह कम्पलसरी एजुकेशन की मांग करता है कि शिक्षा का अधिकार सब को मिले, तो हमारी सरकार उस दिशा में प्रयास कर रही है कि हम सभी को शिक्षा दें। आज हम डायरेक्टिव प्रिंसिपल्स ऑफ स्टेट पॉलिसी के तहत शिक्षा की बात कर रहे हैं या कम्युनिटीज़ के प्रति हमारी ड्यूटीज़ की बात हो रही है। अगर आप United Nations Universal Declaration of Human Rights की Charter of Demands को देखें तो उसमें टैक्सेशन की बात की गयी है कि टैक्स देना हर आदमी की जिम्मेदारी है, स्टेट को एजुकेशन देने की रिस्पॉन्सिबिलिटी दी गयी है, उसी तरीके से उस डिक्लेयरेशन में यह भी है कि वोटिंग भी व्यक्ति की सिविक ड्यूटी है।

आज हम यह अपेक्षा करते हैं कि वोट देना देश के हर नागरिक का कर्तव्य है। यह सदन देश के उन तमाम करोड़ों लोगों की भावनाओं को प्रदर्शित करने वाला है। इसकी चिंता हमारे तमाम माननीय सदस्यों ने की कि जिस दिन वोटिंग होती है, उस दिन लोग समझते हैं कि आज छुट्टी का दिन है, घर में हम टीवी देखेंगे, कहीं पिकनिक करने जाएंगे। क्या यह सही है कि लोग जब अपने अधिकारों की बात करते हैं और उन्हें अपने कर्तव्य का ज्ञान न हो? उन्हें जिस दायित्व का बोध होना चाहिए, अगर वह नहीं होगा तो फिर निश्चित तौर पर सदन में यह बात उठती है कि सभी के लिए वोटिंग को कम्पलसरी किया जाए। ऐसा नहीं है कि भारत में इसके लिए पहली बार कोई पहल हो रही है। वर्ष 2013 में जो रिपोर्ट आयी है, उसमें 22 देशों ने वोटिंग को कम्पलसरी किया है। इसमें अर्जेंटीना, ऑस्ट्रेलिया, ब्राजील इत्यादि देश हैं। In Australia, it is compulsory for Federal and State elections for citizens of 18 years of age and above. In Brazil, it is compulsory for literate citizens between 18 and 65. इसी तरह, साइप्रस, इक्वेडोर, नॉरू, पेरू, सिंगापुर इत्यादि देश हैं। अगर इन मुल्कों ने उसे कम्पलसरी किया है तो हमें वहां से भी अनुभव लेने चाहिए।

महोदय, आपने जो कहा है, उसी के अनुसार मैं केवल दस मिनट में ही अपनी बात रखूंगा।

माननीय सभापति : आठ मिनट हो गए हैं।

श्री जगदम्बिका पाल: ठीक है। मैं कोशिश करूंगा कि इसे जल्दी समाप्त करूं।

महोदय, इस तरह से मैं समझता हूं कि हम जैसे पॉलिटीकल सिस्टम के लोग और देश के बहुत से नागरिक भी यह चाहते हैं कि इलेक्शन में अधिक से अधिक लोग अपने मताधिकार का उपयोग करें और हाई वोटर टर्न-आउट हो। मैं समझता हूं कि अगर वोटिंग कम्पलसरी होगी, तो high degree of political legitimacy will be there because they result in high voter turnout. इस संबंध में मैं यह भी कहना चाहूंगा कि जो नागरिक डेमोक्रेटिक रिपब्लिक में रहते हैं, उनकी यह ड्यूटी है। इसका

यह मतलब नहीं है कि वे डेमोक्रेसी को टेकेन-फॉर-ग्रांटेड ले लें, कि चाहे हम वोट करें या न करें। मैं समझता हूँ कि उसका अधिकार तभी बनता है, जब वह वोट करे।

सिग्रीवाल साहब, जो इस विषय को लेकर आए हैं, इसमें इस देश के लोगों की इच्छा क्या है? The outcome of an election where voting is compulsory reflects more of the will of the people. देश में यहां अगर कंपल्सरी वोटिंग होगी, क्योंकि आज आस्ट्रेलिया में नब्बे प्रतिशत लोग मतदान करते हैं, दस प्रतिशत के लिए जैसा हमारे साथियों ने कहा, मैं उन बातों की पुनरावृत्ति नहीं करना चाहता हूँ कि कोई बीमार है, हास्पिटलाइज है, तो उसका सर्टिफिकेट दें या जो वोट नहीं करता है, उसको पेनाल्टी किया जाए, फाइन लगाया जाए, ये सब उपाए उन्होंने बताये हैं। निश्चित तौर से सरकार इस बात पर विचार करे। गुजरात ने इसकी पहल की थी, वहां कारपोरेशंस के चुनाव में यह हुआ। ..(व्यवधान) मेरी बहन गुजरात का ही प्रतिनिधित्व करती हैं। केवल भारत में ही नहीं पूरी दुनिया में आज गुजरात मॉडल की प्रशंसा हो रही है। ...(व्यवधान) नहीं तो फिर उसकी प्रशंसा हो रही है कि मुख्यमंत्री जी बैठे रहें और एक व्यक्ति उनके सामने खुदकुशी कर लें। शायद यह देश के लिए सबसे बड़नुमा दाग होगा। मैं कहना चाहता हूँ कि निश्चित तौर से इसके लिए गुजरात ने पहल की है। वहां सारे कारपोरेशंस के इलेक्शन में या नगर पालिका संस्थाओं में कंपल्सरी वोटिंग है, तो आगे निश्चित तौर से इस स्टेज को पार्लियामेंटी डेमोक्रेसी में जहां पंचायती राज में श्री टीयर सिस्टम है, उतनी ही महत्वपूर्ण भूमिका लोकसभा की है। ...(व्यवधान)

माननीय सभापति : आप समापन करें।

श्री जगदम्बिका पाल : महोदय, दो मिनट में आपनी बात समाप्त कर रहा हूँ। इसलिए मैं कहना चाहता हूँ कि अपने देश में भी हमने गुजरात से प्रयास शुरू किया है और इसे आगे बढ़ाना चाहिए। सबसे बड़ी चिंता की बात मैं आखिरी कह दूँ कि ऐसा लगता था कि हंग ही पार्लियामेंट आएगी, हंग असंबलीज आएंगी। देश की आम जनता को चिंता होने लगी थी कि फ्रैक्चर्ड मैनडेट आ रहा है। जिस तरीके से गठबंधन की सरकारें होती थीं, उसमें कंपल्संस होते थे और कई तरह की घटनाएं पिछले कुछ वर्षों में हुईं। कई स्कैम इसलिए हुए कि पॉलिटिकल कंपल्संस में केवल उनको जिस तरह से लिया गया, उस पर कोई अंकुश नहीं लगा। उसकी परिणति आपने देखी कि पूरी दुनिया के सामने भारत का सिर शर्म से झुक गया। इस देश में लोगों ने टर्न आउट किया, हाई टर्न आउट हुआ। आज देश में एक स्पष्ट बहुमत की सरकार बनी। आप देख रहे हैं कि चाहे मेक इन इंडिया की बात हो, क्लीन इंडिया की बात हो, डिजिटल इंडिया की बात हो, आज देश पहल कर रहा है। लोगों में विश्वास पैदा हो रहा है।

माननीय सभापति : आप समाप्त करिए, आपने तीन मिनट समय ज्यादा ले लिया है।

श्री जगदम्बिका पाल : मैं समझता हूँ कि जो विषय सीग्रीवाल जी लाए हैं, यह निश्चित रूप से एक महत्वपूर्ण विषय है। मैं समझता हूँ कि इससे एक्सपेंडीचर भी कम होगा। जो हमारी पॉपुलेशन है, वह भी इन्फार्मर्ड होगी, जो हमारी हंग और पॉलिटिकल इनस्टैबिलिटी होती थी, वह भी कम होगी। इन सब चीजों को देखते हुए, जो वह प्रस्ताव लाए हैं, मैं उसका समर्थन करता हूँ।

श्री रत्न लाल कटारिया (अम्बाला) : सभापति जी, श्रीमान सीग्रीवाल जी द्वारा जो कंपल्सरी वोटिंग का प्रस्ताव लाया गया है, मैं उस पर बोलने के लिए खड़ा हुआ हूँ। राइट टू वोट बाबा साहब डॉ. भीमराव अंबेडकर की, संविधान निर्माताओं की हिंदुस्तान के आवाम को एक अनुपम भेंट है। उसी का ही यह परिणाम है कि आज हिंदुस्तान ने 16 लोक सभा के चुनाव और राज्य के चुनावों को बहुत अच्छी तरह से निभाया है। हम एक जागरूक देश हैं। जहां हमने लोकतंत्र की खूबियों को बहुत अच्छी तरह से पहचाना है, उन पर काम भी किया है, वहीं हर सिस्टम के अंदर कहीं न कहीं कुछ कमियां भी आई हैं। अभी चार दिन पहले 15 जनपथ के ऊपर बाबा साहब डॉ. भीमराव अंबेडकर अंतर्राष्ट्रीय स्टडी सेंटर का उद्घाटन करते हुए भारत के प्रधानमंत्री नरेन्द्र मोदी जी ने वोट के महत्व पर प्रकाश डालते हुए कहा था कि अगर बाबा साहब डॉ. भीमराव अंबेडकर ने हिंदुस्तान के संविधान के अंदर राइट टू वोट न दिया होता तो मैं आज यहां पर नहीं होता।

हमारे ही देश के अन्दर पहले रजवाड़ों को वोट डालने का अधिकार था, बड़े-बड़े लोग ही वोट डाल सकते थे, लेकिन संविधान निर्माताओं ने इस वोट के अधिकार को दलित वर्ग, पिछड़े वर्ग और महिलाओं को भी वोट का अधिकार दिया है। भारत में जो निर्वाचन आयोग बना, वह भी एक अनुपम भेंट है जिसने हिन्दुस्तान में समय-समय पर चुनावों को बहुत पारदर्शी तरीके से कराया है। हमने देश की आजादी के बाद ऐसा समय भी देखा है, हालांकि उस समय पंजाब के हालात बिगड़े हुए थे लेकिन पंजाब के एक चुनाव में ऐसा समय भी आया है कि एक-एक संसदीय क्षेत्र में दो-ढाई लाख वोट थे लेकिन कुल मतदान एक प्रतिशत हुआ और जिस व्यक्ति को 120 वोट मिले, वह एम.एल.ए. बन गया। इसी तरह जब जम्मू-कश्मीर में चुनाव का बायकॉट हुआ तो वहां पर भी चुनाव बहिष्कार के ऐसे दृश्य देखने को मिले कि जब नाम मात्र वोट प्राप्त करने वाला व्यक्ति चुन कर सदन में चला आय। *It is mockery of the Indian Constitution and it is mockery of the democratic system.* जब जनमत को धन-बल के आधार पर प्राप्त कर लिया जाय, या कुछ दबंग काले धन का प्रयोग करके जनमत को प्रभावित करते हैं तो इससे हिन्दुस्तान का लोकतंत्र कलंकित होता है।

सभापति महोदय, इसी सदन में हालांकि वह डायरेक्ट वोटिंग नहीं थी, आप भी उस समय संसद के सदस्य थे और आज भी आप इस महान सदन के सदस्य हैं, वोट का क्या महत्व है, यह सारी दुनिया ने देखा है? जब भारत माता के लाल श्री अटल बिहारी वाजपेयी की सरकार मात्र एक वोट से चली गयी थी। उस दृश्य को इस महान सदन के अंदर दुनिया ने देखा था कि वोट का महत्व क्या है, एक वोट का क्या महत्व है? एक वोट के कारण हिन्दुस्तान के 125 करोड़ लोगों को दोबारा मतदान के अंदर झोंक दिया गया

था। यह हमारे प्रजातंत्र के अंदर वोट के महत्व का दर्शाता है। आज 50 प्रतिशत से ज्यादा कहीं पर वोटिंग होती है और कोई चुनकर सदन में आते हैं तो जनता की उसमें श्रद्धा नहीं होती है। ऐसे जनप्रतिनिधि के बारे में लोग सोचते हैं कि उनको तो 50 प्रतिशत लोगों ने तो वोट ही नहीं दिया है। यह ठीक है कि वह अपना कार्यकाल पूरा कर लेते हैं लेकिन उसे पॉपुलर मैन्डेट हासिल नहीं होता है। इसलिए आज कम्पलसरी वोटिंग की बात उठ रही है। भारतवर्ष के अंदर जो डिजिटल क्रांति आ रही है, नये-नये उपकरण आ रहे हैं, चुनाव आयोग भी मतदान कराने के लिए मुहीम चलाता है और उस मुहीम का नतीजा भी हर चुनाव के अंदर देखने को मिल रहा है कि वोट का कुछ परसेन्टेज बढ़ रहा है। अगर इसे दूसरे ढंग से चलाया जाये, डिजिटल के माध्यम से चलाया जाये, वोट के इस राइट को कम्पलसरी भी कर दिया जाये और चुनाव आयोग आने वाले समय में ई-वोटिंग के माध्यम से सारे देश में एक प्रकार की व्यवस्था खड़ी कर दे, चाहे उसको प्रथम स्टेज या द्वितीय स्टेज, उसे इस प्रकार भी अपनाया जा सकता है। क्योंकि इतने बड़े देश में सारे सिस्टम को तैयार करने में भी कुछ समय लगेगा। आज वोट का महत्व इतना बढ़ गया है कि देश के प्रजातंत्र को मजबूत करने के लिए कम्पलसरी वोट होना बहुत जरूरी है। मैंने देखा है कि हिन्दुस्तान का मतदाता चाहे वह पढ़ा-लिखा है या अनपढ़ है, वह जिस प्रकार वोट करता है सारी दुनिया चकित रह जाती है।

संयोग से मैं वर्ष 2000 में न्यूयार्क यूएनओ में एक चुनाव में पार्टीसिपेट करने गया था। उस समय अमरीका में भी राष्ट्रपति का चुनाव चल रहा था। हमने देखा कि एक महीने तक उस चुनाव का नतीजा ही नहीं निकल सका। पता नहीं क्या गड़बड़ हुई, किसी स्टेट में कम मतदान था। हिन्दुस्तान का मतदाता इतना तेज है कि जैसे ही वोटिंग मशीन का बटन दबाता है तो सारी दुनिया चकित रह जाती है। आपने 16वीं लोक सभा के चुनाव के नतीजे देखे होंगे। हिन्दुस्तान के युवाओं, पिछड़े, गरीब लोगों ने इस प्रकार के व्यक्ति में अपना विश्वास प्रकट किया जिन्होंने सारी दुनिया को दिखा दिया कि हिन्दुस्तान का लोकतंत्र कितना मजबूत है।

मैं आज यही अनुरोध करना चाहूंगा कि मतदान कम्पलसरी बनाने के लिए, मतदाता को जागरूक करने के लिए, हिन्दुस्तान में चुनाव सुधार लागू करने के लिए जितने कदम उठाए जाएं, मैं उन सबका समर्थन करता हूँ। आपने मुझे बोलने का अवसर दिया, मैं आपका बहुत-बहुत आभारी हूँ।

श्री पी.पी.चौधरी (पाली) : सभापति महोदय, मैं सीग्रीवाल साहब का बहुत धन्यवाद अर्पित करता हूँ कि वे कम्पलसरी वोटिंग बिल, 2014 चर्चा के लिए सदन में लेकर आए। जहां तक वोटिंग का सवाल है, यह ऐसा सिस्टम है जिसमें मतदाता वोट डालने के लिए ऑब्लाइज्ड है। अगर वह वोट नहीं दे पाता तो प्युनिटिव मेजर्स, सिविल लॉयबिलिटी या सिविल पैनल्टी आदि दी जा सकती है। कम्पलसरी वोटिंग में यह भी है कि सरकार द्वारा कई तरह के बैनिफिट्स जैसे सब्सिडी आदि दिए जाते हैं, इसलिए उसे वोटिंग में भाग लेना भी जरूरी है। जहां तक कम्पलसरी वोटिंग की बात है, हमें दूसरी कंट्रीज को भी देखना है। विश्व की लगभग 22 कंट्रीज ऐसी हैं जिन्होंने कम्पलसरी वोटिंग के लिए कानून बना रखा है। उसमें से लगभग 13 कंट्रीज उसे एनफोर्स भी कर रही हैं। जहां तक कानून बनाने की बात है, अर्जेंटीना ने 1912 में कानून बनाया, आस्ट्रेलिया ने 1924 में बनाया। वहां कम्पलसरी वोटिंग सक्सैसफुली चल रही है। आज की तारीख में माना जाता है कि हमें संविधान द्वारा वोट का जो अधिकार मिला है, वह सिविक राइट है, लेकिन सिविक ड्यूटी में कन्वर्ट नहीं हो पाया है। राइट टू वोट है लेकिन ड्यूटी टू वोट संविधान में अभी सम्मिलित नहीं हो पाया है। इसीलिए ड्यूटी टू पार्टिसिपेट इन डिसेजन मेकिंग आज के समय में बहुत जरूरी हो गया है। हमारे माननीय सदस्यों ने यह भी बताया कि पोलिंग की कम परसेंटेज होने की वजह से 11 प्रतिशत के कैंडिडेट भी जीत जाते हैं।

17.00 hrs

राइट टू कम्पलसरी एजुकेशन के सिद्धांत को संविधान के मौलिक अधिकार में शामिल किया गया है। संविधान में राज्यों के नीति निदेशक तत्व में संशोधन करके वोट डालने को सिविक ड्यूटी के रूप में कन्वर्ट करना चाहिए। वोट देना ड्यूटी टू कम्प्युनिटी है। जहां सिविक ड्यूटी होगी वहां वोट डालना भी जरूरी होता है। यूनाइटेड नेशन के यूनिवर्सल डिक्लरेशन ऑफ ह्यूमन राइट्स में वोट देने को ड्यूटी टू कम्प्युनिटी माना गया है। अगर वोट देना ड्यूटी टू कम्प्युनिटी है तो कम्पलसरी वोटिंग बहुत जरूरी है। अनुच्छेद 19 में फ्रीडम टू स्पीक एंड फ्रीडम नॉट टू स्पीक का मतलब यह नहीं निकाला जाना चाहिए कि सिविक ड्यूटी राइट टू वोट में सम्मिलित नहीं है। भारत में समय-समय पर संपन्न हुए चुनावों में वोटिंग ऑफ परसेंटेज बहुत कम होती है। हम यह नहीं कह सकते हैं कि शहरी मतदाता कम वोट डालता है और गांव के लोग कम वोट डालते हैं। किसी गांव में मतदाता बहुत कम वोट डालते हैं और किसी गांव में बहुत ज्यादा वोट डालते हैं। मुंबई जैसे शहर में पोलिंग परसेंटेज बहुत कम होता है। कुल वोटिंग 50 परसेंट होता है और 25-30 परसेंट में सरकार बन जाती है। यह प्रजातंत्र के लिए ठीक नहीं है, इसलिए कम्पलसरी वोटिंग को लागू करना बहुत जरूरी है। ग्लोबलाइजेशन के दौर में लोगों का बड़े पैमाने पर माइग्रेशन हुआ है। मेरे लोक सभा

क्षेत्र पाली से सात लाख मतदाता माइग्रेट करके देश के भिन्न-भिन्न प्रांतों में गए हुए हैं। हमें ई-वोटिंग का प्रोसिजर शुरू कर देना चाहिए। कम्पलसरी वोटिंग तभी सफल होगी जब हम ई-वोटिंग पर विचार करेंगे। अगर हम ई-वोटिंग को लागू करेंगे तो मतदाता देश में चाहे 500 या 1000 किलोमीटर की दूरी पर भी होगा तब भी वह ई-वोटिंग के जरिए वह अपना मत दे सकेगा, तभी हम कम्पलसरी वोटिंग के सिद्धांत को लागू कर पाएंगे। इन्होंने जो प्रस्ताव रखा, इसके लिए मैं इनको बहुत धन्यवाद देता हूं। वोटिंग राइट के साथ-साथ एक सिविक ड्यूटी भी होनी चाहिए। यह ड्यूटी हम कम्प्यूनिटी के लिए करते हैं। हम सरकार से फायदा लेते हैं तो वोट देना अधिकार के साथ-साथ ड्यूटी भी होना जरूरी है। मैं बिल लाने के लिए बहुत-बहुत धन्यवाद देता हूं।

17.04 hrs

(DR. P. Venugopal *in the Chair*)

श्री भर्तृहरि महताब (कटक) : सभापति महोदय, ऐसा नहीं है कि सभी को प्राइवेट मेम्बर बिल के सपोर्ट में ही बोलना चाहिए। मैं प्राइवेट मेम्बर बिल के विरोध में बोलने के लिए खड़ा हुआ हूँ।

I was expecting Shri Choudhary to speak on the part of legality of this Bill. This Bill has a number of flaws. The first and foremost flaw is about the incentive for voting. जैसा उन्नीसीवें पैरा में कहा गया है कि Any person who despite his illness or physical incapacity has exercised his right to vote in an election or any person who has exercised his right to vote at all elections held during a period of 15 years preceding the commencement of this Act without any break, he will get job or services under Central Government and he will get preference in admission to the institutions of higher education. What would be his age? The age of adult suffrage in our country is 18 years. अगर उसी साल वह वोट देने लायक बनता है, यानी वोटर लिस्ट में नाम आ जाता है और वह लगातार 15 साल तक वोट देता रहे, तो by that time his age would be 33 years. And at the age of 33 years, what government service will he get?

श्री पी.पी.चौधरी: आप डिटेल में न जाकर प्रिंसिपल को फालो कीजिए। ... (व्यवधान)

SHRI BHARTRUHARI MAHTAB: This is a Bill. I was expecting Mr. Chaudhary to go between the lines.

Secondly, which institute of higher education will admit a person who is above 33 or 35 years of age? And what is he going to learn? What higher study or research will he pursue at that age by casting his vote, which he was otherwise unable to get?

The other aspect which I would like to mention here is the penalty provision. I would say, our colleague Janardanji will explain it, that this penalty provision in effect targets the poor. This is a charge which I would say he has to explain. If somebody does not vote, there are provisions for fine of Rs.500, two-day imprisonment, forfeiture of his ration card, rendered ineligible for contesting any election for a period of ten years, ineligible for allotment of a plot or a house by a government-owned organization, ineligible for entitlement of any welfare

scheme announced by the government. A majority of these penalties are targeting the poor. You are not targeting the rich.

Poor people do not go to cast their vote because they lose employment, they lose their earning. Unless somebody provides for that, they do not come to vote. You are forcing him to come to the polling booth and cast his vote, and if he does not do, you are denying him this type of things.

Many rich people also do not come to the polling booths to vote. They do not stand in queues unless there is a photo opportunity. Unless the electronic media comes there and takes photographs, they do not come to cast their votes. It may be happening in Delhi or in Mumbai but many rich people do not waste their time to come to the polling booth and cast their vote. It will not be a big thing to pay Rs.500 for them. Imprisonment for two days of course will deny them social prestige. Who is bothered about ration card? Rich people are not at all bothered. I would have been happy if certain amendments had come on how to target the rich people, the educated people who always deride our democratic process and at the same time take advantage of the provisions that our Constitution gives them.

I will come to the other aspects. Chaudhary sahab and Jagdambika Palji have very categorically mentioned about those countries which have compulsory voting mechanism in their country. I would say that since the time of Herodotus the word democracy has been used to denote the form of government in which the ruling power of a state is largely vested not in any particular class or classes or groups but in the members of the community as a whole. That is how the word democracy had come into existence. I believe a country cannot be regarded as fully democratic if a significant percentage of its electors does not exercise its right to vote.

Democracy can be a direct or indirect democracy. In a direct democracy, every person exercises the power of the Government. The people as a whole not only carry on the Government, but can even change the Constitution on their own.

In an indirect democracy, the people elect their representatives who carry on the administration of the Government directly. It is known as representative democracy. Our Constitution provides for representative democracy.

Indian Constitution has adopted the system of Universal Adult Suffrage to secure political justice. Right to vote is also provided under Representation of People Act. It provides, “No person who is not, and except as expressly provided by this Act, every person who is, for the time being entered in the electoral roll of the constituency shall be entitled to vote in that Constituency.”

Since the elections are the life-blood of democratic procedure, it is via the act of voting that democratic principles are protected. The main purpose of the electoral system is to exchange votes cast by electors into seats in the Parliament. Compulsory voting is not a new concept. Some of the countries that introduced mandatory voting laws were Belgium in 1892, Argentina in 1914 and Australia in 1924.

Compulsory voting is a system in which electors are obliged to vote in election. If an eligible voter does not attend the polling place, he or she may be subject to punitive measures such as fine or community service. As on August 2013, 23 countries were recorded as having compulsory voting. Of these, only 10 countries today are actually enforcing it. When Queensland introduced compulsory voting in 1915, it became the first place in the then British empire to do so. There are currently 32 countries who have adopted compulsory voting, of which 19 countries including Australia pursue it through enforcement. Countries that enforce compulsory voting are Australia, Argentina, Austria, Brazil, Chile, Cyprus, Ecuador, Fiji, Greece, Liechtenstein, Mexico, Nauru, Peru, Singapore, Switzerland, Turkey and Uruguay.

What are the merits of compulsory voting? No doubt there are certain merits; otherwise why these countries would have compulsory voting? We have to judge between the merits that are there in favour of compulsory voting and also the demerits.

There are four basic merits in favour of compulsory voting. Firstly, compulsory voting gives a higher degree of political legitimacy because of larger turnout. The Victorious candidate represents a majority of people.

Secondly, if everyone must vote, restrictions on voting are easily identified and steps are taken to remove them.

Thirdly, compulsory voting encourages voters to find out who their candidate is and what the background is. In a way, it empowers the voters itself.

Fourthly, it increases voting participation and interest in other political activities.

Finally, smaller campaign funds, and this is more important, are needed to goad voters to go to vote. Otherwise, large amount of unaccounted money is spent in politics.

The demerits are, any compulsion affects the freedom of an individual. Voting is a civic right rather than a civic duty. Compulsory voting may infringe other rights. Compulsory voting is essentially a compelled speech which violates freedom of speech because the freedom to speak necessarily includes freedom not to speak.

Therefore, I would say, some say it is undemocratic to force people to vote as it is an infringement on liberty. The ignorant and those with little knowledge in politics are forced to come and cast their votes. What are the measures that are ultimately required? We want more number of people to come and participate in our process.

If we make a comparison in our country between what happened in 2009 and what was the vote percentage in 2014, we are in a much better stage. That shows the voter turnout soared to 55.1 crore. In 2009, the number of voters who cast their votes was 41.7 crore; in 2014, it went up to 55.1 crore. That shows a large number of people have come to vote. We have a young Indian society, with a large number of younger voters in our society. Some may say they are uneducated but they are politically active. They need not be the workers of any political party

but they understand what is happening in this country. That large, silent population participates in a great way. They celebrate democracy on the election day. That is why I would say when our voting percentage is growing, a large number of people are coming to the polling booth to cast their votes, we have EVMs and ultra-modern machines to record votes, and we have one other method 'none of the above' to reject the candidates if we do not like, it is not to be left to the political parties alone to make democracy successful in a great way. Therefore, I say, democracy cannot be upheld or strengthened by coercion. Here is a Bill that coerces people to come to the polling booth, cast the votes; otherwise, you will be put in jail. India became independent after there was a long struggle to become free, not to go to jail. If I have to cast my vote, I have an equal right not to cast it.

The other aspect is, to prosecute a person or to apprehend a person saying that he has violated this law – if it becomes a law – means, you have to go through a process of justice, natural justice. How many cases will the Election Commission or the District Magistrate as an election officer file? How many courts are there? Are the courts competent enough and have that much strength to look into these cases? It is an Utopian idea that people should go and cast their votes because they are enjoying freedom in this country. This country is a free country and a democracy. I would say it is totally unimplementable.

I think the Minister would be saying this but I would also request that until and unless you come with a better Bill this Bill is unacceptable to us. I am reminded of the Fourteenth or Fifteenth Lok Sabha when a Member from the Treasury Benches, Shri Jai Prakash Agarwal, who was representing a constituency in Delhi had moved a similar Bill. I had requested him, 'First try in your MCD; first, you try in your Delhi State. After that, you advise us to do it in the country.' Should I advise Shri Janardhan to try this first in his constituency, in his State, in his municipality and then we can say we will have such compulsory voting? I am sure, it impinges on the right of every Indian citizen.

Thank you.

श्री हुक्मदेव नारायण यादव (मधुबनी) : सभापति महोदय, सृष्टि के आदिकाल से इस बात का संघर्ष रहा है। पश्चिमी देश के एक विद्वान ने एक थ्योरी दी थी- स्ट्रगल फोर एगज़ीस्टेंस एण्ड सर्वाइवल ऑफ दि फिटेस्ट। बाद में चल कर हिन्दुस्तान के हमारे चिन्तकों ने कहा कि यह दर्शन दुनिया के लिए नहीं है। हमारे यहां दर्शन चलेगा- लिव एंड लेट लिव। जिओ और जीने दो। जब गांधी का युग आया तो उन्होंने कहा कि इससे आगे बढ़ो तब हमारा दर्शन आया-लिव फोर अदर्स। दूसरे के लिए जिओ। लोकतंत्र की बुनियाद है कि दूसरे के लिए जीना सीखो। लोकतंत्र तभी सफल होगा, सक्षम होगा, लोकतंत्र कुछ फलदायी होगा, जहां नागरिकों में यह चेतना आएगी कि हम अपने लिए नहीं करेंगे, जो कुछ करेंगे राष्ट्र के लिए करेंगे, राष्ट्र का मतलब है कि राष्ट्र के सम्पूर्ण नागरिक के लिए करेंगे। आखिर यह भावना कैसे पैदा होगी? यह दो चीजों से पैदा होगी।

अभी कई माननीय सदस्यों ने इन बातों को उठाया है कि एक ओर विद्वान, पढ़े-लिखे लोग, सबल, योग्य और सम्पन्न लोग हैं। लेकिन दूसरी तरफ अनपढ़, विपन्न, गंवार और मूर्ख हैं और उनके हाथ में सत्ता दोगे तो क्या चलाएंगे? डॉ. लोहिया ने कहा था कि मैं इस देश के सक्षम, सबल और विद्वान लोगों से पूछना चाहता हूं कि आखिर इस देश में 80 प्रतिशत लोगों को सत्ता से दूर रखा गया केवल हिन्दुस्तान के 15 या 20 प्रतिशत लोगों के हाथ में सत्ता थी, राष्ट्र की सुरक्षा की जिम्मेदारी थी तब हिन्दुस्तान बार-बार गुलाम क्यों हुआ? जब हिन्दुस्तान की सत्ता चलाने वाले सक्षम और योग्य लोग थे, तब सबसे ज्यादा हिन्दुस्तान गुलाम रहा और गांधी के नेतृत्व में जिस दिन गांव का निर्धन, निर्बल से लेकर बिरला तक एक स्वर में बोल उठा कि 'ऐ अंग्रेजों भारत छोड़ो' उस दिन शक्तिशाली अंग्रेज भारत छोड़ कर चला गया। इसका मतलब है कि जब गांव का गरीब और मजदूर जागता है तभी देश सबल और सक्षम होता है। अगर लोकतंत्र की यह प्रक्रिया नहीं होती, सभी को समान वोट का अधिकार नहीं मिलता तो बिहार में एक गरीब का बेटा कर्पूरी ठाकुर क्या नेता बन सकता था। दूसरा बिहार के अंदर अनुसूचित जाति का भोला पासवान शास्त्री जिनकी पत्नी सड़क के किनारे भूंजा और कचरी बेचती थी, वह गरीब आदमी क्या बिहार का मुख्यमंत्री बन सकता था? क्या हिन्दुस्तान की गद्दी पर एक साधारण किसान का बेटा चौधरी चरण सिंह प्रधानमंत्री बन कर आ सकता था? क्या एक गरीब का बेटा चन्द्रशेखर कभी बढ़ते-बढ़ते भारत का प्रधानमंत्री बन सकता था? आज मैं कहूँ एक चाय बेचने वाला, रेलवे के फुटपाथ पर सोने वाला, मजदूर का बेटा श्री नरेंद्र मोदी, क्या भारत का प्रधानमंत्री बनकर बैठ सकता था? यह इसी लोकतंत्र की देन है जहां सबको समान वोट देने का अधिकार मिला है।

महोदय, निर्धन हो या धनवान हो, सम्पन्न हो या विपन्न, नारी हो या नर, सभी को वोट देने का अधिकार है। नारी को अपने अधिकार के लिए इंग्लिस्तान में बहुत दिनों तक लड़ना पड़ा। इंग्लिस्तान की पार्लियामेंट में माइक उखाड़कर फेंके गए और स्पीकर का सिर तोड़ दिया गया तथा उनकी हत्या हुई। जिस इंग्लिस्तान में वहां की औरतों ने अपने अधिकार के लिए लम्बी लड़ाई लड़ी थी, लेकिन हिंदुस्तान में गांधी जी की कृपा थी, हमारे अम्बेडकर जी और हमारे महापुरुषों की कृपा थी कि संविधान बना तो सभी लोगों को समान वोट का अधिकार मिला। डाक्टर लोहिया ने जाति प्रथा में लिखा है कि लोग कहते हैं कि मूर्ख लोगों को सभी लोगों को वोट का समान अधिकार दे दिया गया, यह उचित नहीं है। कभी-कभी मैं भी यह सोचता हूँ कि यह उचित नहीं है लेकिन गंभीर चिंतन के बाद मुझे लगता है कि ये निर्धन, गरीब, दलित, पिछड़ी जाति के, अनुसूचित जाति के, जनजाति के जंगल में रहने वाले लोग एक न एक दिन वोट की ताकत को जानेंगे और जिस दिन वे वोट की ताकत को पहचानेंगे, उस दिन अपने वोट की ताकत से भारत की सत्ता पर कब्जा करेंगे और भारतीय लोकतंत्र का इतिहास बदल कर रख देंगे। आज वह तबका जग गया है, उसने वोट की ताकत को पहचान लिया है, वह वोट के जरिए लोकतंत्र में अपनी हिस्सेदारी चाहता है, साझेदारी चाहता है। वह आज अपनी हिस्सेदारी और साझेदारी के लिए लड़ रहा है।

मैं लोकतंत्र के मंदिर में खड़ा हो कर कहना चाहता हूँ कि हमें आज भी तकलीफ होती है जब यह कहा जाता है कि अनुसूचित जाति को इतना दे दो, अनुसूचित जनजाति को इतना दे दो, ओबीसी को इतना दे दो। आज भी इस आज़ाद भारत में इन 84 प्रतिशत लोगों को भिखमंगा बनकर, हाथ उठाकर क्यों मांगना पड़ रहा है? उन्हें ऐसा इसलिए करना पड़ रहा है क्योंकि आज भी उस समाज के लोग सोए हुए हैं। जिए दिन उस समाज के लोग जगेंगे और सत्ता पर कब्जा करेंगे, उस दिन वे मांगने वाले नहीं, बल्कि बांटने वाले होंगे। जिस दिन बांटने की ताकत उसके हाथ में आएगी, उस दिन उनके बच्चे किसी के आगे भिखमंगा बनकर नहीं खड़े होंगे। इसलिए आपसे मेरी विनम्र प्रार्थना है, सीग्रीवाल जी ने बहुत अच्छा काम किया है। उन लोगों को सजा दीजिए या नहीं दीजिए, लेकिन कुछ तो कीजिए। लोगों को कहिए कि भाई वोट गिराओ। यदि वोट नहीं गिराएंगे, सजा नहीं दी जाएगी, उन्हें कहा जाए कि तुम्हें दो साल के लिए या पाँच साल के लिए सरकारी सुविधा से वंचित कर देंगे, तुमको किसी बैंक से लोन नहीं देंगे, कुछ सुविधाएँ सरकार की ओर से नहीं दी जाएंगी, आखिर कहीं न कहीं भय लाना होगा। “विनय न माने जलधि, जड़, गये तीन दिन बीत, बोले राम सकोप तब, बिन भय होए न प्रीत।” बिना दण्ड के राज नहीं चलता है। इसलिए कुछ न कुछ भय होना चाहिए। मैं ज्यादा नहीं कहूँगा, लेकिन केवल इतना ही कहूँगा कि आज भी हिन्दुस्तान में दो धाराएँ हैं। जो पढ़े-लिखे लोग हैं, योग्य हैं, अपने को तथाकथित योग्य, शिक्षित, सबल,

सक्षम, सम्पन्न कहते हैं। हम लोकतंत्र की परिभाषा में कहते हैं- लोगों का, लोगों के द्वारा, लोगों के लिए (of the people, by the people, for the people). बाई द पिपुल का मतलब क्या हुआ? इसका मतलब है- लोगों के द्वारा। ऐसा हम तब कह सकते हैं, जब उसमें सबका पार्टिसिपेशन हो, सबकी हिस्सेदारी हो, सबकी साझेदारी हो, सबका का उसमें मतलब हो, सबके हितों की कामना हो, तभी तो उनके द्वारा शासन होगा। आज भी हिन्दुस्तान में लोगों का, लोगों के द्वारा है, लेकिन यह लोगों के लिए नहीं है। यह क्यों नहीं लोगों के लिए है? आज भी हिन्दुस्तान में जो बहुसंख्यक हैं, वे आज भी अपने हक के लिए कहीं न कहीं हाथ पसार रहे हैं और कह रहे हैं कि कानून बनाओ, संविधान बनाओ। वह क्यों मांग रहे हैं?

इसलिए आपसे मेरी विनम्र प्रार्थना है कि कहीं न कहीं इस कानून के जरिए या किसी के जरिए उन गरीब, निर्धन, निर्बल, पिछड़े, दलित, अनुसूचित जातियों के अंदर इस चेतना को जगाया जाए, उन्हें प्रेरित किया जाए कि वोट का अधिकार है, आप सब बाल-बच्चों के साथ वोट डालें। अब जागरुकता आयी है कि जो गरीब, निर्धन, निर्बल हैं, मेरे यहाँ अनुसूचित जाति, अनुसूचित जनजाति के लोग हैं, वे दो, चार, पाँच किलोमीटर अपने बच्चों के साथ, पति-पत्नी साथ-साथ जाकर, लाइन में खड़े होकर वोट डालते हैं और पढ़े-लिखे लोग घर में बैठे रहते हैं। वे कहते हैं कि बहुत गर्मी है, चमड़ी जल जाएगी, धूप में कहाँ जाएं, वर्षा में कहाँ भीगने जाएं। उन्हीं लोगों की बात यहाँ होती है कि वे योग्य हैं। इसीलिए मैं आपसे प्रार्थना करता हूँ कि सीग्रीवाल जी ने जो विधेयक लाया है, उसमें थोड़ा-बहुत सरकार सुधार करे, इस रूप में सरकार को यह न स्वीकार हो, तो सरकार इसे राह के रूप में ले। जयप्रकाश अग्रवाल जी ने इसे पन्द्रहवीं लोक में लाया था। हम लोग भी उस पर बहस किये थे। हमने इसे समर्थन दिया था।

अन्त में, मैं एक बात कहूँगा कि अनिवार्य मतदान की प्रक्रिया हो, लेकिन मैंने तब भी कहा था और आज भी कहता हूँ कि जो निर्धन, निर्बल, पिछड़े, दलित, अनुसूचित जातियों के लोग हैं, उनको वोट के दिन कम से कम मिनिमम वेज के हिसाब से सरकार भुगतान करे ताकि उसे रोटी के लिए चिन्ता न हो, कम से कम उनको मिनिमम वेज के हिसाब से मजदूरी दे दी जाए, ताकि सभी गरीब मतदान केन्द्र पर जाकर अपना वोट गिरावें। इस कानून में ऐसा प्रावधान भी जोड़ दिया जाए और तब इसे अनिवार्य बनाया जाए, तो मुझे कोई आपत्ति नहीं है।

श्री भैरों प्रसाद मिश्र (बांदा) : माननीय उपाध्यक्ष महोदय, माननीय जनार्दन सिंह सीग्रीवाल जी ने अनिवार्य मतदान का जो विधेयक लाये हैं, मैं उसके समर्थन में बोलने के लिए खड़ा हुआ हूँ। निश्चित रूप से आज देश में, जैसा कि अभी सदन में सभी लोग चिन्ता कर रहे थे कि ऐसे बहुत से लोग हैं, जो मतदान के दिन स्वयं सुस्ती करते हैं और मतदान करने नहीं जाते हैं। यह निश्चित रूप से एक बहुत ही गंभीर बात है। यह लोकतंत्र प्रणाली के लिए बहुत दुखद भी है। यह जो बिल लाया गया है, निश्चित रूप से बहुत अच्छा कदम है और लोकतांत्रिक प्रणाली को मजबूत करने वाला है। जैसा कि सभी के संज्ञान में है कि 32 देशों में ऐसा कानून लागू है और अपने देश में गुजरात में निकाय चुनावों में इसको लागू किया गया है। वहां की सरकार ने अनिवार्य मतदान की व्यवस्था की है। निश्चित तौर से, इससे बहुत ही सकारात्मक प्रभाव होगा और उससे लोकतंत्र सुदृढ़ होगा। आज स्थिति यह है कि 40 से 60 प्रतिशत तक मतदान होता है। अभी एक उपचुनाव हुआ है, वहां 40 प्रतिशत मतदान हुआ। गर्मी में चुनाव होगा तो 30 से 35 प्रतिशत मतदान होता है। शहरों में मतदान का प्रतिशत 28 से 30 प्रतिशत होता है। शहरों के बारे में लोग मजाक में कहते हैं कि जिस दिन शहरों में मतदान होना हो, शहरों की बिजली सप्लाई बन्द कर देनी चाहिए, जिससे लोग कूलर और पंखों की हवा में न पड़े रहें, मतदान करने के लिए जाएं। एक बड़ा वर्ग मतदान से दूर रहता है, जो चिन्ताजनक है। अगर 40 से 60 प्रतिशत तक मतदान होता है तो उसमें भी 25 से 35 प्रतिशत मत पाने वाला प्रत्याशी जनप्रतिनिधि बन जाता है। अगर 40 से 60 प्रतिशत का एवरेज 50 प्रतिशत मतदान मान लिया जाए और 25 से 35 प्रतिशत का एवरेज 30 प्रतिशत मान लिया जाए तो 50 प्रतिशत मतों में से तीस प्रतिशत मत अर्थात् कुल मतों के लगभग 15 प्रतिशत मत से जनप्रतिनिधि चुन लिया जाएगा, जो देश और लोकतंत्र के लिए बहुत ही दुर्भाग्यपूर्ण है। अनिवार्य मतदान का कानून बनना चाहिए, माननीय सिग्रीवाल जी जो बिल लाए हैं, इससे पहले भी इस सदन में यह बिल आ चुका है, लेकिन किसी कारण से स्वीकार नहीं हो सका था। आज मैं सदन से अनुरोध करना चाहता हूँ कि इस पर विचार करें और इस बिल का स्वीकार करें।

आज मतदान को प्रोत्साहित करने के लिए बहुत सी स्कीम्स चालू की गयीं, लेकिन हम मतदान को 60 प्रतिशत से ऊपर नहीं ला पाए हैं। मैं समझता हूँ कि अगर यही गति चलती रही तो इसे 100 प्रतिशत लाने में हम कभी सफल नहीं होंगे। इसलिए अनिवार्य मतदान कानून बनना चाहिए। अभी सजा के प्रावधान की बात आई है, मैं कहना चाहता हूँ उसके लिए कोई बड़ी सजा का प्रावधान न हो। 18 वर्ष से 75 वर्ष तक के लोगों को अनिवार्य मतदान में शामिल करना चाहिए और जो अति वरिष्ठ नागरिक हैं, अगर किन्हीं कारणों से वे चल-फिर नहीं पा रहे हैं तो उनको इससे बाहर रखना चाहिए। जो अशक्त हैं, कमजोर हैं,

बीमार हैं, ऐसे लोगों के लिए गांव के सरपंच, पटवारी या अन्य पदाधिकारी प्रमाण पत्र दें कि किसी कारण से वह व्यक्ति मतदान में भाग नहीं ले सका है।

कुछ लोग इसके विरोध में बात करते हैं, मैं कहना चाहता हूं कि आखिर NOTA का विकल्प सामने है। लोग कहते हैं कि अगर हम मतदान के लिए जाएंगे तो उन प्रत्याशियों में से किसी एक को चुनना ही होगा, लेकिन अगर हमें उनमें से कोई प्रत्याशी पसन्द नहीं आता है तो उसके लिए चुनाव आयोग ने NOTA का विकल्प दिया है। इस विकल्प के बाद अनिवार्य मतदान निश्चित रूप से लागू हो जाना चाहिए, अब इसमें कोई दिक्कत नहीं है।

मतदाताओं को सुविधा देने के लिए जिस तरह की व्यवस्था होनी चाहिए, वह नहीं हुई है। पोलिंग स्टेशन्स में पीने के पानी की ठीक व्यवस्था नहीं होती है। वहां छाया बनाने के लिए आयोग का नियम है, लेकिन वहां लोगों को छाया देने की व्यवस्था नहीं होती है, लोग धूप में खड़े रहते हैं। इन कारणों से भी लोग मतदान के लिए जाने में हिचकते हैं। इसलिए पोलिंग बूथों में ऐसी व्यवस्था होनी चाहिए। साथ ही, वहां पर कानून-व्यवस्था की स्थिति भी ठीक होनी चाहिए। जैसे जिस बुंदेलखण्ड क्षेत्र से मैं चुनकर आता हूं, वहां प्रदेश का सबसे बड़ा डकैत बलखड़िया रहता है। इसी तरह से तमाम अराजक तत्वों की ओर से फरमान जारी हो जाता है कि मतदान के लिए नहीं जाना है, इस वजह से भी लोग मतदान के लिए नहीं जाते हैं। कानून-व्यवस्था की स्थिति भी ठीक होनी चाहिए, जिससे लोग निर्भय होकर मतदान के लिए निकल सकें।

मतदान केन्द्र की दूरी की बात आई है, निश्चित रूप से अभी भी मतदान केन्द्र बहुत दूरी पर हैं, उनको 300 तक की आबादी तक घटाया गया है, लेकिन अभी भी दूरी ज्यादा है। इसलिए मैं समझता हूं कि जहां भी 100 लोगों तक का मजरा हो, 100 मतदाताओं की आबादी हो, वहां एक मतदान केन्द्र बनाया जाना चाहिए। दूरी के हिसाब से मतदाता को आधा किलोमीटर से एक किलोमीटर तक की दूरी से ज्यादा न चलना पड़े, विशेषकर ग्रामीण क्षेत्रों में इसकी व्यवस्था होनी चाहिए। अभी ई-वोटिंग की बात कही गयी। निश्चित तौर से मतदान केन्द्र तक लोगों को जाना अनिवार्य करना चाहिए। अशक्त लोगों को इससे छूट दे सकते हैं, 75 साल से ज्यादा वाले लोगों को इससे छूट दे सकते हैं। लेकिन इसमें सब लोगों को मतदान केन्द्रों पर जाना चाहिए। अभी हमारे देश में एक सर्वे हुआ था और उस सर्वे के अनुसार 91 प्रतिशत लोगों ने अनिवार्य मतदान के पक्ष में वोट दिया था। इससे यह साबित होता है कि देश की अधिकांश जनता चाहती है कि अनिवार्य मतदान होना चाहिए। इसलिए हमें अनिवार्य मतदान के लिए कानून बनाना चाहिए।

देश में कई ऐसे लोग हैं, जो रोजी-रोटी या रोजगार के लिए दूसरी जगह शिफ्ट होते रहते हैं या कटाई के लिए दूसरे राज्यों में जाते हैं। मतदान के समय ऐसी व्यवस्था होनी चाहिए कि वे लोग या मजदूर मत देने के लिए अपने राज्य या अपने गांव पहुंच सकें। जैसा अभी हुक्मदेव जी कह रहे थे कि कुछ जगह पर मतदान के समय उद्योगपतियों द्वारा अपने मजदूरों को एक महीने की छुट्टी दी जाती है, और उन्हें एक महीने का वेतन भी दिया जाता है, जिससे वे अपने घर जाकर मतदान में हिस्सा ले सकें। मैंने ऐसा पिछले लोक सभा चुनावों के दौरान देखा भी है। इसलिए ऐसी व्यवस्था जरूर होनी चाहिए कि कम से कम एक सप्ताह के लिए मजदूरों को छुट्टी दी जाए और जाने-आने का किराया दिया जाए, जिससे अपने घर जाकर मतदान कर सकें।

सचल मतदान केन्द्र भी अशक्त लोगों के लिए बनाए जा सकते हैं, इससे भी मत प्रतिशत में वृद्धि होगी। जो लोग मतदान के लिए न जाएं, उनके लिए दंड की व्यवस्था भी हो सकती है। जैसे उनका ड्राइविंग लाइसेंस है, पासपोर्ट है, उसे निलम्बित किया जा सकता है या जो सम्पन्न लोग हैं, आयकर देते हैं, उन्हें उसमें छूट न दी जाए या राशन कार्ड न बनाया जाए या बीपीएल कार्ड न दिया जाए। अगर कोई अनिवार्य मतदान का उल्लंघन करता है और मतदान करने का प्रमाण पत्र नहीं लाता है तो उससे ये सुविधाएं वापस ली जा सकती हैं। अगर ऐसा होगा तो निश्चित रूप से मतदान का प्रतिशत बढ़ेगा।

इतना कहते हुए मैं इस बिल का समर्थन करता हूँ और अपनी बात समाप्त करता हूँ।

HON. CHAIRPERSON : Hon. Members, two hours time allotted for the discussion of this Bill is almost complete. As there are five more Members to take part in the discussion of the Bill, the House has to extend the time for further discussion of the Bill. If the House agrees, can the time for the discussion of the Bill be extended by one hour?

SEVERAL HON. MEMBERS: Yes.

HON. CHAIRPERSON: The time of the discussion of the Bill is extended by one hour.

श्रीमती जयश्रीबेन पटेल (मेहसाणा) : सभापति महोदय, श्री जनार्दन सिंह सीग्रीवाल द्वारा अनिवार्य मतदान सम्बन्धी जो बिल सदन में पेश किया गया है, मैं उसके पक्ष में अपने कुछ विचार यहां रखना चाहता हूं। इस बारे में कई माननीय सदस्यों ने अपने विचार यहां व्यक्त किये हैं। लोकतंत्र में चुनाव अनिवार्य है और चुनाव लोकमत का दर्पण है। चुनाव प्रजा के प्रतिनिधियों की पसंदगी और नापसंदगी की संवैधानिक प्रक्रिया है। चुनाव लोकतंत्र में रक्तहीन क्रांति कहलाती है।

आज तक भारत में लोक सभा और विधान सभा के 300 से ज्यादा चुनाव हुए हैं। भारत दुनिया का सबसे बड़ा लोकतंत्र है, जहां 70 करोड़ से ज्यादा मतदाता हैं। भारत का चुनाव आयोग दुनिया भर में निष्पक्ष और स्वतंत्र चुनाव कराने की प्रक्रिया में माहिर है। दुनिया के कई देश उससे सलाह लेते हैं। चुनावों ने नए-नए तौर तरीक अपनाए और कई अच्छे खासे सफल प्रयोग भी किए हैं। राज्यों के चुनाव आयोग भी निष्पक्ष और स्वतंत्र चुनाव की प्रक्रिया में समक्ष हैं। अनिवार्य मतदान की जो नई पहल है, उसे चैलेंज के रूप में लेना चाहिए।

अनिवार्य मतदान कई नई अवधारणा नहीं है। दुनिया में 30 से अधिक देशों में अनिवार्य मतदान का कानून मौजूद है और इसमें आस्ट्रेलिया, ब्राजील और अर्जेंटीना जैसे देश शामिल हैं। अधिकांश लोकतांत्रिक देशों में मतदान को नागरिकता का अधिकार माना गया है, तो कुछ देशों में वोटिंग करते हुए नागरिकता की संज्ञा भी दी गई है। लोकतंत्र वास्तव में अधिकारिक मतदान से ही मजबूत और समृद्ध होता है। आज चुनाव दर चुनाव मतदान के प्रतिशत में बढ़ोत्तरी हो रही है, जिसके पीछे नागरिकों में बढ़ रही जागरूकता और चुनाव आयोग के प्रयासों का योगदान भी है।

हम वोट डालकर अपना प्रतिनिधि इसलिए भी चुनते हैं कि वह हमारे हितों की आवाज उठाएगा, लेकिन ऐसे लोग भी काफी हैं जो मतदान दिवस को छुट्टी का दिवस मनाते हैं। ऐसे लोगों में मतदान के प्रति जागरूकता के लिए अनिवार्य मतदान का प्रावधान होना जरूरी है। आज हिंदुस्तान में 45 करोड़ से ज्यादा लोग आंतरिक पलायन के शिकार हैं जिसमें बड़ी तादाद वयस्क मतदाता आबादी की है। भारत में दुनिया के किसी भी देश से ज्यादा आंतरिक पलायन की गति बनी हुई है। भारत में आंतरिक अप्रवासन की संख्या 40 करोड़ तक पहुंच गई है इसका मतलब है कि लोग अपने पैदाइशी स्थानों से रोजी-रोटी के वास्ते किसी दूसरी जगह चले गए हैं। मैं गुजरात से हूं। यह कानून वर्ष 2010 में जब हमारे प्रधानमंत्री श्री नरेन्द्र मोदी जी गुजरात के मुख्यमंत्री थे तब बनाया था लेकिन कुछ कारणवश और कुछ सुझावों के साथ उनको इस विधेयक को लौटा दिया गया था। लेकिन अभी हमारी गुजरात की प्रथम महिला मुख्यमंत्री आनंदीबेन पटेल के जरिए और उनकी दृढ़ इच्छा शक्ति के कारण पुनः अनिवार्य मतदान का विधेयक विधानसभा में

पास करवा कर राज्यपाल जी की अनुमति के लिए भेज दिया था। वहां से अनुमति भी मिल गई है और राज्य सरकार ने सेवानिवृत्त आईएएस की अध्यक्षता में अनिवार्य मतदान जागरुकता अभियान शुरू भी कर दिया है। प्रजा में इसका अच्छा रिस्पॉस मिल रहा है। उनका प्रथम प्रयोग अगले पंचायत और शहर ईकाई के चुनाव में अक्टूबर, 2015 में होने वाला है। अनिवार्य मतदान और नोटा के प्रावधान को एक नज़रिए से नहीं देखना चाहिए। यह क़दम उठाना जरूरी है ताकि लोकतंत्र को मजबूत बनाया जा सके। अनिवार्य मतदान वास्तव में जनता में जागरुकता पैदा करने का आह्वान है ताकि जनविरोध का सामना न करना पड़े। कम मतदान की वजह से मतदाताओं की कुल संख्या का 50 फीसदी से भी कम मत प्राप्त करने वाली पार्टियां सत्ता में आ जाती हैं इसलिए देश भर में ऐसी व्यवस्था निश्चित रूप से की जानी चाहिए। निश्चित रूप से यह तथ्य इस विधेयक का सबसे ठोस तर्क है।

जहां तक मेरा मानना है जो लोग अनिवार्य मतदान के विरोध में हैं, वे इसकी प्रकृति और आवश्यकताओं को समझ नहीं पा रहे हैं। मतदान का अधिकार एक सामान्य अधिकार नहीं है। यह एक विशेष अधिकार है जो जनता को देश की सरकार द्वारा दिया गया है। ये सभी अधिकारों की आधारशिला है। प्रत्येक नागरिक को अवश्य मतदान करना चाहिए। नागरिक ऐसा नहीं करता है तो वह अपने बुनियादी कर्तव्य की अवहेलना भी करता है। यह अवहेलना जब बहुत अधिक बढ़ जाती है तो लगता है कि मतदान को अनिवार्य कर देना चाहिए। मेरा सुझाव है कि जो बच्चे 18 साल में प्रवेश कर चुके हैं और 18 साल से ऊपर की आयु के जो बच्चे हैं उनके लिए यूनिवर्सिटियों तथा स्कूलों में जाकर खास कर जागरुकता अभियान चलाना चाहिए तथा उनके प्रतिभाव लेने के लिए आनलाइन कार्यक्रम बनाया जाए। एनजीओज़ तथा अन्य एजेंसियों द्वारा प्रजामत का सर्वेक्षण किया जाए। मीडिया भी इसमें सकारात्मक भूमिका अदा कर सकता है। उसके द्वारा भी अनिवार्य मतदान के लिए मतदाताओं की मानसिकता को बढ़ाना चाहिए। कुछ मतदाता रोजगार के लिए अन्य प्रदेशों में गए हैं, वहां भी वे मतदान कर सकें, इसीलिए अनिवार्य मतदान की प्रक्रिया को आनलाइन करना चाहिए। जैसे लोकतंत्र में 34 और 40 प्रतिशत लोग अपना मतदान नहीं करते हैं, ऐसे लोकतंत्र नहीं चल सकता है। प्रजातंत्र की रखवाली करनी है तो शत-प्रतिशत मतदान अनिवार्य है और मैं मानती हूं कि एक नैतिक कानून बनना चाहिए। अनिवार्य मतदान होना चाहिए। मैं इस विधेयक का समर्थन करती हूं। धन्यवाद।

श्री भगवंत मान (संगरूर): सभापति महोदय, मैं आपका आभारी हूँ कि आपने मुझे बोलने का मौका दिया।

बहुत ही गम्भीर विषय पर बहस चल रही है। भारत दुनिया का सबसे बड़ा लोकतांत्रिक देश है और सिक्के का दूसरा पहलू भी है कि कुछ कमियाँ भी हैं। हमारे देश में बहुत से ऐसे क्षेत्र हैं, जहाँ बहुत कम परसेंटेज वोट डाला जाता है, फिर भी वहाँ से चुने गए व्यक्ति को जनप्रतिनिधि कहा जाता है। कम वोटिंग क्यों होती है, इसके कारणों को जानने की जरूरत है। जब भी कहीं लोक सभा, विधान सभा या एमसी के इलेक्शन्स होते हैं तो अक्सर हम अखबारों और टीवी पर देखते हैं कि फलां-फलां गांव के लोगों ने एक बोर्ड लगा दिया कि इस बार हम किसी को वोट नहीं देंगे, जब तक हमारी ये मांगे पूरी नहीं की जाती हैं। फलां मोहल्ले ने वोटिंग का बायकॉट कर दिया कि हमारे क्षेत्र में कोई नेता वोट मांगने न आए, क्योंकि हम इस बात से नाराज हैं। इसलिए वोट न देने के कारणों को भी गहराई से देखना होगा। आज राजनीति से लोगों को यकीन उठ गया है, उस यकीन को कैसे बहाल किया जाए। इसके लिए हमें एफर्ट्स करने होंगे, कोशिशें करनी होंगी। जब मैं इलेक्शन में कैम्पेन कर रहा था तो मैं एक बात यह भी कहता था कि आप चाहे जिसे मर्जी वोट डाल देना, लेकिन वोट जरूर डालना, क्योंकि जो वोटर कोर्ड है, उस पर फोटो तो मतदाता तो है, लेकिन उस वोटर कार्ड में शहीदों के खून की सुगंध है। क्योंकि सांस तो लोग अंग्रेजों की गुलामी के समय भी लेते थे, शादियां, ब्याह, गिद्धे, भंगड़े तब भी होते थे, लेकिन फर्क क्या होता था, अंग्रेज वोट नहीं डालते देते थे। शहीद भगत सिंह, करतार सिंह, सराबा, राजगुरू, चंद्रशेखर आजाद और शहीद उधम सिंह जैसे हजारों क्रांतिकारियों ने अंग्रेजों के साथ लड़ाई लड़ी थी कि हमें वोट डालने का अधिकार दो, हम अपने नेता खुद चुनेंगे। इसी लड़ाई की वजह से उन्हें फांसी के तख्तों पर चढ़ा दिया गया। उसके बाद अंग्रेज चले गये और हमें वह वोटर कार्ड मिल गया। लेकिन अगर उस वोटर कार्ड के फर्ज को अगर हम नहीं निभाते है तो इसका कोई कारण होगा।

कुछ माननीय सदस्यों द्वारा कहा जा रहा है कि जो वोट नहीं डालते, उन पर जुर्माना लगाया जाए, उन पर सुविधाएं काटने की तलवार लटकाई जाए, उनकी नौकरी में बाधाएं पैदा की जाएं या जो सरकारी घर हैं, उन घरों से उन्हें वंचित रखा जाए। हर जुर्माना, हर जो दुविधा है, क्या वह जनता पर ही लागेगी। जो जनता की वोटों के द्वारा चुनकर आते हैं, अगर वे वायदे पूरे नहीं करते तो क्या उन पर कोई जुर्माना नहीं होना चाहिए। चुनाव के समय लोगों के सामने लिखकर इतने बड़े-बड़े मेनिफेस्टो रख दिये जाते हैं कि यह कर देंगे, वह कर देंगे, जिन लोगों ने उस मेनिफेस्टो को पढ़कर वोट दिया है, अगर उस मेनिफेस्टो का वायदा पांच सालों में पूरा नहीं हुआ तो उस वोटर के साथ जो विश्वासघात हुआ है, उसे आप कैसे पूरा

करोगे। हर जुर्माना जनता के लिए है। मैं यह कहता हूँ कि इसके लिए सामाजिक क्रांति की जरूरत है, हमें उन्हें एजूकेट करना चाहिए। लेकिन दुखद बात यह है कि गरीबों के एरिया में गांव में वोट डलते हैं, लेकिन पढ़े-लिखे लोग वोट के दिन को छुट्टी का दिन मानते हैं। वे इधर-उधर घूमने चले जाते हैं कि चलो आज तो छुट्टी का दिन है। उसके बाद आकर पांच सालों तक सरकारों को वही लोग कोसते हैं। गरीब कहता है कि मैंने अपनी वोट डाल दी, उस दिन मैं वोट डालने के बाद काम पर चला गया था, सरकार जो मर्जी आए, मुझे खुद कमाकर खाना है। लेकिन सिस्टम को कोसने वाले वही हैं, जो वोट नहीं डालते। लाइन में खड़ा होना उन्हें अच्छा नहीं लगता या धूप, सर्दी या बरसात में खड़ा होना उन्हें अच्छा नहीं लगता। मैं समझता हूँ कि इसके लिए हमें एक क्रांति लाने की जरूरत है।

माननीय मंत्री जी यहां बैठे हैं, मैं सदन को बताना चाहता हूँ कि जब हरियाणा में इलैक्शन हो रहे थे तो मुखल के पास सड़क के किनारे बहुत से ढाबे हैं, मुझे एक भारतीय नागरिक होने के नाते यह पढ़कर बहुत खुशी हुई कि बहुत से ढाबे वालों ने अपनी तरफ से यह लिख रखा था कि जो हरियाणा में इतनी तारीख को वोट डालकर, वोट वाले दिन और अगले दिन अगर कोई आकर हमें वोट डालने का निशान उंगली पर दिखायेगा तो उसे इतने परसेन्ट खाने के बिल में हम छूट देंगे। अच्छी बात है, एक चाय की कंपनी ने एड बनाई थी कि तुम लोग सब सो रहे हो, आज वोटिंग का दिन है, तुम वोट डालने नहीं गये, जागो-जागो, उन्होंने अपनी चाय की एड बनाई थी। ऐसे सामाजिक विज्ञापन, चाहे वे पिक्चरों के जरिये हों या अखबारों में हों, लेकिन सिर्फ अखबारों में एड देने से लोग वोट देने के लिए नहीं जायेंगे। देश की अधिकतर दीवारों पर और सरकारी बसों पर लिखा हुआ है कि दुल्हन ही दहेज है, क्या इससे दहेज के मामले बंद हो गये, क्या लोगों ने दहेज लेना बंद कर दिया। सभी बसों पर लिखा हुआ है -दो ही काफी, और से माफी, क्या इससे जनसंख्या कंट्रोल हो गई। इसके लिए देश की जनता को जागरूक करना पड़ेगा। जुर्माना इसका हल नहीं है, इसके लिए लोगों को जागरूक करना पड़ेगा कि हमें यह अधिकार शहीदों ने अपना खून देकर दिया है, अगर तुम इसका इस्तेमाल नहीं करते हो तो यह शहीदों का अपमान है। ऐसी बातों को लोगों तक पहुंचाकर हम वोट परसेन्टेज बढ़ा सकते हैं।

महोदय, इसके अलावा देश से बाहर बहुत से एनआरआईज रहते हैं। आजकल ग्लोबलाइजेशन की वजह से पूरी दुनिया एक गांव बन गई है। अगर हमारे एनआरआईज कनाडा, अमरीका, इंग्लैंड, हालैंड, बेल्जियम, फ्रांस, जर्मनी, इटली, नार्वे, सिंगापुर, दुबई, आस्ट्रेलिया आदि देशों में जहां भी बसते हैं और उनके पास भारतीय नागरिकता है तो उन्हें वोट देने का अधिकार है, अब चाहे वह ई-वोटिंग से हो, चाहे इसके लिए दूतावासों में प्रबंध किये जाएं। उनमें से बहुत से तो हमारे देश के सिस्टम से तंग होकर, दुःखी

होकर ही बाहर गए हैं। शायद वे वहाँ से अपने सिस्टम को ठीक करने में अपना हिस्सा डाल दें और वे वापस आ जाएं, उनकी वतन वापसी हो जाए।

महोदय, इसके लिए हमें प्रावधान करना होगा। वोटिंग की परसेंटेज बढ़ानी है तो उसके लिए हमें लोगों को जागरूक करना होगा और राजनीतिक लोगों को भी अपनी जिम्मेदारी समझनी पड़ेगी कि क्यों लोग वोट डालने से मुंह मोड़ रहे हैं? क्या हम उनसे जो वादे करते हैं, उन्हें पूरा कर पाते हैं? इसी वजह से अब नोटा आ गया है, यह बहुत अच्छी बात है। स्टैंडिंग कमेटी की मीटिंग में इलेक्शन कमीशन के ऑफिसर बता रहे थे कि अब इसके बाद हम वोटिंग मशीन पर फोटो लगाने का भी प्रावधान करेंगे, क्योंकि एक ही नाम वाले जो कुछ उम्मीदवार खड़े हो जाते हैं तो उनकी पहचान रहे। यह अच्छी बात है कि धीरे-धीरे सुधार हो रहे हैं। जैसे बाई इलेक्शन होता है, वह स्टेट इलेक्शन कमीशन के अंडर होती है और अक्सर स्टेट इलेक्शन कमिश्नर मुख्यमंत्री का चहेता आईएएस ऑफिसर होता है, इसीलिए बाई-इलेक्शन में अक्सर ज्यादा वोटिंग होती है, क्योंकि उसमें बूथ कैप्चरिंग भी हो जाती है। हमें इसके लिए प्रावधान करने पड़ेंगे। ऐसा करने से ही भारत दुनिया का सबसे बड़ा लोकतंत्र बच पाएगा। लोकतंत्र में लोग बड़े होते हैं, नेता बड़े नहीं होते हैं, जो नेता अपने आपको लोगों से बड़ा समझते हैं, लोग उनको धरती पर नीचे उतार लेते हैं। लोग जब चाहें, आदमी अर्श पर और लोग जब चाहें, आदमी फर्श पर। बड़े-बड़ों को लोगों ने हराया है।

महोदय, मैं यह बात आपके माध्यम से सरकार से कहना चाहता हूँ कि यह अच्छी बात है कि वोटिंग की परसेंटेज को बढ़ाने की बात सोच रहे हैं। उसके लिए सामाजिक विज्ञापन, सामाजिक कार्यकर्ता, एनजीओज सब मिलकर काम करें, ताकि लोगों को अपनी वोट का महत्व, अपनी वोट की कीमत पता लग सके। कितने शहीदों ने अपना खून देकर, अपनी जवानियां देश के नाम लगाकर यह वोट का अधिकार हमें दिया है। इसका मिसयूज भी न हो और यह भी न हो कि हम वंचित रह जाएं अपनी किसी छोटी-मोटी महत्वाकांक्षा के लिए। इसके लिए मैनिफेस्टोज को, इलेक्शन प्रोसेस को हमें और बेहतर बनाना होगा। आपने मुझे बोलने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद, आपका बहुत-बहुत शुक्रिया।

श्री ओम बिरला (कोटा) : महोदय, माननीय जर्नादन सिंह जी ने जो निजी विधेयक पेश किया है, उनकी मंशा सही और सार्थक दिशा की ओर है। मेरा यह भी मानना नहीं है कि उन्होंने जो बिल प्रस्तुत किया है, उसे संसद पूरी तरह से पास कर दे, लेकिन यह चर्चा का विषय होना चाहिए, डिबेट का विषय होना चाहिए। हम जब यह कहते हैं कि हम विश्व के अंदर सबसे बड़े लोकतांत्रिक देश हैं, सबसे ज्यादा मतदाताओं वाले देश हैं, हमारी लोकतांत्रिक व्यवस्थायें विश्व में सबसे ज्यादा मजबूत हैं और हमारे यहाँ डेमोक्रेसी में सबसे ज्यादा पारदर्शिता है तो उस समय अनिवार्य मतदान भी एक बहुत बड़ा पहलू है।

महोदय, हमारे चुनाव आयोग ने बहुत संशोधन किए, बहुत परिवर्तन किए और बहुत सुधार भी किए, लेकिन आज भी इस अनिवार्य वोटिंग करने के पहले हमें चुनाव की प्रक्रियाओं की ओर देखने की आवश्यकता है। हम सब जानते हैं कि इतने वर्षों के बाद भी, सोलह बार संसद का चुनाव हमारे देश में हो चुका है, वर्ष 1952 से हमारे यहाँ चुनाव लड़े जा रहे हैं। हमारी मतदाता सूचियाँ जो बननी चाहिए, वह मतदाता सूची सही बने, हर व्यक्ति जो देश में रहता है, वह मतदाता सूची में अपना नाम जुड़वाए। हमारे यहाँ पर अभी अशिक्षा बहुत है, मजदूर है, बड़ी संख्या में लोग पलायन कर जाते हैं। कोई बिहार का व्यक्ति राजस्थान आ जाता है, राजस्थान का व्यक्ति बाहर चला जाता है। उसका मूल प्रदेश और गाँव में नाम होता है लेकिन हमारे देश में बहुत बड़ी संख्या में हमारा मतदाता पलायन करता है। यह संभव नहीं है कि 1000 किलोमीटर दूर या 500 किलोमीटर दूर वह मजदूर जो दो समय की रोटी के लिए पलायन करता है, वह केवल वोट डालने आए, इस देश के अंदर यह संभव ही नहीं है।

इसलिए इस देश में सबसे पहले कम से कम मतदाता सूची में हर मतदाता का नाम हो और उसके अधिकार सुरक्षित रखने हैं तो मतदाता सूची में नाम होना अनिवार्य हो। लेकिन उसके साथ इस पहलू पर भी विचार करना होगा कि यह देश ऐसा लोकतांत्रिक देश है जहाँ पर पड़ोसी देश के लोग पलायन करके हिन्दुस्तान में आकर मतदाता सूची में नाम जोड़ लेते हैं। इस धरती पर पैदा हुआ इस देश का व्यक्ति मतदाता सूची में हो तो उसके पहले पलायन करने वाले देशों का भी एक बार विवरण होना चाहिए। नहीं तो हमारे पड़ोसी देश से आज भी करोड़ों की संख्या में मतदाता बनकर हमारे देश की लोकतांत्रिक व्यवस्था को बदहाल करने की स्थिति में आ चुके हैं। कई प्रदेशों के हालात तो यह हैं कि वे आने वाले समय में वहाँ सरकार बनाने की स्थिति में आ जाएँगे। इसलिए मतदाता सूची में नाम जोड़ने का प्रावधान, जब हम कहते हैं कि विदेशों के अंदर अनिवार्य मतदान कहीं है, कहीं नहीं है, तो विदेशों में नागरिकता प्राप्त करने के लिए जितना कठिन कानून है, शायद हिन्दुस्तान का सबसे सरल कानून और सबसे जल्दी राशन कार्ड बनाने का कानून यदि किसी देश में है, किसी लोकतंत्र में है तो वह हिन्दुस्तान में है। इसलिए मेरा निवेदन है कि इस

सारी प्रक्रिया में अनिवार्य मतदान होना आवश्यक है। हमारे प्रधान मंत्री जी और गुजरात के तत्कालीन मुख्य मंत्री जी गुजरात में इसको 2009 में लाए और 2011 में इस विधेयक को लाए। इसलिए ज़रूरी है कि इस देश के लोकतंत्र को मज़बूत बनाना है तो हर व्यक्ति मतदान करे और सारे देश का प्रतिनिधित्व करने वाला व्यक्ति संसद या विधान सभाओं के अंदर पहुँचे। यह बात सही है कि इसकी शुरुआत गुजरात से हुई है। हम जब लोगों का जनमत जानते हैं तो 99 प्रतिशत जनमत यह कहता है कि अनिवार्य मतदान ज़रूरी है। जब जनमत यह कहता है तो निश्चित रूप से इसका कानून भी बनना चाहिए और कानून पर चर्चा भी होनी चाहिए। लेकिन इसके लिए जब तक हम देश में कोई हल्का सा कानून भी नहीं बनाएँगे तो हम देश में वोटों का प्रतिशत भी नहीं बढ़ा पाएँगे। आज हमें दोहरे मापदंड से गुज़रना पड़ता है।

वोटों का प्रतिशत बनाने के लिए राजनीतिक दलों को धन खर्च करना पड़ता है और कई बार उस लोकतंत्र के अंदर जो स्वतंत्र मताधिकार का प्रयोग करने की मंशा है, उसको लाने ले जाने में हम मतदाता को कहीं न कहीं आकर्षित करने का काम भी करते हैं। इसलिए जब कानून बनेगा और कानून कैसा बनना चाहिए, यह डिबेट का विषय है। जब कानून बनेगा तो व्यक्ति मतदान करने भी आएगा और स्वतंत्र रूप से मतदान भी करेगा और कभी देश के अंदर यह कहने का मौका नहीं मिलेगा कि 15 प्रतिशत या 20 प्रतिशत के आधार पर देश में लोकतंत्र की सरकारें बन गईं। इसलिए आवश्यकता इस बात की है कि कानून बने। कानून के अंदर एक बार, दो बार या तीन बार अगर मतदाता मत नहीं डालता है तो उसे मतदाता सूची से वंचित किया जाए। कुछ प्रक्रिया ऐसी हो देश के लोकतंत्र में कानून बनाते समय क्योंकि हमारा देश ऐसा है कि जब तक उसको कानून में नहीं डालेंगे, वह शत प्रतिशत मतदान करने नहीं आएगा। शत प्रतिशत मतदान करना है तो कुछ कानून बनाने की आवश्यकता है। कानून पर डिबेट बहुत लंबी चर्चा और बहस का विषय है।

18.00 hrs

माननीय सभापति महोदय, मेरा आपसे निवेदन है कि संसद में इस पर डिबेट होनी चाहिए, चर्चा होनी चाहिए। देश के लोकतंत्र को मज़बूत करना है, प्रजातंत्र को मज़बूत करना है, हर व्यक्ति की चुनी हुई सरकार हो, हर व्यक्ति के मौलिक अधिकार के साथ उसकी स्वतंत्रता सुनिश्चित हो, वह मतदान करने के साथ यह कह सके कि मेरी बनाई हुई सरकार है, कोई 30 परसेंट, 50 परसेंट लोगों की बनाई हुई सरकार नहीं है। इसके लिए आवश्यकता है कि हमें मताधिकार के अनिवार्य कानून को लाने के लिए चाहे लचीला कानून बने, लेकिन कानून बनना चाहिए, ताकि अधिकतम लोग मतदान कर सकें।

मेरा इस पर यह मत है कि इस पर लम्बी डिबेट होनी चाहिए। कम समय में इसकी चर्चा नहीं हो सकती, इस पर डिबेट हो, लम्बी चर्चा हो और देश में इस तरीके का कानून बने, ताकि हर व्यक्ति लोकतंत्र

के अन्दर सहभागी बन सके और जो वोट डालने का अधिकार उसको है, उस अधिकार को प्राप्त कर सके और उसकी चुनी सरकार देश और प्रदेश में बन सके।

आपने इस मौके पर बोलने का मौका दिया, उसके लिए बहुत-बहुत धन्यवाद।

HON. CHAIRPERSON: Hon. Members, it is six o'clock. If the House agrees, we can extend the time of the House till the 'Zero Hour' is over.

SEVERAL HON. MEMBERS: Okay.

HON. CHAIRPERSON: Now, the 'Zero Hour'; Shri Jagdambika Pal.

श्री जगदम्बिका पाल (डुमरियागंज): अधिष्ठाता महोदय, मैं आपका बहुत आभारी हूँ कि आपने एक अत्यन्त महत्वपूर्ण विषय पर मुझे बोलने का मौका दिया है। इस सदन ने पिछले दिनों लगातार देश में ओलावृष्टि से, अतिवृष्टि से उत्तर भारत के किसानों की जो फसल का नुकसान हुआ है, किसानों ने जो आत्महत्याएं की हैं, उस पर सम्पूर्ण सदन निरन्तर चिन्ता व्यक्त करता रहा है। सदन में उसके उपाय के लिए भी सरकार ने, प्रधानमंत्री जी ने बहुत महत्वपूर्ण फैसले लिए हैं। उन महत्वपूर्ण फैसलों में उन्होंने फसलों के मुआवजे के लिए, जो अभी तक देश में आजादी के बाद मानक 50 प्रतिशत फसल के नुकसान का था, उसको घटाकर के 33 प्रतिशत कर दिया और जो मुआवजे की राशि थी, उसे डेढ़ गुना बढ़ा दिया, 1.20 लाख से चार लाख कर दिया और यहां तक ही नहीं, केन्द्र सरकार ने एक फैसला यह किया है कि जो उस अतिवृष्टि के कारण रबी की फसल में गेहूँ के जो उस उत्पादन में जो गिरावट आई, गेहूँ की फसल में जो एक बीघा में छः क्विंटल से कम नहीं होता था, उसमें दो क्विंटल गेहूँ हो रहा है, उसमें भी जो खरीद के लिए एफ.सी.आई. के मानक थे, उसको भी केन्द्र सरकार ने कहा है कि जो अब गेहूँ टूट गये हैं, जो इसमें छः परसेंट से आठ परसेंट है, उसमें 3.63 रुपये प्रति क्विंटल कट करके उसको खरीदा जायेगा। इसी तरीके से जिसमें आठ परसेंट से दस परसेंट गेहूँ की गुणवत्ता में कमी थी, उसके लिए था कि 7.25 रुपये प्रति क्विंटल कम करके जो मिनिमम सपोर्ट प्राइस 1450 रुपये है, उसमें गेहूँ की खरीद हो।

एक तरफ तो किसान उस ओलावृष्टि से परेशान है, दूसरी तरफ गेहूँ की खरीद न होने से आज किसान के ऊपर दोहरी मार पड़ रही है। मैं आपसे कहना चाहता हूँ, मैं सिद्धार्थनगर से आता हूँ, अभी पिछले दिनों मुख्यमंत्री, उत्तर प्रदेश का बयान आया कि तीन दिनों के अन्दर मुआवजा बंट जाये और गेहूँ की खरीद सुनिश्चित की जाये। केन्द्र सरकार ने गेहूँ की खरीद में एक राहत भी दी है, लेकिन इसके बावजूद भी केन्द्रों पर, चाहे वह पूर्वी उत्तर प्रदेश हो या उत्तर प्रदेश के सभी जनपदों में, जो सैण्ट्रल पूल का है, इस छूट के बावजूद भी गेहूँ की खरीद नहीं हो रही है और किसान आज मजबूर हो रहा है। एक महत्वपूर्ण समाचार चैनल में आज सुबह आपने देखा कि मथुरा की मंडियों में आज गेहूँ को 1450 रुपये प्रति क्विंटल की बजाय किसान द्वारा आढ़तियों को कहीं 1100 रुपये, कहीं 1200 रुपये पर बेचने के लिए मजबूर होना पड़ रहा है। आप यह बताइये कि एक तरफ तो उसकी फसल का नुकसान हो गया और दूसरी तरफ 300 रुपये कम प्रति क्विंटल उसको गेहूँ के दाम मिल रहे हैं।... (व्यवधान)

HON. CHAIRPERSON: Please wind up.

श्री जगदम्बिका पाल: मैं कन्क्लूड कर रहा हूँ। 300 रुपये प्रति क्विंटल कम पर उसको गेहूँ बेचना पड़ रहा है। जिस तरह से नुकसान हुआ है, आज आलू जो नासिक में है, वह एक हजार की जगह 500 रुपये प्रति

क्विंटल में बिक रहा है। इसी तरह से गेहूं 1200-1300 रुपये प्रति क्विंटल बिक रहा है तो मैं आपके माध्यम से चाहता हूँ कि कम से कम उत्तर प्रदेश सरकार को यह निर्देशित किया जाये, ताकि किसानों की गेहूं की खरीद मिनिमम सपोर्ट प्राइस पर सुनिश्चित की जा सके, जिससे जो किसानों का नुकसान हुआ है, उसकी भरपाई हो सके। धन्यवाद।

HON. CHAIRPERSON: Shri Sharad Tripathi is permitted to associate with the issue raised by Shri Jagdambika Pal.

श्री जय प्रकाश नारायण यादव (बाँका) : सभापति महोदय, एक अत्यन्त महत्वपूर्ण विषय पर बोलने के लिए मैं खड़ा हुआ हूँ। एक लम्बे समय से, लगभग छः महीने से सभी माननीय सदस्य सहमत होंगे कि प्रधानमंत्री सड़क योजना एक अत्यन्त महत्वाकांक्षी योजना है। प्रधानमंत्री सड़क योजना के कारण गांवों में, दूर-दराज के इलाकों में यातायात की सुविधा सुलभ तरीके से पहुंची है। यह एक बहुत ही महत्वाकांक्षी योजना है और इसका वहां बहुत असर भी पड़ा है।

मनरेगा योजना से गांवों के किसानों को काम मिला है और इससे वहां एक नई रोशनी गई है। आज मनरेगा भारत की धड़कन की तरह है, गरीबों के लिए सहारा की तरह है। उससे काम भी हो रहा है। लेकिन, बड़े दुःख के साथ कहना पड़ता है कि भारत सरकार की तरफ से बिहार सूबे में छः महीने से प्रधानमंत्री सड़क योजना का पैसा नहीं जा रहा है। हम जानना चाहते हैं कि इसका क्या कारण है? वहां सारा काम ठप हो गया है। मनरेगा योजना का पैसा भी वहां नहीं जा रहा है। वह एक लम्बे अर्से से बंद है। राज्य सरकार केन्द्र सरकार से इसके लिए बार-बार आग्रह कर रही है, लेकिन केन्द्र की तरफ से प्रधानमंत्री सड़क योजना और मनरेगा का पैसा वहां नहीं भेजा जा रहा है। अन्य राज्यों में भी ऐसा होगा।

इसलिए आज हम आग्रह करते हैं कि इस लोक कल्याणकारी योजना, जिससे गांवों के लोगों को लाभ हो रहा था, वहां यातायात की सुविधा और विकास हो रहा था, उस लोक कल्याणकारी योजना के लिए भारत सरकार तुरंत ही अपने खजाने से वहां पैसा भेजने का काम करे। आज वहां से लोगों का पलायन बढ़ रहा है। यहां केरल, यू.पी., ओडीशा और दूसरे राज्यों के भी माननीय सदस्य हैं। इसलिए भारत सरकार प्रधानमंत्री सड़क योजना और मनरेगा की राशि रिलीज करे और इसे सभी राज्यों को दे। बिहार को वह राशि जल्दी से दे, नहीं तो इसके लिए आगे आंदोलन करना पड़ेगा।

SHRI A. ANWHAR RAAJHAA (RAMANATHAPURAM): Hon. Chairman, Sir, I am thankful to you for giving me this opportunity to raise a matter of urgent public importance.

Rameswaram is one of the famous pilgrimage cities in the South India after Varanasi. Everyday, thousands of people are coming to Rameswaram from all over the country as also abroad. But there is no direct day time express train to Rameswaram from the North India. The pilgrims and tourists from the North have to de-board at Chennai and again board another train to Rameswaram and vice-versa.

The main occupation and income of the people in these areas is fishing; and it is very difficult to export these catches to other parts of the country and to abroad due to lack of a day time express train to Chennai. A special variety of prawn is generally exported abroad from Rameswaram, which earns more foreign exchange to India even without sufficient train facilities.

Hence I would request the hon. Railway Minister to introduce a day time express train to Rameswaram from Chennai.

Sir, at Mandapam railway station, the ticket reservation counter was closed before the broad gauge conversion. But after the conversion, the reservation counter at Mandapam railway station has not been reopened yet. Once Mandapam Town Panchayat was a destination to Rameswaram before the construction of sea over bridge to connect Rameswaram by road. Mandapam is also having a lot of offices like Centre Marine Fisheries Research Institute, Indian Coastguard, Sri Lankan Refugee Camp, Kendriya Vidyalayas and other State Government offices.

I would, therefore, request the hon. Railway Minister to re-open the ticket reservation counter at Mandapam railway station.

Similarly, in Perungulam near Uchipuli railway station, there is a Naval Air Force Station, which consists of several offices in and around Uchipuli railway station. But there is no stoppage of express trains in Uchipuli.

So, I would request the hon. Railway Minister that all the trains from Rameswaram to Chennai may be made to stop at Uchipuli railway station.

Sir, I would welcome the hon. Railway Minister to Rameswaram by the new day time express train to be introduced, for special darshan at Rameswaram.

Thank you.

डॉ. नैपाल सिंह (रामपुर) : महोदय, आपने मुझे अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। मेरा संसदीय क्षेत्र रामपुर कई समस्याओं से जूझ रहा है। पिछड़ापन, गरीबी, बिन मौसम बरसात से नष्ट हो चुकी फसलें, बैंकों का कर्ज, साहूकारों का अधिक ब्याज पर कर्ज और कृषि बीमा कंपनियों द्वारा समय पर न लौटाया गया प्रीमियम और उत्तर प्रदेश सरकार द्वारा मुआवजे में देरी और वह भी एक हजार रूपए प्रति बीघा दिया जा रहा है। रामपुर में तीन चीनी मिलें हैं, जिन्होंने अभी तक किसानों के गन्ने के पिछले बकाये का पेमेंट नहीं किया है। इसमें राना शुगर मिल, करीमगंज शाहाबाद पर 90 प्रतिशत, किसान सहकारी चीनी मिल पर, रूद्रपुर, बिलासपुर पर 70 प्रतिशत और त्रिवेणी शुगर मिल लिमिटेड, नारायणपुर पर 50 प्रतिशत गन्ने का पेमेंट बकाया है, जो किसानों को अभी तक नहीं दिया गया है। प्रदेश सरकार चीनी मिलों के साथ मिली हुई है और किसानों को पेमेंट कराने में अक्षम दिखाई दे रही है। किसान के सामने ऐसी परिस्थितियाँ पैदा हो गई हैं कि किसान का रूपया जिन पर है, वे दे नहीं रहे हैं और किसान पर जिनका कर्ज है, वह किसान के दरवाजे पर खड़ा रहता है। ऐसी परिस्थितियों में किसान मानसिक तनाव में है। मुझे ज्ञात हुआ है कि अब तक लगभग तीस किसानों की इस फसल के नुकसान से मौत हो चुकी है तथा आठ-दस किसान हार्ट अटैक के कारण अस्पतालों में हैं। प्रदेश सरकार ने किसानों के लिए अब तक बहुत कम रूपया भेजा है। ... (व्यवधान)

श्री केशव प्रसाद मौर्य (फूलपुर): महोदय, आपने मुझे शून्य काल में बोलने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। मैं इलाहाबाद जनपद फूलपुर लोक सभा क्षेत्र से चुनकर आता हूँ। मेरे लोक सभा क्षेत्र में रेलवे से जुड़ी हुई बहुत सारी समस्याएँ हैं, उनकी तरफ मैं आपके माध्यम से सरकार का ध्यान आकृष्ट करना चाहता हूँ।

इलाहाबाद में रेल यातायात बहुत अधिक व्यस्त है। इलाहाबाद से होकर मुंबई की ट्रेनें, हावड़ा की ट्रेनें और कई तरफ की ट्रेनों के आवागमन के कारण इतनी व्यस्तता रहती है कि पिछले मार्च के महीने में 45 ट्रेनें मेरे जिले के अन्दर निरस्त की गईं, जिससे आम जनता को भारी परेशानी का सामना करना पड़ा। मैं इस समस्या से मुक्ति के लिए सरकार से आग्रह करूँगा कि इलाहाबाद में प्रयाग घाट टर्मिनल के निर्माण का कार्य प्रारम्भ हो गया है, उसे तेजी से कराया जाए। रामबाग, छिंक्की और सूबेदारगंज में भी टर्मिनल का निर्माण कराया जाए।

प्रयाग जंक्शन में शहर की बहुत बड़ी आबादी है। वहाँ पर रेलवे ओवरब्रिज नहीं है। इसकी बहुत पुरानी माँग है। मैं सरकार से यह भी माँग दोहराता हूँ कि प्रयाग जंक्शन पर रेलवे ओवर ब्रिज बनाया जाए। झूँसी में रेलवे विश्वविद्यालय और रेल कोच फैक्ट्री बनाने की मैं माँग करता हूँ। इलाहाबाद से लखनऊ, दिल्ली, मुम्बई, अहमदाबाद, चेन्नई, बेंगलुरु और हरिद्वार के लिए नई ट्रेनों को चलाए जाने का अनुरोध करता हूँ। कौशाम्बी जनपद को गठित हुए 20 वर्ष हो गए हैं, लेकिन 20 वर्ष में वहाँ कोई रेलवे स्टेशन नहीं बना। सिराथू को जनपद का रेलवे स्टेशन बनाने का निवेदन करता हूँ। अर्द्ध कुम्भ वर्ष 2018 में आने वाला है। 10 करोड़ तीर्थ यात्री आने वाले हैं। मैं निवेदन करता हूँ कि उससे पूर्व वहाँ की व्यवस्था की जाए।

माननीय अटल जी की सरकार के समय हावड़ा से दिल्ली के लिए तीसरी लाइन बनाने का काम शुरू हुआ था, रेलवे के अधिकारियों की मिलीभगत से एक फर्जी बाईपास निकाला गया और कृषि की जमीन को व्यावसायिक घोषित करके उसमें सरकारी खजाने की भारी कीमत अदा की गई। इसकी सीबीआई जाँच कराने की मैं माँग करता हूँ। आपने मुझे समय दिया, बहुत-बहुत धन्यवाद।

SHRI N.K. PREMACHANDRAN (KOLLAM): Thank you Mr. Chairman Sir. My 'Zero Hour' submission is in respect of cashew industry. Cashew is one of the most labour intensive industries in India. More than ninety per cent of the workers are from rural areas particularly from socially and economically backward sector. Cashew sector is providing employment to more than ten lakh workers. This industry is facing crisis due to the competition from outside. Cashew processing is not included in the highly labour intensive sector. Hence, the workers are not entitled for the benefits and welfare of the high labour intensive sector.

Recently declared foreign trade policy of the Government, duty scrip eligibility for all other nuts except cashew has been retained at five per cent for all country ground codes. But for cashew kernels, it has been drastically reduced to two per cent for country Group Codes A & B and nil for Group C. Considering the competition from Vietnam and West Africa, the present decision of the Government of India adversely affects the cashew export/ cashew processing and thereby cashew industry and more than ten lakh workers in the industry as a whole. Therefore, I urge upon the Government to include cashew industry in the labour

intensive sector and in the list of industries eligible interest subvention and also retain duty scrip eligibility at five per cent for cashew also.

Thank you Sir.

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): Mr. Chairman, Sir, the people of Tripura are seeking your protection to save their lives. The whole State of Tripura is virtually delinked from other parts of the country. The essential commodities are brought through railways and surface transport. As you know, due to gauge conversion, Tripura is delinked from the rest of the country. The only way to link directly with other parts of the country for bringing their day-to-day essential goods is through surface transport.

But due to bad condition of road for seven kilometres from Lowerpoa to Assam gate portion of the National Highway, which became as good as a paddy field, neither the Central Government nor the Assam State Government is taking initiative to construct or repair the above mentioned road. Due to rain in the month of April, lorries and buses could not ply on the road and they had to stand on either part of the road so that people and goods could not go in and out of Tripura. In the coming rainy season the situation would be worst.

In these horrible circumstances, I urge upon the Ministry of National Highways and Road Transport, Government of India, especially the Minister, to take immediate initiative as the Government of India cannot deny its responsibility to save the people of Barak valley as well as Tripura. I am seeking your protection to save the people of Tripura and Barak Valley. Thank you, Sir.

श्री दद्वन मिश्रा (श्रावस्ती) : सभापति महोदय, मैं आपका ध्यान अपने संसदीय क्षेत्र जनपद श्रावस्ती के गन्ना किसानों की बढहली और दुर्दशा की ओर आकृष्ट कराना चाहता हूं। हमारे किसानों की गन्ना एक मात्र नगदी फसल है, जिसको बेचकर वे अपने बहन-बेटियों की शादी करते हैं, बच्चों की शिक्षा का खर्च वहन करते हैं एवं अन्य रोजमर्रा के काम निपटाते हैं। जब समय से उनको गन्ने का भुगतान नहीं मिल पाता है तो उन्होंने पूरे साल के लिए और अपने भविष्य का जो सपना बुना होता है, सारे सपने टूट कर चूस-चूर हो

जाते हैं। उनकी बहन-बेटियों की शादियां टूट जाती हैं, बच्चों की शिक्षा बीच में छूट जाती है और उनके रोजमर्रा के काम बाधित हो जाते हैं।

किसान रबी की फसल बर्बाद हो जाने के कारण हताश और निराश हैं। मैं बलरामपुर जनपद के बजाज शुगर फ़ैक्ट्री, इटई मैदा की ओर आपका ध्यान आकृष्ट कराना चाहता हूँ, जिन्होंने इस पेराई सत्र में मात्र 17 दिनों का भुगतान किसानों को किया है, ऐसा करके उन्होंने किसानों के जले पर नमक छिड़कने का काम बजाज शुगर फ़ैक्ट्री, इटई मैदा कर रही है।

बजाज शुगर फ़ैक्ट्री, इटई मैदा के बारे में मैं कहना चाहता हूँ कि जहां कुत्ता भी बैठता है तो वह आस-पास की साफ-सफ़ाई करता है, लेकिन वहां किसानों का भुगतान करना तो दूर की बात है, वे किसानों का हर तरह से शोषण करते हैं। उन्होंने अपनी फ़ैक्ट्री की सड़कों को भी दुरुस्त करने का भी काम नहीं किया है। वहां तक पहुंचना मुश्किल है। किसान वहां किसी तरह से गन्ना पहुंचाते हैं। शुगर फ़ैक्ट्री किसानों का हर तरह से शोषण करने का काम कर रही है। वे अपने द्वारा दिये गये बीज को रिजेक्ट कर, कटौती करने का काम करते हैं। वे पर्ची किसानों को न देकर, दलालों को देते हैं। इस तरह से बजाज शुगर फ़ैक्ट्री हर तरह से किसानों का शोषण कर रही है। ... (व्यवधान)

HON. CHAIRPERSON: Please wind up. Your time is over.

... (Interruptions)

श्री दइन मिश्रा : सभापति महोदय, यह बहुत महत्वपूर्ण मुद्दा है, कृपया मुझे बोलने के लिए दो मिनट का समय और दे दीजिए। मैं कुछ उदाहरण देना चाहता हूँ। उनका भुगतान नहीं होने की वजह से बलरामपुर जनपद के रामफेरन, राम नरेश निवासी... (व्यवधान)

HON. CHAIRPERSON: Nothing is going on record. Please sit down.

... (Interruptions) *

SHRI RAGHAV LAKHANPAL (SAHARANPUR): Thank you, Mr. Chairperson, Sir. I want to bring to the notice of the House as also to the Government the urgent need for setting up of a Centrally-aided university in my constituency of Saharanpur.

Saharanpur happens to be the Commissionerate headquarters that comprises of Saharanpur, Muzaffarnagar and Shamli Districts. The academic needs of Saharanpur students are catered to by the Chaudhary Charan Singh University,

* Not recorded.

Meerut. Roughly, between one to 1.25 lakh students from Saharanpur enrol with the University every year. There is already a huge burden on the said University with the Vice-Chancellor recently saying that we need two more universities in the region so as to reduce the burden.

Currently, the Chaudhary Charan Singh University is catering to eight to nine districts of Western Uttar Pradesh of which Saharanpur, Meerut, Muzaffarnagar, Bagpat and Bulandshahr are some prominent ones. I request you to urge the Government to consider the setting up of a university in Saharanpur because it also has borders with three States, namely, Haryana, Uttarakhand and Himachal Pradesh. We can easily convert Saharanpur into an educational hub. The topography and the climate are well suited to the setting of an educational institution or a university there. I think if we set up a university in Saharanpur, we will be able to cater to the needs from all four States of UP, Haryana, Uttarakhand and Himachal Pradesh.

I reiterate my demand keeping in view the interests of the students of Saharanpur as also of that particular region to the setting up of a Centrally-aided university in Saharanpur.

HON. CHAIRPERSON: Shri Dushyant Chautala is permitted to associate with the issue raised by Shri Raghav Lakhanpal.

कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर): महोदय, मैं आज किसानों के एक बहुत महत्वपूर्ण विषय को आपके समक्ष रखने जा रहा हूँ। बुंदेलखंड क्षेत्र में बीमा कम्पनियां जो किसानों की फसल का बीमा करती हैं, उन लोगों ने लूट मचा रखी है। बीमा कम्पनियों ने आपस में मिलकर योजना बनाकर यह प्रदर्शित किया कि वहां कोई बीमा कम्पनी नहीं आना चाहती। एक मात्र बीमा कम्पनी ने वहां टैंडर डाला। उसने फसल का मूल्य कम लगाया और प्रीमियम बढ़ाकर लिया। बड़े दुख के साथ कहना पड़ रहा है कि हमारे संसदीय क्षेत्र हमीरपुर, महोबा, तिन्दवारी में लगभग 3 लाख किसानों ने बैंक से किसान क्रेडिट कार्ड बनवाया हुआ है। खरीफ की फसल में लगभग 65 हजार किसानों की 98 हजार हेक्टेयर भूमि जिसका बीमा 75 करोड़ रुपये का किसानों द्वारा स्वयं कराया गया और हमारे किसानों ने सूखे और परेशानी के समय में 5 करोड़ रुपये

प्रिमियम देकर 75 करोड़ रुपये की बीमा कराया। यह दुख के साथ कहना पड़ रहा है कि अभी तक बीमा कम्पनियों ने उनको कोई भी भुगतान नहीं दिया। अनेक प्रकार की कठिनाइयां हैं। जब भी बात की जाती है, वे बैंक के अधिकारियों और रिवेन्यू डिपार्टमेंट के लोगों से मिलकर गलत रिपोर्टिंग करके किसानों का शोषण करते हैं। मेरा आपके माध्यम से किसान हितैषी भारत सरकार और अन्नदाताओं, किसानों, मजदूरों के हितैषी प्रधान मंत्री भारत के गौरव श्री नरेन्द्र मोदी जी से निवेदन है। मुझे विश्वास है कि निश्चित रूप से बुंदेलखंड के किसानों को शीघ्रातिशीघ्र न्याय दिलवाने की कृपा करें।

श्री बाबूलाल चौधरी (फतेहपुर सीकरी) : सभापति जी, आपने मुझे एक महत्वपूर्ण मुद्दे पर बोलने का मौका दिया, मैं आपका आभारी हूँ। मैं उत्तर प्रदेश के फतेहपुर सीकरी क्षेत्र से चुनकर आया हूँ। पिछले दिनों अतिवृष्टि और ओलावृष्टि की वजह से किसानों का भारी नुकसान हुआ। लोगों को आत्मदाह करने के लिए मजबूर होना पड़ा। हमारे लोक सभा क्षेत्र में तकरीबन 20 लोगों ने आत्महत्या की है। मैं कहना चाहूंगा कि प्रदेश सरकार किसानों के साथ गलत व्यवहार कर रही है, फसलों का आकलन सही नहीं कर रही है, लेखपाल सौ, दो सौ रुपये के चैक बनवाकर दे रहे हैं। मेरा सदन के माध्यम से अनुरोध है कि पुराने काले कानून को बदलकर किसानों की लागत मूल्य का दुगना मुआवजा दिलाने का कष्ट करें। जिन लोगों ने आत्महत्या की है, उनके परिवारों को दस-दस लाख रुपये का मुआवजा दिलवाने का काम करें। सभी फसलों को बीमा योजना के तहत लाकर बीमा दिलाया जाए। मेरा केन्द्र सरकार से अनुरोध है कि सीधा किसानों के खाते में मुआवजा डाला जाए। किसानों के सभी ऋण माफ किए जाएं तथा बिना ब्याज के किसानों को ऋण दिलाया जाए।

हमारे क्षेत्र के किसान सबसे ज्यादा आलू का उत्पादन करते हैं। आलू के नुकसान होने पर किसानों को एक भी पैसा मुआवजा का नहीं मिला है। आलू किसानों को मुआवजा दिलाया जाए, आलू का निर्यात किया जाए। प्रधानमंत्री जी किसानों के दुख को अपना दुख मानते हुए मुआवजे की राशि को डेढ़ गुना बढ़ाया है, नुकसान को 50 प्रतिशत से घटा कर 33 प्रतिशत किया है। मुआवजे पर नया कानून बनाया जाए, जिससे किसानों का भला हो सके।

डॉ. उदित राज (उत्तर-पश्चिम दिल्ली) : सभापति महोदय, नेशनल इंस्टीट्यूट ऑफ टेक्नोलॉजी में सभी वर्ग के लोगों को टीचिंग फैक्लटी और स्टाफ में होना चाहिए। दिल्ली में नेशनल इंस्टीट्यूट ऑफ टेक्नोलॉजी है। अप्रैल, 2014 में स्टाफ की भर्ती के लिए एडवर्टिजमेंट निकाला गया था, 20 उम्मीदवारों में एक भी शिड्यूल कास्ट का नहीं था। नवम्बर, 2014 में भी टिचिंग स्टाफ के लिए एडवर्टिजमेंट निकाला था, उसमें भी कोई एससी नहीं था। जब आरटीआई से रिक्रूटमेंट रूल्स मांगे गए तो उन्होंने कहा कि इसे आप गुगल पर देख

लीजिए। टीचिंग एग्जामिनेशन का पार्शियल रिजल्ट घोषित किया गया। मैं आपके माध्यम से एचआरडी मिनिस्ट्री का ध्यान आकृष्ट करना चाहता हूँ, that NIT is not above the Constitution. Rules of reservations must be applied there also. The Director and the Chairman of the NIT in Delhi are flagrantly violating the reservation rules. एचआरडी मिनिस्ट्री का ध्यान इस महत्वपूर्ण विषय पर आकृष्ट करना चाहता हूँ, मेरे पास इससे संबंधित बहुत फैक्ट्स हैं, but thank you so much for giving me an opportunity to say a few words.

श्री शरद त्रिपाठी (संत कबीर नगर): सभापति महोदय, मैं आपके माध्यम से अपने संसदीय क्षेत्र संत कबीर नगर राष्ट्रीय राजमार्ग-28 की तरफ आकर्षित करना चाहता हूँ। राजमार्ग-28 बस्ती से होते हुए संत कबीर नगर, बुद्धा नामक कलां नामक स्थान से होते हुए जाता है। विगत छह-सात महीनों में बुद्धा कलां में 45-50 लोगों की दुर्घटना में मृत्यु हो चुकी है। मैं भूतल परिवहन मंत्री से वहां एक ओवर ब्रिज बनाने की मांग करता हूँ, जिससे इस तरह की दुर्घटनाओं पर रोक लागाई जा सकें।

डॉ. महेन्द्र नाथ पाण्डेय (चन्दौली) : सभापति महोदय, आज सांसदों की भूमिका केवल कानून बनाने या सुझाव देने तक सीमित नहीं है। आम जनता सांसद से विकास की हर संभावनाओं की उम्मीद करती है। सभी माननीय सांसद मेरी बात से सहमत होंगे। केन्द्र द्वारा वित्त पोषित योजनाएं में हम लोगों की कोई भूमिका नहीं है। विशेषकर उत्तर प्रदेश की स्थिति बहुत कठिन है। गर्मी की शुरुआत हो गई, ग्रामीण विकास मंत्रालय पेयजल के लिए पैसा देती है, लेकिन उत्तर प्रदेश सरकार कुछ नहीं कर रही है? वहां लोहिया ग्राम का ढिढोरा पीटा जा रहा है। त्वरित पेयजल योजना का पैसा लोहिया ग्राम योजना में कन्वर्ट किया जा रहा है। एक पैसा भी हैंड पम्प का पैसा सांसदों को नहीं दिया जा रहा है। पहले जिला पंचायत की योजना बीआरजीएफ के अंदर चलती थी। हमारे संसदीय क्षेत्र चंदौली में यह योजना चल रही थी, इस योजना में पैसे का बहुत दुरुपयोग हुआ है। इस योजना के अंदर गांवों में 70 परसेंट पैसा देने का स्पष्ट शासनादेश है। लेकिन गांव को पैसा न देकर जिला पंचायत और प्रदेश के अधिकारी उसे लूट रहे हैं। ... (व्यवधान) मैं आपके माध्यम से कहना चाहता हूँ कि सरकार कोई ऐसा निर्देश जारी करे, जिससे केन्द्र वित्त पोषित योजनाओं में सांसदों की साधिकार भूमिका स्पष्ट की जाये, जिससे वह विकास के कार्यों को क्रियान्वित करने में सफल हो सकें।

श्रीमती अंजू बाला (मिश्रिख) : माननीय सभापति महोदय, मैं आपके माध्यम से माननीय रेल मंत्री जी का ध्यान अपने लोक सभा क्षेत्र मिश्रिख के विधान सभा बिल्हौर की ओर आकर्षित करना चाहूंगी। कानपुर से फर्रुखाबाद रेल मार्ग कस्बा बिल्हौर से होकर गुजरता है तथा यहां पर दैनिक रेल यात्रियों की संख्या भी

अधिक है। लेकिन बिल्हौर रेलवे स्टेशन पर ट्रेनों का ठहराव न होने के कारण दैनिक रेल यात्रियों को कठिनाइयों का सामना करना पड़ता है।

अतः मैं सदन के माध्यम से माननीय रेल मंत्री जी से अनुरोध करना चाहूंगी कि गाड़ी संख्या 18191 अप व 18192 डाउन टाटानगर से फर्रुखाबाद वाया कानपुर उत्सर्ग एक्सप्रेस का ठहराव बिल्हौर रेलवे स्टेशन पर कराने का कष्ट करें, जिससे वहां के दैनिक रेल यात्रियों को होने वाली असुविधाओं से मुक्ति मिले। धन्यवाद।

HON. CHAIRPERSON: Shri Mukesh Rajput, Kunwar Pushpendra Singh Chandel, Shrimati Anju Bala, Shrimati Priyanka Singh Rawat, and Shri P. P. Chaudhary are permitted to associate with the issue raised by Dr. Mahendra Nath Pandey.

SHRI P.R. SUNDARAM (NAMAKKAL): Thank you, Chairman, Sir. Tamil Nadu, the seat of social justice in the sub-continent, intends to extend a liberal eligibility criteria for SC / ST students for admission to professional courses. The Government of Tamil Nadu wants to follow the criteria of 35 per cent as the minimum required marks for SC / ST students for admission to BE / B.Tech Degree Courses. Right from 2011-2012, when All India Council of Technical Education (AICTE) made an upward revision to 40 per cent for SC / ST, the Government of Tamil Nadu has been taking up with the AICTE to bring it down.

The Government of Tamil Nadu, guided by our hon. Leader, Puratchi Thalaivi Amma, has requested the Union Government to direct AICTE to fix eligibility criteria at 35 per cent for SC / ST candidates. Since 35 per cent is the passing mark in class 12, it does not violate any rule or norm. In the interest of ensuring social justice and equity, the Government of Tamil Nadu is in the appeal mode to get benefits for SC / ST students, especially, the first-generation students from the rural areas.

Hence, I would urge upon the Centre to intervene in this matter and suitably instruct AICTE to uphold social justice in favour of SC / ST students. This must be done on an urgent basis as the new academic year is going to begin soon.

श्री अश्विनी कुमार चौबे (बक्सर) : अधिष्ठाता महोदय, बिहार के बक्सर जिलान्तर्गत, जो हमारा संसदीय क्षेत्र है, ब्रह्मपुर प्रखंड के अन्तर्गत नैनीजोड़ और अधिकांश गांवों में विशेषकर नील गाय द्वारा हजारों हैक्टयर में लगी खेती को चर जाने और नष्ट कर देने के कारण किसानों की बहुत ही क्षति होती है। हाई कोर्ट के आदेश के बावजूद भी अभी तक उस पर कोई नियंत्रण नहीं हुआ है। वहां किसानों की उपज, जो बाजार में जानी चाहिए, उसके लिए उनके पास प्रॉपर सड़क तक नहीं है। एन.एच. 84, जो गंगौली पथ निर्माण विभाग की सड़क है, उसका 15 किलोमीटर की दूरी तक निर्माण हो चुका है।

महोदय, मैं आपसे आग्रह करूंगा कि गंगौली से उत्तर प्रदेश के बलिया जिले की दूरी लगभग 15 किलोमीटर है, परन्तु इस बीच सड़क नहीं रहने के कारण लोगों को एक सौ किलोमीटर से अधिक की यात्रा तय करनी पड़ती है। यह भी उल्लेखनीय है कि उपर्युक्त सड़क के ब्रह्मपुर छोर पर विश्व प्रसिद्ध ब्रह्मेश्वर स्थान तथा बलिया के छोर पर विश्व प्रसिद्ध भृगु स्थान है।

अतः मैं ब्रह्मपुर से निमेज सेमरा-गंगौली पथ को राष्ट्रीय उच्च पथ में अधिकृत करते हुए डीपीआर तैयार कर शीघ्र सड़क निर्माण हेतु सरकार का ध्यान आकृष्ट करता हूँ, जिससे लाखों लोग लाभान्वित हों और नील गाय को अविलंब हाई कोर्ट के आदेशानुसार फॉरेस्ट में भेजने के लिए सरकार से आग्रह करता हूँ।

श्री पी.पी.चौधरी (पाली) : माननीय सभापति जी, मैं सदन का ध्यान राजस्थान के जहाज कहे जाने वाले पशु ऊँट की ओर आकर्षित करते हुए बताना चाहूंगा कि ऊँटों की संख्या में निरंतर कमी हो रही है। उनकी माली हालत और इन पर राजस्थान के रेगिस्तानी इलाकों में रहने वाले ग्रामीणों की निर्भरता को ध्यान में रखते हुए राजस्थान सरकार ने ऊँट को संरक्षित पशुओं की श्रेणी के साथ राजकीय पशु घोषित किया है। पौराणिक कथाओं में भी ऊँटों का जिक्र किया गया है। भारत के ऋग्वेद और ईरान के जिंदा एवेस्ता ग्रंथों में भी इसका वर्णन है। सभी जानते हैं कि ऊँट बिना पानी व खाने के विपरीत परिस्थितियों में भी अपना जीवन यापन कर सकते हैं। राजस्थान और गुजरात का थार एक विस्तृत क्षेत्र है। अतः यहां ऊँट की उपयोगिता सर्वाधिक है।

ऊँट को राजस्थान में सवारी व माल ढोने के साथ-साथ सीमा सुरक्षा बलों के द्वारा सीमा की सुरक्षा हेतु गश्ती लगाए जाने के काम में भी लाया जाता है। राजस्थान के बीकानेर जिले में राष्ट्रीय स्तर का अनुसंधान केंद्र भी स्थापित किया गया है लेकिन इसकी स्थिति पर पिछली सरकारों ने ध्यान नहीं दिया। ऊँटनी के दूध के औषधीय गुणों के बारे में सब जानते होंगे। इसके दूध में विटामिन ई, सी व प्रोटीन प्रचुर मात्रा में उपलब्ध होता है। ऊँटनी के दूध से मंद बुद्धि बच्चों के विकास की भी डॉक्टरों द्वारा पुष्टि की

गई है। इसके अतिरिक्त इसका दूध रोग प्रतिरोधक क्षमता बढ़ाने, मधुमेह, क्षय, डाइबिटीज, एनीमिया, पीलिया, दमा, तपेदिक, एलर्जी जैसी गंभीर बीमारियों के इलाज में भी लाभकारी सिद्ध होता है।

मेरा सदन के माध्यम से पशुपालन एवं डेयरी विकास मंत्री जी से अनुरोध है कि ऊँटनी के दूध के संग्रहण करने हेतु राजस्थान के प्रत्येक जिले में अलग से डेयरी खोलने हेतु राज्य सरकार को वित्तीय सहायता देने की योजना बनाने की कृपा करे ताकि लाखों की संख्या में ऊँट पालकों को विकास की मुख्यधारा से जोड़ा जा सके।

श्री भानु प्रताप सिंह वर्मा (जालौन) : मेरे लोकसभा संसदीय क्षेत्र के उत्तर मध्य रेलवे झांसी डिवीजन के उरई स्टेशन पर कार्यरत आदित्य प्रकाश, सीनियर सैक्शन इंजीनियर, ट्रेनिंग लेने के लिए सिकंदराबाद गए थे, वहां से लौटने के बाद दिल्ली आए और दिल्ली से उरई ड्यूटी जाते हुए, झांसी जिले के करारी स्टेशन पर उनका अपहरण कर लिया गया। 12.05.2014 को उनका अपहरण हुआ, एक साल होने को है। नवाबाबाद, झांसी थाने में अपराध संख्या 143/2014 धारा 504, 506, 364 में मामला दर्ज किया गया। उनके अपहरण के बाद अपहरणकर्ताओं ने उनके घर में फोन किया, विभाग में फोन किया, कर्मचारियों से तीस लाख रुपए मांगे। कहा कि यदि आपको अपने अधिकारी को छोड़ना है तो तीस लाख रुपए दे जाइए और आदित्य प्रकाश को छोड़ा ले जाइए। आदित्य प्रकाश एक दलित परिवार से हैं।

मैं आपसे कहना चाहता हूँ कि उत्तर प्रदेश में अपहरण तेजी से बढ़ रहे हैं। उनके पिताजी हमारे पास आए, उनका परिवार आया, उनके छोटे बच्चे बिलख रहे हैं। निश्चित ही उनका अपहरण हुआ है इसलिए मेरी केंद्र सरकार से मांग है कि शीघ्र ही सीबीआई जांच कराए और उनको छोड़ने का प्रयास किया जाए।

माननीय सभापति : डॉ. उदित राज को श्री भानु प्रताप सिंह वर्मा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

कौशल विकास और उद्यमिता मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव प्रताप रूडी): माननीय सभापति जी, जिस विषय के वर्मा जी ने उठाया है, यह एक साल पुराना मामला है। यह निश्चित रूप से चिंता का विषय है कि सरकारी अधिकारी जो रेलवे में काम करता था, प्रशिक्षण से लौटने के बाद उनका अपहरण हुआ। हमें दो स्तर पर जानकारी प्राप्त करने का प्रयास करेंगे, एक यह कि स्थानीय जिला स्तर पर मामला दर्ज हुआ जिसे राज्य सरकार देख रही है। दूसरा यह कि वह रेलवे कर्मचारी थे इसलिए रेलवे विभाग से भी जानना चाहेंगे कि आखिर स्थिति क्या है। इस प्रकार की

घटना हुए एक साल हो गया है, वह गरीब परिवार से हैं, दलित परिवार से हैं तो निश्चित रूप से सरकार चिंतित होगी। हम इस बारे में विस्तार से जानकारी प्राप्त करके माननीय सदस्य को बताने का प्रयास करेंगे।

श्री राजेन्द्र अग्रवाल (मेरठ): माननीय सभापति जी, मेरे लोक सभा क्षेत्र के अंदर हापुड़ खुर्जा रेल खंड पर एक रेलवे ओवर ब्रिज निर्माणाधीन है। इस पुल का निर्माण लगभग पिछले 6 माह से अज्ञात कारणों से बंद है। जब संबंधित अधिकारियों से पूछा जाता है तो कोई सही उत्तर नहीं मिलता। कोई अधिकारी इसका कारण पुल के डिजाइन का दोषपूर्ण होना बतलाता है, कोई धन के अभाव के कारण इसका निर्माण कार्य रुके होने की बात करता है। कुल मिलाकर रेल मंत्रालय तथा उत्तर प्रदेश के लोक निर्माण विभाग के अधिकारियों की लापरवाही तथा उनके बीच परस्पर समन्वय तथा संवाद के अभाव में इस पुल का निर्माण कार्य रुका पड़ा है।

हापुड़ की यह रेलवे क्रॉसिंग शहर के बीच में है तथा यहां से भारी संख्या में आवागमन होता है। रेलवे पुल के अधूरे पड़े होने के कारण यहां की सड़क भी टूटी पड़ी है एवं निरन्तर जाम की स्थिति बनी रहती है जिसके कारण हापुड़ के नागरिकों को अत्यधिक कठिनाई हो रही है। मेरा आपके माध्यम से रेल मंत्री जी से निवेदन है कि हापुड़ की समस्या का संज्ञान लेते हुए पुल के अधूरे पड़े हुए निर्माण कार्य को शुरू कराकर रेलवे ओवर ब्रिज को शीघ्र पूरा कराने का कष्ट करें। धन्यवाद।

श्री दुष्यंत चौटाला (हिसार) : माननीय सभापति जी, जिस तरीके से सदन में मुझसे पूर्व भी सभी वक्ताओं ने कृषि क्षेत्र से संबंधित समस्याओं के बारे में बताया कि किस तरीके से फसल बर्बाद हुई। मैं आपके माध्यम से माननीय प्रधान मंत्री जी से निवेदन करना चाहूंगा कि देश के अंदर कोई भी आपदा आती है तो एनडीआरएफ के तहत तुरंत उन परिवारों को सहयोग राशि दी जाती है परंतु कृषि क्षेत्र में जब कोई आपदा आती है तो पहली बार सरकार ने एनडीआरएफ को डाइवर्ट करने का काम किया है। मेरी सरकार से यही अपील है कि कृषि क्षेत्र के अंदर भी यदि कोई आपदा आती है, जिस तरह से बेमौसम बारिश, ओलावृष्टि या सूखा जैसी कोई आपदा आती है तो उसके लिए सरकार एडीआरएफ (एग्रीकल्चर डिजास्टर रिलीफ फंड) बनाने का काम करे जिसके तहत कॉर्प्स फंड से तुरंत प्रभाव में सरकार राशि किसानों तक पहुंचाने का काम करे और एडीआरएफ के अंदर कम से कम 250 करोड़ का कॉर्प्स फंड सरकार तुरंत बनाने का काम करे। माननीय प्रधान मंत्री जी और कृषि मंत्री जी से मेरा यही निवेदन है। धन्यवाद।

HON.CHAIRPERSON S/Shri P.P. Chaudhary, Raghav Lakhanpal, Shrimati Poonam Madaam, Kunwar Pushpendra Singh Chandel , Babu Lal Choudhary are being permitted to associate themselves with the submissions made by Shri Dushyant Chautala.

श्री लखन लाल साहू (बिलासपुर): माननीय सभापति जी, मेरे क्षेत्र का विषय रेल विभाग से संबंधित है। बिलासपुर, छत्तीसगढ़ में एकमात्र रेलवे जोन का कार्यालय है जिसमें बिलासपुर, रायपुर और नागपुर रेलवे मंडल आता है। इनमें जो विभिन्न कारखाने हैं, इनमें करीब 5 वर्षों में 300 प्रशिनार्थियों ने एप्रेंटिस के रूप में प्रशिक्षण प्राप्त किया है।

रेल मंत्रालय के द्वारा 5-10-12 को एक पत्र जारी किया गया है जिसमें यह बताया गया है कि अप्रेंटिस प्रशिनार्थियों की ग्रुप डी के पदों पर एवजीयों के रूप में नियुक्ति की जानी है। इसी के तहत वहां के प्रशिनार्थी लगातार मांग कर रहे हैं लेकिन रेलवे विभाग के जी एम के द्वारा जो सूचना दी गई है कि मैं इस संबंध में निर्णय लेने में असक्षम हूं, ऐसा करके प्रशिनार्थियों को सही ढंग से जवाब नहीं दिया जा रहा है जिसके कारण वहां पर युवाओं में आक्रोश व्याप्त है। मैं सदन के माध्यम से यह जानकारी देना चाहूंगा कि एवजीयों के रूप में जिन अप्रेंटिसों ने प्रशिक्षण लिया है, जिसमें सेन्ट्रल रेलवे मुम्बई, साउथ सेन्ट्रल सिकन्दराबाद, रेल कोच फौक्ट्री, कपूरथला, साउथ ईस्टर्न रेलवे कोलकाता, पश्चिम मध्य रेलवे भोपाल में करीब 200 ऐसे अप्रेंटिस प्रशिक्षणार्थियों को एवजीयों के रूप में नियुक्ति दी गई है। यह बड़े दुर्भाग्य का विषय है कि हम एक तरफ स्किल्ड डवलपमेंट के माध्यम से युवाओं को रोजगार देना चाहते हैं परंतु रेलवे विभाग के इस तरह के असहयोगपूर्ण रवैये के कारण 300 प्रशिनार्थी जिन्होंने विधिवत रेलवे विभाग का प्रशिक्षण लिया है, उनको नियुक्ति नहीं दी जा रही है जिसके कारण युवाओं में बहुत आक्रोश व्याप्त है। इसलिए सरकार इस ओर ध्यान दे। मेरा यही सरकार से आग्रह है। धन्यवाद।

श्री भगवंत मान (संगरूर): महोदय, किसानों की समस्याओं के बारे में सदन में बहुत चर्चा हो चुकी है, लेकिन उनकी मुश्किलें कम होने का नाम नहीं लेती हैं। चाहे कुदरत की मार हो, चाहे कानून की हो किसानों की मुश्किलें हल नहीं हो रही हैं। पंजाब की मंडियों में जो गेहूं आया है, वह राज्य सरकार ने न तो समय पर लेबर के साथ सम्पर्क किया है और न ही ट्रांसपोर्टर्स के साथ सम्पर्क किया है। अब पल्लेदारों की भी हड़ताल चल रही है, ट्रांसपोर्टर्स की भी हड़ताल चल रही है। मौसम की मार से जो गेहूं बच गया है, उस पर एफसीआई की कुल्हाड़ी चल रही है कि वे टूटे दाने का पन्द्रह रुपए क्विंटल रेट कम करेंगे। जिस दाने का रंग बदल गया है, उसे भी खरीदा नहीं जा रहा है। इस वक्त किसान मंडियों में बिलकुल बेसहारा समझ रहा है। राज्य सरकार कह रही है कि यह केंद्र सरकार का मामला है और केंद्र सरकार कह रही है कि यह राज्य सरकार का मामला है। आप में राज्य सरकार और केंद्र सरकार का तालमेल होना चाहिए ताकि किसान की भलाई हो सके। मेरा संसदीय क्षेत्र संगरूर है वहां अभी भी जगह-जगह जाम लगा हुआ है और किसान, लेबर, ट्रांसपोर्टर धरने पर बैठे हैं और दूसरी तरफ मंडियों में गेहूं खराब हो रहा है।

मैं आपके माध्यम से आग्रह करना चाहता हूँ कि केंद्र सरकार शीघ्र ऐसे क़दम उठाए ताकि पंजाब की मंडियों से किसान का गेहूँ उठाए ताकि अगली फसल बोने के लिए किसान के पास पैसे आएँ और वह कर्ज मुक्त हो कर अपना जीवन बसर कर सके।

HON. CHAIRPERSON: The House stands adjourned to meet on Monday, the 27th April, 2015 at 1100 hours.

18.46 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Monday, April 27, 2015/ Vaishaka 7, 1937 (Saka).*
